

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

Copyright © United Nations 1998
All rights reserved
Manufactured in the United States of America

Copyright © Nations Unies 1998
Tous droits réservés
Imprimé aux Etats-Unis d'Amérique



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1546

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1998

***Treaties and international agreements
registered or filed and recorded
with the Secretariat of the United Nations***

VOLUME 1546

1989

I. Nos. 26811-26854
II. Nos. 1029-1030

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 22 September 1989 to 6 October 1989*

	<i>Page</i>
No. 26811. Spain and Argentina:	
General Treaty of cooperation and friendship (with economic agreement, protocol on scientific and technical cooperation and cultural protocol). Signed at Madrid on 3 June 1988	3
No. 26812. International Development Association and Burundi:	
Development Credit Agreement— <i>Second Telecommunications Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 9 October 1987	43
No. 26813. International Development Association and Sudan:	
Development Credit Agreement— <i>Southern Kordofan Agricultural Development Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 4 February 1988	45
No. 26814. International Development Association and Ghana:	
Development Credit Agreement— <i>Cocoa Rehabilitation Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 18 February 1988	47
No. 26815. International Development Association and Lesotho:	
Development Credit Agreement— <i>Urban Sector Reorientation Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 26 May 1988	49

***Traités et accords internationaux
enregistrés ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies***

VOLUME 1546

1989

I. N^{os} 26811-26854
II. N^{os} 1029-1030

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 22 septembre 1989 au 6 octobre 1989*

	<i>Pages</i>
N° 26811. Espagne et Argentine :	
Traité général de coopération et d'amitié (avec accord économique, protocole de coopération scientifique et technique et protocole culturel). Signé à Madrid le 3 juin 1988.....	3
N° 26812. Association internationale de développement et Burundi :	
Accord de crédit de développement — <i>Deuxième projet de télécommunications</i> (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1 ^{er} janvier 1985). Signé à Washington le 9 octobre 1987.....	43
N° 26813. Association internationale de développement et Soudan :	
Accord de crédit de développement — <i>Projet de développement agricole du Kordofan Sud</i> (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1 ^{er} janvier 1985). Signé à Washington le 4 février 1988.....	45
N° 26814. Association internationale de développement et Ghana :	
Accord de crédit de développement — <i>Projet de réorganisation du secteur du cacaoyer</i> (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1 ^{er} janvier 1985). Signé à Washington le 18 février 1988.....	47
N° 26815. Association internationale de développement et Lesotho :	
Accord de crédit de développement — <i>Projet de réorientation du secteur urbain</i> (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1 ^{er} janvier 1985). Signé à Washington le 26 mai 1988.....	49

	<i>Page</i>
No. 26816. International Development Association and Pakistan:	
Development Credit Agreement— <i>Second Irrigation Systems Rehabilitation Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 9 June 1988.....	51
No. 26817. International Development Association and Guinea-Bissau:	
Development Credit Agreement— <i>Basic Education Development Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 16 June 1988.....	53
No. 26818. International Development Association and Guinea-Bissau:	
Development Credit Agreement— <i>Second Technical Assistance Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 5 October 1988.....	55
No. 26819. International Bank for Reconstruction and Development and Nigeria:	
Loan Agreement— <i>Technical Education Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 1 July 1988.....	57
No. 26820. International Development Association and Bangladesh:	
Development Credit Agreement— <i>Rural Roads and Markets Improvement and Maintenance Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 29 July 1988.....	59
No. 26821. International Development Association and Mauritania:	
Development Credit Agreement— <i>Education Sector Restructuring Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 29 August 1988.....	61
No. 26822. International Development Association and Cape Verde:	
Development Credit Agreement— <i>Infrastructure Rehabilitation and Technical Assistance Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 13 October 1988.....	63
No. 26823. International Bank for Reconstruction and Development and China:	
Loan Agreement— <i>Beilungang Thermal Power Extension Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 20 October 1988.....	65

- N° 26816. Association internationale de développement et Pakistan :**
 Accord de crédit de développement — *Deuxième projet de modernisation des systèmes d'irrigation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 9 juin 1988 51
- N° 26817. Association internationale de développement et Guinée-Bissau :**
 Accord de crédit de développement — *Projet de développement de l'enseignement de base* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 16 juin 1988 53
- N° 26818. Association internationale de développement et Guinée-Bissau :**
 Accord de crédit de développement — *Deuxième projet d'assistance technique* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 5 octobre 1988 55
- N° 26819. Banque internationale pour la reconstruction et le développement et Nigéria :**
 Accord de prêt — *Projet d'enseignement technique* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 1^{er} juillet 1988 57
- N° 26820. Association internationale de développement et Bangladesh :**
 Accord de crédit de développement — *Projet d'amélioration et d'entretien des routes et des marchés ruraux* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 29 juillet 1988 59
- N° 26821. Association internationale de développement et Mauritanie :**
 Accord de crédit de développement — *Projet de restructuration du secteur de l'éducation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 29 août 1988 61
- N° 26822. Association internationale de développement et Cap-Vert :**
 Accord de crédit de développement — *Projet de rénovation de l'infrastructure et d'assistance technique* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 13 octobre 1988 63
- N° 26823. Banque internationale pour la reconstruction et le développement et Chine :**
 Accord de prêt — *Projet pour le renforcement de la centrale thermique de Beilungang* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 20 octobre 1988 65

	<i>Page</i>
No. 26824. International Bank for Reconstruction and Development and China:	
Loan Agreement— <i>Fourth Railway Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 25 January 1989	67
No. 26825. Interuational Bank for Reconstruction and Development and China:	
Loan Agreement— <i>Shaanxi Provincial Highway Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 27 February 1989	69
No. 26826. International Development Association and China:	
Development Credit Agreement— <i>Jiangxi Provincial Highway Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 16 March 1989.....	71
No. 26827. Interuational Bank for Reconstruction and Development and Argentina:	
Loan Agreement— <i>Second Trade Policy Loan</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 14 November 1988	73
No. 26828. Interuational Bank for Reconstruction and Development and Argentina aud Paraguay:	
Second Owners Agreement— <i>Electric Power Sector Project</i> . Signed at Washington on 18 November 1988.....	75
No. 26829. International Bank for Reconstruction and Development and Argentina:	
Loan Agreement— <i>Electric Power Sector Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 18 November 1988.....	77
No. 26830. Interuational Bank for Reconstruction and Development and Argentina:	
Guarantee Agreement— <i>Agricultural Credit Project II</i> (with General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 18 November 1988	79
No. 26831. International Development Association and Uganda:	
Development Credit Agreement— <i>Third Technical Assistance Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 14 November 1988.....	81

- N° 26824. Banque internationale pour la reconstruction et le développement et Chine :**
 Accord de prêt — *Quatrième projet ferroviaire* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 25 janvier 1989 67
- N° 26825. Banque internationale pour la reconstruction et le développement et Chine :**
 Accord de prêt — *Projet de routes provinciales du Shaanxi* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 27 février 1989 69
- N° 26826. Association internationale de développement et Chine :**
 Accord de crédit de développement — *Projet de routes provinciales de Jiangxi* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 16 mars 1989 71
- N° 26827. Banque internationale pour la reconstruction et le développement et Argentine :**
 Accord de prêt — *Deuxième emprunt relatif à la politique commerciale* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 14 novembre 1988 73
- N° 26828. Banque internationale pour la reconstruction et le développement et Argentine et Paraguay :**
 Deuxième Accord avec le maître de l'ouvrage — *Projet relatif au secteur de l'électricité*. Signé à Washington le 18 novembre 1988 75
- N° 26829. Banque internationale pour la reconstruction et le développement et Argentine :**
 Accord de prêt — *Projet relatif au secteur de l'électricité* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 18 novembre 1988 77
- N° 26830. Banque internationale pour la reconstruction et le développement et Argentine :**
 Accord de garantie — *Deuxième Projet de crédit agricole* (avec Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 18 novembre 1988 79
- N° 26831. Association internationale de développement et Ouganda :**
 Accord de crédit de développement — *Troisième projet d'assistance technique* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 14 novembre 1988 81

	<i>Page</i>
No. 26832. International Development Association and Uganda:	
Development Credit Agreement— <i>Public Enterprises Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 2 December 1988.....	83
No. 26833. International Development Association and Uganda:	
Development Credit Agreement— <i>Fourth Education Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 9 December 1988.....	85
No. 26834. International Development Association and Ethiopia:	
Development Credit Agreement— <i>First Peasant Agricultural Development Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 6 December 1988.....	87
No. 26835. International Development Association and Zaire:	
Development Credit Agreement— <i>Agricultural Sector Management and Institutional Development Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 29 December 1988	89
No. 26836. International Bank for Reconstruction and Development and Algeria:	
Loan Agreement— <i>Irrigation Engineering Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 13 January 1989.....	91
No. 26837. International Bank for Reconstruction and Development and Algeria:	
Loan Agreement— <i>Desert Locust Control Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 2 February 1989	93
No. 26838. International Bank for Reconstruction and Development and Hungary:	
Guarantee Agreement— <i>Third Industrial Restructuring Project</i> (with General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 24 February 1989	95
No. 26839. International Bank for Reconstruction and Development and Thailand:	
Loan Agreement— <i>Second Highway Sector Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 1 March 1989	97

- N° 26832. Association internationale de développement et Ouganda :**
 Accord de crédit de développement — *Projet relatif aux entreprises publiques* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 2 décembre 1988..... 83
- N° 26833. Association internationale de développement et Ouganda :**
 Accord de crédit de développement — *Quatrième projet d'éducation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 9 décembre 1988..... 85
- N° 26834. Association internationale de développement et Éthiopie :**
 Accord de crédit de développement — *Premier projet de développement de l'agriculture paysanne* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 6 décembre 1988..... 87
- N° 26835. Association internationale de développement et Zaïre :**
 Accord de crédit de développement — *Projet relatif au développement des organismes de gestion du secteur agricole* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 29 décembre 1988..... 89
- N° 26836. Banque internationale pour la reconstruction et le développement et Algérie :**
 Accord de prêt — *Projet d'études techniques relatives à l'irrigation* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 13 janvier 1989 91
- N° 26837. Banque internationale pour la reconstruction et le développement et Algérie :**
 Accord de prêt — *Projet de lutte contre le criquet pèlerin* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 2 février 1989 93
- N° 26838. Banque internationale pour la reconstruction et le développement et Hongrie :**
 Accord de garantie — *Troisième projet de restructuration industrielle* (avec Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 24 février 1989 95
- N° 26839. Banque internationale pour la reconstruction et le développement et Thaïlande :**
 Accord de prêt — *Deuxième projet du secteur routier* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 1^{er} mars 1989 97

	<i>Page</i>
No. 26840. International Bank for Reconstruction and Development and Thailand:	
Guarantee Agreement— <i>Power System Development Project</i> (with General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 31 March 1989.....	99
No. 26841. International Development Association and Maldives:	
Development Credit Agreement— <i>Education and Training Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 23 March 1989.....	101
No. 26842. Multilateral:	
Convention for the prevention of marine pollution from land-based sources (with annexes). Concluded at Paris on 4 June 1974.....	103
No. 26843. United Kingdom of Great Britain and Northern Ireland and Oslo Commission established by the Convention for the prevention of marine pollution by dumping from ships and aircraft 1972, and Paris Commission established by the Convention for the prevention of marine pollution from land-based sources 1974:	
Agreement relating to the status, privileges and immunities of the Commissions in the United Kingdom. Signed at London on 27 July 1979.....	136
No. 26844. Morocco, Algeria, Libyan Arab Jamahiriya, Mauritania and Tunisia:	
Treaty instituting the Arab Maghreb Union (with declaration). Concluded at Marrakesh on 17 February 1989.....	151
No. 26845. Gambia and Senegal:	
Agreement on the dissolution of the Senegambia Confederation (with protocol of implementation). Signed at Banjul on 21 September 1989.....	175
No. 26846. Federal Republic of Germany and Union of Soviet Socialist Republics:	
Agreement concerning the prevention of incidents at sea beyond the territorial sea (with annex). Signed at Moscow on 25 October 1988.....	185
No. 26847. United Nations (United Nations Revolving Fund for Natural Resources Exploration) and Bolivia:	
Project Agreement— <i>Natural Resources Exploration Project</i> (with annexes). Signed at La Paz on 30 June 1989.....	233
No. 26848. France and Equatorial Guinea:	
Agreement on technical military cooperation. Signed at Malabo on 9 March 1985	
Amendment to article IV (a) of the above-mentioned Agreement.....	235

- N° 26840. Banque internationale pour la reconstruction et le développement et Thaïlande :**
 Accord de garantie — *Projet de développement du réseau électrique* (avec Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 31 mars 1989 99
- N° 26841. Association internationale de développement et Maldives :**
 Accord de crédit de développement — *Projet d'éducation et de formation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 23 mars 1989 101
- N° 26842. Multilatéral :**
 Convention pour la prévention de la pollution marine d'origine tellurique (avec annexes). Conclue à Paris le 4 juin 1974 103
- N° 26843. Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et Commission d'Oslo établie par la Convention de 1972 pour la prévention de la pollution marine par les opérations d'immersion effectuées par les navires et aéronefs, et Commission de Paris établie par la Convention de 1974 pour la prévention de la pollution marine d'origine tellurique :**
 Accord concernant le statut, les privilèges et immunités des Commissions au Royaume-Uni. Signé à Londres le 27 juillet 1979 137
- N° 26844. Maroc, Algérie, Jamahiriya arabe libyenne, Mauritanie et Tunisie :**
 Traité instituant l'Union du Maghreb arabe (avec déclaration). Conclu à Marrakech le 17 février 1989 151
- N° 26845. Gambie et Sénégal :**
 Accord portant dissolution de la Confédération de la Sénégambie (avec protocole d'application). Signé à Banjul le 21 septembre 1989 175
- N° 26846. République fédérale d'Allemagne et Union des Républiques socialistes soviétiques :**
 Accord sur la prévention des incidents en mer en dehors des eaux territoriales (avec annexe). Signé à Moscou le 25 octobre 1988 185
- N° 26847. Organisation des Nations Unies (Fonds autorenewable des Nations Unies pour l'exploration des ressources naturelles) et Bolivie :**
 Accord relatif à un projet — *Projet d'exploration des ressources naturelles* (avec annexes). Signé à La Paz le 30 juin 1989 233
- N° 26848. France et Guinée équatoriale :**
 Accord de coopération militaire technique. Signé à Malabo le 9 mars 1985
 Modification du paragraphe *a* de l'article IV de l'Accord susmentionné 235

	<i>Page</i>
No. 26849. France and New Zealand:	
Exchanges of letters constituting an agreement relating to the settlement of the problems arising from the "Rainbow Warrior" affair. Paris, 9 July 1986.....	251
No. 26850. France and Bangladesh:	
Agreement on cultural, scientific and technical cooperation. Signed at Dhaka on 10 March 1987.....	263
No. 26851. France and Switzerland:	
Exchange of notes constituting an agreement on the establishment of the Council of Lake Léman (with annexed Convention). Berne, 10 June 1987.....	277
No. 26852. France and Switzerland:	
Exchange of letters constituting an agreement abrogating the Convention of 23 July 1879 on the regulation of the nationality and the military service of children of French nationals who have acquired Swiss nationality. Berne, 20 December 1988, and Paris, 8 February 1989.....	293
No. 26853. France and Canada:	
Exchange of letters constituting an agreement on the gainful employment of members of families of officers on official missions in the other State. Paris, 24 June 1987.....	299
No. 26854. France and Dominica:	
Agreement on maritime delimitation (with map). Signed at Paris on 7 September 1987.....	305

II

Treaties and international agreements filed and recorded from 27 July 1989 to 6 October 1989

No. 1029. United Nations (United Nations Development Programme) and International Bank for Reconstruction and Development:	
Agreement on the establishment of the Centro Internacional de Agricultura Tropical (with annexed Constitution). Signed on 28 May 1986.....	315
No. 1030. United Nations and League of Arab States:	
Agreement of cooperation. Signed at New York on 6 October 1989.....	333

	<i>Pages</i>
N° 26849. France et Nouvelle-Zélande :	
Échanges de lettres constituant un accord relatif au règlement des problèmes nés de l'incident du « Rainbow Warrior ». Paris, 9 juillet 1986.....	251
N° 26850. France et Bangladesh :	
Accord sur la coopération culturelle, scientifique et technique. Signé à Dacca le 10 mars 1987	263
N° 26851. France et Suisse :	
Échange de notes constituant un accord relatif à l'institution du Conseil du Léman (avec Convention annexée). Berne, 10 juin 1987.....	277
N° 26852. France et Suisse :	
Échange de lettres constituant un accord portant abrogation de la Convention du 23 juillet 1879 pour régler la nationalité et le service militaire des enfants des Français naturalisés Suisses. Berne, 20 décembre 1988, et Paris, 8 février 1989.....	293
N° 26853. France et Canada :	
Échange de lettres constituant un accord sur l'emploi salarié des membres des familles des agents en mission officielle dans l'autre État. Paris, 24 juin 1987.....	299
N° 26854. France et Dominique :	
Convention de délimitation maritime (avec carte). Signée à Paris le 7 septembre 1987.....	305

II

Accords internationaux classés et inscrits au répertoire du 27 juillet 1989 au 6 octobre 1989

N° 1029. Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Banque internationale pour la reconstruction et le développement :	
Accord portant création du Centre international d'agriculture tropicale (avec constitution annexée). Signé le 28 mai 1986	315
N° 1030. Organisation des Nations Unies et Ligue des États arabes :	
Accord de coopération. Signé à New York le 6 octobre 1989	333

	<i>Page</i>
ANNEX A. <i>Ratifications, accessions, subsequent agreements, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i>	
No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva, on 20 March 1958:	
Termination of application by the United Kingdom of Great Britain and Northern Ireland of Regulation No. 15 annexed to the above-mentioned Agreement	346
Application by the United Kingdom of Great Britain and Northern Ireland of Regulation No. 75 annexed to the above-mentioned Agreement of 20 March 1958.....	347
No. 10325. Convention between the United States of America and the French Republic with respect to taxes on income and property. Signed at Paris on 28 July 1967:	
Amendment to the above-mentioned Convention, as amended. Signed at Paris on 16 June 1988.....	354
No. 11763. Treaty between the French Republic and the Federal Republic of Germany concerning Franco-German co-operation. Signed at Paris on 22 January 1963:	
Protocol to the above-mentioned Treaty, concerning the establishment of an economic and financial council. Signed at Paris on 22 January 1988.....	370
Protocol to the above-mentioned Treaty of 22 January 1963, concerning the establishment of a defense and security council. Signed at Paris on 22 January 1988.....	372
No. 14151. Protocol amending the Single Convention on Narcotic Drugs, 1961. Concluded at Geneva on 25 March 1972:	
Accession by Jamaica	375
No. 14152. Single Convention on Narcotic Drugs, 1961, as amended by the Protocol amending the Single Convention on Narcotic Drugs, 1961. Done at New York on 8 August 1975:	
Participation of Jamaica in the above-mentioned Convention	376
No. 14537. Convention on international trade in endangered species of wild fauna and flora. Opened for signature at Washington on 3 March 1973:	
Accession by Vanuatu.....	377
Acceptances by France and Luxembourg of the amendment of Bonn of 22 June 1979 of the above-mentioned Convention of 3 March 1973	377
Participation of Vanuatu in the amendment of Bonn of 22 June 1979 of the above-mentioned Convention of 3 March 1973	377
Amendment by the Netherlands to appendices I and II of the above-mentioned Convention of 3 March 1973	378

ANNEXE A. Ratifications, adhésions, accords ultérieurs, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies

- N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève, le 20 mars 1958 :**
- Cessation d'application par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord du Règlement n° 15 annexé à l'Accord susmentionné..... 346
- Application par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord du Règlement n° 75 annexé à l'Accord susmentionné du 20 mars 1958..... 347
- N° 10325. Convention entre les États-Unis d'Amérique et la République française en matière d'impôts sur le revenu et la fortune. Signée à Paris le 28 juillet 1967 :**
- Avenant à la Convention susmentionnée, telle que modifiée. Signé à Paris le 16 juin 1988..... 348
- N° 11763. Traité entre la République française et la République fédérale d'Allemagne sur la coopération franco-allemande. Signé à Paris le 22 janvier 1963 :**
- Protocole au Traité susmentionné, portant création d'un conseil économique et financier. Signé à Paris le 22 janvier 1988..... 360
- Protocole au Traité susmentionné du 22 janvier 1963, portant création d'un conseil de défense et de sécurité. Signé à Paris le 22 janvier 1988..... 362
- N° 14151. Protocole portant amendement de la Convention unique sur les stupéfiants de 1961. Conclu à Genève le 25 mars 1972 :**
- Adhésion de la Jamaïque..... 375
- N° 14152. Convention unique sur les stupéfiants de 1961, telle que modifiée par le Protocole portant amendement de la Convention unique sur les stupéfiants de 1961. Faite à New York le 8 août 1975 :**
- Participation de la Jamaïque à la Convention susmentionnée..... 376
- N° 14537. Convention sur le commerce international des espèces de faune et de flore sauvages menacées d'extinction. Ouverte à la signature à Washington le 3 mars 1973 :**
- Adhésion de Vanuatu..... 377
- Acceptations par la France et le Luxembourg de l'amendement de Bonn du 22 juin 1979 à la Convention susmentionnée du 3 mars 1973..... 377
- Participation de Vanuatu à l'amendement de Bonn du 22 juin 1979 à la Convention susmentionnée du 3 mars 1973..... 377
- Amendement des Pays-Bas aux annexes I et II à la Convention susmentionnée du 3 mars 1973..... 378

	<i>Page</i>
Amendments by Colombia and India to appendix III of the above-mentioned Convention of 3 March 1973	379
Amendments by Colombia to appendix III of the above-mentioned Convention of 3 March 1973	381
Reservations by various countries concerning annex III	382
No. 14956. Convention on psychotropic substances. Concluded at Vienna on 21 February 1971:	
Accession by Jamaica	385
No. 16730. Guarantee Agreement (<i>Second Power Transmission Project</i>) between Yugoslavia and the International Bank for Reconstruction and Development. Signed at Washington on 11 July 1977:	
Letter Agreement amending the above-mentioned Agreement. Washington, 8 September 1981, and Belgrade, 4 December 1981	386
No. 20735. Agreement between the Republic of the Gambia and the Republic of Senegal concerning the establishment of a Senegambia Confederation. Signed at Dakar on 17 December 1981:	
No. 21414. Senegambia Confederation—Protocol on co-ordination of policy in the field of external relations. Signed at Banjul on 2 July 1982:	
No. 21415. Protocol on the financial regulations of the Confederation. Signed at Banjul on 2 July 1982:	
No. 21416. Protocol on the institutions of the Confederation. Signed at Banjul on 2 July 1982:	
Terminations (<i>Note by the Secretariat</i>)	387
No. 22033. Protocol on confederal defence and the integration of the armed forces of the Republic of the Gambia and the Republic of Senegal for armed forces of the Senegambia Confederation. Signed at Banjul on 12 January 1983:	
No. 22034. Protocol on confederal security and the integration of the security forces of the Republic of the Gambia and the Republic of Senegal for the establishment of the security forces of the Senegambia Confederation. Signed at Banjul on 12 January 1983:	
Terminations (<i>Note by the Secretariat</i>)	388
No. 22376. International Coffee Agreement, 1983. Adopted by the International Coffee Council on 16 September 1982:	
Extension with modifications of the above-mentioned Agreement	389

	<i>Pages</i>
Amendements de la Colombie et l'Inde à l'annexe III à la Convention susmentionnée du 3 mars 1973	379
Amendements de la Colombie à l'annexe III à la Convention susmentionnée du 3 mars 1973	381
Réserves de divers pays relatives à l'annexe III	382
N° 14956. Convention sur les substances psychotropes. Conclue à Vienne le 21 février 1971 :	
Adhésion de la Jamaïque	385
N° 16730. Contrat de garantie (<i>Deuxième projet relatif à la transmission d'énergie électrique</i>) entre la Yougoslavie et la Banque internationale pour la reconstruction et le développement. Signé à Washington le 11 juillet 1977 :	
Lettre d'accord modifiant le Contrat susmentionné. Washington, 8 septembre 1981, et Belgrade, 4 décembre 1981	386
N° 20735. Pacte entre la République de Gambie et la République du Sénégal instituant la Confédération de la Séuégambe. Signé à Dakar le 17 décembre 1981 :	
N° 21414. Confédération de la Séuégambe — Protocole sur la coordination des politiques dans le domaine des relations extérieures. Signé à Banjul le 2 juillet 1982 :	
N° 21415. Protocole relatif au règlement financier de la Confédération. Signé à Banjul le 2 juillet 1982 :	
N° 21416. Protocole relatif aux institutions de la Confédération. Signé à Banjul le 2 juillet 1982 :	
Abrogations (<i>Note du Secrétariat</i>)	387
N° 22033. Confédération de la Séuégambe — Protocole sur la défense confédérale et l'intégration des forces armées de la République de Gambie et de la République du Sénégal pour la constitution des forces armées de la Confédération de la Séuégambe. Signé à Banjul le 12 janvier 1983 :	
N° 22034. Confédération de la Séuégambe — Protocole relatif à la sécurité confédérale et à l'intégration des forces de sécurité de la République de Gambie et de la République du Sénégal pour la constitution des forces de sécurité de la Confédération de la Séuégambe. Signé à Banjul le 12 janvier 1983 :	
Abrogations (<i>Note du Secrétariat</i>)	388
N° 22376. Accord international de 1983 sur le café. Adopté par le Conseil international du café le 16 septembre 1982 :	
Prorogation avec modifications de l'Accord susmentionné	393

	<i>Page</i>
No. 22843. Agreement between the Government of the French Republic and the Government of Canada concerning cinematographic relations. Signed at Ottawa on 30 May 1983:	
Exchange of notes constituting an agreement amending the above-mentioned Agreement. Ottawa, 8 February 1989	398
No. 24841. Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment. Adopted by the General Assembly of the United Nations on 10 December 1984:	
Objections by Sweden and Spain to the reservations made by Chile upon ratification	401
Ratification by Brazil	402
Objections by Norway and Portugal to the reservations made by Chile upon ratification.....	402
No. 25256. Development Credit Agreement (<i>Industrial Sector Project</i>) between the People's Republic of Bangladesh and the International Development Association. Signed at Washington on 22 June 1987:	
Agreement amending the above-mentioned Agreement. Signed at Washington on 29 March 1989	404
No. 25428. Development Credit Agreement (<i>Third Structural Adjustment Credit</i>) between the Republic of Senegal and the International Development Association. Signed at Washington on 5 June 1987:	
Agreement amending the above-mentioned Agreement. Signed at Washington on 3 April 1989.....	405
No. 25637. Development Credit Agreement (<i>Economic Recovery Program</i>) between the Republic of Uganda and the International Development Association. Signed at Washington on 30 September 1987:	
Agreement amending the above-mentioned Agreement. Signed at Washington on 31 March 1989	406
No. 25822. International Convention against <i>Apartheid</i> in Sports. Adopted by the General Assembly of the United Nations on 10 December 1985:	
Ratifications by Tunisia and Venezuela.....	407
No. 26164. Vienna Convention for the Protection of the Ozone Layer. Concluded at Vienna on 22 March 1985:	
Accession by Tunisia	408

Pages

- N° 22843. Accord sur les relations cinématographiques entre le Gouvernement de la République française et le Gouvernement du Canada. Signé à Ottawa le 30 mai 1983 :**
Échange de notes constituant un accord portant modification de l'Accord susmentionné. Ottawa, 8 février 1989 398
- N° 24841. Convention contre la torture et autres peines ou traitements cruels, inhumains ou dégradants. Adoptée par l'Assemblée générale des Nations Unies le 10 décembre 1984 :**
Objections de la Suède et de l'Espagne aux réserves formulées par le Chili lors de la ratification 401
Ratification du Brésil 402
Objections de la Norvège et du Portugal aux réserves formulées par le Chili lors de la ratification 402
- N° 25256. Contrat de crédit de développement (*Projet relatif au secteur industriel*) entre la République populaire du Bangladesh et l'Association internationale de développement. Signé à Washington le 22 juin 1987 :**
Accord modifiant le Contrat susmentionné. Signé à Washington le 29 mars 1989 .. 404
- N° 25428. Contrat de crédit de développement (*Troisième crédit d'ajustement structurel*) entre la République du Sénégal et l'Association internationale de développement. Signé à Washington le 5 juin 1987 :**
Accord modifiant le Contrat susmentionné. Signé à Washington le 3 avril 1989 405
- N° 25637. Contrat de crédit de développement (*Programme de relance économique*) entre la République de l'Ouganda et l'Association internationale de développement. Signé à Washington le 30 septembre 1987 :**
Accord modifiant le Contrat susmentionné. Signé à Washington le 31 mars 1989 ... 406
- N° 25822. Convention internationale contre l'*apartheid* dans les sports. Adoptée par l'Assemblée générale des Nations Unies le 10 décembre 1985 :**
Ratifications de la Tunisie et du Venezuela..... 407
- N° 26164. Convention de Vienne pour la protection de la couche d'ozone. Conclue à Vienne le 22 mars 1985 :**
Adhésion de la Tunisie..... 408

	<i>Page</i>
No. 26196. Development Credit Agreement (<i>National Agricultural Research Project</i>) between the Republic of Kenya and the International Development Association. Signed at Washington on 13 May 1988:	
Agreement amending the above-mentioned Agreement. Signed at Washington on 17 March 1989	409
No. 26369. Montreal Protocol on Substances that Deplete the Ozone Layer. Concluded at Montreal on 16 September 1987:	
Accession by Tunisia	410

	<i>Pages</i>
N° 26196. Contrat de crédit de développement (<i>Projet national de recherche agricole</i>) entre la République du Kenya et l'Association internationale de développement. Signé à Washington le 13 mai 1988 :	
Accord modifiant le Contrat susmentionné. Signé à Washington le 17 mars 1989..	409
N° 26369. Protocole de Montréal relatif à des substances qui appauvrissent la couche d'ozone. Conclu à Montréal le 16 septembre 1987 :	
Adhésion de la Tunisie.....	410

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 22 September 1989 to 6 October 1989

Nos. 26811 to 26854

Traités et accords internationaux

enregistrés

du 22 septembre 1989 au 6 octobre 1989

N^{os} 26811 à 26854

No. 26811

**SPAIN
and
ARGENTINA**

General Treaty of cooperation and friendship (with economic agreement, protocol on scientific and technical cooperation and cultural protocol). Signed at Madrid on 3 June 1988

Authentic text: Spanish.

Registered by Spain on 22 September 1989.

**ESPAGNE
et
ARGENTINE**

Traité général de coopération et d'amitié (avec accord économique, protocole de coopération scientifique et technique et protocole culturel). Signé à Madrid le 3 juin 1988

Texte authentique : espagnol.

Enregistré par l'Espagne le 22 septembre 1989.

[SPANISH TEXT — TEXTE ESPAGNOL]

TRATADO GENERAL DE COOPERACIÓN Y AMISTAD ENTRE EL REINO DE ESPAÑA Y LA REPÚBLICA ARGENTINA

El Reino de España y la República Argentina,

Unidos por vínculos históricos y participando de una misma comunidad cultural,

Animados por el deseo de traducir en un instrumento de cooperación los lazos de amistad que siempre han mantenido y con la sólida intención de asegurar y fortalecer las relaciones mutuas que han alcanzado una especial intensidad tras el retorno de ambos Estados al sistema democrático,

Ante la proximidad de la fecha del V Centenario del Descubrimiento de América/Encuentro de dos Mundos,

Convencidos de que la convivencia en democracia, tal como ha sido decidida soberanamente por los pueblos de los dos países, en la única forma de organización política capaz de responder a sus aspiraciones éticas y sociales,

Estimando que la defensa de los derechos humanos es preocupación prioritaria para los Gobiernos que consideren la democracia como único camino viable para lograr la satisfacción plena de las legítimas aspiraciones de los pueblos,

Coincidiendo en la necesidad de considerar el desarrollo económico, no sólo como un derecho inalienable sino como una condición necesaria para el progreso social, la consolidación de un sistema de libertades y la preservación de la paz internacional,

Preocupados por el problema del endeudamiento externo que afecta directamente al proceso de desarrollo al que aspiran los pueblos iberoamericanos, y coincidiendo en la necesidad de resolver este problema teniendo en cuenta las exigencias del crecimiento económico y sus implicaciones sociales y políticas,

Considerando que existe, además, una conexión del problema de la deuda externa con las cuestiones de la financiación, la cooperación y el comercio internacionales,

Teniendo presente la voluntad de ambos Estados de contribuir eficazmente a la consolidación e intensificación de todos los vínculos entre las dos regiones a las que respectivamente pertenecen,

Reafirmando que permanecen vigentes los principios establecidos en la Declaración hispano-argentina, firmada en Madrid el 13 de Junio de 1984,

Poniendo de relieve la exigencia de completar mediante un Tratado de carácter general lo ya dispuesto en virtud de acuerdos específicos en materia política, consular, de cooperación económica, cultural, científica y tecnológica y de otros convenios en vigor o que se pongan en marcha sobre la base de este Tratado y en cumplimiento de lo recogido en el Acta que establece las Bases del Tratado General de Cooperación y Amistad firmada en Madrid el 1 de Febrero de 1988,

Han convenido lo siguiente:

Artículo 1

Las Partes instituirán un sistema regular de consultas políticas de alto nivel que permita, por una parte, un conocimiento recíproco de las acciones de ambos Estados en el campo internacional y, por otra, procuren una armonización de sus posiciones en ese ámbito.

Las consultas se realizarán anualmente a través del Ministerio de Asuntos Exteriores de España y del Ministerio de Relaciones Exteriores y Culto de la República Argentina.

Las consultas tendrán lugar, alternativamente, en Madrid y Buenos Aires.

La determinación de los funcionarios que formarán parte de las respectivas delegaciones, la fecha de las reuniones y la agenda de trabajo se concretarán por vía diplomática.

Artículo 2

Las Partes, en tanto que naciones democráticas, darán un impulso sostenido a su cooperación económica que trascienda el esquema tradicional de las relaciones económicas internacionales entre países, sin perjuicio de los compromisos internacionales adquiridos por cada una de ellas.

En este sentido, mediante el establecimiento y desarrollo conjunto de acciones para el relanzamiento económico de la República Argentina, fomentarán su crecimiento industrial armónico, con la activa participación de los sectores privados de ambos países.

A tal efecto, promoverán la asociación entre empresas de España y de la Argentina, que favorezcan la modernización del aparato productivo argentino con vistas a incrementar su eficiencia, competitividad y capacidad exportadora.

Artículo 3

Dentro del espíritu del artículo 2, las Partes establecen un Programa Integrado de cinco años, para contribuir a dinamizar la economía de la República Argentina, que se detalla en el Acuerdo Económico integrante del presente Tratado.

Como parte de este Programa, el Gobierno español pondrá a disposición del Gobierno argentino facilidades financieras concesionales dirigidas a proyectos de inversión de carácter productivo realizados mayoritariamente por el sector privado empresarial y se esforzará para que la producción argentina acceda al mercado español con la mayor flexibilidad posible.

Por su parte el Gobierno argentino, conforme a las disposiciones que se precisan en el Acuerdo Económico, otorgará el mejor tratamiento arancelario que conceda a terceros países en acuerdos de cooperación de similar contenido. En el mismo contexto y en lo que concierne a proyectos del sector público contemplados en el marco del Programa Integrado, aplicará el procedimiento de adjudicación más ventajoso utilizado en programas similares de cooperación con terceros países. Asimismo, otorgará financiación a las exportaciones argentinas a España.

Ambos Gobiernos se comprometen a promover y estimular inversiones en la Argentina orientadas al sector privado. En este sentido, el Gobierno español favorecerá y promoverá la inversión de empresas españolas en la Argentina, poniendo a su disposición los mecanismos de promoción y seguro previstos en el Acuerdo Económico.

El Gobierno argentino garantizará a las inversiones españolas realizadas en el marco del Programa Integrado, la libre repatriación de capitales y la transferencia de utilidades en las condiciones que en dicho Acuerdo Económico se determinan.

Artículo 4

Ambas Partes coinciden en que la cooperación en el ámbito de la ciencia y la tecnología es esencial para el fortalecimiento de sus relaciones, capaz de contribuir significativamente al desarrollo conjunto y autosostenido de los dos países y a los esfuerzos que se lleven a cabo en otros campos de la cooperación, en especial en lo económico. A tal fin, establecerán un mecanismo de coordinación para la programación, seguimiento y evaluación de los programas y proyectos de cooperación en la materia.

Artículo 5

Ambas Partes se comprometen a incrementar la financiación de programas, proyectos y acciones de cooperación, según las prioridades que se detallan en el Protocolo de Cooperación Científica y Tecnológica que es parte del presente Tratado.

Artículo 6

Ambas Partes reafirman su convicción de que la cooperación cultural es un elemento fundamental para la consolidación de la democracia y para intensificar y profundizar el entendimiento entre ambos pueblos, enraizado en una lengua y un patrimonio cultural comunes.

Artículo 7

Las Partes se comprometen a incrementar la financiación de programas, proyectos y acciones en cooperación cultural según las prioridades que se detallan en el Protocolo correspondiente del presente Tratado.

Artículo 8

Con sujeción a su legislación y de conformidad con el derecho internacional, cada Parte otorgará a los nacionales de la otra facilidad para la realización de actividades lucrativas, laborales o profesionales, por cuenta propia o ajena, en pie de igualdad con los nacionales del Estado de residencia, siempre que se hubieran concedido los permisos de residencia o de trabajo necesarios para el ejercicio de dichas actividades. La expedición de los permisos de trabajo será gratuita.

Las respectivas autoridades garantizarán el efectivo goce de las facilidades mencionadas, sujeto al criterio de reciprocidad.

Artículo 9

Conforme a las normas que se establezcan en un acuerdo complementario, los nacionales argentinos y españoles podrán votar en las elecciones municipales del Estado en el que residen y del que no son nacionales.

Artículo 10

Los nacionales de una Parte, residentes en el territorio de la otra, podrán participar en la constitución y funcionamiento de Consejos de Residentes y Asociaciones Civiles, con sujeción a los requisitos exigidos por el derecho del Estado en que

actúan, para que sirvan de cauce a la colaboración de los residentes con las oficinas consulares conforme a la legislación del Estado acreditante.

Artículo 11

En aquellos terceros Estados en los que no existan oficinas consulares de una de las Partes, sus nacionales podrán acudir a la oficina consular de la otra y solicitar asistencia.

Esta asistencia podrá concederse con el beneplácito del Estado cuyo nacional la haya solicitado y, en su caso, previa notificación y aceptación por parte de las autoridades locales.

Artículo 12

A fin de asegurar la protección y la defensa de los intereses y derechos de sus respectivos nacionales, las Partes acuerdan celebrar un Convenio sobre Funciones Consulares, complementario de la Convención de Viena sobre Relaciones Consulares de 1963, cuya negociación habrá de concluirse en el plazo más breve posible.

Artículo 13

Las Partes facultan a las Autoridades designadas en el artículo 15.2 del presente Tratado para la celebración de los programas y proyectos especiales de cooperación, que resulten necesarios para la ejecución del presente Tratado, mediante acuerdos directos entre ellas.

Artículo 14

El Acuerdo Económico, el Protocolo de Cooperación Científica y Tecnológica y el Protocolo Cultural forman parte integrante del presente Tratado.

Artículo 15

1. Para el seguimiento y ejecución del presente Tratado, ambas Partes convienen en establecer una Comisión de Alto Nivel, que será presidida por los Ministros de Relaciones Exteriores de ambos países.

2. Dicha Comisión contará con una Secretaría General a efectos del seguimiento permanente del Tratado integrada, por parte española, por el Secretario de Estado de Cooperación Internacional y para Iberoamérica y el Secretario General de Política Exterior y, por parte argentina, por el Subsecretario de Integración Económica, así como por los Jefes de Misión respectivos.

3. La Comisión del Alto Nivel se reunirá anualmente, de forma alternativa, en Madrid y Buenos Aires.

Artículo 16

El presente Tratado entrará en vigor el último día del mes siguiente al de la fecha del canje de los Instrumentos de Ratificación.

Por lo que se refiere a la vigencia del Acuerdo Económico, se estará a lo dispuesto en dicho Acuerdo.

Cada parte podrá denunciar, por vía diplomática el presente Tratado. La denuncia surtirá efecto el último día del mes siguiente al de la notificación al otro Estado Parte.

HECHO en Madrid a los tres días del mes de junio de mil novecientos ochenta y ocho en dos ejemplares originales, ambos igualmente auténticos.

[*Signed — Signé*]

FELIPE GONZALEZ
Presidente
del Gobierno Español

[*Signed — Signé*]

RAUL R. ALFONSIN
Presidente
de la República Argentina

ACUERDO ECONÓMICO ENTRE EL REINO DE ESPAÑA Y LA REPÚBLICA ARGENTINA INTEGRANTE DEL TRATADO GENERAL DE COOPERACIÓN Y AMISTAD

El Reino de España y la República Argentina,

Considerando:

Que el credimiento armónico de los países contribuye a la estabilidad política y social y al fortalecimiento de las instituciones democráticas,

Que el Tratado General de Cooperación y Amistad entre el Reino de España y la República Argentina expresa la voluntad de ambos Gobiernos de intensificar y estrechar las relaciones entre los dos países y sus pueblos,

Que ambos Estados aspiran al establecimiento de una nueva relación bilateral, sin perjuicio de los compromisos internacionales adquiridos por cada uno de ellos,

Que es deseo de ambos Estados consolidar esa relación dándole un impulso en el marco de una nueva visión de la cooperación a través de proyectos económicos realizados en forma conjunta,

Que las economías de los países iberoamericanos, fuertemente afectadas por las respectivas deudas externas, atraviesan por graves dificultades, como en el caso de la República Argentina,

Que el año 1992 constituye una fecha de gran significación para ambos países y que en consecuencia es conveniente el establecimiento de acciones que supongan la intensificación de las relaciones económicas, lo que implicará una profundización en las relaciones entre los pueblos de ambas naciones;

Acuerdan lo siguiente:

Artículo 1

Promover y desarrollar conjuntamente un Programa Integrado de cinco años para contribuir a dinamizar la economía de la República Argentina y cuyo principal objetivo es el de fomentar el desarrollo argentino de la industria y de los servicios con la activa participación de los sectores privados de ambos países. A tal efecto promoverán las asociaciones entre empresas argentinas y españolas que favorezcan la modernización del aparato productivo argentino, con vistas a incrementar su eficiencia y competitividad para aumentar su capacidad exportadora.

Artículo 2

Dicho Programa Integrado conjunto alcanzará durante su vigencia una cifra en torno a los tres mil millones (3.000.000.000) de dólares de los Estados Unidos.

Los componentes fundamentales de dicho Programa consistirán en apoyo financiero por parte del Gobierno español que pondrá a disposición del Gobierno argentino una cantidad aproximada de mil millones (1.000.000.000) de dólares y el compromiso de ambos Gobiernos de promover y movilizar inversiones en Argentina orientadas al sector privado por un valor en torno a los dos mil millones (2.000.000.000) de dólares, mediante la inversión de empresas españolas, de empresas conjuntas españolas y argentinas y de empresas argentinas.

Artículo 3

Del apoyo financiero que otorgará el Gobierno español mencionado en el Art. 2, que incluye las iniciativas ya aprobadas pero aún no ejecutadas, un mínimo del 50% estará compuesto por créditos de carácter concesional.

La concesionalidad alcanzará un nivel no inferior al 30%, entendiéndose como tal la diferencia, en porcentaje, entre los valores actuales a tipos de mercado de los desembolsos y del servicio de la deuda.

Las condiciones específicas de cada crédito se determinarán en función de los requerimientos de cada proyecto o conjunto de proyectos de inversión.

Artículo 4

De igual forma, el Gobierno español se compromete, dentro de lo previsto en la legislación vigente, a destinar parte de los fondos ofrecidos para financiar gastos necesarios a realizar en la Argentina en la ejecución de proyectos en el marco del presente Acuerdo, incluida la adquisición de bienes de capital de origen argentino.

Artículo 5

Las asignaciones de créditos se otorgarán mayoritariamente a la ejecución de proyectos de inversión de carácter productivo realizados por el sector privado empresarial que tengan por objeto incrementar la tecnología, favorecer la modernización, y aumentar la capacidad exportadora de dicho sector y en particular de la pequeña y mediana empresa argentina.

Hasta un veinte por ciento de dichas asignaciones de crédito podrá destinarse a la ejecución de proyectos en el sector público.

Artículo 6

Un Comité Económico-Financiero, cuya composición será determinada por la Comisión Ejecutiva mencionada en el Art. 10, determinará de común acuerdo los criterios para la elegibilidad de los proyectos, así como los sectores prioritarios y montos. La constitución del citado Comité Económico-Financiero tendrá lugar en un plazo no mayor de treinta días a partir de la entrada en vigor del presente Acuerdo.

Artículo 7

El Gobierno español promoverá y favorecerá la inversión de empresas españolas públicas o privadas en la Argentina a través de:

- El Instituto Español de Comercio Exterior (ICEX), mediante la promoción de la inversión directa y la difusión a todos los niveles de los potenciales proyectos de inversión;
- La Compañía Española de Financiación del Desarrollo (COFIDES), que estimulará las inversiones españolas en la Argentina y la coinversión entre empresas españolas y argentinas mediante el apoyo financiero para su instalación, el otorgamiento de avales y garantías y, eventualmente, con su participación, que será siempre minoritaria y temporal en el capital de las empresas creadas;
- La Compañía Española de Seguros de Crédito a la Exportación (CESCE), mediante su disponibilidad para asegurar las inversiones realizadas por personas físicas o jurídicas residentes en España, de conformidad con las disposiciones vigentes sobre pólizas de seguro de inversión en el exterior.

Artículo 8

Por su parte el Gobierno argentino se compromete a:

8.1. Otorgar financiación a las exportaciones argentinas realizadas en el marco del presente Acuerdo a los fines de crear un clima propicio que posibilite el incremento del flujo comercial entre los dos países. Dicha financiación se realizará bajo el régimen de Operaciones Activas 1 (OPRAC), establecido por el Banco Central de la República Argentina, estimándose como meta un monto de cien millones (100.000.000) de dólares para la duración del presente Acuerdo, de los cuales treinta millones (30.000.000) estarán disponibles para el bienio 1988-1989.

8.2. Que la importación de todos los equipos y bienes de capital de origen español para la realización de proyectos de desarrollo a efectuarse en cumplimiento del presente Acuerdo y que sean objeto de financiación concesional, gozará del mejor tratamiento arancelario que la República Argentina concede o concediere en el marco de programas del mismo contenido.

Este tratamiento no se aplicará en caso de:

A) Privilegios y ventajas otorgados, o que pudieran [ser] otorgados posteriormente, como consecuencia de zonas de libre comercio, uniones aduaneras a otras formas de integración económica establecidas o que pudieran establecerse en el futuro por cualquiera de las Partes Contratantes, con sujeción a las normas del Acuerdo General sobre Aranceles Aduaneros y Comercio (GATT).

B) Privilegios y ventajas de carácter especial otorgados o que pudieran ser otorgados por las dos Partes, de conformidad con las disposiciones del Acuerdo General sobre Aranceles Aduaneros y Comercio (GATT).

C) Ventajas preferenciales que son o fueren concedidas para facilitar el tráfico vecinal fronterizo con países limítrofes.

8.3. Que las contrataciones de proyectos del sector público argentino cuya ejecución se realice en el marco del presente Acuerdo podrán ser adjudicadas directamente siempre que las mismas sean objeto de financiación concesional y se den condiciones ventajosas de calidad y precio.

8.4. Garantizar a las inversiones españolas realizadas en el marco del presente Acuerdo, la libre repatriación de capitales y la transferencia de utilidades mediante la no aplicación de las restricciones previstas en caso de dificultades en los pagos externos.

Las inversiones que gocen de esta garantía deberán ser registradas conforme a la Ley 21.382, texto ordenado en 1980. Esta garantía no se aplicará a los aportes de capital realizados bajo el régimen de capitalización de deuda externa.

8.5. En lo que hace a la utilización del régimen de capitalización, el Gobierno argentino como parte de su esfuerzo en promover inversiones españolas evaluará, de conformidad con la legislación vigente, la elegibilidad de los proyectos privados de inversión incluídos en el marco de este Acuerdo a los fines de la adjudicación de fondos de capitalización de deuda externa.

Artículo 9

Con el propósito de incrementar el comercio bilateral en general y el desarrollo de los proyectos objeto del presente Acuerdo en particular, el Gobierno español

procurará que la producción argentina acceda al mercado español con la máxima flexibilidad permitida por la legislación comercial vigente en cada momento.

Artículo 10

Ambos Gobiernos acuerdan la constitución de una Comisión Ejecutiva presidida por el Secretario de Estado de Comercio de España y por el Secretario de Industria y Comercio Exterior de la República Argentina, la cual celebrará contactos periódicos con el objetivo de garantizar un seguimiento efectivo de la realización del presente Acuerdo y asegurar la resolución positiva de los compromisos adquiridos. La Comisión Ejecutiva informará de su labor a la Comisión de Alto Nivel creada por el Tratado.

Artículo 11

El presente Acuerdo tendrá una validez de cinco años, y entrará en vigor simultáneamente con el Tratado General de Amistad y Cooperación, del que es parte integrante. Al menos 6 meses antes de su terminación, las dos Partes se reunirán para entablar conversaciones con vistas a la celebración del nuevo Acuerdo.

HECHO en Madrid a los tres días del mes de junio de mil novecientos ochenta y ocho en dos ejemplares originales, ambos igualmente auténticos.

[Signed — Signé]

FELIPE GONZALEZ
Presidente
del Gobierno Español

[Signed — Signé]

RAUL R. ALFONSIN
Presidente
de la República Argentina

PROTOCOLO DE COOPERACIÓN CIENTÍFICA Y TECNOLÓGICA INTEGRANTE DEL TRATADO GENERAL DE COOPERACIÓN Y AMISTAD ENTRE EL REINO DE ESPAÑA Y LA REPÚBLICA ARGENTINA

Considerando:

La importancia que la cooperación científica y tecnológica tiene para la puesta en marcha y fortalecimiento de las acciones destinadas a establecer una mayor cooperación económica entre los dos países,

La existencia de un Convenio General de Cooperación Científica y Tecnológica entre España y Argentina que provee el marco adecuado para lograr una eficaz interacción y concertación entre los sectores productivos y la infraestructura científica y tecnológica de los dos Países,

El interés que, para la conmemoración del V Centenario en 1992, tiene el fortalecimiento de las relaciones entre las Partes,

El Reino de España y la República Argentina acuerdan lo siguiente:

1º Desarrollar las acciones pertinentes por medio de la formación de recursos humanos, transferencia de tecnología, realización de programas, proyectos específicos y actividades conjuntas de cooperación.

2º En el marco del Acuerdo Económico, integrante del presente Tratado, se comprometen a incrementar los recursos financieros destinados a dichos programas y proyectos de cooperación científica y tecnológica, para lo que consideran como líneas prioritarias las que se detallan en los puntos siguientes:

A) Incremento de las acciones que, en materia de investigación científica y tecnológica, se vienen realizando entre organismos e instituciones de ambos países, en el marco de los acuerdos existentes, en especial las referentes a los programas y proyectos entre:

a) Secretarías de Ciencia y Técnica del Ministerio de Educación y Justicia de Argentina (SECYT) y el Consejo Superior de Investigaciones Científicas de España (C.S.I.C.);

b) Consejo Nacional de Investigaciones Científicas y Técnicas (CONICET) y el C.S.I.C.;

c) Instituto Nacional de Tecnología Agropecuaria de Argentina (INTA) y el Instituto Nacional de Investigaciones Agrarias de España (INIA);

d) Instituto Nacional de Tecnología Industrial de Argentina (INTI) y el Instituto Torroja del C.S.I.C. de España;

e) Secretaría de Justicia del Ministerio de Educación y Justicia de la Argentina y el Ministerio de Justicia de España;

f) Universidades y centros de investigación de ambos países.

Estos programas y proyectos se coordinarán con los que con idéntico objetivo se vienen realizando en el marco del Programa de Ciencia y Tecnología para el Desarrollo, Quinto Centenario (CYTED-D).

B) Incremento de la Relación Empresarial Bilateral (de acuerdo con los organismos competentes) especialmente entre pequeñas y medianas empresas, como factor decisivo en el crecimiento económico y la creación de empleo.

Con este propósito, las acciones a desarrollar serán las siguientes:

a) Establecimiento de programas de pasantías en España para profesionales argentinos de la pequeña y mediana empresa o relativos a proyectos empresariales de interés mutuo;

b) Celebración de cursos y seminarios financiados por España entre los temas considerados prioritarios por las autoridades competentes, entre otros, los relativos a sistemas de financiación internacional para proyectos de desarrollo empresarial, organización de empresas exportadoras y el sistema de preferencias generalizadas de la Comunidad Económico Europea;

c) Apoyo a las instituciones argentinas especializadas en altos estudios empresariales;

d) Institucionalización de mecanismos prácticos de relación empresarial para propiciar, por un lado, el conocimiento de la problemática en el sector y, por otro, la búsqueda de fórmulas de conversión en proyectos específicos.

C) Fortalecimiento de la Capacidad de Desarrollo Local y modernización de las administraciones municipales.

Con el objetivo de aprovechar las experiencias de ambos Estados en estas materias, se desarrollarán las siguientes acciones:

a) Intercambio de expertos y funcionarios de municipios o gobiernos regionales de problemática afín;

b) Participación preferente de especialistas argentinos en los cursos y seminarios incluidos en la oferta de formación de la Cooperación Española relativos, entre otros, a servicios municipales, descentralización, regionalización y urbanismo;

c) Intercambio de experiencias concretas de desarrollo regional, formación de agentes de desarrollo y gestores de proyectos;

d) Financiación de estudios y de proyectos sobre servicios municipales básicos, rehabilitación urbana y transferencia tecnológica en la materia.

D) Apoyo a la Administración Central en materia de Obras Públicas e Infraestructura.

a) Se propiciará la formación de recursos humanos para la incorporación de nuevas tecnologías en obras civiles;

b) Con la finalidad de crear un marco homogéneo de actuación para las empresas del sector en ambos Estados, se realizarán los estudios que hagan posible la ejecución de obras civiles mediante la creación de empresas mixtas.

E) Apoyo a la Secretaría de Justicia del Ministerio de Educación y Justicia de la Argentina para planificar y ejecutar programas de actualización tecnológica en las áreas de registro de bienes, personas y entidades, y de gestión de la Administración de Justicia.

3º Para asegurar la concreción de estas líneas prioritarias, o de otras que puedan determinarse en el futuro, se establece una Comisión de Programación, Seguimiento y Evaluación, compuesta por representantes de la Secretaría de Estado de Cooperación Internacional e Iberoamérica (Instituto de Cooperación Iberoamericana), por parte española, y de la Subsecretaría de Cooperación Internacional, por parte argentina, que se reunirá al menos dos veces al año. El informe correspondiente se elevará a la Comisión de Alto Nivel.

PROTOCOLO CULTURAL INTEGRANTE DEL TRATADO GENERAL DE
COOPERACIÓN Y AMISTAD ENTRE EL REINO DE ESPAÑA Y LA
REPÚBLICA ARGENTINA

Considerando:

El papel determinante de la cooperación cultural como instrumento fundamental para intensificar y profundizar el entendimiento entre ambos países,

La importancia de la conmemoración del V Centenario del Descubrimiento/Encuentro entre Dos Mundos en 1992 como proceso que debe desencadenar actividades y producir resultados que trasciendan dicha fecha y se adentren en el porvenir,

Lo establecido en el Convenio de Cooperación Cultural firmado en Buenos Aires, el 23 de mayo de 1971 y su programa ejecutivo,

A este fin, y prestando atención a los campos que consideran prioritarios para llevar al más alto nivel su cooperación cultural,

El Reino de España y la República Argentina acuerdan lo siguiente:

1º Se celebrarán en ambos Estados semanas culturales y muestras itinerantes que incluyan las diversas expresiones de la actividad artística, educativa y científica, con el fin de contribuir al acercamiento y conocimiento mutuo de los pueblos, de su desarrollo económico y bienestar. Para ello se impulsará la cooperación cultural mediante la combinación de recursos públicos y privados.

2º Se incrementará la realización de coproducciones entre teatros y centros culturales de los dos países, similares a las que se realizan entre el Teatro Municipal General San Martín de la Ciudad de Buenos Aires y el de la Comedia de Madrid. Asimismo se celebrarán encuentros de actores, directores, bailarines y coreógrafos en festivales y en otras manifestaciones.

3º Ambas Partes se comprometen a intensificar la cooperación cultural impulsando la creación de nuevos centros culturales en ciudades de ambos países y a tal fin promoverán la concesión de las mayores facilidades de infraestructura para el funcionamiento de los mismos.

En este sentido, se destaca la importancia que tiene la apertura del Centro Cultural Español en Buenos Aires y la creación de un futuro Centro Cultural Argentino en Madrid.

4º Las Partes se comprometen a impulsar la firma de un nuevo acuerdo de coproducción y colaboración cinematográfica entre España y Argentina, que tenga como objetivo una efectiva reciprocidad respecto a la exhibición de las producciones cinematográficas de cada uno de los países en el otro, gozando de idénticos beneficios de doble nacionalidad y que promueven efectivamente las coproducciones cinematográficas entre ambos. Este acuerdo se firmará antes de 120 días de la suscripción del presente Tratado, fecha del vencimiento del que ahora está vigente.

5º Las Partes colaborarán y cooperarán en el ámbito radiofónico a fin de intensificar y mejorar las relaciones de las radios de los dos Estados, impulsando coproducciones de programas y otras acciones comunes como parte del programa global de integración cultural, y de acuerdo a la legislación vigente en cada Estado.

6º Las Partes impulsarán el cumplimiento del Convenio de Cooperación y Coproducción entre la televisión española y los canales de televisión dependientes del Estado Argentino.

7º Ambas Partes acuerdan un aumento sustancial de becas de formación y ayudas a la investigación que incidan cuantitativamente en el desarrollo de los proyectos culturales y científicos que se realicen conforme a los principios del presente Tratado. Dichas becas serán otorgadas en función de las prioridades que determinen las Partes de común acuerdo por la vía diplomática.

8º Ambas Partes reafirman su voluntad de potenciar los instrumentos de todo tipo que favorezcan y promuevan el libro como vehículo de comunicación e intercambio cultural y económico.

9º Ambas Partes interesarán a los organismos competentes argentinos y españoles para que cooperen y apoyen la creación conjunta de un centro piloto de televisión educativa en la Argentina que coordine una red nacional ibeoamericana.

10º Se promoverá la concesión de las mayores facilidades para la implantación de instituciones de enseñanza que desarrollen planes integrados de estudio con validez académica en los dos Estados.

11º Ambas Partes reconocen la importancia de la actividad desarrollada por las Organizaciones No Gubernamentales (ONG) españolas y argentinas en el campo de la educación y la cultura, comprometiéndose a auspiciar proyectos de interés común prioritarios para ambos países.

12º Ambas Partes acuerdan impulsar la conservación del patrimonio histórico-artístico de interés común, procediéndose a la elaboración de programas de revitalización de cascos históricos y a la restauración de edificios similares. A este fin se fijará la prioridad y oportunidad de las obras de común acuerdo y por vía diplomática.

[TRANSLATION — TRADUCTION]

GENERAL TREATY¹ OF COOPERATION AND FRIENDSHIP BETWEEN THE KINGDOM OF SPAIN AND THE ARGENTINE REPUBLIC

The Kingdom of Spain and the Argentine Republic,

United by historical ties and belonging to a single cultural community,

Desiring to translate into an instrument of cooperation the ties of friendship they have always maintained and with the firm intention of safeguarding and strengthening the relations between them which have become particularly close following the return of both States to the democratic system,

Having regard to the proximity of the Quincentenary of the Discovery of America/Encounter between Two Worlds,

Firmly believing that democratic coexistence, in accordance with the sovereign decision of the peoples of both countries, is the only form of political organization capable of meeting their ethical and social aspirations,

Considering that the defence of human rights is a priority concern for Governments which consider democracy to be the only viable means of fully satisfying the legitimate aspirations of their peoples,

Agreeing on the need for economic development to be considered not only an inalienable right but also a necessary precondition for social progress, the consolidation of a system of freedoms and the maintenance of international peace,

Concerned by the problem of external indebtedness, which has a direct bearing on the development process to which the Latin American peoples aspire, and agreeing on the need to resolve this problem, taking into account the requirements of economic growth, and their social and political implications,

Considering, furthermore, that external indebtedness and international financing, cooperation and trade are interrelated,

Bearing in mind the desire of both States to make an effective contribution to consolidating and strengthening all ties between their respective regions,

Reaffirming that the principles laid down in the Spanish-Argentine Declaration signed in Madrid on 13 June 1984 continue to apply,

Stressing the need to supplement by means of a general treaty the provisions already existing by virtue of specific agreements on political and consular matters, economic, cultural, and scientific and technical cooperation and other agreements in force, or which may come into effect on the basis of this Treaty, and in compliance with the provisions of the Act establishing the Basis for the General Treaty of Cooperation and Friendship, which was signed in Madrid on 1 February 1988,

Have agreed as follows:

¹ Came into force on 31 August 1989, i.e., the last day of the month following the month of the exchange of the instruments of ratification, which took place at Buenos Aires on 7 July 1989, in accordance with article 16.

Article 1

The Parties shall establish a regular system of senior-level political consultations enabling the two States to keep each other informed of their actions in the international sphere and to harmonize their positions on such matters.

The consultations shall be held annually through the Spanish Ministry of Foreign Affairs and the Ministry of Foreign Affairs and Worship of the Argentine Republic.

The consultations shall be held alternately in Madrid and Buenos Aires.

The officials composing the respective delegations, together with the date and agenda of the meetings, shall be determined through the diplomatic channel.

Article 2

As democratic nations, the Parties shall give a sustained impetus to their economic cooperation, which shall extend beyond the traditional format of international economic relations between countries, without prejudice to the international agreements entered into by each Party.

With this in view, they shall foster the harmonious industrial growth of the Argentine Republic, through the establishment and joint development of measures to promote its economic recovery, with the active participation of the private sector in both countries.

To this end, they shall promote partnerships between Spanish and Argentine enterprises to encourage the modernization of the Argentine productive system, with a view to enhancing its efficiency, competitiveness and export capacity.

Article 3

In accordance with the spirit of article 2, the Parties shall establish a five-year integrated programme to help boost the economy of the Argentine Republic, as described in the Economic Agreement forming part of this Treaty.

As part of this programme, the Spanish Government shall provide the Argentine Government with financial facilities on special terms for productive investment projects to be undertaken in the main by the private business sector and shall endeavour to ensure that Argentine products gain access to the Spanish market under conditions which are as flexible as possible.

For its part, the Argentine Government, in accordance with the provisions laid down in the Economic Agreement, shall grant the most favourable tariff treatment granted to third countries under similar cooperation agreements. In the same context, and with regard to the public sector projects to be undertaken as part of the integrated programme, it shall apply the most advantageous tendering procedure used in similar cooperation programmes with third countries. It shall also provide funding for Argentine exports to Spain.

The two Governments agree to promote and encourage investment in the private sector in Argentina. With that in view, the Spanish Government shall encourage and promote investment by Spanish enterprises in Argentina, by placing at their disposal the promotion and insurance mechanisms provided for in the Economic Agreement.

The Argentine Government shall guarantee that Spanish investments made under the integrated programme enjoy unrestricted repatriation of capital and transfer of profits under the conditions laid down in the Economic Agreement.

Article 4

The two Parties agree that cooperation in the sphere of science and technology is essential for strengthening their relations and can make a significant contribution to the joint and self-sustaining development of the two countries and to the efforts undertaken in other spheres of cooperation, particularly in the economic sector. With this in view, they shall establish a coordination mechanism for the planning, monitoring and assessment of the cooperation programmes and projects in this sphere.

Article 5

The two Parties agree to increase the funding of cooperation programmes, projects and measures, in accordance with the priorities outlined in the Protocol on Scientific and Technical Cooperation which forms part of this Treaty.

Article 6

The two Parties reaffirm their belief that cultural cooperation is a vital element in consolidating democracy and heightening and extending the understanding between their two peoples, which springs from a shared language and cultural heritage.

Article 7

The Parties agree to increase the funding of cultural cooperation programmes, projects and measures, in accordance with the priorities outlined in the relevant Protocol to this Treaty.

Article 8

Subject to its laws and in compliance with international law, each Party shall permit nationals of the other Party to work or engage in gainful or professional activities on their own or another's behalf, on an equal footing with nationals of the host State, provided that the residence or work permits necessary for carrying out such activities have been granted. Work permits shall be issued free of charge.

The respective authorities shall ensure that the above-mentioned facilities may be effectively enjoyed on a reciprocal basis.

Article 9

Pursuant to the provisions to be laid down in a supplementary agreement, Argentine and Spanish nationals may vote in municipal elections in the State in which they are resident and of which they are not nationals.

Article 10

Nationals of one Party resident in the territory of the other may take part in the establishment and operation of residents' councils and citizens' associations, subject to the requirements of the law of the State in which they are operating in order to provide a channel for collaboration between residents and consular offices in accordance with the laws of the State concerned.

Article 11

In third States where one of the Parties has no consular offices, nationals of that Party may apply to the consular office of the other Party for assistance.

Such assistance may be granted with the consent of the State whose national has requested it and, where appropriate, after the local authorities have been notified and their consent secured.

Article 12

In order to protect and safeguard the interests and rights of their respective nationals, the Parties shall agree to conclude an agreement on consular functions, to supplement the 1963 Vienna Convention on Consular Relations,¹ the negotiation of which should be concluded as soon as possible.

Article 13

The Parties shall empower the authorities appointed pursuant to article 15, paragraph 2, of this Treaty to approve the special cooperation programmes and projects necessary for the application of this Treaty by means of direct agreements between them.

Article 14

The Economic Agreement, the Protocol on Scientific and Technical Cooperation and the Cultural Protocol shall be an integral part of this Treaty.

Article 15

1. For the purpose of monitoring and implementing this Treaty, both Parties agree to establish a High-level Committee to be chaired by their respective Ministers for Foreign Affairs.

2. The Committee shall be aided by a secretariat responsible for ongoing supervision of the Treaty, comprising, for Spain, the Secretary of State for International Cooperation and Ibero-American Affairs and Secretary-General for Foreign Policy and, for Argentina, the Under-Secretary for Economic Integration, together with the respective Heads of Mission.

3. The High-level Committee shall meet once a year, alternately in Madrid and Buenos Aires.

Article 16

This Treaty shall enter into force on the last day of the month following the month in which the instruments of ratification are exchanged.

The entry into force and duration of the Economic Agreement shall be determined by provisions laid down in that Agreement.

Either Party may terminate this Treaty through the diplomatic channel. The termination shall take effect on the last day of the month following the month in which the other State Party is notified.

¹ United Nations, *Treaty Series*, vol. 596, p. 261.

DONE at Madrid, on 3 June 1988, in two original copies, both being equally authentic.

[Signed]

FELIPE GONZALEZ
President
of the Spanish Government

[Signed]

RAUL R. ALFONSIN
President
of the Argentine Republic

**ECONOMIC AGREEMENT BETWEEN THE KINGDOM OF SPAIN AND
THE ARGENTINE REPUBLIC FORMING PART OF THE GENERAL
TREATY OF COOPERATION AND FRIENDSHIP**

The Kingdom of Spain and the Argentine Republic,

Considering:

That the harmonious growth of their two countries will foster political and social stability and the strengthening of democratic institutions,

That the General Treaty of Cooperation and Friendship between the Kingdom of Spain and the Argentine Republic expresses the desire of both Governments for stronger and closer relations between the two countries and their peoples,

That both States aspire to establish a new bilateral relationship, without prejudice to the international commitments entered into by each of them,

That both States wish to consolidate this relationship by giving it fresh impetus as part of a new kind of cooperation involving jointly undertaken economic projects,

That the economies of the Latin American countries, including the Argentine Republic, are severely burdened by their respective external debts and are experiencing serious difficulties,

That the year 1992 is of great significance for both countries and it is therefore appropriate to introduce measures which will involve closer economic ties and thus lead to a deepening of the relations between the peoples of both nations,

Agree as follows:

Article 1

The Parties shall jointly promote and develop a five-year integrated programme to help revitalize the economy of the Argentine Republic, the main aim of which shall be to promote the development of Argentine industry and services with the active participation of the private sector in both countries. To this end, they shall promote partnerships between Argentine and Spanish enterprises to encourage the modernization of the Argentine productive system, with a view to enhancing its efficiency and competitiveness, thereby increasing its export capacity.

Article 2

The total value of the above-mentioned integrated programme during its period of application shall be in the region of three billion (3,000,000,000) United States dollars.

The main components of the programme shall be financial support from the Spanish Government, which shall place at the disposal of the Argentine Government a sum of approximately one billion (1,000,000,000) United States dollars, and a commitment by both Governments to promote and mobilize investment in the private sector in Argentina worth approximately two billion (2,000,000,000) United States dollars, by means of investment by Spanish enterprises, joint Spanish and Argentine enterprises and Argentine enterprises.

Article 3

At least 50 per cent of the financial support to be granted by the Spanish Government pursuant to article 2, including initiatives already approved but not yet implemented, shall consist of loans on special terms.

The special terms shall be of a level not less than 30 per cent, which shall mean the difference in percentage terms between the current values at market rates of the disbursements and the servicing of the debt.

The specific conditions for each loan shall be determined in accordance with the requirements of each investment project or set of projects.

Article 4

The Spanish Government shall also undertake, within the provisions of existing legislation, to earmark a portion of the funds made available to meet expenditure in Argentina necessary for the implementation of projects under the present Agreement, including the purchase of capital goods of Argentine origin.

Article 5

Funds shall be allocated mainly for the implementation of productive investment projects undertaken by the private business sector and aimed at enhancing technology, encouraging modernization and increasing the export capacity of the sector, with particular reference to small and medium-sized enterprises in Argentina.

Up to 20 per cent of the funds in question may be allocated for the implementation of public sector projects.

Article 6

An Economic and Financial Committee, whose composition shall be determined by the Executive Commission referred to in article 10, shall determine by common agreement the eligibility criteria for the projects and shall decide on priority sectors and the amounts to be allocated. The Economic and Financial Committee shall be established no later than 30 days from the entry into force of this Agreement.

Article 7

The Spanish Government shall promote and encourage investment by public or private Spanish enterprises in Argentina through:

- The Spanish Institute for Foreign Trade (ICEX), by virtue of the promotion of direct investment and the dissemination at all levels of information concerning potential investment projects;
- The Spanish Development Finance Company (COFIDES), which shall encourage Spanish investment in Argentina and co-investment by Spanish and Argentine enterprises by means of financial support for starting up such enterprises, the granting of endorsements and guarantees and, possibly, through equity investment of an exclusively minority and temporary nature in the enterprises set up;
- The Spanish Export Credit Insurance Company (CESCE), by virtue of its readiness to insure investments made by natural or legal persons resident in Spain, in accordance with the provisions in force concerning overseas investment insurance policies.

Article 8

For its part, the Argentine Government agrees to:

8.1. Provide funding for Argentine exports undertaken within the framework of the present Agreement in order to create a climate conducive to an increase in trade flows between the two countries. The funding shall be provided under the Active Operations System 1 (OPRAC) established by the Central Bank of the Argentine Republic, with an estimated target of one hundred million (100,000,000) United States dollars for the duration of the present Agreement, of which thirty million (30,000,000) shall be available for the biennium 1988-1989.

8.2. Ensure that imports of all equipment and capital goods of Spanish origin intended for the implementation of development projects to be undertaken in compliance with this Agreement and for which financing on special terms has been provided enjoy the most favourable tariff treatment which the Argentine Republic grants under programmes of the same content.

Such treatment shall not apply in the case of:

(A) Privileges and advantages which are granted, or may be granted subsequently, as a result of free trade zones, customs unions or other forms of economic integration established, or to be established in the future, by either Contracting Party in accordance with the provisions of the General Agreement on Tariffs and Trade (GATT);¹

(B) Special privileges and advantages which the Parties grant, or may grant, in accordance with the provisions of the General Agreement on Tariffs and Trade (GATT);

(C) Preferential advantages which are or may be granted to facilitate frontier trade with neighbouring countries.

8.3. Ensure that contracts for Argentine public sector projects to be carried out under this Agreement may be awarded directly, provided that they are covered by funding on special terms and that favourable conditions of quality and price are offered.

8.4. Guarantee that Spanish investments made under this Agreement enjoy unrestricted repatriation of capital and transfer of profits through the waiver of the restrictions provided for in the event of external payments difficulties.

Investments benefiting from this guarantee must be registered in accordance with Act 21,382, adopted in 1980. This guarantee shall not apply to capital contributions made under the procedures for the capitalization of external debt.

8.5. With regard to the use of the capitalization procedures, the Argentine Government shall, as part of its efforts to promote Spanish investments and in accordance with existing legislation, assess the eligibility of private investment projects under this Agreement, with a view to awarding external debt capitalization funds.

Article 9

With the aim of increasing bilateral trade in general and developing the projects covered by this Agreement in particular, the Spanish Government shall see to it that

¹ United Nations, *Treaty Series*, vol. 55, p. 187.

Argentine products enjoy access to the Spanish market with the maximum flexibility allowed by the trade legislation in force at the time.

Article 10

Both Governments agree to establish an Executive Commission, to be chaired by the Spanish Secretary of State for Trade and the Secretary for Industry and Foreign Trade of the Argentine Republic, which shall meet periodically with the aim of effectively monitoring the application of this Agreement and ensuring the success of the undertakings given. The Executive Commission shall report on its work to the High-level Committee established by the Treaty.

Article 11

This Agreement shall remain in force for a period of five years and shall enter into force at the same time as the General Treaty of Friendship and Cooperation, of which it is an integral part. Six months prior to its expiration, the two Parties shall meet to begin negotiations aimed at concluding a new agreement.

DONE at Madrid, on 3 June 1988, in two original copies, both being equally authentic.

[Signed]

FELIPE GONZALEZ
President
of the Spanish Government

[Signed]

RAUL R. ALFONSIN
President
of the Argentine Republic

PROTOCOL ON SCIENTIFIC AND TECHNICAL COOPERATION FORMING
PART OF THE GENERAL TREATY OF COOPERATION AND FRIEND-
SHIP BETWEEN THE KINGDOM OF SPAIN AND THE ARGENTINE
REPUBLIC

Considering:

The importance of scientific and technical cooperation for the introduction and strengthening of measures designed to secure closer economic cooperation between the two countries,

The existence of a General Convention on Scientific and Technical Cooperation between Spain and Argentina, which provides an appropriate framework for effective interaction and collaboration between the productive sectors and scientific and technical infrastructures of the two countries,

The importance, in view of the celebration of the Quincentenary, in 1992, of strengthening relations between the Parties,

The Kingdom of Spain and the Argentine Republic agree as follows:

1. They shall take appropriate measures involving human resources training, technology transfer and implementation of cooperation programmes, special projects and joint activities.

2. Within the framework of the Economic Agreement forming part of this Treaty, they shall increase the financial resources earmarked for such scientific and technical cooperation programmes and projects. In this connection, priority should be given to the following measures:

(A) Increasing actions in the field of scientific and technical research being undertaken jointly by organizations and institutions of both countries under the terms of existing agreements, with particular reference to the programmes and projects being conducted by:

(a) The Departments of Science and Technology of the Argentine Ministry of Education and Justice (SECYT) and the Higher Council for Scientific Research (CSIC) in Spain;

(b) The National Council for Scientific and Technical Research (CONICET) and CSIC;

(c) The Argentine National Institute for Agricultural Technology (INTA) and the Spanish National Institute for Agricultural Research (INIA);

(d) The Argentine National Institute of Industrial Technology (INTI) and the Torroja Institute of CSIC in Spain;

(e) The Department of Justice of the Argentine Ministry of Education and Justice and the Ministry of Justice of Spain;

(f) Universities and research centres in both countries.

These programmes and projects shall be coordinated with those being carried out with the same objective within the framework of the Science and Technology for Development Programme for the Quincentenary (CYTED-D).

(B) Increasing bilateral business contacts (in agreement with the competent bodies), particularly between small- and medium-sized enterprises, as a crucial factor for economic growth and job creation.

With this in view, the following actions should be developed:

(a) Instituting training programmes in Spain for Argentine professional staff employed by small- and medium-sized enterprises, or in connection with business projects of mutual interest;

(b) Holding courses and seminars financed by Spain on subjects considered of priority importance by the relevant authorities, including matters relating to international financing systems for business development projects, the organization of export companies and the European Economic Community's Generalized System of Preferences;

(c) Support for Argentine institutions specializing in advanced business studies;

(d) Institutionalizing practical mechanisms for business relations to encourage, on the one hand, familiarity with problems in the sector and, on the other, the search for formulas to convert those mechanisms into specific projects.

(C) Strengthening local development capacity and modernizing municipal administrations.

With the aim of making use of the experience of both States in this area, the following measures will be taken:

(a) Exchange of experts and officials from local or regional governments dealing with similar problems;

(b) Giving preference to Argentine specialists for admission to courses and seminars provided under Spanish cooperation programmes and concerning local authority services, decentralization, regionalization and town planning;

(c) Exchange of practical experience in the field of regional development, and training of development agents and project managers;

(d) Financing studies and projects on basic municipal services, urban regeneration and technology transfer in the sector.

(D) Support for central government in the field of public works and infrastructure.

(a) Encouragement will be given for human resources training with a view to using new technologies in public works projects;

(b) With the aim of creating a homogeneous framework for activities by companies of both States in this sector, studies will be undertaken to allow mixed companies to be set up to carry out public works projects.

(E) Assisting the Department of Justice of the Argentine Ministry of Education and Justice in planning and implementing technological modernization programmes in the fields of registration of property, persons and bodies, and management of the justice system.

3. To ensure the attainment of these priority objectives, or others which may be identified in future, a Committee on Planning, Monitoring and Assessment shall be set up consisting of representatives of the Department of State for International and Ibero-American Cooperation (Institute for Ibero-American Cooperation) in Spain and the Department of International Cooperation in Argentina, which shall meet at least twice a year. The Committee shall report to the High-level Committee.

CULTURAL PROTOCOL FORMING PART OF THE GENERAL TREATY OF
COOPERATION AND FRIENDSHIP BETWEEN THE KINGDOM OF
SPAIN AND THE ARGENTINE REPUBLIC

Considering:

The crucial role of cultural cooperation as a vital instrument for heightening and extending understanding between the two countries,

The importance of the celebrations to mark the Quincentenary of the Discovery of America/Encounter between Two Worlds in 1992 as a process which should act as an impetus for activities and produce results which transcend the occasion itself and lay foundations for the future,

The provisions of the Convention on Cultural Cooperation signed at Buenos Aires on 23 May 1971 and the programme for its implementation,

With this in view and taking account of the areas to which they accord priority in seeking to enhance their cultural cooperation to the greatest possible extent,

The Kingdom of Spain and the Argentine Republic agree as follows:

1. Cultural weeks and travelling exhibitions shall be organized in both States, including various expressions of artistic, educational and scientific activity, with the aim of promoting closer ties between the two peoples and greater knowledge of each other, their economic development and prosperity. For this purpose, cultural cooperation shall be encouraged through the combined use of public and private resources.

2. Efforts shall be made to increase the number of co-productions by theatres and cultural centres in the two countries, along the lines of those undertaken by the San Martín General Municipal Theatre in Buenos Aires and the Comedia de Madrid. In addition, meetings shall be organized at festivals and other events between actors, directors, dancers and choreographers.

3. Both Parties agree to step up cultural cooperation by encouraging the establishment of new cultural centres in cities in both countries and, with that in view, they shall encourage the granting of the principal infrastructure facilities for their operation.

In this connection, they emphasize the importance of the opening of the Spanish Cultural Centre in Buenos Aires and the future opening of an Argentine Cultural Centre in Madrid.

4. The Parties agree to encourage the signing of a new agreement on cinema co-production and collaboration between Spain and Argentina aimed at securing effective reciprocal agreement with regard to the showing of the cinema productions of each country in the other, enjoying the same benefits of dual nationality and effectively promoting cinema co-productions by both countries. Such agreement shall be signed within 120 days of the signing of this Treaty, which is when the current Agreement expires.

5. The Parties shall collaborate and cooperate in the field of radio, so as to extend and improve links between the two States in the field of radio broadcasting, by encouraging co-production of programmes and other joint actions as part of the overall programme of cultural integration and in accordance with the laws in force in each State.

6. The Parties shall encourage the conclusion of the Convention on Cooperation and Co-Production between Spanish television and the State-controlled television channels in Argentina.

7. Both Parties agree to increase substantially training scholarships and research assistance having a quantitative impact on the development of cultural and scientific projects carried out in accordance with the principles of this Treaty. Such scholarships shall be granted in accordance with the priorities determined by the Parties by common agreement through the diplomatic channel.

8. Both Parties reaffirm their desire to strengthen instruments of all kinds which foster and promote books as a vehicle of communication and cultural and economic exchange.

9. Both Parties shall seek to encourage the competent Argentine and Spanish bodies to cooperate in and support the joint establishment of a pilot educational television centre in Argentina coordinating a national Latin American network.

10. The Parties shall encourage the granting of the best possible facilities for the establishment of educational institutions which develop integrated study plans of academic merit in the two States.

11. Both Parties recognize the importance of the activities undertaken by Spanish and Argentine non-governmental organizations (NGOs) in the field of education and culture and agree to encourage projects of mutual interest which are priorities for both countries.

12. Both Parties agree to promote the conservation of the historical and artistic heritage of common interest, and to draw up programmes for the restoration of historical sites and buildings. The priority to be given to such programmes and their suitability shall be determined by common agreement through the diplomatic channel.

[TRADUCTION — TRANSLATION]

TRAITÉ GÉNÉRAL DE COOPÉRATION ET D'AMITIÉ¹ ENTRE LE ROYAUME D'ESPAGNE ET LA RÉPUBLIQUE ARGENTINE

Le Royaume d'Espagne et la République argentine,

Unis par des liens historiques et appartenant à la même communauté culturelle,

Désireux de traduire en un instrument de coopération les relations amicales qu'ils ont toujours entretenues et résolus à garantir et à renforcer les relations mutuelles qui ont pris une intensité toute particulière après que les deux Etats ont renoué avec le régime démocratique,

Attendu que l'on se rapproche de la date du cinq centième Anniversaire de la découverte de l'Amérique/Rencontre de deux mondes,

Convaincus que la cohabitation en démocratie, telle qu'elle a été décidée souverainement par les peuples des deux pays, est la seule forme d'organisation politique qui puisse répondre à leurs aspirations morales et sociales,

Estimant que la défense des droits de l'homme est une mission prioritaire pour les gouvernements qui considèrent la démocratie comme la seule voie permettant de satisfaire pleinement les aspirations légitimes des peuples,

Convaincus de la nécessité de considérer le développement économique non seulement comme un droit inaliénable, mais aussi comme une condition nécessaire au progrès social, au renforcement d'un régime de liberté et à la préservation de la paix internationale,

Préoccupés par le problème de l'endettement externe qui a des incidences directes sur le processus de développement auquel aspirent les peuples ibéro-américains, et convaincus de la nécessité de régler ce problème en tenant compte des impératifs de la croissance économique et de ses incidences sociales et politiques,

Considérant qu'il existe en outre un lien entre le problème de la dette extérieure et les questions de financement, de coopération et d'échanges internationaux,

Tenant compte de la volonté des deux Etats de contribuer efficacement à la consolidation et au resserrement de tous les liens entre les deux régions auxquelles ils appartiennent respectivement,

Réaffirmant que demeurent en vigueur les principes établis dans la Déclaration hispano-argentine, signée à Madrid le 13 juin 1984,

Soulignant la nécessité de compléter au moyen d'un traité de caractère général les dispositions d'accords spéciaux en matière politique et consulaire et en matière de coopération économique, culturelle, scientifique et technologique et les dispositions d'autres conventions en vigueur ou devant entrer en vigueur sur la base du présent Traité, et en vertu de ce qu'énonce l'Acte fixant les bases du Traité général de coopération et d'amitié signé à Madrid le 1^{er} février 1988,

Sont convenus de ce qui suit :

¹ Entré en vigueur le 31 août 1989, soit le dernier jour du mois ayant suivi celui de l'échange des instruments de ratification, qui a eu lieu à Buenos Aires le 7 juillet 1989, conformément à l'article 16.

Article premier

Les Parties instituent un mécanisme régulier de consultations politiques de haut niveau qui, d'une part, leur permet de s'informer mutuellement des actions des deux Etats au plan international et qui, d'autre part, assure une harmonisation de leurs positions dans ce domaine.

Ces consultations auront lieu chaque année par l'intermédiaire du Ministère espagnol des affaires extérieures et du Ministère argentin des relations extérieures et des cultes.

Elles se tiendront, alternativement, à Madrid et à Buenos Aires.

Le choix des fonctionnaires qui feront partie des délégations respectives, la date des réunions et l'ordre du jour sont fixés par la voie diplomatique.

Article 2

Les Parties, en tant que nations démocratiques, imprimeront un rythme soutenu à leur coopération économique qui va au-delà du mécanisme traditionnel des relations économiques internationales entre pays, sans préjudice des engagements internationaux contractés par chacune d'elles.

Dans cet esprit, à travers l'élaboration et l'application communes de mesures de relance de l'économie de la République argentine, les Parties y encourageront un développement industriel harmonieux, avec la participation active des secteurs privés des deux pays.

A cet effet, les Parties encourageront l'association d'entreprises espagnoles et argentines, qui favorise la modernisation de l'appareil productif argentin en vue d'en accroître l'efficacité, la compétitivité et la capacité exportatrice.

Article 3

Dans l'esprit de l'article 2, les Parties arrêtent un Programme intégré quinquennal de dynamisation de l'économie de la République argentine, dont les dispositions détaillées figurent dans l'Accord économique faisant partie intégrante du présent Traité.

Dans le cadre de ce programme, l'Etat espagnol offrira à l'Etat argentin des facilités de crédit à des taux de faveur destinées à financer des projets d'investissement de caractère productif réalisés majoritairement par des entreprises du secteur privé, et veillera, en manifestant la plus grande souplesse possible, à ce que les produits argentins puissent pénétrer sur le marché espagnol.

Pour sa part, l'Etat argentin accordera, conformément aux dispositions de l'Accord économique, un traitement tarifaire aussi favorable que celui qu'il accorde à des pays tiers au moyen d'accords de coopération de contenu similaire. Dans le même contexte et en ce qui concerne les projets du secteur privé envisagés dans le cadre du Programme intégré, l'Etat argentin appliquera les procédures d'adjudication les plus avantageuses appliquées dans des programmes similaires de coopération avec des pays tiers. De la même manière, il accordera un financement aux exportations argentines vers l'Espagne.

Les deux Gouvernements s'engagent à promouvoir et à stimuler les investissements en Argentine destinés au secteur privé. A cette fin, le Gouvernement espagnol encourage et promeut les investissements d'entreprises espagnoles en Argentine, en

mettant à leur disposition les mécanismes de promotion et d'assurance prévus dans l'Accord économique.

Le Gouvernement argentin garantit aux investissements espagnols consentis dans le cadre du Programme intégré la libre rapatriation des capitaux et le transfert des bénéfices aux conditions énoncées dans ledit Accord économique.

Article 4

Les deux Parties conviennent que la coopération dans le domaine de la science et de la technique est indispensable au renforcement de leurs relations, qu'elle peut contribuer sensiblement au développement conjoint et à l'autosuffisance des deux pays et aux efforts entrepris dans d'autres domaines de la coopération, en particulier dans la sphère économique. A cette fin, elles créeront un mécanisme de coordination de l'élaboration, du suivi et de l'évaluation des programmes et projets de coopération en la matière.

Article 5

Les deux Parties s'engagent à augmenter le financement de programmes, projets et actions de coopération en fonction des priorités énoncées dans le Protocole de coopération scientifique et technologique formant partie intégrante du présent Traité.

Article 6

Les deux Parties réaffirment leur conviction que la coopération culturelle est un élément fondamental de la consolidation de la démocratie et de l'intensification et de l'approfondissement de l'entente entre les deux peuples, ancrée dans une langue et un patrimoine culturel communs.

Article 7

Les Parties s'engagent à accroître le financement de programmes, projets et actions de coopération culturelle en fonction des priorités énoncées dans le Protocole pertinent du présent Traité.

Article 8

Sous réserve de sa législation et conformément au droit international, chaque Partie accorde aux ressortissants de l'autre Partie des facilités pour la conduite d'activités lucratives, de caractère professionnel, pour soi-même ou pour le compte d'autrui, sur un pied d'égalité avec les ressortissants de l'Etat de résidence, sous réserve qu'aient été accordés les permis de résidence ou de travail nécessaires à l'exercice desdites activités. La délivrance de ces permis de travail est gracieuse.

Les autorités respectives des deux Parties garantissent la jouissance effective des facilités susmentionnées, sous réserve de la réciprocité.

Article 9

Conformément aux normes définies dans un accord complémentaire, les ressortissants argentins et espagnols peuvent voter dans les élections municipales de l'Etat dans lequel ils résident et dont ils ne sont pas ressortissants.

Article 10

Les ressortissants de l'une des Parties, qui résident sur le territoire de l'autre Partie, peuvent participer à la constitution et au fonctionnement de conseils de résidents et d'associations civiques, sous réserve des conditions imposées par le droit de l'Etat où ils agissent, pour agir en qualité de représentants des résidents auprès des services consulaires, conformément à la législation de l'Etat accréditant.

Article 11

Dans les Etats tiers où il n'existe pas de services consulaires de l'une des Parties, ses ressortissants peuvent s'adresser aux services consulaires de l'autre Partie et leur demander assistance.

Cette assistance peut être accordée avec l'agrément de l'Etat dont le ressortissant la sollicite et, le cas échéant, après notification aux autorités locales et acceptation de leur part.

Article 12

Pour garantir la protection et la défense des intérêts et droits de leurs ressortissants respectifs, les Parties conviennent de conclure une convention sur les fonctions consulaires, complémentaire de la Convention de Vienne de 1963 sur les relations consulaires¹, dont la négociation devra s'achever dans les meilleurs délais.

Article 13

Les Parties habilent les autorités désignées au paragraphe 2 de l'article 15 du présent Traité à définir les programmes et projets spéciaux de coopération nécessaires à l'exécution du présent Traité au moyen d'accords directs conclus entre elles.

Article 14

L'Accord économique, le Protocole de coopération scientifique et technique et le Protocole culturel forment partie intégrante du présent Traité.

Article 15

1. Pour le suivi et l'exécution du présent Traité, les deux Parties conviennent de créer une commission de haut niveau, qui sera présidée par les ministres des relations extérieures des deux pays.

2. Ladite Commission sera dotée d'un secrétariat général chargé du suivi permanent du traité composé, pour l'Espagne, du Secrétaire d'Etat à la coopération internationale et ibéro-américaine et du Secrétaire général à la politique extérieure et, pour l'Argentine, du Sous-Secrétaire à l'intégration économique, ainsi que des chefs de mission respectifs.

3. La Commission de haut niveau se réunit annuellement, alternativement à Madrid et Buenos Aires.

Article 16

Le présent Traité entrera en vigueur le dernier jour du mois suivant le mois où interviendra l'échange des instruments de ratification.

¹ Nations Unies, *Recueil des Traités*, vol. 596, p. 261.

Pour ce qui concerne la validité de l'Accord économique, on se reportera aux dispositions y figurant.

Chaque Partie peut dénoncer le présent Traité par la voie diplomatique. La dénonciation prendra effet le dernier jour du mois suivant le mois de la notification à l'autre Etat partie.

FAIT à Madrid le 3 juin 1988, en deux exemplaires originaux faisant également foi.

Le Président
du Gouvernement espagnol,
[Signé]
FELIPE GONZALEZ

Le Président
de la République argentine,
[Signé]
RAUL R. ALFONSIN

ACCORD ÉCONOMIQUE ENTRE LE ROYAUME D'ESPAGNE ET LA RÉPUBLIQUE ARGENTINE FAISANT PARTIE INTÉGRANTE DU TRAITÉ GÉNÉRAL DE COOPÉRATION ET D'AMITIÉ

Le Royaume d'Espagne et la République argentine,

Considérant :

Que le développement harmonieux des pays contribue à la stabilité politique et sociale et au renforcement des institutions démocratiques,

Que le Traité général de coopération et d'amitié entre le Royaume d'Espagne et la République argentine est l'expression de la volonté des deux gouvernements d'intensifier et de resserrer les relations entre les deux pays et leurs peuples,

Que les deux Etats souhaitent que s'instaure une nouvelle relation bilatérale, sans préjudice des engagements internationaux contractés par chacun d'eux,

Que les deux Etats sont désireux de consolider cette relation en lui donnant une impulsion dans le cadre d'une nouvelle vision de la coopération à travers des projets économiques réalisés en commun,

Que les économies des pays ibéro-américains, fortement affectées par leurs dettes extérieures respectives, traversent de graves difficultés, comme c'est le cas de la République argentine,

Que l'année 1992 constitue une date de grande importance pour les deux pays et que, par conséquent, il importe de définir des actions qui supposent l'intensification des relations économiques et, partant, un approfondissement des relations entre les peuples des deux nations,

Sont convenus de ce qui suit :

Article premier

Promouvoir et développer conjointement un Programme intégré quinquennal pour concourir à dynamiser l'économie de la République argentine, dont le principal objectif est de promouvoir le développement en Argentine de l'industrie et des services avec la participation active des secteurs privés des deux pays. A cet effet, les deux Parties encourageront les associations entre entreprises argentines et espagnoles qui favorisent la modernisation de l'appareil productif argentin, en vue d'en accroître l'efficacité et la compétitivité et d'en augmenter la capacité exportatrice.

Article 2

Ledit Programme intégré conjoint représentera durant sa période de validité un chiffre voisin de trois milliards (3 000 000 000) de dollars des États-Unis.

Les éléments fondamentaux dudit programme sont l'appui financier du Gouvernement espagnol, qui mettra à la disposition du Gouvernement argentin une somme voisine d'un milliard (1 000 000 000) de dollars, et l'engagement pris par les deux gouvernements de promouvoir et de mobiliser des investissements en Argentine axés sur le secteur privé, d'une valeur voisine de deux milliards (2 000 000 000) de dollars, grâce aux investisseurs d'entreprises espagnoles, de coentreprises espagnoles et argentines et d'entreprises argentines.

Article 3

L'appui financier qu'accordera le Gouvernement espagnol en vertu de l'article 2, incluant les engagements déjà approuvés mais non encore exécutés, sera constitué d'au moins 50 p. 100 de crédits à des taux de faveur.

L'élément de libéralité ne devra pas être inférieur à 30 p. 100, correspondant à la différence, en pourcentage, entre les valeurs effectives au taux du marché des déboursements et du service de la dette.

Les conditions propres à chaque prêt seront déterminées en fonction des impératifs de chaque projet ou ensemble de projets d'investissement.

Article 4

De la même manière, le Gouvernement espagnol s'engage, dans le cadre prévu par la législation en vigueur, à affecter une partie des fonds proposés au financement des dépenses nécessaires à l'exécution en Argentine de projets dans le cadre du présent Accord, y compris l'acquisition de biens d'équipement d'origine argentine.

Article 5

Les crédits octroyés iront majoritairement à l'exécution de projets d'investissement de caractère productif réalisés par des entreprises du secteur privé et ayant pour objet de renforcer la technologie, de favoriser la modernisation et d'augmenter la capacité exportatrice dudit secteur, et en particulier des PME argentines.

Jusqu'à 20 p. 100 desdites allocations de crédit pourront aller à l'exécution de projets du secteur public.

Article 6

Un comité économique-financier, dont la composition sera fixée par la Commission exécutive visée à l'article 10, définira les critères régissant le choix des projets, ainsi que les secteurs prioritaires et les montants. La constitution dudit comité économique-financier s'effectuera dans les 30 jours suivant l'entrée en vigueur du présent Accord.

Article 7

Le Gouvernement espagnol promet et encourage l'investissement par des entreprises espagnoles publiques ou privées en République argentine à travers :

- L'Institut espagnol du commerce extérieur (ICEX), au moyen de la promotion de l'investissement direct et de la diffusion à tous les niveaux de projets d'investissement potentiels;
- La Compagnie espagnole de financement du développement (COFIDES), qui stimule les investissements espagnols en Argentine et les coentreprises espagnoles et argentines en les aidant financièrement à s'y implanter, à trouver des cautions et garanties et, éventuellement, en prenant une participation, toujours minoritaire et temporaire, au capital des entreprises créées;
- La Compagnie espagnole d'assurance-crédit à l'exportation (CESCE), qui s'emploie à garantir les investissements réalisés par des personnes physiques ou morales résidant en Espagne, conformément aux dispositions en vigueur régissant les contrats d'assurance des investissements à l'étranger.

Article 8

Pour sa part, le Gouvernement argentin s'engage à :

8.1. Accorder un financement aux exportations argentines réalisées dans le cadre du présent Accord aux fins de créer un climat propice au développement des échanges commerciaux entre les deux pays. Ce financement s'effectuera dans le cadre des Opérations actives (OPRAC) instituées par la Banque centrale de la République argentine et atteindra un montant estimatif de cent millions (100 000 000) de dollars pour la durée du présent accord, dont trente millions (30 000 000) seront disponibles pour la période biennale 1988-1989.

8.2. Accorder au matériel et à tous les biens d'équipement d'origine espagnole importés pour la réalisation de projets de développement exécutés en application du présent Accord et qui feront l'objet d'un financement à des conditions de faveur, le régime douanier le plus favorable que la République argentine accorde ou accorderait dans le cadre de programmes de même contenu.

Ce traitement ne s'applique pas dans les cas suivants :

A) Privilèges et avantages accordés, ou pouvant être accordés ultérieurement, du fait de l'existence de zones de libre échange, d'une union douanière ou autres formes d'intégration économique instituées ou pouvant être instituées à l'avenir par l'une ou l'autre des Parties contractantes, sous réserve des normes de l'Accord général sur les tarifs douaniers et le commerce (GATT)¹;

B) Privilèges et avantages de caractère particulier accordés ou pouvant être accordés par les deux Parties conformément aux dispositions de l'Accord général sur les tarifs douaniers et le commerce (GATT);

C) Avantages préférentiels qui sont ou ont été accordés pour faciliter les échanges frontaliers avec les pays limitrophes.

8.3. Garantir l'adjudication directe des contrats des projets du secteur public argentin dont l'exécution s'effectue dans le cadre du présent Accord, sous réserve qu'ils fassent l'objet d'un financement libéral et offrent des conditions avantageuses de qualité et de prix.

8.4. Accorder aux investissements espagnols réalisés dans le cadre du présent Accord le libre rapatriement du capital et le transfert des bénéfices, sans que puissent leur être appliquées les restrictions prévues en cas de crise des paiements extérieurs.

Les investissements qui jouissent de cette garantie devront être enregistrés conformément à la loi 21 382, dont le texte a été promulgué en 1980. Cette garantie ne s'applique pas aux apports de capitaux réalisés au titre du mécanisme de capitalisation de la dette extérieure.

8.5. Pour ce qui a trait à l'application du mécanisme de capitalisation, le Gouvernement argentin, dans le cadre de ses efforts de promotion des investissements espagnols, examinera, conformément à la législation en vigueur, si les projets privés d'investissement s'inscrivant dans le cadre du présent Accord répondent aux conditions requises aux fins de l'adjudication de fonds de capitalisation de la dette extérieure.

¹ Nations Unies, *Recueil des Traités*, vol. 55, p. 187.

Article 9

Dans le but de développer le commerce bilatéral en général et d'assurer l'application des projets faisant l'objet du présent Accord, en particulier, le Gouvernement espagnol veillera à ce que les produits argentins puissent pénétrer sur le marché espagnol avec toute la souplesse qu'autorise la législation commerciale en vigueur à tout moment.

Article 10

Les deux Gouvernements décideront d'un commun accord la constitution d'une Commission exécutive présidée par le secrétaire d'Etat espagnol au commerce et par le secrétaire à l'industrie et au commerce extérieur de la République argentine, qui organisera des contacts périodiques afin de garantir le suivi effectif de l'application du présent Accord et de veiller à ce que les engagements conclus débouchent sur une issue positive. La Commission exécutive informera de son travail la Commission de haut niveau créée par le Traité.

Article 11

Le présent Accord aura une validité de cinq ans et entrera en vigueur en même temps que le Traité général d'amitié et de coopération, dont il forme partie intégrante. Six mois au moins avant son expiration, les deux Parties se réuniront pour entamer des consultations en vue de conclure un nouvel accord.

FAIT à Madrid le 3 juin 1988, en deux exemplaires originaux faisant également foi.

Le Président
du Gouvernement espagnol,
[Signé]
FELIPE GONZALEZ

Le Président
de la République argentine,
[Signé]
RAUL R. ALFONSIN

PROTOCOLE DE COOPÉRATION SCIENTIFIQUE ET TECHNIQUE FORMANT PARTIE INTÉGRANTE DU TRAITÉ GÉNÉRAL DE COOPÉRATION ET D'AMITIÉ ENTRE LE ROYAUME D'ESPAGNE ET LA RÉPUBLIQUE ARGENTINE

Attendu :

L'importance que la coopération scientifique et technologique revêt pour l'application et le renforcement des mesures visant à instaurer une ample coopération économique entre les deux pays,

L'existence d'une Convention générale de coopération scientifique et technologique entre l'Espagne et l'Argentine, qui définit le cadre approprié d'une collaboration efficace et d'une concertation des secteurs productifs et de l'infrastructure scientifique et technique des deux pays,

L'intérêt que revêt, pour la célébration en 1992 du cinq centième anniversaire de la découverte de l'Amérique, le renforcement des relations entre les Parties,

Le Royaume d'Espagne et la République argentine sont convenus de ce qui suit :

1. Encourager les initiatives pertinentes grâce à la formation des ressources humaines, aux transferts de technologie, à l'exécution de programmes, projets spéciaux et activités conjointes de coopération.

2. Dans le cadre de l'Accord économique formant partie intégrante du présent traité, les deux Parties s'engagent à accroître les ressources financières destinées auxdits programmes et projets de coopération scientifique et technique dans les domaines prioritaires définis ci-après :

A. Promotion des activités qui, en matière de recherche scientifique et technique, sont exécutées par des organismes et établissements des deux pays, dans le cadre des accords existants, en particulier ceux qui visent les programmes et projets associant :

a) Le Secrétariat à la science et à la technique du Ministère argentin de l'éducation et de la justice (SECYT) et le Conseil supérieur de la recherche scientifique de l'Espagne (CSIC);

b) Le Conseil national de la recherche scientifique et technique (CONICET) et le CSIC;

c) L'Institut national argentin d'agronomie (INTA) et l'Institut national espagnol de recherche agronomique (INIA);

d) L'Institut national argentin de technologie industrielle (INTI) et l'Institut Torroja du CSIC espagnol;

e) Le Secrétariat à la justice du Ministère argentin de l'éducation et de la justice et le Ministère espagnol de la justice;

f) Les universités et centres de recherche des deux pays.

Ces programmes et projets seront coordonnés avec ceux ayant un objectif identique qui seront exécutés dans le cadre du Programme de science et de technologie pour le développement, cinq centième anniversaire (CYTED-D).

B. Intensification des relations bilatérales interentreprises (avec l'appui des organismes compétents), en particulier entre les PME, comme facteur décisif de la croissante économique et de la création d'emplois.

Dans cette optique, les activités à entreprendre seront les suivantes :

a) Création de programmes de stages en Espagne pour les cadres argentins des petites et moyennes entreprises, ou de stages liés à des projets d'entreprises d'intérêt mutuel;

b) Organisation de cours et de séminaires financés par l'Espagne sur les sujets jugés prioritaires par les autorités compétentes. Notamment, les questions relatives aux mécanismes de financement international des projets de développement des entreprises, d'organisation d'entreprises exportatrices, et sur le système de préférences généralisées de la Communauté économique européenne;

c) Appui aux établissements argentins spécialisés dans les études supérieures de gestion;

d) Institutionnalisation des mécanismes pratiques de relation entre les entreprises pour favoriser, d'un côté, une meilleure connaissance de la problématique du secteur et, d'un autre, la recherche de formules d'élaboration de projets concrets.

C. Renforcement de la capacité de développement local et modernisation des administrations communales.

Dans le but de tirer parti des expériences des deux Etats dans ces domaines, les activités suivantes seront engagées :

a) Echange d'experts et d'agents des administrations communales chargés de questions similaires;

b) Participation prioritaire de spécialistes argentins aux cours et séminaires proposés par la coopération espagnole et traitant notamment des services communaux, de la décentralisation, de la régionalisation et de l'urbanisme;

c) Echange d'informations concrètes sur le développement régional, formation d'agents de développement et de gestionnaires de projet;

d) Financement des études et des projets sur les services municipaux de base, la rénovation urbaine et les transferts de technologie dans ce domaine.

D. Appui à l'administration centrale en matière de travaux publics et d'infrastructure :

a) On encouragera la formation des ressources humaines en vue de l'utilisation de technologies nouvelles pour les travaux publics;

b) Avec pour objectif la création d'un cadre d'action homogène pour les entreprises du secteur dans les deux pays, on réalisera des études rendant possible la réalisation de travaux publics par la création d'entreprises mixtes.

E. Appui au Secrétariat à la justice du Ministère argentin de l'éducation et de la justice pour la planification et l'exécution de programmes de mise à jour technologique dans les domaines de l'enregistrement des biens, des personnes et des entités et de la gestion de l'administration judiciaire.

3. Pour que ces axes prioritaires puissent donner lieu à des applications concrètes et que d'autres axes puissent être définis à l'avenir, il est créé une commission de programmation, de suivi et d'évaluation composée de représentants du Secrétariat d'Etat à la coopération internationale et ibéro-américaine (Institut de coopération ibéro-américaine), du côté espagnol, et du Sous-Secrétariat à la coopération internationale, du côté argentin, qui se réunira au moins deux fois par an. Le rapport qu'elle établira sera soumis à la Commission de haut niveau.

PROCOLE CULTUREL FAISANT PARTIE INTÉGRANTE DU TRAITÉ
GÉNÉRAL DE COOPÉRATION ET D'AMITIÉ ENTRE LE ROYAUME
D'ESPAGNE ET LA RÉPUBLIQUE ARGENTINE

Considérant :

Le rôle déterminant que joue la coopération culturelle en tant qu'instrument fondamental d'intensification et d'approfondissement de l'entente entre les deux pays,

L'importance de la célébration du cinq centième anniversaire de la découverte de l'Amérique/Rencontre de deux mondes en 1992, qui doit déclencher des activités et produire des résultats qui dépasseront cette célébration et se prolongeront dans le futur,

Les dispositions de la Convention de coopération culturelle signée à Buenos Aires le 23 mai 1971 et son programme exécutif,

Les domaines d'activité jugés prioritaires pour un renforcement de la coopération culturelle,

Le Royaume d'Espagne et la République argentine sont convenus de ce qui suit :

1. Seront organisées dans les deux Etats des semaines culturelles et des expositions itinérantes présentant les diverses expressions de l'activité artistique, éducative et scientifique afin de contribuer au rapprochement et à une meilleure connaissance mutuelle des peuples, à leur développement économique et à leur bien-être. A cette fin, on donnera une impulsion à la coopération culturelle en associant fonds publics et fonds privés.

2. La réalisation de coproductions associant des théâtres et des centres culturels des deux pays sera intensifiée, sur le modèle des coproductions réalisées par le théâtre municipal Général San Martin de Buenos Aires et la Comedia de Madrid. De la même manière, on organisera des rencontres d'acteurs, de metteurs en scène, de danseurs et de chorégraphes à l'occasion de festivals et autres manifestations.

3. Les deux Parties s'engagent à intensifier la coopération culturelle en promouvant la création de nouveaux centres culturels dans les villes des deux pays et, à cette fin, elles favoriseront l'octroi de moyens importants pour le fonctionnement desdits centres.

A cette fin, on souligne l'importance que joue l'ouverture du Centre culturel espagnol à Buenos Aires et la création d'un Centre culturel argentin à Madrid.

4. Les Parties s'engagent à promouvoir la signature d'un nouvel accord de coproduction et de collaboration cinématographiques entre l'Espagne et l'Argentine, qui aura pour objectif une véritable réciprocité en ce qui concerne la distribution des productions cinématographiques de chaque pays dans l'autre pays, qui bénéficieront des mêmes conditions de double nationalité et qui encouragent efficacement la collaboration cinématographique entre les deux pays. Cet Accord sera signé dans les 120 jours suivant la signature du présent Traité, date à laquelle le Traité en vigueur viendra à expiration.

5. Les Parties collaborent et coopèrent dans le domaine radiophonique afin de resserrer et d'améliorer les relations entre les radios des deux Etats, en promouvant la coproduction de programmes et autres activités communes dans le cadre d'un

programme global d'intégration culturelle et conformément à la législation en vigueur dans chaque Etat.

6. Les Parties promeuvent l'application de la Convention de coopération et de coproduction entre la télévision espagnole et les chaînes de télévision dépendant de l'Etat argentin.

7. Les deux Parties octroient une augmentation substantielle des bourses de formation et des aides à la recherche ayant une incidence sur le développement des projets culturels et scientifiques réalisés conformément aux principes du présent Traité. Lesdites bourses seront octroyées en fonction des priorités déterminées d'un commun accord par les Parties par la voie diplomatique.

8. Les deux Parties réaffirment leur volonté de renforcer les instruments de tout type qui favorisent et promeuvent le livre comme instrument de communication et d'échange culturel et économique.

9. Les deux Parties encourageront les organismes compétents argentins et espagnols à coopérer et à appuyer la création conjointe d'un centre pilote de télévision éducative en Argentine, qui coordonnera un réseau national ibéro-américain.

10. On favorisera l'octroi de moyens importants pour la création d'établissements d'enseignement appliquant des programmes intégrés, agréés dans les deux pays.

11. Les deux Parties ont conscience de l'importance des activités que mènent les organisations non gouvernementales (ONG) espagnoles et argentines dans le domaine de l'éducation et de la culture et s'engagent à faciliter les projets d'intérêt commun prioritaires pour les deux pays.

12. Les deux Parties conviennent de promouvoir la conservation du patrimoine historico-artistique d'intérêt commun, en élaborant des programmes de revitalisation des centres historiques et de restauration des édifices historiques. A cette fin, les priorités et l'intérêt des travaux seront déterminées d'un commun accord et par la voie diplomatique.

No. 26812

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
BURUNDI**

Development Credit Agreement—*Second Telecommunications Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 9 October 1987

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
BURUNDI**

Accord de crédit de développement — *Deuxième projet de télécommunications* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 9 octobre 1987

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 April 1989, upon notification by the Association to the Government of Burundi.

¹ Entré en vigueur le 5 avril 1989, dès notification par l'Association au Gouvernement burundais.

No. 26813

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
SUDAN**

Development Credit Agreement—*Southern Kordofan Agricultural Development Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 4 February 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
SOUDAN**

Accord de crédit de développement — *Projet de développement agricole du Kordofan Sud* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 4 février 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 27 February 1989, upon notification by the Association to the Government of Sudan.

¹ Entré en vigueur le 27 février 1989, dès notification par l'Association au Gouvernement soudanais.

No. 26814

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
GHANA**

Development Credit Agreement—*Cocoa Rehabilitation Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 18 February 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
GHANA**

Accord de crédit de développement — *Projet de réorganisation du secteur du cacaoyer* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 18 février 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 15 November 1988, upon notification by the Association to the Government of Ghana.

¹ Entré en vigueur le 15 novembre 1988, dès notification par l'Association au Gouvernement ghanéen.

No. 26815

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
LESOTHO**

Development Credit Agreement—*Urban Sector Reorientation Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 26 May 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
LESOTHO**

Accord de crédit de développement — *Projet de réorientation du secteur urbain* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 26 mai 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 3 April 1989, upon notification by the Association to the Government of Lesotho.

¹ Entré en vigueur le 3 avril 1989, dès notification par l'Association au Gouvernement du Lesotho.

No. 26816

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
PAKISTAN**

Development Credit Agreement—*Second Irrigation Systems Rehabilitation Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 9 June 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
PAKISTAN**

Accord de crédit de développement — *Deuxième projet de modernisation des systèmes d'irrigation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 9 juin 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 1 June 1989, upon notification by the Association to the Government of Pakistan.

¹ Entré en vigueur le 1^{er} juin 1989, dès notification par l'Association au Gouvernement pakistanais.

No. 26817

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
GUINEA-BISSAU**

Development Credit Agreement—*Basic Education Development Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 16 June 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
GUINÉE-BISSAU**

Accord de crédit de développement — *Projet de développement de l'enseignement de base* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 16 juin 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 December 1988, upon notification by the Association to the Government of Guinea-Bissau.

¹ Entré en vigueur le 5 décembre 1988, dès notification par l'Association au Gouvernement de la Guinée-Bissau.

No. 26818

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
GUINEA-BISSAU**

Development Credit Agreement—*Second Technical Assistance Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 5 October 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
GUINÉE-BISSAU**

Accord de crédit de développement — *Deuxième projet d'assistance technique* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 5 octobre 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 April 1989, upon notification by the Association to the Government of Guinea-Bissau.

¹ Entré en vigueur le 5 avril 1989, dès notification par l'Association au Gouvernement de la Guinée-Bissau.

No. 26819

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
NIGERIA**

Loan Agreement—*Technical Education Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 1 July 1988

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
NIGÉRIA**

Accord de prêt — *Projet d'enseignement technique* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 1^{er} juillet 1988

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 17 March 1989, upon notification by the Bank to the Government of Nigeria.

¹ Entré en vigueur le 17 mars 1989, dès notification par la Banque au Gouvernement nigérian.

No. 26820

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
BANGLADESH**

Development Credit Agreement—*Rural Roads and Markets Improvement and Maintenance Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 29 July 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
BANGLADESH**

Accord de crédit de développement — *Projet d'amélioration et d'entretien des routes et des marchés ruraux* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 29 juillet 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 May 1989, upon notification by the Association to the Government of Bangladesh.

¹ Entré en vigueur le 5 mai 1989, dès notification par l'Association au Gouvernement du Bangladesh.

No. 26821

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
MAURITANIA**

Development Credit Agreement—*Education Sector Restructuring Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 29 August 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
MAURITANIE**

Accord de crédit de développement — *Projet de restructuration du secteur de l'éducation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 29 août 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 14 April 1989, upon notification by the Association to the Government of Mauritania.

¹ Entré en vigueur le 14 avril 1989, dès notification par l'Association au Gouvernement mauritanien.

No. 26822

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
CAPE VERDE**

Development Credit Agreement—*Infrastructure Rehabilitation and Technical Assistance Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 13 October 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
CAP-VERT**

Accord de crédit de développement — *Projet de rénovation de l'infrastructure et d'assistance technique* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 13 octobre 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 21 March 1989, upon notification by the Association to the Government of Cape Verde.

¹ Entré en vigueur le 21 mars 1989, dès notification par l'Association au Gouvernement cap-verdien.

No. 26823

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
CHINA**

Loan Agreement—*Beilungang Thermal Power Extension Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 20 October 1988

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
CHINE**

Accord de prêt — *Projet pour le renforcement de la centrale thermique de Beilungang* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 20 octobre 1988

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 2 February 1989, upon notification by the Bank to the Government of China.

¹ Entré en vigueur le 2 février 1989, dès notification par la Banque au Gouvernement chinois.

No. 26824

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
CHINA**

Loan Agreement—*Fourth Railway Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 25 January 1989

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
CHINE**

Accord de prêt — *Quatrième projet ferroviaire* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 25 janvier 1989

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 27 March 1989, upon notification by the Bank to the Government of China.

¹ Entré en vigueur le 27 mars 1989, dès notification par la Banque au Gouvernement chinois.

No. 26825

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
CHINA**

**Loan Agreement—*Shaanxi Provincial Highway Project* (with
schedules and General Conditions Applicable to Loan
and Guarantee Agreements dated 1 January 1985).
Signed at Washington on 27 February 1989**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 25 September 1989.*

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
CHINE**

**Accord de prêt — *Projet de routes provinciales du Shaanxi*
(avec annexes et Conditions générales applicables aux
accords de prêt et de garantie en date du 1^{er} janvier
1985). Signé à Washington le 27 janvier 1989**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 25 septembre 1989.*

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 31 May 1989, upon notification by the Bank to the Government of China.

¹ Entré en vigueur le 31 mai 1989, dès notification par la Banque au Gouvernement chinois.

No. 26826

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
CHINA**

Development Credit Agreement—*Jiangxi Provincial Highway Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 16 March 1989

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
CHINE**

Accord de crédit de développement — *Projet de routes provinciales de Jiangxi* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 16 mars 1989

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 31 May 1989, upon notification by the Association to the Government of China.

¹ Entré en vigueur le 31 mai 1989, dès notification par l'Association au Gouvernement chinois.

No. 26827

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
ARGENTINA**

Loan Agreement—*Second Trade Policy Loan* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 14 November 1988

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
ARGENTINE**

Accord de prêt — *Deuxième emprunt relatif à la politique commerciale* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 14 novembre 1988

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 15 November 1988, upon notification by the Bank to the Government of Argentina.

¹ Entré en vigueur le 15 novembre 1988, dès notification par la Banque au Gouvernement argentin.

No. 26828

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
ARGENTINA AND PARAGUAY**

**Second Owners Agreement—*Electric Power Sector Project.*
Signed at Washington on 18 November 1988**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 25 September 1989.*

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
ARGENTINE ET PARAGUAY**

**Deuxième accord avec le maître de l'ouvrage — *Projet relatif
au secteur de l'électricité.* Signé à Washington le 18 novembre 1988**

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

SECOND OWNERS
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

DEUXIÈME ACCORD AVEC
LE MAÎTRE DE L'OUVRAGE¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 6 December 1988, upon notification by the Bank to the Governments of Argentina and Paraguay.

¹ Entré en vigueur le 6 décembre 1988, dès notification par la Banque aux Gouvernements argentin et paraguayen.

No. 26829

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
ARGENTINA**

Loan Agreement—*Electric Power Sector Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 18 November 1988

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
ARGENTINE**

Accord de prêt — *Projet relatif au secteur de l'électricité* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 18 novembre 1988

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 6 December 1988, upon notification by the Bank to the Government of Argentina.

¹ Entré en vigueur le 6 décembre 1988, dès notification par la Banque au Gouvernement argentin.

No. 26830

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
ARGENTINA**

**Guarantee Agreement—*Agricultural Credit Project II* (with
General Conditions Applicable to Loan and Guarantee
Agreements dated 1 January 1985). Signed at Washing-
ton on 18 November 1988**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 25 September 1989.*

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
ARGENTINE**

**Accord de garantie — *Deuxième projet de crédit agricole* (avec
Conditions générales applicables aux accords de prêt et
de garantie en date du 1^{er} janvier 1985). Signé à Wash-
ington le 18 novembre 1988**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 25 septembre 1989.*

[TRADUCTION — TRANSLATION]

GUARANTEE AGREEMENT¹

ACCORD DE GARANTIE¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 1 February 1989, upon notification by the Bank to the Government of Argentina.

¹ Entré en vigueur le 1^{er} février 1989, dès notification par la Banque au Gouvernement argentin.

No. 26831

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
UGANDA**

Development Credit Agreement—*Third Technical Assistance Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 14 November 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
OUGANDA**

Accord de crédit de développement — *Troisième projet d'assistance technique* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 14 novembre 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 11 May 1989, upon notification by the Association to the Government of Uganda.

¹ Entré en vigueur le 11 mai 1989, dès notification par l'Association au Gouvernement ougandais.

No. 26832

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
UGANDA**

**Development Credit Agreement—*Public Enterprises Project*
(with schedules and Geueral Conditions Applicable to
Development Credit Agreements dated 1 Jauuary 1985).
Signed at Washington on 2 December 1988**

Authentic text: English.

*Registered by the International Development Association on 25 September
1989.*

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
OUGANDA**

**Accord de crédit de développement — *Projet relatif aux entre-
prises publiques* (avec annexes et Conditions générales
applicables aux accords de crédit de développement en
date du 1^{er} janvier 1985). Signé à Washington le 2 dé-
cembre 1988**

Texte authentique : anglais.

*Enregistré par l'Association internationale de développement le 25 sep-
tembre 1989.*

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 11 May 1989, upon notification by the Association to the Government of Uganda.

¹ Entré en vigueur le 11 mai 1989, dès notification par l'Association au Gouvernement ougandais.

No. 26833

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
UGANDA**

**Development Credit Agreement—*Fourth Education Project*
(with schedules and General Conditions Applicable to
Development Credit Agreements dated 1 January 1985).
Signed at Washington on 9 December 1988**

Authentic text: English.

*Registered by the International Development Association on 25 September
1989.*

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
OUGANDA**

**Accord de crédit de développement — *Quatrième projet
d'éducation* (avec annexes et Conditions générales appli-
cables aux accords de crédit de développement en date
du 1^{er} janvier 1985). Signé à Washington le 9 décembre
1988**

Texte authentique : anglais.

*Enregistré par l'Association internationale de développement le 25 sep-
tembre 1989.*

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 12 May 1989, upon notification by the Association to the Government of Uganda.

¹ Entré en vigueur le 12 mai 1989, dès notification par l'Association au Gouvernement ougandais.

No. 26834

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
ETHIOPIA**

Development Credit Agreement—*First Peasant Agricultural Development Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 6 December 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
ÉTHIOPIE**

Accord de crédit de développement — *Premier projet de développement de l'agriculture paysanne* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 6 décembre 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 14 April 1989, upon notification by the Association to the Government of Ethiopia.

¹ Entré en vigueur le 14 avril 1989, dès notification par l'Association au Gouvernement éthiopien.

No. 26835

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
ZAIRE**

Development Credit Agreement—*Agricultural Sector Management and Institutional Development Project* (with schedules and Geueral Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 29 Decemher 1988

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
ZAÏRE**

Accord de crédit de développement — *Projet relatif au développement des organismes de gestion du secteur agricole* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 29 décembre 1988

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 May 1989, upon notification by the Association to the Government of Zaire.

¹ Entré en vigueur le 5 mai 1989, dès notification par l'Association au Gouvernement zairois.

No. 26836

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
ALGERIA**

**Loan Agreement—*Irrigation Engineering Project* (with
schedules and General Conditions Applicable to Loan
and Guarantee Agreements dated 1 January 1985).
Signed at Washington on 13 January 1989**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 25 September 1989.*

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
ALGÉRIE**

**Accord de prêt — *Projet d'études techniques relatives à l'irri-
gation* (avec annexes et Conditions générales applicables
aux accords de prêt et de garantie en date du 1^{er} janvier
1985). Signé à Washington le 13 janvier 1989**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 25 septembre 1989.*

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

ACCORD DE PRÊT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 13 April 1989, upon notification by the Bank to the Government of Algeria.

¹ Entré en vigueur le 13 avril 1989, dès notification par la Banque au Gouvernement algérien.

No. 26837

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
ALGERIA**

Loan Agreement—*Desert Locust Control Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 2 February 1989

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
ALGÉRIE**

Accord de prêt — *Projet de lutte contre le criquet pèlerin* (avec annexes et Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 2 février 1989

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 19 April 1989, upon notification by the Bank to the Government of Algeria.

¹ Entré en vigueur le 19 avril 1989, dès notification par la Banque au Gouvernement algérien.

No. 26838

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT**

**and
HUNGARY**

Guarantee Agreement—*Third Industrial Restructuring Project* (with General Conditions Applicable to Loan and Guarantee Agreements dated 1 January 1985). Signed at Washington on 24 February 1989

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 25 September 1989.

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT**

**et
HONGRIE**

Accord de garantie — *Troisième projet de restructuration industrielle* (avec Conditions générales applicables aux accords de prêt et de garantie en date du 1^{er} janvier 1985). Signé à Washington le 24 février 1989

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

GUARANTEE AGREEMENT¹

ACCORD DE GARANTIE¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 May 1989, upon notification by the Bank to the Government of Hungary.

¹ Entré en vigueur le 5 mai 1989, dès notification par la Banque au Gouvernement hongrois.

No. 26839

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
THAILAND**

**Loan Agreement—*Second Highway Sector Project* (with
schedules and General Conditions Applicable to Loan
and Guarantee Agreements dated 1 January 1985).
Signed at Washington on 1 March 1989**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 25 September 1989.*

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
THAÏLANDE**

**Accord de prêt — *Deuxième projet du secteur routier* (avec
annexes et Conditions générales applicables aux accords
de prêt et de garantie en date du 1^{er} janvier 1985). Signé
à Washington le 1^{er} mars 1989**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 25 septembre 1989.*

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹

ACCORD DE PRÊT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 20 June 1989, upon notification by the Bank to the Government of Thailand.

¹ Entré en vigueur le 20 juin 1989, dès notification par la Banque au Gouvernement thaïlandais.

No. 26840

**INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT
and
THAILAND**

**Guarantee Agreement—*Power System Development Project*
(with General Conditions Applicable to Loan and Guar-
antee Agreements dated 1 January 1985). Signed at
Washington on 31 March 1989**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 25 September 1989.*

**BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT
et
THAÏLANDE**

**Accord de garantie — *Projet de développement du réseau
électrique* (avec Conditions générales applicables aux
accords de prêt et de garantie en date du 1^{er} janvier
1985). Signé à Washington le 31 mars 1989**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 25 septembre 1989.*

[TRADUCTION — TRANSLATION]

GUARANTEE AGREEMENT¹ACCORD DE GARANTIE¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 16 May 1989, upon notification by the Bank to the Government of Thailand.

¹ Entré en vigueur le 16 mai 1989, dès notification par la Banque au Gouvernement thaïlandais.

No. 26841

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
MALDIVES**

Development Credit Agreement—*Education and Training Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 1 January 1985). Signed at Washington on 23 March 1989

Authentic text: English.

Registered by the International Development Association on 25 September 1989.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
MALDIVES**

Accord de crédit de développement — *Projet d'éducation et de formation* (avec annexes et Conditions générales applicables aux accords de crédit de développement en date du 1^{er} janvier 1985). Signé à Washington le 23 mars 1989

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

ACCORD DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 20 June 1989, upon notification by the Association to the Government of Maldives.

¹ Entré en vigueur le 20 juin 1989, dès notification par l'Association au Gouvernement maldivien.

No. 26842

MULTILATERAL

Convention for the prevention of marine pollution from land-based sources (with annexes). Concluded at Paris on 4 June 1974

Authentic texts: French and English.

Registered by France on 29 September 1989.

MULTILATÉRAL

Convention pour la prévention de la pollution marine d'origine tellurique (avec annexes). Conclue à Paris le 4 juin 1974

Textes authentiques : français et anglais.

Enregistrée par la France le 29 septembre 1989.

CONVENTION¹ POUR LA PRÉVENTION DE LA POLLUTION MARINE D'ORIGINE TELLURIQUE

Les Parties Contractantes :

Reconnaissant que l'environnement marin et la faune et la flore qu'il conditionne ont une importance vitale pour toutes les nations;

Conscientes du fait que l'équilibre écologique et les utilisations légitimes de la mer sont de plus en plus menacés par la pollution;

Prenant en considération les recommandations de la Conférence des Nations Unies sur l'Environnement Humain, qui s'est réunie à Stockholm en juin 1972²;

Reconnaissant que des actions concertées aux niveaux national, régional et mondial sont essentielles pour prévenir et combattre la pollution des mers;

Convaincues que des actions internationales visant à contrôler la pollution marine d'origine tellurique peuvent et doivent être menées sans tarder, comme partie

¹ Entrée en vigueur le 6 mai 1978, soit le trentième jour ayant suivi la date de dépôt du septième instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du Gouvernement français, conformément au paragraphe 1 de l'article 25 :

<i>Etat</i>	<i>Date de dépôt de l'instrument de ratification ou d'approbation (AA)</i>
Communauté économique européenne	23 juin 1975
Danemark	1 ^{er} mars 1976
France	19 janvier 1977 AA
Norvège	6 avril 1977
Pays-Bas	10 novembre 1977
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	6 avril 1978
Suède	30 juillet 1976

Par la suite la Convention est entrée en vigueur pour les Etats suivants le trentième jour après le dépôt auprès du Gouvernement français de leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion, conformément au paragraphe 2 de l'article 25 :

<i>Etat</i>	<i>Date de dépôt de l'instrument de ratification</i>
Portugal	10 mai 1978
(Avec effet au 9 juin 1978.)	
Espagne	17 avril 1980
(Avec effet au 17 mai 1980.)	
Islande	19 juin 1981
(Avec effet au 19 juillet 1981.)	
République fédérale d'Allemagne	2 mars 1982
(Avec effet au 1 ^{er} avril 1982. Avec déclaration d'application à Berlin-Ouest.)	
Belgique	12 janvier 1984
(Avec effet au 11 février 1984.)	
Irlande	29 août 1984
(Avec effet au 28 septembre 1984.)	

En outre, les notifications d'application territoriale suivantes ont été effectuées auprès du Gouvernement français par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord aux dates indiquées ci-après :

25 février 1980

(A l'égard de Guernesey. Avec effet au 27 mars 1980.)

27 mars 1980

(A l'égard de Jersey. Avec effet au 26 avril 1980.)

² Rapport de la Conférence des Nations Unies sur l'environnement, Stockholm, 5-16 juin 1972 (document A/CONF.48/14/Rev.1 ou la publication des Nations Unies, numéro de vente F.73.II.A.14).

d'un programme progressif et cohérent de protection de l'environnement marin contre la pollution, quelle que soit son origine, comprenant les efforts actuels pour lutter contre la pollution des cours d'eau internationaux;

Considérant que les intérêts communs des Etats concernés d'une même zone marine doivent les conduire à coopérer au niveau régional ou sub-régional;

Rappelant la Convention pour la prévention de la pollution marine par les opérations d'immersion effectuées par les navires et aéronefs, conclue à Oslo le 15 février 1972¹,

Sont convenues des dispositions ci-après :

Article 1

1. Les Parties Contractantes s'engagent à prendre toutes les mesures possibles pour éviter la pollution de la mer, ce qui signifie l'introduction par l'homme, directement ou indirectement, de substances ou d'énergie dans l'environnement marin (y compris les estuaires) entraînant des conséquences de nature à mettre en danger la santé humaine, à nuire aux ressources vivantes et au système écologique marin, à porter atteinte aux agréments ou à gêner d'autres utilisations légitimes de la mer.

2. Les Parties Contractantes prendront individuellement et en commun des mesures pour combattre la pollution marine d'origine tellurique conformément aux dispositions de la présente Convention et elles harmoniseront leurs politiques à cet effet.

Article 2

La présente Convention s'applique à la zone maritime dont les limites sont les suivantes :

a) Les régions des océans Atlantique et Arctique et de leurs mers secondaires qui s'étendent au nord du 36° de latitude nord et entre le 42° de longitude ouest et le 51° de longitude est mais à l'exclusion :

- i) De la Mer Baltique et des Belts au sud et à l'est des lignes allant d'Hasenore Head à Griben Point, de Korshage à Spodsbjerg et de Gilbjerg Head à Kullen, et
- ii) De la Mer Méditerranée et des mers secondaires jusqu'au point d'intersection du 36° parallèle de latitude nord et du 5°36' méridien de longitude ouest;

b) La région de l'Océan Atlantique au nord du 59° de latitude nord et entre 44° de longitude ouest et 42° de longitude ouest.

Article 3

Aux fins de la présente Convention :

a) On entend par « zone maritime » : la haute mer, les mers territoriales des Parties Contractantes et les eaux en deçà de la ligne de base servant à mesurer la largeur de la mer territoriale et s'étendant dans les cas des cours d'eau, sauf décision contraire prise en vertu de l'article 16 c) de la présente Convention, jusqu'à la limite des eaux douces;

¹ Nations Unies, *Recueil des Traités*, vol. 932, p. 3.

b) On entend par « limite des eaux douces » : l'endroit dans le cours d'eau où, à marée basse et en période de faible débit d'eau douce, le degré de salinité augmente sensiblement par suite de la présence de l'eau de mer;

c) On entend par « pollution tellurique » : la pollution de la zone maritime

- i) Par les cours d'eau,
- ii) A partir de la côte, y compris par introduction au moyen de canalisations sous-marines et autres canalisations,
- iii) A partir de structures artificielles placées sous la juridiction d'une Partie Contractante dans les limites de la zone d'application de la présente Convention.

Article 4

1. Les Parties Contractantes s'engagent :

a) A éliminer, au besoin par étapes, la pollution de la zone maritime d'origine tellurique par des substances énumérées à la Partie I de l'Annexe A de la présente Convention;

b) A limiter sévèrement la pollution de la zone maritime d'origine tellurique par des substances énumérées à la Partie II de l'Annexe A de la présente Convention.

2. Pour l'exécution des engagements prévus au paragraphe 1 du présent article, les Parties Contractantes, conjointement ou individuellement selon les cas, mettent en œuvre des programmes et mesures :

a) En vue de l'élimination urgente de la pollution d'origine tellurique de la zone maritime due aux substances énumérées à la Partie I de l'Annexe A de la présente Convention;

b) En vue de la réduction ou le cas échéant de l'élimination de la pollution d'origine tellurique de la zone maritime due aux substances énumérées à la Partie II de l'Annexe A de cette Convention. Ces substances ne peuvent être rejetées que sur agrément donné par les autorités compétentes de chaque Etat contractant. Cet agrément fera l'objet d'une révision périodique.

3. Les programmes et mesures adoptés au titre du paragraphe 2 de cet article comprennent, le cas échéant, des règlements ou normes spécifiques applicables à la qualité de l'environnement, aux rejets dans la zone maritime, à ceux des rejets dans les cours d'eau qui affectent la zone maritime et à la composition et à l'usage de substances et de produits. Ces programmes et mesures tiennent compte des derniers progrès techniques.

Les programmes fixent des délais d'achèvement.

4. Les Parties Contractantes peuvent, en outre, conjointement ou individuellement selon les cas, mettre en œuvre des programmes ou des mesures en vue de prévenir, de réduire ou d'éliminer la pollution d'origine tellurique de la zone maritime par une substance ne figurant pas à l'annexe A de la présente Convention si les données scientifiques ont établi que cette substance peut créer pour la zone maritime un danger grave et s'il est urgent de prendre des mesures.

Article 5

1. Les Parties Contractantes s'engagent à adopter des mesures en vue de prévenir et, le cas échéant, d'éliminer la pollution d'origine tellurique de la zone mari-

time due aux substances radioactives dont il est question à la Partie III de l'Annexe A de la présente Convention.

2. Sans préjudice de leurs obligations découlant d'autres traités et conventions, les Parties Contractantes, dans l'exécution de cet engagement, doivent :

a) Tenir pleinement compte des recommandations des organisations et institutions internationales compétentes;

b) Tenir compte des procédures de surveillance recommandées par ces organisations et institutions internationales;

c) Coordonner leur surveillance et leur étude des substances radioactives conformément aux articles 10 et 11 de la présente Convention.

Article 6

1. Dans le but de préserver et d'améliorer la qualité de l'environnement marin, les Parties contractantes, sans préjudice des dispositions de l'article 4, s'engagent à œuvrer pour :

a) Réduire la pollution d'origine tellurique existante;

b) Prévenir toute nouvelle pollution d'origine tellurique, y compris la pollution par de nouvelles substances.

2. Dans la mise en œuvre de cet engagement, les Parties Contractantes prennent en considération :

a) La nature et les qualités des polluants considérés;

b) Le niveau de pollution existante;

c) La qualité et la possibilité d'absorption des eaux réceptrices de la zone maritime;

d) La nécessité d'une politique intégrée d'aménagement compatible avec les impératifs de la protection de l'environnement.

Article 7

Les Parties Contractantes conviennent de mettre en œuvre les mesures qu'elles auront adoptées de manière :

— A ne pas augmenter la pollution dans les mers situées en dehors de la zone d'application de la présente Convention;

— A ne pas augmenter la pollution d'autres origines que d'origine tellurique dans la zone maritime couverte par la présente Convention.

Article 8

Aucune des dispositions de la présente Convention ne peut être interprétée comme empêchant les Parties contractantes de prendre des mesures plus strictes en ce qui concerne la lutte contre la pollution maritime d'origine tellurique.

Article 9

1. Lorsque la pollution d'origine tellurique en provenance du territoire d'une Partie Contractante par des substances non énumérées à la Partie I de l'Annexe A de la présente Convention est susceptible de mettre en cause les intérêts d'une ou de plusieurs autres Parties à la présente Convention, les Parties Contractantes con-

cernées s'engagent à entrer en consultation, à la demande de l'une d'entre elles, en vue de négocier un accord de coopération.

2. A la demande d'une Partie Contractante concernée, la Commission mentionnée à l'Article 15 de la présente Convention examine la question et peut faire des recommandations en vue de parvenir à une solution satisfaisante.

3. Les accords spéciaux prévus dans le paragraphe 1 du présent Article peuvent, entre autres, définir les zones auxquelles ils s'appliquent, les objectifs de qualité à atteindre, et les moyens de parvenir à ces objectifs, y compris les méthodes pour l'application de normes appropriées ainsi que les renseignements scientifiques et techniques à recueillir.

4. Les Parties Contractantes signataires de ces accords spéciaux informent, par l'intermédiaire de la Commission, les autres Parties Contractantes de leur teneur et des progrès réalisés dans leur mise en œuvre.

Article 10

Les Parties Contractantes conviennent d'établir des programmes complémentaires ou conjoints de recherche scientifique et technique, comprenant la recherche des meilleures méthodes d'élimination ou de remplacement de substances nocives pour aboutir à une diminution de la pollution marine d'origine tellurique; elles conviennent de se communiquer mutuellement les informations ainsi obtenues. Ce faisant, elles tiendront compte des travaux effectués dans ces domaines par les organisations et institutions internationales compétentes.

Article 11

Les Parties Contractantes conviennent de mettre progressivement en place et d'exploiter dans la zone d'application de la présente Convention un réseau d'observation permanente de paramètres permettant :

- D'apprécier le niveau existant de la pollution marine aussi rapidement que possible;
- De vérifier l'efficacité des mesures de réduction de la pollution marine d'origine tellurique, prises en application de la Convention.

A cette fin, les Parties Contractantes arrêtent les modalités pratiques des programmes de surveillance systématique et occasionnelle assurés individuellement ou en commun. Ces programmes tiendront compte de la présence dans la zone de surveillance de navires de recherche et d'autres équipements.

Les programmes tiendront compte des programmes analogues poursuivis dans le cadre des conventions déjà en vigueur et par les organisations et institutions internationales compétentes.

Article 12

1. Chacune des Parties Contractantes s'engage à veiller au respect des dispositions de la présente Convention et à prendre sur son territoire les mesures appropriées pour prévenir et sanctionner tout comportement contraire aux dispositions de la présente Convention.

2. Les Parties Contractantes informeront la Commission des mesures législatives et réglementaires prises en vertu de l'application des dispositions du paragraphe précédent.

Article 13

Les Parties Contractantes s'engagent à se prêter assistance mutuelle en tant que de besoin pour empêcher les accidents qui pourraient conduire à la pollution d'origine tellurique, à minimiser et à éliminer les conséquences de tels accidents et à échanger des informations à cette fin.

Article 14

1. Les dispositions de la présente Convention ne sont pas opposables à une Partie Contractante dans la mesure où celle-ci, du fait d'une pollution ayant son origine dans le territoire d'un Etat non contractant, serait empêchée d'assurer leur pleine application.

2. Toutefois, cette Partie Contractante s'efforcera de coopérer avec ledit Etat afin de rendre possible la pleine application de la présente Convention.

Article 15

Une Commission composée de représentants de chacune des Parties Contractantes est créée par la présente Convention. La Commission se réunira à intervalles réguliers et à tout moment lorsque, en raison de circonstances spéciales, il en sera ainsi décidé, conformément au Règlement intérieur.

Article 16

La Commission a pour mission :

a) D'exercer une surveillance générale sur la mise en œuvre de la présente Convention;

b) D'examiner de façon générale l'état des mers situées dans les limites de la zone d'application de la présente Convention, l'efficacité des mesures de contrôle qui ont été adoptées et la nécessité de toutes mesures complémentaires ou différentes;

c) De fixer, le cas échéant, sur proposition de la ou des Parties Contractantes riveraines d'un même cours d'eau et selon une procédure type, la limite dans ce cours d'eau jusqu'à laquelle s'étendra la zone maritime;

d) D'élaborer, conformément à l'article 4 de la présente Convention, des programmes et des mesures d'élimination ou de réduction de la pollution d'origine tellurique;

e) De faire des recommandations conformément aux dispositions de l'article 9;

f) De recueillir et d'examiner les informations et de les diffuser aux Parties Contractantes conformément aux dispositions des articles 11, 12 et 17 de la présente Convention;

g) De faire, conformément à l'article 18, des recommandations concernant les amendements éventuels aux listes de substances figurant à l'Annexe A de la présente Convention;

h) De remplir toutes autres fonctions, en tant que de besoin, aux termes de la présente Convention.

Article 17

Les Parties Contractantes transmettent à la Commission, conformément à une procédure type :

a) Les résultats du contrôle et de la surveillance prévus par l'article 11;

b) Les informations disponibles, aussi détaillées que possible, sur les substances énumérées dans les Annexes de la présente Convention et susceptibles de parvenir à la zone maritime.

Les Parties Contractantes s'efforcent d'améliorer progressivement les techniques permettant de rassembler ces informations qui pourront contribuer à la révision des programmes de réduction de pollution établis conformément à l'article 4 de la présente Convention.

Article 18

1. La Commission établit son Règlement intérieur qui est adopté à l'unanimité des voix.

2. La Commission élabore son Règlement financier qui est adopté à l'unanimité des voix.

3. La Commission adopte à l'unanimité des voix les programmes et les mesures de réduction ou d'élimination de la pollution d'origine tellurique prévus à l'article 4, les programmes de recherche scientifique et de surveillance prévus aux articles 10 et 11 ainsi que les décisions prises en application de l'article 16 c.

Les programmes et mesures prennent effet pour toutes les Parties Contractantes et sont appliqués par elles deux cents jours après leur adoption sauf fixation par la Commission d'une autre date.

Si l'unanimité ne peut se faire, la Commission peut néanmoins adopter un programme ou des mesures par un vote à la majorité des trois quarts de ses membres. Ce programme ou ces mesures prennent effet deux cents jours après leur adoption pour les Parties Contractantes qui ont voté en leur faveur, sauf fixation par la Commission d'une autre date, et pour toute autre Partie Contractante après qu'elle aura expressément accepté le programme ou les mesures, ce qui est possible à tout moment.

4. La Commission peut adopter des recommandations en vue d'amender l'Annexe A de la présente Convention par un vote à la majorité des trois quarts de ses membres; celles-ci seront soumises à l'approbation des gouvernements des Parties Contractantes. Tout Gouvernement d'une Partie Contractante qui n'est pas en mesure d'approuver un amendement l'indique par écrit au Gouvernement dépositaire dans un délai de deux cents jours après l'adoption de la recommandation d'amendement en Commission. En l'absence de toute notification de ce genre, l'amendement entre en vigueur pour toutes les Parties Contractantes deux cent trente jours après le vote en Commission. Le Gouvernement dépositaire avise dès que possible les Parties Contractantes de la réception de toute notification.

Article 19

Dans les domaines relevant de ses compétences la Communauté Economique Européenne exerce son droit de vote avec un nombre de voix égal au nombre de ses Etats membres qui sont Parties Contractantes à la présente Convention.

La Communauté Economique Européenne n'exerce pas son droit de vote dans les cas où ses Etats membres exercent le leur et réciproquement.

Article 20

Le Gouvernement dépositaire convoquera la première réunion de la Commission dès que possible après l'entrée en vigueur de la présente Convention.

Article 21

Tout différend entre les Parties Contractantes relatif à l'interprétation ou l'application de la présente Convention et qui n'aura pu être réglé par les Parties au différend par un autre moyen tel que l'enquête ou une conciliation au sein de la Commission, est, à la requête de l'une de ces Parties, soumis à l'arbitrage dans les conditions fixées à l'Annexe B de la présente Convention.

Article 22

La présente Convention est ouverte, à Paris, à partir du 4 juin 1974 et jusqu'au 30 juin 1975, à la signature des Etats invités à la Conférence diplomatique sur la Convention pour la prévention de la pollution marine d'origine tellurique, qui s'est tenue à Paris ainsi qu'à la signature de la Communauté Economique Européenne.

Article 23

La présente Convention est soumise à ratification, acceptation ou approbation. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Gouvernement de la République française.

Article 24

1. Après le 30 juin 1975, la présente Convention sera ouverte à l'adhésion des Etats visés à l'article 22 ainsi qu'à l'adhésion de la Communauté Economique Européenne.

2. La présente Convention sera également ouverte à partir de cette même date à l'adhésion de toute autre Partie Contractante à la Convention pour la prévention de la pollution marine par les opérations d'immersion effectuées par les navires et aéronefs, ouverte à la signature à Oslo le 15 février 1972.

3. Dès son entrée en vigueur, la présente Convention sera ouverte à l'adhésion de tout Etat non visé à l'article 22, situé en amont des cours d'eau traversant le territoire d'une ou de plusieurs Parties Contractantes à la présente Convention et se jetant dans la zone maritime définie à l'article 2.

4. Les Parties Contractantes pourront à l'unanimité inviter d'autres Etats à adhérer à la présente Convention. Dans ce cas, la zone maritime de l'article 2 pourra en tant que de besoin être modifiée conformément à l'article 27 de la présente Convention.

5. Les instruments d'adhésion seront déposés auprès du Gouvernement de la République française.

Article 25

1. La présente Convention entrera en vigueur le trentième jour qui suit la date du dépôt du septième instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Pour chacune des Parties qui ratifiera, acceptera ou approuvera la présente Convention ou y adhèrera après le dépôt du septième instrument de ratification, d'acceptation, d'approbation ou d'adhésion, la présente Convention entrera en vigueur le trentième jour après le dépôt par cette Partie de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

Article 26

A tout moment, deux années après la date d'entrée en vigueur de la présente Convention à l'égard d'une Partie Contractante, cette Partie pourra dénoncer la Convention par notification écrite adressée au Gouvernement dépositaire. La dénonciation prendra effet un an après la date à laquelle elle aura été reçue.

Article 27

1. Le Gouvernement dépositaire convoquera, à la demande de la Commission statuant à la majorité des deux tiers de ses membres, une Conférence aux fins de réviser ou de modifier la présente Convention.

2. Lors de l'adhésion d'un Etat, dans les conditions prévues aux paragraphes 2, 3 et 4 de l'article 24, la zone maritime de l'article 2 pourra être modifiée sur proposition de la Commission statuant à l'unanimité des voix. Ces modifications entreront en vigueur après approbation unanime des Parties Contractantes.

Article 28

Le Gouvernement dépositaire avisera les Parties Contractantes et celles visées à l'article 22 :

a) Des signatures de la présente Convention, du dépôt des instruments de ratification, d'acceptation, d'approbation ou d'adhésion et des notifications de dénonciation conformément aux articles 22, 23, 24 et 26;

b) De la date à laquelle la présente Convention entrera en vigueur en application de l'article 25;

c) Du dépôt des notifications d'approbation et d'objection et de l'entrée en vigueur des amendements à la présente Convention et à ses Annexes en application des articles 18 et 27.

Article 29

L'original de la présente Convention, dont les textes français et anglais font également foi, sera déposé auprès du Gouvernement de la République Française qui en adressera des copies certifiées conformes aux Parties Contractantes et aux Etats visés à l'article 22 et qui remettra une copie certifiée conforme au Secrétaire Général des Nations Unies pour enregistrement et publication conformément à l'Article 102 de la Charte des Nations Unies.

EN FOI DE QUOI, les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé la présente Convention.

FAIT à Paris, le 4 juin 1974.

Pour le Gouvernement de la République fédérale d'Allemagne :

[*Signé*]

SIGISMUND FREIHERR VON BRAUN

11 juin 1974

Pour le Gouvernement de la République d'Autriche :

Pour le Gouvernement du Royaume de Belgique :

[*Signé*]

Comte de KERCHOVE DE DENTERGHEM

28 mai 1975

Pour le Gouvernement du Royaume de Danemark :

[*Signé*]

NIELS BOEL

11 juin 1974

Sous réserve de ratification

Pour le Gouvernement de l'Etat Espagnol :

[*Signé*]

MIGUEL DE LOJENDIO

11 juin 1974

Pour le Gouvernement de la République de Finlande :

Pour le Gouvernement de la République Française :

[*Signé*]

GEOFFROY DE COURCEL

11 juin 1974

Sous réserve d'approbation

Pour le Gouvernement d'Irlande :

[*Signé*]

[HUGH MC CANN]¹

Sous réserve de ratification

7 février 1975

Pour le Gouvernement de la République d'Islande :

[*Signé*]

HENRIK SV. BJÖRNSSON

11 juin 1974

Pour le Gouvernement du Grand Duché de Luxembourg :

[*Signé*]

C. DUMONT

11 juin 1974

Pour le Gouvernement du Royaume de Norvège :

[*Signé*]

JAHN HALVORSEN

11 juin 1974

Pour le Gouvernement du Royaume des Pays-Bas :

[*Signé*]

J. A. DE RANITZ

11 juin 1974

Pour le Gouvernement de la République du Portugal :

[*Signé*]

ANTÓNIO COIMBRA MARTINS

Sous réserve de ratification

27 juin 1975

¹ Les noms figurant entre crochets n'étaient pas lisibles et ont été fournis par le Gouvernement français.

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

[*Signé*]

C. T. E. EWART-BIGGS

11 juin 1974

Pour le Gouvernement du Royaume de Suède :

[*Signé*]

INGEMAR HÄGGLÖF

Le 11 juin 1974

Pour le Gouvernement de la Confédération Helvétique :

Pour la Communauté Economique Européenne :

[*Signé*]

B. DILLON

23 juin 1975

[*Signé*]

H. CARPENTIER

ANNEXE A

La répartition des substances entre les Parties I, II et III ci-dessous tient compte des critères ci-après :

- a) La persistance;
- b) La toxicité ou autres propriétés nocives;
- c) La tendance à la bio-accumulation.

Ces critères ne sont pas nécessairement d'égale importance pour une substance ou un groupe de substances déterminés, et d'autres facteurs, tels que l'emplacement et la quantité déversée, doivent peut-être être pris en considération.

PARTIE I

Les substances suivantes sont incluses dans la présente Partie :

i) Parce qu'elles ne sont pas rapidement décomposées ou rendues inoffensives par des processus naturels; et

ii) Parce qu'elles peuvent soit :

a) Entraîner une accumulation dangereuse de matières nocives dans la chaîne alimentaire, soit

b) Menacer la santé des organismes vivants en provoquant des modifications non souhaitables des écosystèmes marins, soit

c) Gêner gravement la récolte des produits de la mer ou les autres utilisations légitimes de la mer; et

iii) Parce qu'on considère que la pollution par ces substances exige des mesures urgentes :

1. Composés organohalogénés et substances qui peuvent donner naissance à de tels composés dans le milieu marin, à l'exclusion de ceux qui sont biologiquement inoffensifs, ou qui se transforment rapidement dans la mer en substances biologiquement inoffensives.

2. Mercure et composés du mercure.

3. Cadmium et composés du cadmium.

4. Les matières synthétiques persistantes qui peuvent flotter, rester en suspension, ou couler, et qui peuvent gravement gêner toute utilisation légitime de la mer.

5. Huiles et hydrocarbures d'origine pétrolière persistants.

PARTIE II

Les substances suivantes sont incluses dans la présente Partie parce que bien que présentant des caractères analogues aux substances de la Partie I et devant faire l'objet d'un contrôle rigoureux, elles semblent moins nocives ou sont plus rapidement rendues inoffensives par un processus naturel :

1. Composés organiques du phosphore, du silicium et de l'étain et substances qui peuvent donner naissance à de tels composés dans le milieu marin, à l'exclusion de ceux qui sont biologiquement inoffensifs ou qui se transforment rapidement dans la mer en substances biologiquement inoffensives.

2. Phosphore élémentaire.

3. Huiles et hydrocarbures d'origine pétrolière non persistants.

4. Les éléments ci-après et leurs composés :
 - Arsenic
 - Chrome
 - Cuivre
 - Plomb
 - Nickel
 - Zinc
5. Substances qui de l'avis de la Commission ont un effet nuisible sur le goût et/ou l'odeur de produits de consommation par l'homme dérivés du milieu marin.

PARTIE III

Les substances suivantes sont incluses dans la présente Partie parce que bien que présentant des caractères analogues aux substances de la Partie I et devant faire l'objet d'un contrôle rigoureux en vue de prévenir et le cas échéant d'éliminer la pollution dont elles sont la cause, elles font déjà l'objet d'étude, de recommandations et le cas échéant, de mesures dans le cadre de plusieurs organisations et institutions internationales; ces substances sont soumises aux dispositions de l'article 5 :

— Substances radioactives, y compris les déchets.

ANNEXE B

Article 1

A moins que les parties au différend n'en disposent autrement, la procédure d'arbitrage est conduite conformément aux dispositions de la présente Annexe.

Article 2

1. Sur requête adressée par une Partie Contractante à une autre Partie Contractante en application de l'article 21 de la Convention, il est constitué un tribunal arbitral. La requête d'arbitrage indique l'objet de la requête, y compris, notamment, les articles de la Convention dont l'interprétation ou l'application sont en litige.

2. La partie requérante informe la Commission du fait qu'elle a demandé la constitution d'un tribunal arbitral, du nom de l'autre partie au différend ainsi que des articles de la Convention dont l'interprétation ou l'application font à son avis l'objet du différend. La Commission communique les informations ainsi reçues à toutes les Parties Contractantes à la Convention.

Article 3

Le tribunal arbitral est composé de trois membres : chacune des parties au différend nomme un arbitre; les deux arbitres ainsi nommés désignent d'un commun accord le troisième arbitre, qui assume la présidence du tribunal. Ce dernier ne doit pas être le ressortissant de l'une des parties au différend, ni avoir sa résidence habituelle sur le territoire de l'une de ces parties, ni se trouver au service de l'une d'elles, ni s'être déjà occupé de l'affaire à aucun autre titre.

Article 4

1. Si dans un délai de deux mois après la nomination du deuxième arbitre, le président du tribunal arbitral n'est pas désigné, le Secrétaire Général des Nations Unies procède, à la requête de la partie la plus diligente, à sa désignation dans un nouveau délai de deux mois.

2. Si dans un délai de deux mois après la réception de la requête, l'une des parties au différend ne procède pas à la nomination d'un arbitre, l'autre partie peut saisir le Secrétaire Général des Nations Unies qui désigne le président du tribunal arbitral dans un nouveau délai de deux mois. Dès sa désignation, le président du tribunal arbitral demande à la partie qui n'a pas nommé d'arbitre de le faire dans un délai de deux mois. Passé ce délai, il saisit le Secrétaire Général des Nations Unies qui procède à cette nomination dans un nouveau délai de deux mois.

Article 5

1. Le tribunal arbitral décide selon les règles du droit international et, en particulier, de la présente Convention.

2. Tout tribunal arbitral constitué aux termes de la présente Annexe établit ses propres règles de procédure.

Article 6

1. Les décisions du tribunal arbitral, tant sur la procédure que sur le fond, sont prises à la majorité des voix de ses membres.

2. Le tribunal peut prendre toutes mesures appropriées pour établir les faits. Il peut, à la demande d'une des parties, recommander les mesures conservatoires indispensables.

3. Si deux ou plusieurs tribunaux arbitraux constitués aux termes de la présente Annexe se trouvent saisis de requêtes ayant des objets identiques ou analogues, ils peuvent s'informer des procédures relatives à l'établissement des faits et en tenir compte dans la mesure du possible.

4. Les parties au différend fourniront toutes facilités nécessaires pour la conduite efficace de la procédure.
5. L'absence ou le défaut d'une partie au différend ne fait pas obstacle à la procédure.

Article 7

1. La sentence du tribunal arbitral est motivée. Elle est définitive et obligatoire pour les parties au différend.
2. Tout différend qui pourrait surgir entre les parties concernant l'interprétation ou l'exécution de la sentence peut être soumis par la partie la plus diligente au tribunal arbitral qui l'a rendue ou, si ce dernier ne peut en être saisi, à un autre tribunal arbitral constitué à cet effet de la même manière que le premier.

Article 8

La Communauté économique européenne, comme toute partie contractante à la Convention, est habilitée à agir comme partie requérante ou appelée devant le tribunal arbitral.

CONVENTION¹ FOR THE PREVENTION OF MARINE POLLUTION FROM LAND-BASED SOURCES

The Contracting Parties:

Recognizing that the marine environment and the fauna and flora which it supports are of vital importance to all nations;

Mindful that the ecological equilibrium and the legitimate uses of the sea are increasingly threatened by pollution;

Considering the recommendations of the United Nations Conference on the Human Environment, held in Stockholm in June 1972;²

Recognizing that concerted action at national, regional and global levels is essential to prevent and combat marine pollution;

Convinced that international action to control the pollution of the sea from land-based sources can and should be taken without delay, as part of progressive and coherent measures to protect the marine environment from pollution, what-

¹ Came into force on 6 May 1978, i.e., the thirtieth day following the date of deposit of the seventh instrument of ratification, acceptance, approval or accession with the Government of France, in accordance with article 25 (1):

<i>State</i>	<i>Date of deposit of the instrument of ratification or approval (AA)</i>
Denmark	1 March 1976
European Economic Community	23 June 1975
France	19 January 1977 AA
Netherlands	10 November 1977
Norway	6 April 1977
Sweden	30 July 1976
United Kingdom of Great Britain and Northern Ireland	6 April 1978

Subsequently, the Convention came into force for the following States on the thirtieth day after the date of deposit with the Government of France of their instrument of ratification, acceptance, approval or accession, in accordance with article 25 (2):

<i>State</i>	<i>Date of deposit of the instrument of ratification</i>
Portugal	10 May 1978
(With effect from 9 June 1978.)	
Spain	17 April 1980
(With effect from 17 May 1980.)	
Iceland	19 June 1981
(With effect from 19 July 1981.)	
Federal Republic of Germany	2 March 1982
(With effect from 1 April 1982. With a declaration of application to Berlin (West).)	
Belgium	12 January 1984
(With effect from 11 February 1984.)	
Ireland	29 August 1984
(With effect from 28 September 1984.)	

In addition, the following notifications of territorial application have been effected with the Government of France by the United Kingdom of Great Britain and Northern Ireland on the dates indicated hereinafter:

25 February 1980

(In respect of Guernsey. With effect from 27 March 1980.)

27 March 1980

(In respect of Jersey. With effect from 26 April 1980.)

² Report of the United Nations Conference on the Human Environment, Stockholm, 5-16 June 1972 (document A/CONF.48/14/Rev.1 or United Nations publication, Sales No. E.73.II.A.14).

ever its origin, including current efforts to combat the pollution of international waterways;

Considering that the common interests of States concerned with the same marine area should induce them to cooperate at regional or sub-regional levels;

Recalling the Convention for the Prevention of Marine Pollution by Dumping from Ships and Aircraft concluded in Oslo on 15 February 1972,¹

Have agreed as follows:

Article 1

1. The Contracting Parties pledge themselves to take all possible steps to prevent pollution of the sea, by which is meant the introduction by man, directly or indirectly, of substances or energy into the marine environment (including estuaries) resulting in such deleterious effects as hazards to human health, harm to living resources and to marine eco-systems, damage to amenities or interference with other legitimate uses of the sea.

2. The Contracting Parties shall adopt individually and jointly measures to combat marine pollution from land-based sources in accordance with the provisions of the present Convention and shall harmonize their policies in this regard.

Article 2

The present Convention shall apply to the maritime area within the following limits:

a) Those parts of the Atlantic and Arctic Oceans and the dependent seas which lie North of 36° north latitude and between 42° west longitude and 51° east longitude, but excluding:

- i)* The Baltic Sea and Belts lying to the south and east of lines drawn from Hasenore Head to Gniben Point, from Korshage to Spodsbjerg and from Gilbjerg Head to Kullen, and
- ii)* The Mediterranean Sea and its dependent seas as far as the point of intersection of the parallel of 36° north latitude and the meridian of 5°36' west longitude;

b) That part of the Atlantic Ocean north of 59° north latitude and between 44° west longitude and 42° west longitude.

Article 3

For the purpose of the present Convention:

a) "Maritime area" means: the high seas, the territorial seas of Contracting Parties and waters on the landward side of the base lines from which the breadth of the territorial sea is measured and extending in the case of watercourses, unless otherwise decided under article 16 *c)* of the present Convention, up to the freshwater limit;

b) "Freshwater limit" means: the place in the watercourse where, at low tide and in a period of low freshwater flow, there is an appreciable increase in salinity due to the presence of seawater;

¹ United Nations, *Treaty Series*, vol. 932, p. 3.

c) "Pollution from land-based sources" means: the pollution of the maritime area

- i) Through watercourses,
- ii) From the coast, including introduction through underwater or other pipelines,
- iii) From man-made structures placed under the jurisdiction of a Contracting Party within the limits of the area to which the present Convention applies.

Article 4

1. The Contracting Parties undertake:

a) To eliminate, if necessary by stages, pollution of the maritime area from land-based sources by substances listed in Part I of Annex A to the present Convention;

b) To limit strictly pollution of the maritime area from land-based sources by substances listed in Part II of Annex A to the present Convention.

2. In order to carry out the undertakings in paragraph 1 of this Article, the Contracting Parties, jointly or individually as appropriate, shall implement programmes and measures:

a) For the elimination, as a matter of urgency, of pollution of the maritime area from land-based sources by substances listed in Part I of Annex A to the present Convention;

b) For the reduction or, as appropriate, elimination of pollution of the maritime area from land-based sources by substances listed in Part II of Annex A to the present Convention. These substances shall be discharged only after approval has been granted by the appropriate authorities within each contracting State. Such approval shall be periodically reviewed.

3. The programmes and measures adopted under paragraph 2 of this article shall include, as appropriate, specific regulations or standards governing the quality of the environment, discharges into the maritime area, such discharges into water-courses as affect the maritime area, and the composition and use of substances and products. These programmes and measures shall take into account the latest technical developments.

The programmes shall contain time-limits for their completion.

4. The Contracting Parties may, furthermore, jointly or individually as appropriate, implement programmes or measures to forestall, reduce or eliminate pollution of the maritime area from land-based sources by a substance not then listed in Annex A to the present Convention, if scientific evidence has established that a serious hazard may be created in the maritime area by that substance and if urgent action is necessary.

Article 5

1. The Contracting Parties undertake to adopt measures to forestall and, as appropriate, eliminate pollution of the maritime area from land-based sources by radio-active substances referred to in Part III of Annex A of the present Convention.

2. Without prejudice to their obligations under other treaties and conventions in implementing this undertaking, the Contracting Parties shall:

- a) Take full account of the recommendations of the appropriate international organisations and agencies;
- b) Take account of the monitoring procedures recommended by these international organisations and agencies;
- c) Coordinate their monitoring and study of radioactive substances in accordance with Articles 10 and 11 of the present Convention.

Article 6

1. With a view to preserving and enhancing the quality of the marine environment, the Contracting Parties, without prejudice to the provisions of Article 4, shall endeavour:

- a) To reduce existing pollution from land-based sources;
- b) To forestall any new pollution from land-based sources, including that which derives from new substances.

2. In implementing this undertaking, the Contracting Parties shall take account of:

- a) The nature and quantities of the pollutants under consideration;
- b) The level of existing pollution;
- c) The quality and absorptive capacity of the receiving waters of the maritime area;
- d) The need for an integrated planning policy consistent with the requirement of environmental protection.

Article 7

The Contracting Parties agree to apply the measures they adopt in such a way as to avoid increasing pollution:

- In the seas outside the area to which the present Convention applies;
- In the maritime area covered by the present Convention, originating otherwise than from land-based sources.

Article 8

No provision of the present Convention shall be interpreted as preventing the Contracting Parties from taking more stringent measures to combat marine pollution from land-based sources.

Article 9

1. When pollution from land-based sources originating from the territory of a Contracting Party by substances not listed in Part I of Annex A of the present Convention is likely to prejudice the interests of one or more of the other Parties to the present Convention, the Contracting Parties concerned undertake to enter into consultation, at the request of any one of them, with a view to negotiating a cooperation agreement.

2. At the request of any Contracting Party concerned, the Commission referred to in Article 15 of the present Convention shall consider the question and may make recommendations with a view to reaching a satisfactory solution.

3. The special agreements specified in paragraph 1 of this Article may, among other things, define the areas to which they shall apply, the quality objectives to be achieved, and the methods for achieving these objectives including methods for the application of appropriate standards and the scientific and technical information to be collected.

4. The Contracting Parties signatory to these special agreements shall, through the medium of the Commission, inform the other Contracting Parties of their purport and of the progress made in putting them into effect.

Article 10

The Contracting Parties agree to establish complementary or joint programmes of scientific and technical research, including research into the best methods of eliminating or replacing noxious substances so as to reduce marine pollution from land-based sources, and to transmit to each other the information so obtained. In doing so they shall have regard to the work carried out, in these fields, by the appropriate international organizations and agencies.

Article 11

The Contracting Parties agree to set up progressively and to operate within the area covered by the present Convention a permanent monitoring system allowing:

- The earliest possible assessment of the existing level of marine pollution;
- The assessment of the effectiveness of measures for the reduction of marine pollution from land-based sources taken under the terms of the present Convention.

For this purpose the Contracting Parties shall lay down the ways and means of pursuing individually or jointly systematic and *ad hoc* monitoring programmes. These programmes shall take into account the deployment of research vessels and other facilities in the monitoring area.

The programmes shall take into account similar programmes pursued in accordance with conventions already in force and by the appropriate international organisations and agencies.

Article 12

1. Each Contracting Party undertakes to ensure compliance with the provisions of this Convention and to take in its territory appropriate measures to prevent and punish conduct in contravention of the provisions of the present Convention.

2. The Contracting Parties shall inform the Commission of the legislative and administrative measures they have taken to implement the provisions of the preceding paragraph.

Article 13

The Contracting Parties undertake to assist one another as appropriate to prevent incidents which may result in pollution from land-based sources, to minimize and eliminate the consequences of such incidents, and to exchange information to that end.

Article 14

1. The provisions of the present Convention may not be invoked against a Contracting Party to the extent that the latter is prevented, as a result of pollution having its origin in the territory of a non-Contracting State, from ensuring their full application.

2. However, the said Contracting Party shall endeavour to cooperate with the non-Contracting State so as to make possible the full application of the present Convention.

Article 15

A Commission composed of representatives of each of the Contracting Parties is hereby established. The Commission shall meet at regular intervals and at any time when due to special circumstances it is so decided in accordance with its rules of procedure.

Article 16

It shall be the duty of the Commission:

a) To exercise overall supervision over the implementation of the present Convention;

b) To review generally the condition of the seas within the area to which the present Convention applies, the effectiveness of the control measures being adopted and the need for any additional or different measures;

c) To fix, if necessary, on the proposal of the Contracting Party or Parties bordering on the same watercourse and following a standard procedure, the limit to which the maritime area shall extend in that watercourse;

d) To draw up, in accordance with Article 4 of the present Convention, programmes and measures for the elimination or reduction of pollution from land-based sources;

e) To make recommendations in accordance with the provisions of Article 9;

f) To receive and review information and distribute it to the Contracting Parties in accordance with the provisions of Articles 11, 12 and 17 of the present Convention;

g) To make, in accordance with Article 18, recommendations regarding any amendment to the lists of substances included in Annex A to the present Convention;

h) To discharge such other functions, as may be appropriate, under the terms of the present Convention.

Article 17

The Contracting Parties, in accordance with a standard procedure, shall transmit to the Commission:

a) The results of monitoring pursuant to Article 11;

b) The most detailed information available on the substances listed in the Annexes to the present Convention and liable to find their way into the maritime area.

The Contracting Parties shall endeavour to improve progressively techniques for gathering such information which can contribute to the revision of the pollution reduction programmes drawn up in accordance with Article 4 of the present Convention.

Article 18

1. The Commission shall draw up its own Rules of Procedure which shall be adopted by unanimous vote.

2. The Commission shall draw up its own Financial Regulations which shall be adopted by unanimous vote.

3. The Commission shall adopt, by unanimous vote, programmes and measures for the reduction or elimination of pollution from land-based sources as provided for in Article 4, programmes for scientific research and monitoring as provided for in Articles 10 and 11, and decisions under Article 16 c).

The programmes and measures shall commence for and be applied by all Contracting Parties two hundred days after their adoption, unless the Commission specifies another date.

Should unanimity not be attainable, the Commission may nonetheless adopt a programme or measures by a three quarters majority vote of its members. The programme or measures shall commence for those Contracting Parties which voted for them two hundred days after their adoption, unless the Commission specifies another date, and for any other Contracting Party after it has explicitly accepted the programme or measures, which it may do at any time.

4. The Commission may adopt recommendations for amendments to Annex A to the present Convention by a three quarters majority vote of its members and shall submit them for the approval of the Governments of the Contracting Parties. Any Government of a Contracting Party that is unable to approve an amendment shall notify the depositary Government in writing within a period of two hundred days after the adoption of the Recommendation of amendment in the Commission. Should no such notification be received, the amendment shall enter into force for all Contracting Parties two hundred and thirty days after the vote in the Commission. The depositary Government shall notify the Contracting Parties as soon as possible of the receipt of any notification.

Article 19

Within the areas of its competence, the European Economic Community is entitled to a number of votes equal to the number of its member States which are Contracting Parties to the present Convention.

The European Economic Community shall not exercise its right to vote in cases where its member States exercise theirs and conversely.

Article 20

The depositary Government shall convene the first meeting of the Commission as soon as possible after the coming into force of the present Convention.

Article 21

Any dispute between Contracting Parties relating to the interpretation or application of the present Convention, which cannot be settled otherwise by the Parties

concerned, for instance by means of inquiry or conciliation within the Commission, shall, at the request of any of those Parties, be submitted to arbitration under the conditions laid down in Annex B to the present Convention.

Article 22

The present Convention shall be open for signature at Paris, from 4th June 1974 to 30th June 1975, by the States invited to the Diplomatic Conference on the Convention for the prevention of Marine Pollution from Land-Based Sources, held at Paris, and by the European Economic Community.

Article 23

The present Convention shall be subject to ratification, acceptance and approval. The instruments of ratification, acceptance or approval shall be deposited with the Government of the French Republic.

Article 24

1. After 30th June 1975, the present Convention shall be open for accession by States referred to in Article 22 and by the European Economic Community.

2. The present Convention shall also be open for accession from the same date by any other Contracting Party to the Convention for the Prevention of Marine Pollution by Dumping from Ships and Aircraft, opened for signature at Oslo on 15th February 1972.

3. From the date of its entry into force, the present Convention shall be open for accession by any State not referred to in Article 22, located upstream on water-courses crossing the territory of one or more Contracting Parties to the present Convention and reaching the maritime area defined in Article 2.

4. The Contracting Parties may unanimously invite other States to accede to the present Convention. In that case the maritime area in Article 2 may, if necessary, be amended in accordance with Article 27 of the present Convention.

5. The instruments of accession shall be deposited with the Government of the French Republic.

Article 25

1. The present Convention shall come into force on the thirtieth day following the date of deposit of the seventh instrument of ratification, acceptance, approval or accession.

2. For each Party ratifying, accepting or approving the present Convention or acceding to it after the deposit of the seventh instrument of ratification, acceptance, approval or accession, the present Convention shall enter into force on the thirtieth day after the date of deposit by that Party of its instrument of ratification, acceptance, approval or accession.

Article 26

At any time after the expiry of two years from the date of coming into force of the present Convention in relation to any Contracting Party such Party may withdraw from the Convention by notice in writing to the depositary Government. Such notice shall take effect one year after the date on which it is received.

Article 27

1. The depositary Government shall, at the request of the Commission on a decision taken by a two-thirds majority of its members, call a Conference for the purpose of revising or amending the present Convention.

2. Upon accession by a State as provided for in paragraphs 2, 3 and 4 of Article 24, the maritime area in Article 2 may be amended upon a proposal by the Commission adopted by a unanimous vote. These amendments shall enter into force after unanimous approval by the Contracting Parties.

Article 28

The depositary Government shall inform the Contracting Parties and those referred to in Article 22:

a) Of signatures to the present Convention, of the deposit of instruments of ratification, acceptance, approval or accession, and of notices of withdrawal in accordance, with Articles 22, 23, 24 and 26;

b) Of the date on which the present Convention comes into force in accordance with Article 25;

c) Of the receipt of notifications of approval or objection, and of the entry into force of amendments to the present Convention and its Annexes, in accordance with Articles 18 and 27.

Article 29

The original of the present Convention of which the French and English texts shall be equally authentic, shall be deposited with the Government of the French Republic which shall send certified copies thereof to the Contracting Parties and the States referred to in Article 22 and shall deposit a certified copy with the Secretary General of the United Nations for registration and publication in accordance with Article 102 of the United Nations Charter.

IN WITNESS WHEREOF, the undersigned, duly authorized by their respective Governments, have signed this Convention.

DONE at Paris, this 4th day of June 1974.

For the Government of the Republic of Austria:

For the Government of the Kingdom of Belgium:

[*Signed*]

Comte de KERCHOVE DE DENTERGHEM

28 mai 1975¹

For the Government of the Kingdom of Denmark:

[*Signed*]

NIELS BOEL

11 juin 1974²

Sous réserve de ratification³

For the Government of the Republic of Finland:

For the Government of the French Republic:

[*Signed*]

GEOFFROY DE COURCEL

11 juin 1974²

Sous réserve d'approbation⁴

For the Government of the Federal Republic of Germany:

[*Signed*]

SIGISMUND FREIHERR VON BRAUN

11 juin 1974²

¹ 28 May 1975.

² 11 June 1974.

³ Subject to ratification.

⁴ Subject to approval.

For the Government of the Republic of Iceland:

[Signed]

HENRIK SV. BJÖRNSSON

11 juin 1974¹

For the Government of Ireland:

[Signed]

[HUGH MC CANN]²

Sous réserve de ratification³

7 février 1975⁴

For the Government of the Grand Duchy of Luxembourg:

[Signed]

C. DUMONT

11 juin 1974¹

For the Government of the Kingdom of the Netherlands:

[Signed]

J. A. DE RANITZ

June 11th, 1974

For the Government of the Kingdom of Norway:

[Signed]

JAHN HALVORSEN

June 11th, 1974

For the Government of the Republic of Portugal:

[Signed]

ANTÓNIO COIMBRA MARTINS

Sous réserve de ratification³

27 juin 1975⁵

¹ 11 June 1974.

² Names appearing between brackets were illegible and have been provided by the Government of France.

³ Subject to ratification.

⁴ 7 February 1975.

⁵ 27 June 1975.

For the Government of the State of Spain:

[Signed]

MIGUEL DE LOJENDIO

11 juin 1974¹

For the Government of the Kingdom of Sweden:

[Signed]

INGEMAR HÄGGLÖF

11 juin 1974¹

For the Government of the Swiss Confederation:

For the Government of the United Kingdom of Great Britain
and Northern Ireland:

[Signed]

C. T. E. EWART-BIGGS

11 juin 1974¹

For the European Economic Community:

[Signed]

B. DILLON

23 juin 1975²

[Signed]

H. CARPENTIER

¹ 11 June 1974.

² 23 June 1975.

ANNEX A

The allocation of substances to Parts I, II and III below takes account of the following criteria:

- a) Persistence;
- b) Toxicity or other noxious properties;
- c) Tendency to bio-accumulation.

These criteria are not necessarily of equal importance for a particular substance or group of substances, and other factors, such as the location and quantities of the discharge, may need to be considered.

PART I

The following substances are included in this Part:

- i) Because they are not readily degradable or rendered harmless by natural processes; and
- ii) Because they may either
 - a) Give rise to dangerous accumulation of harmful material in the food chain, or
 - b) Endanger the welfare of living organisms causing undesirable changes in the marine eco-systems, or
 - c) Interfere seriously with the harvesting of sea foods or with other legitimate uses of the sea; and
- iii) Because it is considered that pollution by these substances necessitates urgent action:
 1. Organohalogen compounds and substances which may form such compounds in the marine environment, excluding those which are biologically harmless, or which are rapidly converted in the sea into substances which are biologically harmless;
 2. Mercury and mercury compounds;
 3. Cadmium and cadmium compounds;
 4. Persistent synthetic materials which may float, remain in suspension or sink, and which may seriously interfere with any legitimate use of the sea;
 5. Persistent oils and hydrocarbons of petroleum origin.

PART II

The following substances are included in this Part because, although exhibiting similar characteristics to the substances in Part I and requiring strict control, they seem less noxious or are more readily rendered harmless by natural processes:

1. Organic compounds of phosphorous, silicon, and tin and substances which may form such compounds in the marine environment, excluding those which are biologically harmless, or which are rapidly converted in the sea into substances which are biologically harmless;
2. Elemental phosphorus;
3. Non-persistent oils and hydrocarbons of petroleum origin;
4. The following elements and their compounds:
 - Arsenic
 - Chromium
 - Copper
 - Lead
 - Nickel
 - Zinc

5. Substances which have been agreed by the Commission as having a deleterious effect on the taste and/or smell of products derived from the marine environment for human consumption.

PART III

The following substances are included in this Part because, although they display characteristics similar to those of substances listed in Part I and should be subject to stringent controls with the aim of preventing and, as appropriate, eliminating the pollution which they cause, they are already the subject of research, recommendations and, in some cases, measures under the auspices of several international organisations and institutions; those substances are subject to the provisions of Article 5:

— Radioactive substances, including wastes.

ANNEX B

Article 1

Unless the parties to the dispute decide otherwise, the arbitration procedure shall be in accordance with the provisions of this Annex.

Article 2

1. At the request addressed by one Contracting Party to another Contracting Party in accordance with Article 21 of the Convention, an arbitral tribunal shall be constituted. The request for arbitration shall state the subject matter of the application including in particular the Articles of the Convention, the interpretation or application of which is in dispute.

2. The claimant shall inform the Commission that he has requested the setting up of an arbitral tribunal, stating the name of the other party to the dispute and the Articles of the Convention the interpretation or application of which is in his opinion in dispute. The Commission shall forward the information thus received to all Contracting Parties to the Convention.

Article 3

The arbitral tribunal shall consist of three members: each of the parties to the dispute shall appoint an arbitrator; the two arbitrators so appointed shall designate by common agreement the third arbitrator who shall be the chairman of the tribunal. The latter shall not be a national of one of the parties to the dispute, nor have his usual place of residence in the territory of one of these parties, nor be employed by any of them, nor have dealt with the case in any other capacity.

Article 4

1. If the chairman of the arbitral tribunal has not been designated within two months of the appointment of the second arbitrator, the Secretary General of the United Nations shall, at the request of either party, designate him within a further two months' period.

2. If one of the parties to the dispute does not appoint an arbitrator within two months of receipt of the request, the other party may inform the Secretary General of the United Nations who shall designate the chairman of the arbitral tribunal within a further two months' period. Upon designation, the chairman of the arbitral tribunal shall request the party which has not appointed an arbitrator to do so within two months. After such period, he shall inform the Secretary General of the United Nations who shall make this appointment within a further two months' period.

Article 5

1. The arbitral tribunal shall decide according to the rules of international law and, in particular, those of this Convention.

2. Any arbitral tribunal constituted under the provisions of this Annex shall draw up its own rules of procedure.

Article 6

1. The decisions of the arbitral tribunal, both on procedure and on substance, shall be taken by majority voting of its members.

2. The tribunal may take all appropriate measures in order to establish the facts. It may, at the request of one of the Parties, recommend essential interim measures of protection.

3. If two or more arbitral tribunals constituted under the provisions of this Annex are seized of requests with identical or similar subjects, they may inform themselves of the procedures for establishing the facts and take them into account as far as possible.

4. The parties to the dispute shall provide all facilities necessary for the effective conduct of the proceedings.

5. The absence or default of a party to the dispute shall not constitute an impediment to the proceedings.

Article 7

1. The award of the arbitral tribunal shall be accompanied by a statement of reasons. It shall be final and binding upon the parties to the dispute.

2. Any dispute which may arise between the parties concerning the interpretation or execution of the award may be submitted by either party to the arbitral tribunal which made the award or, if the latter cannot be seized thereof, to another arbitral tribunal constituted for this purpose in the same manner as the first.

Article 8

The European Economic Community, like any Contracting Party to the present Convention, has the right to appear as applicant or respondent before the arbitral tribunal.

No. 26843

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND**
and
**OSLO COMMISSION ESTABLISHED
BY THE CONVENTION
FOR THE PREVENTION
OF MARINE POLLUTION BY DUMPING
FROM SHIPS AND AIRCRAFT 1972
AND PARIS COMMISSION ESTABLISHED
BY THE CONVENTION
FOR THE PREVENTION OF MARINE POLLUTION
FROM LAND-BASED SOURCES 1974**

**Agreement relating to the status, privileges and immunities of
the Commissions in the United Kingdom. Signed at Lon-
don on 27 July 1979**

Authentic texts: English and French.

*Registered by the United Kingdom of Great Britain and Northern Ireland on
29 September 1989.*

N° 26843

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD**
et
**COMMISSION D'OSLO ÉTABLIE
PAR LA CONVENTION DE 1972
POUR LA PRÉVENTION DE LA POLLUTION
MARINE PAR LES OPÉRATIONS D'IMMERSION
EFFECTUÉES PAR LES NAVIRES ET AÉRONEFS
ET COMMISSION DE PARIS ÉTABLIE
PAR LA CONVENTION DE 1974
POUR LA PRÉVENTION DE LA POLLUTION
MARINE D'ORIGINE TELLURIQUE**

**Accord concernant le statut, les privilèges et immnités
des Commissions au Royaume-Uni. Signé à Londres le
27 juillet 1979**

Textes authentiques : anglais et français.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
le 29 septembre 1989.*

AGREEMENT¹ RELATING TO THE COMMISSIONS ESTABLISHED
BY THE CONVENTION FOR THE PREVENTION OF MARINE
POLLUTION BY DUMPING FROM SHIPS AND AIRCRAFT 1972²
AND THE CONVENTION FOR THE PREVENTION OF MARINE
POLLUTION FROM LAND-BASED SOURCES 1974³

The Government of the United Kingdom of Great Britain and Northern Ireland of the one part, and the Commission established by the Convention for the Prevention of Marine Pollution by Dumping from Ships and Aircraft signed at Oslo on 15th February 1972,² and the Commission established by the Convention for the Prevention of Marine Pollution from Land-Based Sources signed at Paris on 4th June 1974,³ of the other part;

Desiring to define the status, privileges and immunities in the United Kingdom of the Commissions, in particular of their Secretariat;

Have agreed as follows:

Article 1

USE OF TERMS

For the purpose of this Agreement:

(a) "The Commissions" means the Commission established by the Convention for the Prevention of Marine Pollution by Dumping from Ships and Aircraft 1972, known as the Oslo Commission, and the Commission established by the Convention for the Prevention of Marine Pollution from Land-Based Sources 1974, known as the Paris Commission;

(b) "Government" means the Government of the United Kingdom of Great Britain and Northern Ireland;

(c) "Official activities" in relation to each Commission means its administrative activities and those which it is authorised to undertake pursuant to the Convention for the Prevention of Marine Pollution by Dumping from Ships and Aircraft 1972 or the Convention for the Prevention of Marine Pollution from Land-Based Sources 1974 as the case may be; and

(d) "Staff member" means the Secretary of the Commissions, and all persons appointed or recruited for full-time employment with either Commission and subject to its staff regulations, other than experts, persons in the domestic service of a Commission and persons recruited locally and assigned to hourly rates of pay.

Article 2

INTERPRETATION

This Agreement shall be interpreted in the light of the primary objective of enabling the Commissions, in particular their Secretariat in the United Kingdom, fully and efficiently to discharge their responsibilities and fulfil their purposes and functions.

¹ Came into force on 27 July 1979 by signature, in accordance with article 17 (1).

² United Nations, *Treaty Series*, vol. 932, p. 3.

³ See p. 103 of this volume.

Article 3

LEGAL PERSONALITY

Each Commission shall have legal personality in the United Kingdom. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

Article 4

INVIOLABILITY OF ARCHIVES

(1) The archives of each Commission in the United Kingdom shall be inviolable. The term "archives" includes all records, correspondence, documents, manuscripts, photographs, films and recordings belonging to or held by each Commission and to all information contained therein.

(2) The location of the archives shall be made known to the Government by the Secretary who shall also inform the Government of any change in their location.

Article 5

EXEMPTION FROM TAXES

(1) Within the scope of its official activities, each Commission and its property and income shall be exempt from all direct United Kingdom taxes including income tax, capital gains tax and corporation tax. The Commissions shall be granted the like relief from municipal rates on the official premises of the Secretariat of the Commissions as is accorded to a diplomatic mission. Municipal rates shall in the first instance be paid by the Government and the proportion which represents payments for specific services rendered shall be recovered by them from the Commissions.

(2) Each Commission shall be accorded a refund of car tax and value added tax paid on the purchase of new motor cars of United Kingdom manufacture, and where it is readily identifiable, value added tax paid on the supply of goods or services of substantial value, necessary for the official activities of that Commission. In this connection it is envisaged that claims for refund will be made only in respect of goods or services supplied on a recurring basis or involving considerable quantities of goods or involving considerable expenditure such as the furnishing of the premises of the Commissions. No refund shall be made in respect of any claim for goods or services where the value of the goods or services does not amount in the aggregate to £100 sterling or more.

Article 6

EXEMPTION FROM CUSTOMS AND EXCISE DUTIES

(1) Goods imported or exported by each Commission and necessary for the exercise of its official activities shall be exempt from all United Kingdom customs and excise duties and other such charges (except mere payments for services) and from all United Kingdom prohibitions and restrictions on import or export.

(2) Each Commission shall be accorded a refund of the duty (whether of customs or excise) paid on imported hydrocarbon oil or value added tax paid on the importation of such oil purchased by it and necessary for the exercise of its official activities.

Article 7

EXEMPTION FROM TAXES, CUSTOMS AND EXCISE DUTIES

Exemption in respect of taxes, duties or other charges under Article 5 or Article 6 of this Agreement shall not be granted in respect of goods or service which may be purchased or imported for the personal benefit of a staff member.

Article 8

RE-SALE

Goods which have been acquired under Article 5 or imported under Article 6 of this Agreement shall not be given away, sold, hired out or otherwise disposed of unless the appropriate authorities have been notified in advance and any necessary duties and taxes paid.

Article 9

FUNDS, CURRENCY AND SECURITIES

Each Commission may in the United Kingdom receive, acquire, hold and dispose of freely any kind of funds, currencies or securities.

Article 10

CIRCULATION OF PUBLICATIONS

The circulation of publications and other information material sent by or to the Secretariat within the scope of the official activities of the Commissions shall not be restricted in any way.

Article 11

STAFF MEMBERS

(1) Staff members shall in the United Kingdom:

(a) Enjoy (even after they have left the service of the Commissions) immunity from jurisdiction in respect of acts done by them in the exercise of their functions, including words written or spoken; this immunity shall not, however, apply in the case of a motor traffic offence committed by a staff member nor in the case of damage caused by a motor vehicle belonging to or driven by him;

(b) Be exempt from any obligations in respect of military service; and members of their families forming part of their households shall enjoy the same exemption, provided that this exemption shall not apply to any person who is a citizen of the United Kingdom and Colonies;

(c) Enjoy inviolability for all their official papers and documents;

(d) Enjoy exemption from all measures restricting immigration from charges for visas and from registration formalities; and members of their families forming part of their households shall enjoy the same facilities;

(e) Be accorded, unless they are citizens of the United Kingdom and Colonies or permanently resident in the United Kingdom the same treatment in the matter of currency and exchange control as is accorded to a diplomatic agent in the United

Kingdom of the State in which they were resident for exchange control purposes when appointed to their posts with the Commissions; and

(f) Unless they are citizens of the United Kingdom and Colonies or permanently resident in the United Kingdom, be exempt, at the time of first taking up their posts in the United Kingdom, from duties and other charges (except mere payments for services) in respect of import of their furniture and personal effects (including one motor car each) in their ownership or possession or already ordered by them and intended for their personal use or for their establishment. Such goods shall normally be imported within three months of their first entry into the United Kingdom, but in exceptional circumstances an extension of this period may be granted. The privilege shall be subject to the conditions governing the disposal of goods imported into the United Kingdom free of duty and to the general restrictions applied in the United Kingdom to all imports.

(2) (a) Staff members shall be subject to a tax imposed by, and for the benefit of, the Commissions on salaries and emoluments paid by the Commissions. From the date on which this tax is applied such salaries and emoluments shall be exempt from United Kingdom income tax, but the Government shall retain the right to take these salaries and emoluments into account for the purpose of assessing the amount of taxation to be applied to income from other sources.

(b) In the event that the Commissions operate a system for the payment of pensions and annuities to their former staff members, the provisions of sub-paragraph (a) of this paragraph shall not apply to such pensions and annuities.

(3) Staff members who are not citizens of the United Kingdom and Colonies or permanently resident in the United Kingdom shall with respect to services rendered for either Commission be exempt from the provisions of any social security scheme established by the law of the United Kingdom provided that those staff are participating in a social security scheme established by the Commission employing them or in another such scheme.

Article 12

OBJECT OF PRIVILEGES AND IMMUNITIES; WAIVER

(1) The privileges and immunities accorded in this Agreement to staff members are provided solely to ensure in all circumstances the unimpeded functioning of the Commissions and the complete independence of the persons to whom they are accorded.

(2) The Secretary has the right and the duty to waive such immunities (other than his own) when he considers that such immunities are preventing the carrying out of justice and when it is possible to dispense with them without prejudicing the interests of the Commissions. In respect of the Secretary, the Commissions jointly may waive his immunities.

Article 13

CO-OPERATION

Each Commission shall co-operate with the appropriate United Kingdom authorities in order to prevent any abuse of the privileges and immunities and facilities provided for in this Agreement. The right of the Government to take all precau-

tionary measures in the interests of its security shall not be prejudiced by any provision in this Agreement.

Article 14

NOTIFICATION OF APPOINTMENTS; CARDS

(1) The Commissions shall inform the Government when a staff member takes up or relinquishes his post. Furthermore the Commissions shall from time to time send to the Government a list of all staff members. In each case the Commissions shall indicate whether a staff member is a citizen of the United Kingdom and Colonies or permanently resident in the United Kingdom.

(2) The Government shall issue to all staff members, on notification of their appointment, a card bearing the photograph of the holder and identifying him as a staff member. This card shall be accepted by the appropriate authorities as evidence of identity and appointment. The Commissions shall return the card to the Government when the holder relinquishes his duties.

Article 15

MODIFICATION

At the request of the Government or of either of the Commissions consultations shall take place respecting the implementation or modification of this Agreement. Any understanding or modification may be given effect by an Exchange of Letters between the Government of the one part and the Chairmen of the Commissions with the approval of the Commissions of the other part.

Article 16

DISPUTES

Any dispute between the Government and either of the Commissions concerning the interpretation or application of this Agreement which is not settled by negotiation or by some other agreed method shall be referred for final decision to a panel of three arbitrators. One of these arbitrators shall be chosen by Her Majesty's Principal Secretary of State for Foreign and Commonwealth Affairs, one shall be chosen by the Commission or Commissions party to the dispute and the third, who shall be Chairman of the Tribunal, shall be chosen by the first two arbitrators. Should the first two arbitrators fail to agree upon the third within one year of their own appointment, the third arbitrator, at the request of the Government or of the Commission or Commissions party to the dispute, shall be chosen by the Secretary-General of the United Nations.

Article 17

ENTRY INTO FORCE AND TERMINATION

(1) This Agreement shall enter into force on signature.

(2) This Agreement may be terminated by agreement between the Government and the Commissions. In the event of the Secretariat of the Commissions being moved from the territory of the United Kingdom, this Agreement shall, after the period reasonably required for such transfer and the disposal of the property of the Commissions in the United Kingdom, cease to be in force.

(3) If the Commissions cease to share a joint Secretariat negotiations shall take place between the Government and the Commissions with a view to modifying or terminating this Agreement.

[For the testimonium and signatures, see p. 150 of this volume.]

ACCORD¹ CONCERNANT LES COMMISSIONS INSTITUÉES PAR LA CONVENTION DE 1972 POUR LA PRÉVENTION DE LA POLLUTION MARINE PAR LES OPÉRATIONS D'IMMERSION EFFECTUÉES PAR LES NAVIRES ET AÉRONEFS² ET LA CONVENTION DE 1974 POUR LA PRÉVENTION DE LA POLLUTION MARINE D'ORIGINE TELLURIQUE³

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord d'une part, et la Commission instituée par la Convention de 1972 pour la prévention de la pollution marine par les opérations d'immersion effectuées par les navires et aéronefs, signée à Oslo le 15 février 1972², et la Commission instituée par la Convention pour la prévention de la pollution marine d'origine tellurique, signée à Paris le 4 juin 1974³, d'autre part;

Désirant définir le statut, les privilèges et immunités au Royaume-Uni des Commissions, en particulier de leur Secrétariat;

Sont convenus de ce qui suit :

Article 1

DÉFINITIONS

Aux fins du présent Accord :

a) Le terme « Les Commissions » désigne la Commission instituée par la Convention de 1972 pour la prévention de la pollution marine par les opérations d'immersion effectuées par les navires et aéronefs, dite Commission d'Oslo et la Commission instituée par la Convention de 1974 pour la prévention de la pollution marine d'origine tellurique, dite Commission de Paris;

b) Le terme « Gouvernement » désigne le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord;

c) L'expression « activités officielles » en ce qui concerne chaque Commission, désigne les activités administratives de cette Commission et celles qu'elle est autorisée à entreprendre en application de la Convention de 1972 pour la prévention de la pollution marine par les opérations d'immersion effectuées par les navires et aéronefs, ou de la Convention de 1974 pour la prévention de la pollution marine d'origine tellurique, selon le cas;

d) L'expression « membre du personnel » désigne le Secrétaire des Commissions et toute personne nommée ou recrutée pour un emploi à plein temps pour le compte de l'une des Commissions et soumise à son règlement du personnel, à l'exclusion des experts, des personnes employées au service domestique d'une Commission et des personnes recrutées sur place et payées à l'heure.

¹ Entré en vigueur le 27 juillet 1979 par la signature, conformément au paragraphe 1 de l'article 17.

² Nations Unies, *Recueil des Traités*, vol. 932, p. 3.

³ Voir p. 103 du présent volume.

Article 2

INTERPRÉTATION

Le présent Accord doit être interprété à la lumière de son objectif principal qui est de permettre aux Commissions, en particulier à leur Secrétariat établi au Royaume-Uni, de s'acquitter pleinement et de façon efficace, de leurs responsabilités et de remplir leurs buts et fonctions.

Article 3

PERSONNALITÉ JURIDIQUE

Chaque Commission possède la personnalité juridique sur le territoire du Royaume-Uni. Elle a notamment la capacité de contracter, d'acquérir et d'aliéner des biens, meubles et immeubles, et d'ester en justice.

Article 4

INVIOLABILITÉ DES ARCHIVES

1) Les archives de chaque Commission sont inviolables sur le territoire du Royaume-Uni. Le terme « archives » comprend l'ensemble des comptes rendus, de la correspondance, des documents, des manuscrits, des photographies, des films et des enregistrements appartenant à chaque Commission ou détenus par elle et l'ensemble des renseignements qu'ils contiennent.

2) Le Secrétaire informera le Gouvernement de l'emplacement des archives ainsi que de toute modification touchant l'emplacement desdites archives.

Article 5

EXONÉRATION FISCALE

1) Dans le cadre de ses activités officielles, chaque Commission et ses biens ainsi que son revenu sont exonérés de tous les impôts directs du Royaume-Uni, y compris l'impôt sur les revenus, l'impôt sur les plus-values et l'impôt sur les sociétés. Les Commissions bénéficient d'une exonération des taxes municipales perçues sur les locaux du Secrétariat des Commissions, pareille à celle accordée à une mission diplomatique. Les taxes municipales seront d'abord réglées par le Gouvernement et la partie de ces taxes perçue en rémunération des services particuliers rendus lui sera remboursée par les Commissions.

2) Chaque Commission se voit accorder le remboursement de la taxe sur l'automobile et de la taxe sur la valeur ajoutée payées à l'achat de voitures neuves de construction britannique et, au cas où elle est facile à identifier, de la taxe sur la valeur ajoutée payée sur la fourniture de biens ou de services d'une valeur substantielle, nécessaires aux activités officielles de cette Commission. A cet égard, il est considéré que seules sont recevables les demandes de remboursement faites pour des biens ou des services dont la fourniture se reproduit ou qui portent sur des quantités de biens considérables ou entraînent des dépenses importantes comme le fait de meubler les locaux des Commissions. Il n'est procédé à aucun remboursement quand le total des biens ou des services fournis représente une valeur inférieure à £100.

Article 6

EXEMPTION DE DROITS DE DOUANE ET D'ACCISE

1) Les marchandises importées ou exportées par chaque Commission et qui sont nécessaires à l'exercice de ses activités officielles sont exemptées de tous droits de douane et d'accise ainsi que d'autres taxes semblables du Royaume-Uni (à l'exception de la simple rémunération de services) et de toutes prohibitions et restrictions d'importation ou d'exportation en vigueur au Royaume-Uni.

2) Chaque Commission se voit accorder le remboursement du droit de douane ou d'accise acquitté sur les hydrocarbures importés ou de la taxe sur la valeur ajoutée acquittée à l'importation desdits hydrocarbures qu'elle a achetés et qui lui sont nécessaires pour l'exercice de ses activités officielles.

Article 7

EXEMPTION D'IMPÔTS ET DE DROITS DE DOUANE ET D'ACCISE

L'exemption en matière d'impôts de droits ou d'autres taxes aux termes de l'article 5 ou de l'article 6 du présent Accord n'est pas accordée dans le cas de biens ou services achetés ou importés pour le bénéfice personnel d'un membre du personnel.

Article 8

REVENTE

Les biens acquis aux termes de l'article 5 ou importés aux termes de l'article 6 du présent Accord ne doivent pas être donnés, vendus, loués ou aliénés de quelque manière sans que les autorités compétentes n'en aient été informées au préalable et que les droits et taxes pertinents n'aient été acquittés.

Article 9

FONDS, DEVISES, VALEURS

Chaque Commission peut sur le territoire du Royaume-Uni recevoir, acquérir, détenir et disposer librement de tous fonds, devises et valeurs.

Article 10

DIFFUSION DES PUBLICATIONS

La diffusion des publications et autres pièces d'information envoyées par le Secrétariat ou lui étant destinées, dans le cadre des activités officielles des Commissions, n'est soumise à aucune restriction.

Article 11

MEMBRES DU PERSONNEL

1) Les membres du personnel, sur le territoire du Royaume-Uni :

a) Jouissent de l'immunité de juridiction (même après avoir cessé d'être employés par les Commissions) quant à leurs actes, y compris leurs paroles ou leurs écrits, accomplis dans l'exercice de leurs fonctions; cette immunité ne s'applique cependant pas dans le cas d'une infraction au code de la route commise par un

membre du personnel, ni dans le cas de dommages causés par un véhicule à moteur appartenant à un membre du personnel ou conduit par lui;

b) Sont, en même temps que les membres de leur famille à leur charge, exempts de toutes obligations militaires, sous réserve que cette exemption ne s'applique à aucun citoyen du Royaume-Uni et des Colonies;

c) Bénéficiaire de l'inviolabilité pour tous leurs documents et archives officiels;

d) Jouissent, ainsi que les membres de leur famille à leur charge, de l'exemption de toutes mesures de restriction à l'immigration, de frais de visas et de formalités d'enregistrement;

e) Reçoivent, à moins d'être citoyens du Royaume-Uni et des Colonies ou qu'ils résident sur le territoire du Royaume-Uni à titre permanent, le même traitement à l'égard des restrictions sur les devises et le change que celui accordé à un agent diplomatique, accrédité au Royaume-Uni, de l'Etat dans lequel ils sont résidents, à l'égard du contrôle des changes, lors de leur nomination auprès des Commissions;

f) A moins d'être citoyens du Royaume-Uni et des Colonies ou de résider en permanence au Royaume-Uni, sont, au moment de leur première prise de poste au Royaume-Uni, exempts de droits et autres taxes (à l'exception de la simple rémunération de services) à l'égard de l'importation de leur mobilier et de leurs effets personnels (y compris une voiture chacun) qui leur appartiennent, se trouvent en leur possession ou qu'ils ont déjà commandés et qu'ils destinent à leur usage personnel ou à leur établissement. Ces articles devront normalement être importés dans les trois mois qui suivent la première entrée du membre du personnel sur le territoire du Royaume-Uni, mais il pourra être consenti une prolongation dans des cas exceptionnels. Ce privilège sera soumis aux conditions régissant l'aliénation d'articles importés en franchise dans le Royaume-Uni ainsi qu'aux restrictions générales appliquées au Royaume-Uni à toutes les importations.

2) *a)* Les membres du personnel sont soumis à une taxe prélevée par les Commissions, au bénéfice de celles-ci, sur les salaires et émoluments qu'elles versent. A compter de la date à laquelle s'applique cette taxe, de tels salaires et émoluments seront exonérés de l'impôt sur le revenu en vigueur dans le Royaume-Uni, mais le Gouvernement se réserve le droit de tenir compte de ces salaires et émoluments dans le calcul du montant d'impôts à appliquer au revenu provenant d'autres sources.

b) Au cas où les Commissions institueraient un régime de versement de pensions et de rentes aux anciens membres de leur personnel, les dispositions de l'alinéa *(a)* du présent paragraphe ne s'applique plus à de telles pensions et rentes.

3) En ce qui concerne les services rendus à l'une des Commissions, les membres du personnel qui ne sont pas citoyens du Royaume-Uni et des Colonies qui ne résident pas sur le territoire du Royaume-Uni à titre permanent, sont dispensés de l'obligation de contribuer à tout régime de sécurité sociale institué par la législation du Royaume-Uni, à condition que lesdits membres du personnel contribuent à un régime de sécurité sociale institué par la Commission par laquelle ils sont employés, ou à un régime analogue.

Article 12

OBJET DES PRIVILÈGES ET IMMUNITÉS; LEVÉE DES IMMUNITÉS

1) Les privilèges et immunités prévus par le présent Accord pour les membres du personnel sont institués uniquement afin d'assurer, en toute circonstance, le libre fonctionnement des Commissions et l'indépendance totale des personnes auxquelles ils sont accordés.

2) Le Secrétaire a le droit et le devoir de lever ces immunités (autres que les siennes) lorsqu'il estime qu'elles empêchent l'exercice normal de la justice et qu'il est possible d'y renoncer sans porter atteinte aux intérêts des Commissions. Les Commissions, agissant conjointement, peuvent lever les immunités du Secrétaire.

Article 13

COOPÉRATION

Chaque Commission coopère avec les autorités compétentes du Royaume-Uni en vue d'éviter tout abus des privilèges et immunités, et des avantages prévus dans le présent Accord. Il ne devra être porté préjudice par aucune des dispositions du présent Accord au droit du Gouvernement de prendre toutes mesures de précaution dans l'intérêt de sa sécurité.

Article 14

AVIS DE NOMINATION; CARTES

1) Les Commissions informeront le Gouvernement quand un membre du personnel prendra ses fonctions ou y mettra fin. En outre, les Commissions enverront périodiquement au Gouvernement la liste nominative de tout leur personnel. Les Commissions devront indiquer, pour chaque cas, si la personne dont il est question est ou n'est pas un citoyen du Royaume-Uni et des Colonies ou réside au Royaume-Uni à titre permanent.

2) Le Gouvernement remettra à tous les membres du personnel, dont la nomination lui aura été notifiée, une carte d'identité portant la photographie du titulaire et indiquant sa qualité. Cette carte sera acceptée par les autorités compétentes comme preuve de l'identité et des fonctions du titulaire. Les Commissions rendront la carte du Gouvernement quand le titulaire aura cessé ses fonctions.

Article 15

MODIFICATION DE L'ACCORD

A la demande du Gouvernement ou d'une des Commissions, des consultations auront lieu au sujet de la mise en œuvre du présent Accord ou de sa modification. Il pourra être donné suite à toute interprétation ou modification du présent Accord par un échange de lettres entre le Gouvernement d'une part et les Présidents des Commissions, sous réserve de l'approbation des Commissions, d'autre part.

Article 16

DIFFÉRENDS

Tout différend entre le Gouvernement et l'une des Commissions portant sur l'interprétation ou l'application du présent Accord qui ne serait pas réglé par voie de

négociation ou par toute autre méthode convenue, sera renvoyé pour décision finale à un groupe de trois arbitres. L'un sera choisi par le Ministre des Affaires Etrangères et du Commonwealth, le deuxième par la ou les Commissions partie(s) au différend et le troisième, qui présidera le Tribunal, par les deux premiers. Au cas où les deux premiers arbitres ne pourraient s'entendre sur le nom d'un troisième dans un délai d'un an à compter du jour de leur désignation, celui-ci sera choisi par le Secrétaire Général des Nations Unies à la demande du Gouvernement ou de la ou les Commissions partie(s) au différend.

Article 17

ENTRÉE EN VIGUEUR ET DÉNONCIATION

- 1) Le présent Accord entre en vigueur au jour de sa signature.
- 2) Il peut être mis fin au présent Accord à la suite d'un accord entre le Gouvernement et les Commissions. Au cas où le siège du Secrétariat est transféré en dehors du territoire du Royaume-Uni, le présent Accord, après la période qui est raisonnablement nécessaire pour opérer le transfert et liquider les biens des Commissions au Royaume-Uni, cesse d'être en vigueur.
- 3) Si les Commissions cessent de partager le Secrétariat, des négociations auront lieu entre le Gouvernement et les Commissions en vue de modifier ou de mettre fin au présent Accord.

[Pour le testimonium et les signatures, voir p. 150 du présent volume.]

IN WITNESS WHEREOF the respective representatives have signed this Agreement.

DONE in duplicate in English and French at London this 27th day of July 1979, both texts being equally authoritative.

For the Government
of the United Kingdom of Great Britain
and Northern Ireland:

P. A. R. BLAKER

For the Oslo Commission:

HUGH R. NEILSON

For the Paris Commission:

GABRIEL DE BELLESCIZE

EN FOI DE QUOI les représentants respectifs ont signé le présent Accord.

FAIT en double exemplaire en langues anglaise et française, les deux textes faisant également foi, à Londres le 27 juillet 1979.

Pour le Gouvernement
du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

Pour la Commission d'Oslo :

Pour la Commission de Paris :

No. 26844

**MOROCCO, ALGERIA, LIBYAN ARAB JAMAHIRIYA,
MAURITANIA AND TUNISIA**

Treaty instituting the Arab Maghreb Union (with declaration). Concluded at Marrakesh on 17 February 1989

Authentic text: Arabic.

Registered by Morocco on 29 September 1989.

**MAROC, ALGÉRIE, JAMAHIRIYA ARABE LIBYENNE,
MAURITANIE ET TUNISIE**

Traité instituant l'Union du Maghreb arabe (avec déclaration). Conclu à Marrakech le 17 février 1989

Texte authentique : arabe.

Enregistré par le Maroc le 9 septembre 1989.

- واستجابة لتطلعات شعوبنا وادراكا لدقة المرحلة الحاضرة
ووجها منا بالمسؤولية التاريخية الطقاة على عاتقنا ،

- وان نؤكد تشبثنا بحقوقنا الروحية وأصالتنا التاريخية
والانفتاح على الغير وتعلقنا بمبادئ الفضيلة الدولية ،

لعلنا بمعونة الله وباسم شعوبنا عن قيام اتحاد المغرب
العربي مجموعة متكاملة متضامنة الارادات متعاونة مع مثلاتها الحبية
وكلية مترابطة للمساهمة في اثراء الحوار الدولي، صممة على مناصر
المبادئ الخيرة، ومعينة شعوبها بما لها من امكانات لتعزيز
استقلال أقطار اتحاد المغرب العربي وصيانة مكمباتها،
ولعمل مع المجموعة الدولية لاقامة نظام عالمي تعود نفعه
العدالة والكرامة والحيوية وحقوق الانسان ويطلع التعاون الصادق
والاحترام المتبادل علاقاته .

وتحقيقا لهذه الاهداف أبرمنا المعاهدة التي تحدد مبادئ
الاتحاد وأهدافه وتنصع هيكله وأجهزته .

حضر بمدينة مراكش يوم الجمعة الا برك عاشر رجب الفرد 1409 هـ
الموافق 17 فبراير 1989 م

عن الجمهورية التونسية

زين العابدين بن علي

عن المملكة المغربية

الحسن الثاني

عن الجماهيرية العربية الليبية

الشعبية الاشتراكية العظمى

ممر القذافي

عن الجمهورية الجزائرية

الديمقراطية الشعبية

الشاذلي بن جديد

رئيس الجمهورية الاسلامية الموريتانية

مبارية ولد سيدي احمد الحايح

- ونظرا لما نلصه من منح الحاجة الى تضافر جهود دولنا
في جميع المجالات والى توفير تنسيق كامل في سياساتنا ومواقفنا
واختياراتنا الاقتصادية والاجتماعية ،
- ولكون تجمنا سيجعل من منطقتنا موطن سلام ومرافاً أمن ، مما
سيكثها من المزيد من الاسهام في تقوية أواصر التعاون والسلام
الدوليين ،
- واذ نعلن عن ارادتنا الراسخة في توطيد أسس العدل
والكرامة لشموننا واحقاق الحقوق الفردية والجماعية في أوطاننا ، استلهاما
من أصلتنا الحضارية وقيما الروحية ،
- وسيروا على النهج الذي سارت عليه مشاريع الوحدات الجمهورية
عبر العالم وما تميزت به من تدرج على خطوات رصينة شأنها ،
وما طبع تخطيطها من عقلانية ،
- واعتبارا لان ما تتوفر عليه بلدان المغرب العربي من امكانات
بشرية وطبيعية واستراتيجية تؤهلها لمواجهة هذه التحديات
ومواكبة التطورات المرتقبة في العقيد المقبلة ،
- وابعانا منا بأن مفرنا عربيا موحدا يشكل مرحلة أساسية
في طريق الوحدة العربية ،
- واعتقادا منا بأن قيام اتحاد المغرب العربي سيمزز كفساح
الشعب العربي الفلسطيني من أجل التحرير واستعادة كافة حقوقه
الوطنية الثابتة ،
- واقتناعا منا بأن كيانا مفرنا متطورا سيكث دولنا من دعم
الممثل المشترك مع باقي الدول الافريقية الشقيقة من أجل تقدم قارتنا
الافريقية وازدهارها ،
- واعتبارا لكون اتحاد المغرب العربي هو الاطار الامثل لتحقيق
ارادة شعوبنا في توثيق الروابط مع كافة الشعوب الصديقة ودعم
المنظمات والتجمعات الدولية التي تنتمي اليها دولنا ،
- ولان بناء التعاون الدولي ودعم الملام العالمي يفرضان قيام
وحدات جهوية يرتكزان عليها لتمين صرحها وتحصينها ،

بسم الله الرحمن الرحيم

إعلان

عن قيام اتحاد المغرب العربي

ان صاحب الجلالة الحسن الثاني ملك المملكة المغربية
وفخامة السيد زين العابدين بن علي رئيس الجمهورية التونسية
وفخامة السيد الشاذلي بن جديد رئيس الجمهورية الجزائرية
الديمقراطية الشعبية .

وقام ثورة الفاتح من سبتمبر العظيم العقيد عمر القذافي ، الجماهيرية
العربية الليبية الشعبية الاشتراكية العظمى .

وفخامة العقيد معاوية ولد سيدي أحمد الطايع رئيس اللجنة العسكرية
المخلص الوطني ، رئيس الدولة للجمهورية الاسلامية الموريتانية .

انطلاقا مما يجمع شعوبنا من وحدة الدين واللغة والتاريخ
ووحدة الاماني والتطلعات والمصير ،

واستلهاما من أمجاد أسلافنا الذين ساهموا في اشعاع الحضارة
العربية الاسلامية واثراء نهضة ثقافية وفكرية كانت خير سند للكفاح
المشترك من أجل الحرية والكرامة ،

وتجسيدا لارادتنا المشتركة التي عبرنا عنها في قمة زوالسدة
بالجزائر ، والتي شكلت انطلاقة جديدة للبحث عن أفضل السبل
والوسائل المؤدية الى بناء صرح المغرب العربي ،

وحيثما لنا أن تحقيق أماننا شعوبنا وتطلعاتها الى الوحدة
يستلزم تضامنا الجهود واقامة تعاون فعال بين دولنا وتكامل
مضطرد في مختلف المجالات .

ونظرا لان ما يحدث من تحولات وما يتم من ترابط وتكامل
على الصعيد الدولي بصفة عامة ، وما تواجهه دولنا وشعوبنا من
تحديات في العامين السياسية والاقتصادية والثقافية والاجتماعية
بصفة خاصة ، يتطلب منا المزيد من التأزر والتضامن وتكثيف الجهود
من أجل الوصول الى الهدف المنشود ،

المادة التاسعة عشرة

- تدخل هذه المعاهدة حيز التنفيذ بعد الصادقة عليها من قبل الدول الاعضاء وفقا للاجراءات المعمول بها في كل دولة عضو .
- وتتعهد الدول الاعضاء باتخاذ التدابير اللازمة لهذا الغرض لسلي أجل أقصاه ستة أشهر من تاريخ التوقيع على هذه المعاهدة .

حسب مدينته مراكش يوم الجمعة الايمرك عاشر رجب الفرد 1409هـ (1398 اوم)
الوانق 17 نبرابر (النوار) 1989م

عن الجمهورية التونسية

عن المملكة المغربية

زين العابدين بن علسي

الحسن الثاني

عن الجماهيرية العربية الليبية
الشعبية الاشتراكية العظمى

عن الجمهورية الجزائرية
الديمقراطية الشعبية

ممر القذافي

الناذلي بن جديد

رئيس الجمهورية الاسلامية الموريتانية

معاوية ولد سيدي احمد الطابع

- تعد الهيئة نظامها الاساسي وتعرضه على مجلس الرئاسة للمصادقة ، ويكون النظام الاساسي جزئاً لا يتجزأ من المعاهدة .
- يحدد مجلس الرئاسة مقر الهيئة القضائية وميزانيتها .

المادة الرابعة عشرة

- كل اعتداء تتمسك له دولة من الدول الاعضاء يعتبر اعتداءً على الدول الاعضاء الاخرى .

المادة الخامسة عشرة

- تتمتع الدول الاعضاء بعدم السماح بأي نشاط أو تنظيم فوق ترابها يمس أمن أو حرية تراب أي منها أو نظامها السياسي ،
- كما تتمتع بالامتناع من الانضمام الى أي حلف أو تحكك عكسرى أو سياسي يكون موجهاً ضد الاستقلال السياسي أو الوحدة الترابية للدول الاعضاء الاخرى .

المادة السادسة عشرة

- للدول الاعضاء حرية ابرام أية اتفاقيات فيما بينها أو مع دول أو مجموعات اخرى ما لم تتناقض مع أحكام هذه المعاهدة .

المادة السابعة عشرة

- للدول الاخرى المنتهية الى الابد المربية أو المجبوة الاثريمية أن تنضم الى هذه المعاهدة اذا قبلت الدول الاعضاء ذلك .

المادة الثامنة عشرة

- يتم تعديل أحكام هذه المعاهدة بناءً على اقتراح من احدى الدول الاعضاء ويصبح هذا التعديل نافذ المفعول بعد المصادقة عليه من طرف كافة الدول الاعضاء .

المادة الحادية عشرة

- يكون للاتحاد أمانة عامة تتركب من ممثل عن كل دولة عضو، وتساير الامانة العامة مهامها في الدولة التي تتولى رئاسة دورة مجلس الرؤساء وتحت اشراف رئيس الدورة الذي تتكلم دولته بتغطية نفقاتها .

المادة الثانية عشرة

- يكون للاتحاد مجلس شورى يتألف من عشرة أعضاء من كل دولة يقمخ اختيارهم من قبل الهيئات النيابية للدول الاعضاء أو وفقاً للنظم الداخلية لكل دولة .
- يعقد مجلس الشورى دورة عادية كل سنة كما يعقد دورات استثنائية بطلب من مجلس الرئاسة .
- يمدى مجلس الشورى رأيه فيما يحيله عليه مجلس الرئاسة من مشاريع قرارات كما له أن يرنع لمجلس الرئاسة با يراه من توصيات لتعزز عمل الاتحاد وتحقيق أهدافه .
- يعمد مجلس الشورى نظامه الداخلي ويعرضه على مجلس الرئاسة للمصادقة .

المادة الثالثة عشرة

- تكون للاتحاد هيئة قضائية تتألف من قاضيين اثنين من كل دولة تمينهما الدولة المعنية لمدة ست سنوات وتجدد بالنصف كل سنتين سنوات، وتنتخب الهيئة القضائية رئيساً لها من بين أعضائها لمدة سنة واحدة .
- تختص الهيئة بالنظر في النزاعات المتعلقة بتفسير وتطبيق المعاهدات والاتفاقيات المبرمة في اطار الاتحاد والتي يحيلها اليها مجلس الرئاسة أو احدى الدول الاضراف في النزاع أو وفقاً لما يحدده النظام الاساسي للهيئة وتكون أحكام الهيئة ملزمة ونهائية .
- كما تقوم الهيئة بتقديم الآراء الاستشارية في المسائل القانونية التي يعرضها عليها مجلس الرئاسة .

المادة الرابعة

- يكون للاتحاد مجلس رئاسة يتألف من رؤساء الدول الاعضاء، وهو أعلى جهاز فيه،
- تكون رئاسة المجلس لمدة ستة أشهر بالتناوب بين رؤساء الدول الاعضاء.

المادة الخامسة

- يعقد مجلس رئاسة الاتحاد دوراته العادية كل ستة أشهر وليس له أن يعقد دورات استثنائية كلما دعت الحاجة الى ذلك.

المادة السادسة

- لمجلس الرئاسة وحده سلطة اتخاذ القرار، وتصدر قراراته باجماع أعضائه.

المادة السابعة

- للوزراء الاول للدول الاعضاء أو من يقوم مقامهم أن يجتمعوا كلما دعت الضرورة الى ذلك.

المادة الثامنة

- يكون للاتحاد مجلس لوزراء الخارجية يحضر دورات مجلس الرئاسة وينظر نيابة عن غيره عليه لجنة التايمة واللجان الوزارية المتخصصة من أمثال.

المادة التاسعة

- تعين كل دولة عضواً في مجلس وزرائها أو لجنتها الشعبية العامة يختص بشؤون الاتحاد، وتتكون منهم لجنة لتايمة قضايا الانحساب تقدم نتائج أعمالها الى مجلس وزراء الخارجية.

المادة العاشرة

- يكون للاتحاد لجان وزارية متخصصة ينشئها مجلس الرئاسة ويحدد مهامها.

المادة الأولى

ينشأ بقضى هذه المعاهدة اتحاد يسمى اتحاد المغرب العربي .

المادة الثانية

يهدف الاتحاد الى :

- تحقيق أواصر الاخوة التي تربط الدول الاعضاء وتمويها ببعضها بعضا بمعنى،
- تحقيق تقدم ورفاهية مجتمعاتها والدفاع عن حقوقها ،
- المساهمة في صيانة السلام القائم على العدل والانصاف،
- نهج سياسة مشتركة في مختلف الميادين ،
- العمل تدريجيا على تحقيق حرية تنقل الاشخاص وانتقال الخدمات والسلع ورؤوس الاموال فيما بينها .

المادة الثالثة

تهدف السياسة المشتركة المشار اليها في المادة السابقة الى تحقيق الاغراض التالية :

- في الميدان الدولي : تحقيق الوفاق بين الدول الاعضاء واقامة تماسك دبلوماسي وثيق بينها يقوم على أساس الحوار،
- في ميدان الدفاع : صيانة استقلال كل دولة من الدول الاعضاء ،
- في الميدان الاقتصادي : تحقيق التنمية المنهية والزراعية والتجارية والاجتماعية للدول الاعضاء واتخاذ ما يلزم اتخاذه من وسائل لهذه الغاية، خصوصا بانشاء مشروعات مشتركة واهداد برامج عامة ونوعية في هذا الصدد ،
- في الميدان الثقافي : اقامة تعاون يرمي الى تنمية التعليم على اختلاف مستوياته والى الحفاظ على القيم الروحية والخلقية المتمدة من تعاليم الاسلام السحمة وصيانة الهوية القومية العربية واتخاذ ما يلزم اتخاذه من وسائل لبلوغ هذه الاهداف، خصوصا بتبادل الاساتذة والطلبة وانشاء مؤسسات جامعية وثقافية ومؤسسات متخصصة في البحث تكون مشتركة بين الدول الاعضاء .

[ARABIC TEXT — TEXTE ARABE]

بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

معاهدة انشاء اتحاد المغرب العربي

ان صاحب الجلالة الحسن الثاني ملك المملكة المغربية
ونخاسة السيد زين العابدين بن علي رئيس الجمهورية التونسية
ونخاسة السيد الشاذلي بن جديد رئيس الجمهورية الجزائرية الديمقراطية الشعبية
وقائد ثورة الفاتح من سبتمبر العظيم العقيد معمر القذافي ، الجماهيرية العربية الليبية
الشعبية الاشتراكية العظمى .
ونخامة العقيد معاوية ولد سيدي احمد الطايع رئيس اللجنة العسكرية للخلع الوطني ،
رئيس الدولة للجمهورية الاسلامية الموريتانية .

اياننا منهم بما يجمع شعوب المغرب العربي من أوامر متينة
قوامها الاشتراك في التاريخ والدين واللغة ،

وأستجابة لما لهذه الشعوب وقادتها من تطلع صديق ثابت السى
اقامة اتحاد بينها يعزز ما يربطها من علاقات ويتيح لها السبيل
الملائمة لتسير تدرجها نحو تحقيق اندماج أشمل بينها ،

وهي منهم بما سترتب على هذا الاندماج من آثار تتيح لاتحاد
المغرب العربي أن يكسب وزنا نوعيا يسمح له بالمساهمة الفعالة في
التوازن العالمي وتثبيت العلاقات السلمية داخل المجتمع الدولي واستتباب
الامن والاستقرار في العالم ،

وإدراكنا منهم أن اقامة اتحاد المغرب العربي تتطلب تحقيق
انجازات ملموسة ووضع قواعد مشتركة تجسم التضامن الفعلي بين أقطاره
وتؤمن تنميتها الاقتصادية والاجتماعية ،

وتعبيرا عن عزمهم الصادق على العمل من أجل أن يكون اتحاد
المغرب العربي سبيلا لبناء الوحدة العربية الشاملة ووظلنا نحسب
اتحاد أوسع يشمل دولا أخرى عربية وإفريقية ،

اتفقوا على ما يلي ،

[TRANSLATION¹ — TRADUCTION²]

IN THE NAME OF GOD, THE CLEMENT, THE MERCIFUL

TREATY³ INSTITUTING THE ARAB MAGHREB UNION

His Majesty Hassan II, King of the Kingdom of Morocco,
His Excellency Zein El Abidin Ben Ali, President of the Republic of Tunisia,
His Excellency Shadli Ben Jedid, President of the People's Democratic Republic of Algeria,

The leader of the Great first of September Revolution,
Colonel Muammar Kaddafi, the Great Arab People's Socialist Libyan Jamahiriya,

And His Excellency Colonel Muawiya Uld Sidi Ahmed Tayea, Chairman of the Military Committee for National Salvation and Head of State of the Islamic Republic of Mauritania,

Having faith in the strong ties based on common history, religion and language that unite the peoples of the Arab Maghreb,

In response to the deep and firm aspirations of these peoples and their leaders to establish a Union that would reinforce the existing relations and provide them with the appropriate ways and means to gradually proceed toward achieving a more comprehensive integration among themselves,

Conscious that this integration will have effects that will enable the Arab Maghreb Union to acquire a specific weight allowing it to make an effective contribution to world balance, to the consolidation of peaceful relations within the international community and to the establishment of security and stability in the world,

Aware that the institution of the Arab Maghreb Union requires tangible achievements and the setting up of common rules embodying the effective solidarity among its components and ensuring their economic and social development,

Expressing their sincere determination to make the Arab Maghreb Union a means for the construction of total Arab unity and a starting point for a wider union comprising other Arab and African countries,

Have agreed on the following:

Article One

By virtue of this Treaty, a Union, to be called the "Arab Maghreb Union", is hereby instituted.

¹ Translation supplied by the Government of Morocco.

² Traduction fournie par le Gouvernement marocain.

³ Came into force on 1 July 1989, the date agreed upon by the Parties at a meeting held at Rabat on 30 June 1989 at which was recorded the completion of the ratification procedures provided for in article 19:

State
Algeria
Libyan Arab Jamahiriya
Mauritania
Morocco
Tunisia

Article Two

The Union aims at:

- Strengthening the ties of brotherhood which link the member States and their peoples to one another;
- Achieving progress and prosperity of their societies and defending their rights;
- Contributing to the preservation of peace based on justice and equity;
- Pursuing a common policy in different domains; and
- Working gradually towards achieving free movement of persons and transfer of services, goods and capital among them.

Article Three

The common policy referred to in the previous Article aims at reaching the following goals:

- In the international field: to achieve concord among the member States and establish between them a close diplomatic cooperation based on dialogue;
- In the field of defence: to preserve the independence of each of the member States;
- In the economic field: to achieve industrial, agricultural, commercial and social development of member States and take the necessary measures for this purpose particularly by setting up joint ventures and working out general and specific programmes in this respect;
- In the cultural field: to establish a cooperation aimed at promoting education on its various levels, at safeguarding the spiritual and moral values emanating from the tolerant teachings of Islam, and at preserving the Arab national identity, and to take the necessary measures to attain these goals, particularly by exchanging teachers and students and creating joint university and cultural institutions as well as joint institutions specialized in research.

Article Four

The Union shall have a Presidential Council composed of the Heads of State of the member States and constituting the supreme authority of the Union.

The chairmanship of the Council shall be for a period of six months in rotation among the Heads of State of the member States.

Article Five

The Presidential Council of the Union shall hold its ordinary sessions every six months; it may hold extraordinary sessions whenever deemed necessary.

Article Six

Only the Presidential Council shall have the authority to take decisions, and its decisions shall be taken unanimously.

Article Seven

The Prime Ministers of the member States, or their homologues, may meet whenever deemed necessary.

Article Eight

The Union shall have a Council of Foreign Ministers which shall prepare the sessions of the Presidential Council and look into the points submitted by the follow-up Committee and the specialized ministerial Committees.

Article Nine

Each State shall appoint a member of its ministerial Council, or General Popular Committee, to be in charge of Union Affairs; these appointees shall form a Committee for the follow-up of the affairs of the Union and shall submit the results of their proceedings to the Council of Foreign Ministers.

Article Ten

The Union shall have Specialized Ministerial Committees set up by the Presidential Council which shall determine their tasks.

Article Eleven

The Union shall have a General Secretariat composed of one representative for each member State; the General Secretariat shall exercise its functions in the country presiding over the session of the Presidential Council under the supervision of the Chairman of the session whose country shall cover the expenses involved.

Article Twelve

The Union shall have a Consultative Council comprising ten members for each State, to be chosen by the legislative bodies of the member States or according to the internal system of each State.

The Consultative Council shall hold an ordinary session every year as well as extraordinary sessions at the request of the Presidential Council.

The Consultative Council shall advise on all draft decisions handed over to it by the Presidential Council, as it may submit to the Presidential Council any recommendations it might consider likely to strengthen the action of the Union and achieve its goals.

The Consultative Council shall elaborate its rules of procedure and submit them to the Presidential Council for approval.

Article Thirteen

The Union shall have a Judicial Organ, composed of two judges for each State to be appointed by the State concerned for a six-year period, and renewed by half every three years. The Judicial Organ shall elect a chairman from its members for a one-year period.

The Judicial Organ shall specialize in examining conflicts related to the interpretation and implementation of the Treaty and the agreements concluded within the framework of the Union and submitted by the Presidential Council or any of the States parties to the conflict or as provided for by the Statutes of the Judicial Organ, the verdicts of which shall be binding and final.

Likewise, the Judicial Organ shall give advisory opinions on legal questions laid before it by the Presidential Council.

The Judicial Organ shall elaborate its Statutes and submit them to the Presidential Council for ratification. The Statutes shall constitute an integral part of the Treaty.

The Presidential Council shall determine the seat of the Judicial Organ and its budget.

Article Fourteen

Any aggression directed against one of the member States shall be considered as an aggression against the other member States.

Article Fifteen

Member States pledge not to permit on their territory any activity or organization liable to threaten the security, the territorial integrity or the political system of any of them.

They also pledge to abstain from joining any alliance or military or political bloc directed against the political independence or territorial integrity of the other member States.

Article Sixteen

Member States are free to conclude any agreements between them or with other States or groups provided these agreements do not run counter to the provisions of this Treaty.

Article Seventeen

Other States belonging to the Arab Nation or the African community may join this Treaty if member States give their approval.

Article Eighteen

Provisions of this Treaty may be amended upon the proposal of one of the member States, and such amendment becomes effective after its ratification by all member States.

Article Nineteen

This Treaty goes into effect after its ratification by the member States according to procedures in force in each member State.

Member States are committed to take the necessary measures to this end within a maximum period of six months from the date of signature of this Treaty.

DONE in the city of Marrakesh on the blessed day of Friday the tenth of Rajab 1409 of the Hegira (1398 of the Death of the Prophet), corresponding to 17 February (Nuar) 1989.

For the Kingdom
of Morocco:

HASSAN II

For the Republic
of Tunisia:

ZEIN EL ABIDIN BEN ALI

For the People's Democratic
Republic of Algeria:

SHADLI BEN JEDID

For the Great Arab People's
Socialist Libyan Jamahirya:

MUAMMAR KADDAFI

The President of the Islamic Republic
of Mauritania:

MUAWIYA ULD SIDI AHMED TAYEA

IN THE NAME OF GOD, THE CLEMENT, THE MERCIFUL

DECLARATION OF THE INSTITUTION
OF THE ARAB MAGHREB UNION

H. M. Hassan II, King of the Kingdom of Morocco,

H. E. Zein El Abidin Ben Ali, President of the Republic of Tunisia,

H. E. Shadli Ben Jedid, President of the People's Democratic Republic of Algeria,

The Leader of the Great First of September Revolution in the Great Arab People's Socialist Libyan Jamahiriya, [Colonel Muammar Kaddafi],

And H. E. Muawiya Uld Sidi Ahmed Tayea, Chairman of the Military Committee of National Salvation, President of the Islamic Republic of Mauritania,

On the basis of what unites our Peoples in terms of religion, language, history, as well as a community of expectations, aspirations and destiny,

Being inspired by the glorious feats of our ancestors who contributed to the radiance of the Arabo-Islamic civilization and to the enrichment of a cultural and intellectual Rebirth which gave the best support to a common struggle for liberty and dignity,

Translating our common will as expressed in the Ziralda Summit in Algeria which launched forward our quest for the most appropriate ways and means leading to the edification of the Arab Maghreb,

Being aware of the fact that the fulfilling of the wishes of our Peoples for unification calls for conjugated efforts, an effective cooperation between our States and increasing complementarity in all fields,

Considering that the transformations and complementary connections occurring on the world scene, in general, and the challenges facing our States and Peoples in the political, economic, cultural and social fields, in particular, require from us greater mutual aid and solidarity and intensified efforts for the attainment of our contemplated goal,

Being perceptive of the urgent need there is to conjugate the efforts of our States in all fields and ensure full coordination in our social-economic policies, positions and options,

Taking into account the fact that our union will make of our region an area of security and a haven of peace, which will permit it to contribute to the consolidation of international cooperation and peace,

Proclaiming our firm determination to reinforce the foundations of justice and dignity for our Peoples and to confirm the individual and collective rights in our homelands on the basis of our cultural identity and spiritual values,

Following the precedents set by regional union projects across the world in their typically gradual, staid and steady steps of development and their rational planning,

Considering that the countries of the Arab Maghreb hold human, natural and strategic potentialities which enable them to face up to these challenges and to adapt to the changes expected to take place in the next decades,

Being convinced that a unified Arab Maghreb constitutes a major stage in the edification of Arab unity,

Being convinced that the advent of a unified Arab Maghreb will consolidate the struggle of the Palestinian Arab People for liberation and the recovery of their inalienable national rights,

Being persuaded that an evolving Maghreb entity will enable our countries to reinforce cooperation with the other sister African countries for the progress and prosperity of our African Continent,

Considering that the Arab Maghreb Union is the best framework for the fulfilling of the will of our Peoples in strengthening their ties with all friendly Peoples and in supporting the international organizations and gatherings to which our countries belong,

Considering that the building up of international cooperation and the upholding of world peace necessitate the setting up of regional unions for firmer and more secure foundations,

Responding to the aspirations of our Peoples while being aware of the delicate complexion of this juncture and conscious of the historical responsibility which rests upon us,

And as we stress our adherence to our spiritual values, our historical genuineness, our openness to others and our attachment for the principles of international ethics,

We declare, with the help of God and in the name of our Peoples, the institution of the Arab Maghreb Union, a complementary grouping of conjugated wills seeking cooperation with similar regional groupings and a solid bloc determined to contribute to the enhancement of international dialogue, to give support to upright principles and to mobilize the potentialities of its Peoples for the purpose of reinforcing the independence of the member States in the Arab Maghreb Union, preserving their acquirements and working with the international community for the establishment of a world order where justice, dignity, freedom and human rights would prevail and the relations of which would be marked by sincere cooperation and mutual respect.

With a view to achieving the above-stated goals we have concluded the Treaty that defines the principles and aims and determines the structures and organs of the Union.

DONE in the city of Marrakesh on the blessed day of Friday, the tenth of Rajab 1409 of the Hegira, corresponding to 17 February 1989.

For the Kingdom
of Morocco:

HASSAN II

For the Republic
of Tunisia:

ZEIN EL ABIDIN BEN ALI

For the Popular Democratic
Republic of Algeria:

CHADLI BEN JEDID

For the Great Arab People's
Socialist Libyan Jamahiriya:

MUAMMAR KADDAFI

The President of the Islamic Republic
of Mauritania:

MUAWIYA ULD SIDI AHMED TAYEA

[TRADUCTION¹ — TRANSLATION²]

AU NOM DE DIEU, LE CLÉMENT, LE MISÉRICORDIEUX

TRAITÉ³ INSTITUANT L'UNION DU MAGHREB ARABE

Sa Majesté Hassan II, Roi du Maroc;

Son Excellence Monsieur Zine El Abidine Ben Ali, Président de la République Tunisienne;

Son Excellence Monsieur Chadli Ben Djedid, Président de la République Algérienne Démocratique et Populaire;

Le Guide de la Révolution du 1^{er} Septembre, le Colonel Mouammar Kaddafi, de la Grande Jamahiriya Arabe Libyenne Populaire et Socialiste; et

Son Excellence le Colonel Mouaouya Ould Sidi Ahmed Taya, Président du Comité Militaire de Salut National, Chef d'Etat de la République Islamique de Mauritanie;

Ayant foi dans les liens solides qui unissent les peuples du Maghreb Arabe et qui sont fondés sur la communauté d'histoire, de religion et de langue;

Répondant aux profondes et fermes aspirations de ces peuples et de leurs dirigeants à l'établissement d'une Union entre eux qui renforcera davantage les relations existantes entre eux et leur donnera la possibilité de réunir les moyens appropriés pour s'orienter progressivement vers la réalisation d'une intégration plus complète entre eux;

Conscients des effets qui résulteront de cette intégration et qui donneront la possibilité à l'Union du Maghreb Arabe d'acquérir un poids spécifique lui permettant de contribuer efficacement à l'équilibre mondial de consolider les relations pacifiques au sein de la Communauté Internationale et d'assurer la sécurité et la stabilité dans le monde;

Considérant que l'édification de l'Union du Maghreb Arabe nécessite des réalisations tangibles et l'instauration de règles communes concrétisant la solidarité effective entre ses composantes et garantissant leur développement économique et social;

Exprimant leur sincère détermination à œuvrer pour que l'Union du Maghreb Arabe soit un moyen de réaliser l'unité arabe complète et un point de départ vers une Union plus large englobant d'autres Etats Arabes et Africains;

Sont convenus de ce qui suit :

¹ Traduction fournie par le Gouvernement marocain.

² Translation supplied by the Government of Morocco.

³ Entré en vigueur le 1^{er} juillet 1989, date convenue par les Parties lors d'une réunion tenue à Rabat le 30 juin 1989, au cours de laquelle a été constaté l'accomplissement des procédures de ratification requises aux termes de l'article 19 :

Etat

Algérie

Jamahiriya arabe libyenne

Maroc

Mauritanie

Tunisie

Article premier

Il est institué, en vertu de ce Traité, une Union dénommée : Union du Maghreb Arabe;

Article 2

L'Union vise à :

- Renforcer des liens de fraternité qui unissent les Etats Membres et leurs peuples les uns aux autres;
- Réaliser le progrès et la prospérité des sociétés qui les composent et la défense de leurs droits;
- Contribuer à la préservation de la Paix fondée sur la justice et l'équité;
- Poursuivre une politique commune dans différents domaines; et
- Œuvrer progressivement à réaliser entre eux la libre circulation des personnes, des services, des marchandises et des travaux.

Article 3

La politique commune mentionnée dans l'article précédent a pour but la mise en œuvre des objectifs suivants :

- Sur le plan international : la réalisation de la concorde entre les Etats Membres et l'établissement d'une étroite coopération diplomatique entre eux sur la base du dialogue;
- Sur le plan de la défense : la sauvegarde de l'indépendance de chacun des Etats Membres;
- Sur le plan économique : la réalisation du développement industriel, agricole, commercial et social des Etats Membres et la réunion des moyens nécessaires à cet effet, notamment en mettant sur pied des projets communs et en élaborant des programmes généraux et spécifiques dans ces domaines;
- Sur le plan culturel : l'établissement d'une coopération visant à développer l'enseignement aux différents niveaux, à préserver les valeurs spirituelles et morales inspirées des généreux enseignements de l'Islam et à sauvegarder l'identité nationale arabe en se dotant des moyens nécessaires pour réaliser ces objectifs, notamment par l'échange des enseignants et des étudiants et la création d'institutions universitaires et culturelles et d'institutions spécialisées dans la recherche qui seront communes aux Etats Membres.

Article 4

L'Union est dotée d'un Conseil Présidentiel composé des Chefs d'Etats Membres et qui est l'organe suprême de l'Union.

La Présidence du Conseil est d'une durée de six mois et est assurée par rotation entre les Chefs d'Etats Membres.

Article 5

Le Conseil Présidentiel de l'Union tient ses sessions ordinaires une fois tous les six mois. Toutefois le Conseil peut tenir des sessions extraordinaires chaque fois que cela est nécessaire.

Article 6

Le Conseil Présidentiel est seul habilité à prendre des décisions. Ces décisions sont prises à l'unanimité de ses Membres.

Article 7

Les Premiers Ministres des Etats Membres, ou ceux qui en font fonction, peuvent se réunir chaque fois que cela est nécessaire.

Article 8

L'Union comprend un Conseil des Ministres des Affaires Etrangères qui prépare les sessions du Conseil Présidentiel et examine les questions que lui soumettent le Comité du Suivi et les Commissions Ministérielles Spécialisées.

Article 9

Chaque Etat Membre désigne, parmi les membres de son Gouvernement ou de son Comité Populaire Général, un membre qui sera chargé des affaires de l'Union. Ces membres constitueront un Comité qui se chargera du suivi des affaires de l'Union et qui soumettra les résultats de ses travaux au Conseil des Ministres des Affaires Etrangères.

Article 10

L'Union est dotée de Commissions Ministérielles Spécialisées instituées par le Conseil Présidentiel et dont celui-ci fixera les attributions.

Article 11

L'Union dispose d'un Secrétariat Général composé d'un représentant de chaque Etat Membre et qui exercera ses fonctions sur le territoire de l'Etat assurant la présidence de la session du Conseil Présidentiel sous la supervision du Président de la session dont l'Etat prend en charge les dépenses de ladite session.

Article 12

L'Union dispose d'un Conseil Consultatif comprenant dix membres de chaque Etat, qui seront choisis par les organes législatifs des Etats Membres ou conformément aux règles internes de chaque Etat.

Le Conseil Consultatif tient une session ordinaire chaque année de même qu'il se réunit en session extraordinaire à la demande du Conseil Présidentiel;

Le Conseil Consultatif donne son avis sur tout projet de décision que lui soumet le Conseil Présidentiel et pourra, éventuellement, soumettre audit Conseil les recommandations qu'il jugerait de nature à renforcer l'action de l'Union et à réaliser ses objectifs;

Le Conseil Consultatif élabore son règlement intérieur et le soumet au Conseil Présidentiel pour approbation.

Article 13

L'Union est dotée d'une Instance Judiciaire composée de deux juges de chaque Etat, qui seront désignés pour une période de six années, et renouvelée par moitié tous les trois ans. Cette instance élit son Président parmi ses membres pour une période d'une année.

Ladite Instance a pour compétence de statuer sur les différends relatifs à l'interprétation et à l'application du Traité et des Accords conclus dans le cadre de l'Union, que lui soumet le Conseil Présidentiel ou un Etat partie au différend ou conformément aux dispositions du Statut Fondamental de l'Instance. Les décisions sont obligatoires et définitives;

L'Instance Judiciaire donne des Avis Consultatifs au sujet des questions juridiques que lui soumet le Conseil de la Présidence;

Ladite Instance prépare son Statut Fondamental et la soumet à l'approbation du Conseil Présidentiel. Ce Statut fera partie intégrante du Traité;

Le Conseil Présidentiel fixe le siège de l'Instance Judiciaire et arrête son budget.

Article 14

Toute agression contre un des Etats Membres est considérée comme une agression à l'égard des autres Etats Membres.

Article 15

Les Etats Membres s'engagent à ne permettre, sur leurs territoires respectifs, aucune activité ni organisation portant atteinte à la sécurité, à l'intégrité territoriale ou au système politique de l'un quelconque d'entre eux.

Ils s'engagent également à s'abstenir d'adhérer à tout Pacte ou Alliance militaire ou politique qui seraient dirigés contre l'indépendance politique ou l'unité territoriale des autres Etats Membres.

Article 16

Les Etats Membres sont libres de conclure tous accords bilatéraux entre eux ou avec d'autres pays ou groupes de pays tant que ces accords ne sont pas contraires aux dispositions du présent Traité.

Article 17

Les autres Etats appartenant à la Nation Arabe ou à la Communauté Africaine peuvent adhérer à ce Traité si les Etats Membres donnent leur accord à cet effet.

Article 18

Les dispositions de ce Traité peuvent être amendées sur proposition d'un Etat Membre. L'Amendement entrera en vigueur après sa ratification par tous les Etats Membres.

Article 19

Ce Traité entrera en vigueur après sa ratification par les Etats Membres conformément aux procédures suivies dans chaque Etat Membre.

Les Etats Membres s'engagent à prendre les mesures nécessaires à cet effet dans un délai maximum de six mois à partir de la date de la signature du présent Traité.

FAIT à Marrakech, le jour béni du vendredi 10 Rajab 1409 de l'Hégire (1398 du décès du Prophète) correspondant au 17 Février (Nouar) 1989.

Pour le Royaume
du Maroc :

HASSAN II

Pour la République Algérienne
Démocratique et Populaire :

CHADLI BEN DJEDID

Pour la République Tunisienne :

ZINE EL ABIDINE BEN ALI

Pour la Grande Jamahiriya Arabe
Libyenne Populaire et Socialiste :

MOUAMMAR KADDAFI

Le Président de la République Islamique
de Mauritanie :

MOUAOUYA OULD SIDI AHMED TAYA

AU NOM DE DIEU, LE CLÉMENT, LE MISÉRICORDIEUX

DÉCLARATION DE L'INSTITUTION
DE L'UNION DU MAGHREB ARABE

Sa Majesté Hassan II, Roi du Maroc;

Son Excellence Monsieur Zine El Abidine Ben Ali, Président de la République Tunisienne;

Son Excellence Monsieur Chadli Ben Djedid, Président de la République Algérienne Démocratique et Populaire;

Le Guide de la Révolution du 1^{er} Septembre, le Colonel Mouammar Kaddafi, de la Grande Jamahiriya Arabe Libyenne Populaire et Socialiste; et

Son Excellence le Colonel Mouaouya Ould Sidi Ahmed Taya, Président du Comité Militaire de Salut National, Chef d'Etat de la République Islamique de Mauritanie;

Partant des liens existant entre nos peuples, que sont l'unité de religion, de langue et d'histoire ainsi que la communauté d'espérances, d'aspirations et de destin,

S'inspirant des glorieux faits de nos ancêtres qui ont contribué au rayonnement de la civilisation arabo-islamique et à l'enrichissement d'une renaissance culturelle et intellectuelle qui a apporté le meilleur renfort à la lutte commune en vue de recouvrer la liberté et la dignité,

Concrétisant notre commune volonté exprimée lors du Sommet de Zéralda en Algérie et qui a constitué un nouveau départ pour la recherche des voies et moyens les plus appropriés en vue de conduire à l'édification du Grand Maghreb,

Conscients du fait que la réalisation des espérances de nos peuples et de leurs aspirations à l'unité nécessite la conjugaison des efforts et l'instauration d'une coopération efficace entre nos Etats et une complémentarité continue dans les différents domaines,

Attendu que les transformations qui s'opèrent, de même que les connexions et les complémentarités qui s'effectuent d'une façon générale au plan international et les défis qu'affrontent, en particulier, nos Etats et nos peuples dans les domaines politique, économique, culturel et social, requièrent de notre part davantage d'entraide et de solidarité et une intensification des efforts pour atteindre l'objectif recherché,

Compte tenu de la nécessité pressante que nous percevons d'une conjugaison des efforts de nos Etats dans tous les domaines et d'une coordination totale entre nos politiques; nos positions et nos options économiques et sociales,

Attendu que notre regroupement fera de notre région une zone de paix et de sécurité, ce qui lui permettra de contribuer davantage au renforcement des liens de coopération et de paix internationaux,

Déclarant notre volonté inébranlable de consolider les fondements de la justice et de la dignité pour nos peuples, et de raffermir les droits individuels et collectifs

dans nos pays conformément à l'authenticité de notre civilisation et à nos valeurs spirituelles,

Suivant l'exemple des projets d'unions régionales à travers le monde et la caractéristique qu'ils ont eu de progresser par étapes sûres et pondérées ainsi que la rationalité qui a marqué leur planification,

Considérant que les potentialités humaines, naturelles et stratégiques des pays du Maghreb Arabe leur donnent la capacité de faire face à ces défis et de s'adapter aux évolutions attendues au cours des prochaines décennies,

Ayant la certitude qu'un Maghreb Arabe Uni constitue une étape essentielle sur la voie de la réalisation de l'Unité Arabe,

Ayant la conviction que l'institution de l'Union du Maghreb Arabe renforcera la lutte du Peuple Arabe Palestinien pour la libération et le recouvrement de tous ses droits nationaux imprescriptibles,

Etant persuadés qu'une entité maghrébine évolutive permettra à nos Etats de soutenir l'action commune avec les autres pays africains frères pour le progrès et la prospérité de notre continent africain,

Considérant que l'Union du Maghreb Arabe constitue le cadre idéal pour la concrétisation de la volonté de nos peuples de consolider les liens avec tous les peuples amis et de soutenir les organisations et rassemblements internationaux auxquels appartiennent nos pays,

Etant donné que l'établissement de la coopération internationale et le renforcement de la paix mondiale imposent l'émergence d'entités régionales sur lesquelles ils se fondent pour consolider et fortifier leur édifice,

Répondant aux aspirations de nos peuples, reconnaissant le caractère délicat de la présente conjoncture et conscients de la responsabilité historique qui pèse sur nous,

Réaffirmant notre attachement à nos valeurs spirituelles, à notre authenticité historique, à l'ouverture sur autrui et aux principes de l'éthique internationale,

Déclarons instituée, avec l'aide de Dieu et au nom de nos peuples, l'Union du Maghreb Arabe, ensemble complémentaire, aux volontés conjuguées, coopérant avec les groupements régionaux similaires, et bloc solidaire en vue de contribuer à l'enrichissement du dialogue international, déterminé à défendre les principes du bien, mobilisent ses peuples et toutes leurs potentialités pour renforcer l'indépendance des Etats parties de l'Union du Maghreb Arabe, sauvegarder leurs acquis, et œuvrer avec la communauté internationale en vue d'instaurer un ordre mondial où prévalent la justice, la dignité, la liberté et les droits de l'homme et où la coopération sincère et le respect mutuel marquent les rapports.

Afin de réaliser ces objectifs, nous avons conclu le Traité qui définit les principes de l'Union et ses objectifs et en détermine les structures et appareils.

FAIT à Marrakech, le Vendredi 10 Rajab 1409 de l'Hégire correspondant au 17 Février 1989.

Pour le Royaume
du Maroc :

HASSAN II

Pour la République Algérienne
Démocratique et Populaire :

CHADLI BEN DJEDID

Pour la République Tunisienne :

ZINE EL ABIDINE BEN ALI

Pour la Grande Jamahiriya Arabe
Libyenne Populaire et Socialiste :

MOUAMMAR KADDAFI

Le Président de la République Islamique
de Mauritanie :

MOUAOUYA OULD SIDI AHMED TAYA

No. 26845

**GAMBIA
and
SENEGAL**

Agreement on the dissolution of the Senegambia Confederation (with protocol of implementation). Signed at Banjul on 21 September 1989

Authentic texts: English and French.

Registered by the Gambia on 2 October 1989.

**GAMBIE
et
SÉNÉGAL**

Accord portant dissolution de la Confédération de la Sénégalie (avec protocole d'application). Signé à Banjul le 21 septembre 1989

Textes authentiques : anglais et français.

Enregistré par la Gambie le 2 octobre 1989.

ACCORD¹ PORTANT DISSOLUTION DE LA CONFÉDÉRATION DE LA SÉNÉGAMBIE

La République de Gambie et

La République du Sénégal,

Considérant les différences de compréhension des objectifs de la Confédération;

Compte dûment tenu de la décision commune des deux Etats de dissoudre la Confédération;

Conscientes de la nécessité de développer et de renforcer d'autres formes de coopération privilégiée;

Sont convenues de ce qui suit :

Article premier

Il est mis fin au Pacte entre la République de Gambie et la République du Sénégal instituant la Confédération de la Sénégambie² ainsi qu'aux Protocoles y afférents³.

En conséquence, la Confédération entre la République de Gambie et la République du Sénégal dénommée Confédération de la Sénégambie est dissoute.

Article 2

Tous les actes, délibérations, recommandations et décisions pris en application du Pacte et desdits protocoles sont abrogés.

Article 3

Les mesures nécessaires à la liquidation des Institutions de la Confédération de la Sénégambie font l'objet d'un Protocole d'application qui sera signé en même temps que le présent Accord.

Article 4

Tout différend relatif à l'interprétation ou à l'application du présent Accord est soumis au Président de la République de Gambie et au Président de la République du Sénégal.

Article 5

Le présent Accord entrera en vigueur dès sa signature.

Article 6

Le Président de la République de Gambie et le Président de la République du Sénégal sont les dépositaires du présent Accord.

¹ Entré en vigueur le 21 septembre 1989 par la signature, conformément à l'article 5.

² Nations Unies, *Recueil des Traités*, vol. 1261, p. 331.

³ *Ibid.*, vol. 1295, p. 181, 187 et 197 et vol. 1322, p. 3 et 17.

Article 7

L'original de l'Accord dont les textes anglais et français font également foi sera déposé auprès du Secrétariat général des Nations Unies pour enregistrement.

FAIT à Banjul, le 21 septembre 1989.

Pour la République
de Gambie :

[Signé]

Sir DAWDA KAIRABA DIAWARA
Président
de la République

Pour la République
du Sénégal :

[Signé]

ABDOU DIOUF
Président
de la République

PROTOCOLE D'APPLICATION DE L'ACCORD PORTANT DISSOLUTION
DE LA CONFÉDÉRATION DE LA SÉNÉGAMBIE

La République de Gambie et

La République du Sénégal,

Conformément à l'article 3 de l'Accord portant dissolution de la Confédération de la Sénégambie;

Désireuses de définir les principes et modalités nécessaires à la liquidation effective de la Confédération de la Sénégambie;

Sont convenues de ce qui suit :

Article premier

Les ministres confédéraux ne peuvent plus procéder à des opérations d'engagement de dépenses.

Article 2

Les pouvoirs de signature du Trésorier principal de la Confédération et du Trésorier principal adjoint sont rapportés.

Article 3

Il est mis fin au mandatement de toutes indemnités non liées à un traitement.

Article 4

Les comptes de la Confédération ouverts à Banjul et à Dakar sont arrêtés et bloqués.

Article 5

Il est mis fin à l'ensemble des contrats liant la Confédération à toute personne physique ou morale.

Article 6

Les forces armées confédérales et la brigade confédérale de sécurité sont dissoutes.

Article 7

La Confédération prendra en charge jusqu'au 30 septembre 1989 les traitements du personnel détaché et des contractuels ainsi que les droits consécutifs au licenciement desdits contractuels.

Article 8

Il sera procédé à la vérification des comptes de la Confédération par des Commissaires aux comptes. Ces Commissaires sont les personnes qui avaient été désignées pour exercer les fonctions de Commissaires aux comptes auprès de la Confédération. Leur rapport final devra être déposé au plus tard le 30 novembre 1989.

Article 9

Un inventaire des biens de la Confédération en Gambie et au Sénégal sera fait par les Commissaires aux comptes.

Article 10

Il est créé une commission chargée de procéder à la liquidation de la Confédération. Cette commission est composée d'experts nommés par les deux parties, au plus tard le 30 septembre 1989. La commission doit avoir terminé ses travaux au plus tard le 31 décembre 1989.

Article 11

La répartition du solde de la liquidation se fera :

- a) Au prorata des cotisations effectivement versées, en cas de solde positif.
- b) Suivant la clé de répartition initialement fixée à savoir : 2/3 pour le Sénégal, 1/3 pour la Gambie, en cas de solde négatif.

Dans tous les cas, la liquidation tiendra dûment compte du niveau des cotisations effectivement versées.

Article 12

Tout différend relatif à l'interprétation ou à l'application du présent Accord est soumis au Président de la République de Gambie et au Président de la République du Sénégal.

Article 13

Le présent Protocole entrera en vigueur dès sa signature.

Article 14

Le Président de la République de Gambie et le Président de la République du Sénégal sont les dépositaires du Présent Protocole.

Article 15

L'original du Protocole dont les textes anglais et français font également foi sera déposé auprès du Secrétariat général des Nations Unies pour enregistrement.

FAIT à Banjul, le 21 septembre 1989.

Pour la République
de Gambie :

[Signé]

Sir DAWDA KAIRABA DIAWARA
Président
de la République

Pour la République
du Sénégal :

[Signé]

ABDOU DIOUF
Président
de la République

AGREEMENT¹ ON THE DISSOLUTION OF THE SENEGAMBIA CONFEDERATION

The Republic of The Gambia and

The Republic of Senegal,

Considering the differences in the perception of the objectives of the Confederation;

Taking into account the common decision of the two States to dissolve the Confederation;

Aware of the need to develop and to reinforce other forms of privileged co-operation;

Have agreed as follows:

Article 1

The Agreement between the Republic of the Gambia and the Republic of Senegal establishing the Senegambia Confederation² and its related Protocols³ are hereby terminated.

Consequently the Confederation of the Republic of The Gambia and the Republic of Senegal constituted in the name of the Senegambia Confederation is hereby dissolved.

Article 2

All Acts, Resolutions, Recommendations and Decisions made in the implementation of the Agreement and the said Protocols are hereby revoked.

Article 3

All measures necessary for winding up the institutions of the Confederation shall be stipulated in a Protocol of Implementation which shall be signed together with this Agreement.

Article 4

Any dispute arising from the interpretation or implementation of the present Agreement and its Protocol shall be submitted to the President of the Republic of The Gambia and the President of the Republic of Senegal.

Article 5

This Agreement shall come into force upon signature.

Article 6

The President of the Republic of The Gambia and the President of the Republic of Senegal shall be the depositories of this Agreement.

¹ Came into force on 21 September 1989 by signature, in accordance with article 5.

² United Nations, *Treaty Series*, vol. 1261, p. 331.

³ *Ibid.*, vol. 1295, pp. 181, 187 and 197, and vol. 1322, pp. 3 and 17.

Article 7

This Agreement done in the English and French languages, both texts being equally authentic, shall be communicated to the Secretary General of the United Nations for the purpose of registration.

DONE in Banjul this 21st day of September 1989.

[*Signed*]

DAWDA KAIRABA JAWARA
President
of the Republic of The Gambia

[*Signed*]

ABDOU DIOUF
President
of the Republic of Senegal

PROTOCOL OF IMPLEMENTATION OF THE AGREEMENT
ON THE DISSOLUTION OF THE SENEGAMBIA CONFEDERATION

The Republic of The Gambia and
The Republic of Senegal,

Pursuant to Article 3 of the Agreement on the dissolution on the Senegambia Confederation,

Desirous of defining the principles necessary for the effective winding up of the Senegambia Confederation,

Have agreed as follows:

Article 1

The authority of the Confederal Ministers to incur expenditure is hereby revoked.

Article 2

The authority of the Principal Accountant and the Assistant Principal Accountant is hereby revoked.

Article 3

The payment of allowances, except allowances attached to salaries, shall cease.

Article 4

The statement of the accounts of the Confederation in Banjul and Dakar shall be obtained and the accounts frozen.

Article 5

All contracts entered into between the Confederation and other persons, natural or corporate, are hereby terminated.

Article 6

The Confederal Armed Forces and the Confederal Security Brigade are hereby disbanded.

Article 7

The Confederation shall be responsible for the salaries and other benefits of seconded officers and employees on contract up to 30th September, 1989 as well as the termination benefits of the employees on contract.

Article 8

The accounts of the Confederation shall be audited. The Auditors shall be the persons designated to carry out such functions within the Confederation. Their final report shall be submitted on or before the 30th of November, 1989.

Article 9

An inventory of all the assets of the Confederation in The Gambia and Senegal shall be carried out by the Auditors.

Article 10

There shall be a Committee which shall be charged with the responsibility of winding up the Confederation. Such Committee shall comprise experts to be nominated by the two States by the 30th of September 1989 and the Committee shall complete its work on or before the 31st of December 1989.

Article 11

The distribution of the balance of assets and liabilities after the winding up shall be carried out:

(a) In proportion to the actual contributions made in the event of a credit balance; or

(b) According to the formula of contribution initially fixed, i.e., two thirds for Senegal and one third for The Gambia in the event of a debit balance.

In all cases the winding up process shall take due account of the levels of contributions actually paid.

Article 12

Any dispute arising from the interpretation or implementation of the present Protocol shall be submitted to the President of the Republic of The Gambia and the President of the Republic of Senegal.

Article 13

This Protocol shall come into force upon signature.

Article 14

The President of the Republic of The Gambia and the President of the Republic of Senegal shall be the depositaries of this Protocol.

Article 15

This Protocol done in English and French languages, both texts being equally authentic, shall be communicated to the Secretary General of the United Nations for the purpose of registration.

DONE in Banjul this 21st day of September 1989.

[Signed]

DAWDA KAIRABA JAWARA
President
of the Republic of The Gambia

[Signed]

ABDOU DIOUF
President
of the Republic of Senegal

No. 26846

FEDERAL REPUBLIC OF GERMANY
and
UNION OF SOVIET
SOCIALIST REPUBLICS

**Agreement concerning the prevention of incidents at sea
beyond the territorial sea (with annex). Signed at
Moscow on 25 October 1988**

Authentic texts: German and Russian.

Registered by the Federal Republic of Germany on 4 October 1989.

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
et
UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES

**Accord sur la prévention des incidents en mer en dehors des
eaux territoriales (avec annexe). Signé à Moscou le 25 oc-
tobre 1988**

Textes authentiques : allemand et russe.

Enregistré par la République fédérale d'Allemagne le 4 octobre 1989.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER UNION DER SOZIALISTISCHEN SOWJETREPUBLIKEN ÜBER DIE VERHÜTUNG VON ZWISCHENFÄLLEN AUF SEE AUSSERHALB DER HOHEITSGEWÄSSER

Die Regierung der Bundesrepublik Deutschland und die Regierung der Union der Sozialistischen Sowjetrepubliken,

in dem Bestreben, die Sicherheit der Schifffahrt und Luftfahrt für die Schiffe und Luftfahrzeuge der jeweiligen Streitkräfte außerhalb der Hoheitsgewässer zu gewährleisten,

In dem Bestreben, in Übereinstimmung mit dem in dem Vertrag vom 12. August 1970 zwischen der Bundesrepublik Deutschland und der Union der Sozialistischen Sowjetrepubliken zum Ausdruck gebrachten Wunsch, zur Festigung des Friedens und der Sicherheit in Europa und in der Welt beizutragen,

in Anerkennung der Tatsache, daß die von diesem Abkommen untersagten gefährlichen Handlungen auch nicht in bezug auf zivile Schiffe der beiden Seiten vorzunehmen sind,

geleitet von den Grundsätzen und Regeln des Völkerrechts,
sind wie folgt übereingekommen:

Artikel 1

Im Sinne dieses Abkommens gelten die folgenden Definitionen:

1. „Schiff“ bedeutet:

a) Ein Kriegsschiff, das zu den Streitkräften einer der Seiten gehört und äußere Kennzeichen führt, durch die sich Kriegsschiffe seiner Nationalität unterscheiden, unter dem Kommando eines Kommandanten im Staatsdienst steht, dessen Name in der entsprechenden Soldatenliste oder in einem gleichwertigen Dokument aufgeführt ist, und mit einer der regulären militärischen Disziplin unterstehenden Besatzung bemannt ist;

b) ein Hilfsschiff, das zu den Streitkräften einer der Seiten gehört und berechtigt ist, die Flagge der Hilfsschiffe in den Fällen zu führen, in denen die jeweilige Seite das Führen der Flagge vorsieht.

2. „Luftfahrzeug“ bedeutet jedes militärisch bemannte Fluggerät mit Ausnahme von Raumfahrzeugen.

3. „Formation“ bedeutet eine Anordnung von zwei oder mehr Schiffen, die miteinander operieren.

Artikel 2

Beide Seiten stellen sicher, daß die Internationalen Regeln von 1972 zur Verhütung von Zusammenstößen auf See (SeeStrO-72) nach Geist Buchstabe von den

Schiffsführern beachtet werden. Beide Seiten erkennen an, daß die Grundlage für die Freiheit der Durchführung von Operationen außerhalb der Hoheitsgewässer die völkerrechtlich anerkannten Grundsätze sind, wie sie insbesondere in dem Genfer Übereinkommen vom 29. April 1958 über die Hohe See dargelegt sind.

Artikel 3

(1) Schiffe der beiden Seiten, die in der Nähe voneinander operieren, haben sich stets gut freizuhalten, um das Risiko eines Zusammenstoßes zu vermeiden, es sei denn, daß sie nach der SeeStrO-72 verpflichtet sind, Kurs und Fahrt beizubehalten.

(2) Schiffe, die auf eine Formation der anderen Seite treffen oder in ihrer Nähe operieren, sollen unter Beachtung der SeeStrO-72 alle Manöver vermeiden, die die Fahrübungen dieser Formation behindern.

(3) Fahrübungen von Formationen beider Seiten sollen mit Rücksicht auf den sonstigen Schiffsverkehr im Bereich international anerkannter Verkehrs- Trennungsgebiete nicht ausgeführt werden.

(4) Schiffe, die Schiffe der anderen Seite beobachten, sollen in einer Entfernung bleiben, die das Risiko von Kollisionen ausschließt, sowie Manöver vermeiden, durch die Schiffe der anderen Seite in Schwierigkeiten oder Gefahr geraten können. Ein Beobachtungsschiff wird so, wie gute Seemannschaft es erfordert, frühzeitig und entschlossen Manöver ausführen, um die zu beobachtenden Schiffe nicht zu behindern oder zu gefährden, es sei denn, es muß in Übereinstimmung mit der SeeStrO-72 Kurs und Fahrt beibehalten.

(5) Schiffe beider Seiten, die in Sichtweite voneinander operieren, sollen, um ihre Operationen und Absichten anzuzeigen, die in der SeeStrO-72, im Internationalen Signalbuch sowie in der Tabelle für Sondersignale (Anlage zu diesem Abkommen) vorgesehenen Signale (Flaggen-, Schall-, und Lichtsignale) verwenden. Bei Nacht oder bei verminderter Sicht, bei Beleuchtungsverhältnissen oder Entfernungen, bei denen Flaggensignale nicht mehr zu unterscheiden sind, ist zu diesem Zweck ein Signalscheinwerfer oder eine UKW-Funkverbindung auf Kanal 16 (156,8 MHz) zu verwenden.

(6) Schiffe beider Seiten sollen keine simulierten Angriffe durchführen, indem sie Geschütze, Startvorrichtungen, Torperdorohre oder andere Waffen auf Schiffe oder Luftfahrzeuge der anderen Seite richten, sie sollen keinerlei Gegenstände in Richtung auf Schiffe oder Luftfahrzeuge der anderen Seite so ausbringen, daß diese eine Gefährdung für diese Schiffe oder Luftfahrzeuge oder eine Gehinderung für die Schifffahrt oder Luftfahrt darstellen, und sie dürfen auch keine Scheinwerfer oder andere starke Beleuchtungseinrichtungen benutzen, um die Kommandobrücke von Schiffen der anderen Seite zu beleuchten.

Die gleichen Handlungen haben die Schiffe beider Seiten auch in bezug auf die Schiffe der anderen Seite zu unterlassen.

(7) Bei Übungen mit getauchten U-Booten sollen die Unterstützungsfahrzeuge das entsprechende Signal aus dem Internationalen Signalbuch oder der Sondersignaltabelle (Anlage zu diesem Abkommen) setzen, um andere Schiffe auf die Anwesenheit von U-Booten in diesem Seegebiet aufmerksam zu machen.

(8) Schiffe der einen Seite sollen, wenn sie sich Schiffen der anderen Seite nähern, die gemäß der Regel 3 g der SeeStrO-72 in ihrer Manövrierfähigkeit ein-

geschränkt sind, insbesondere Schiffe, auf denen Luftfahrzeuge starten oder landen, und Schiffe, die in See versorgen, geeignete Maßnahmen treffen, um die Manöver dieser Schiffe nicht zu behindern und sich von ihnen gut freizuhalten.

Artikel 4

(1) Flugzeugführer beider Seiten sollen bei der Annäherung an Luftfahrzeuge und Schiffe der anderen Seite äußerste Vorsicht und Sorgfalt walten lassen; dies gilt insbesondere bei Schiffen, auf denen Luftfahrzeuge starten oder landen. Im Interesse beiderseitiger Sicherheit sollen simulierte Angriffe durch simulierten Waffeneinsatz gegen Luftfahrzeuge und Schiffe der anderen Seite sowie Kunstflug über Schiffen der anderen Seite nicht erlaubt sein. Jegliche Gegenstände sollen in ihrer Nähe nicht so abgeworfen werden, daß Schiffe oder Schifffahrt gefährdet werden.

Die Gleichen Handlungen sollen Luftfahrzeuge auch in bezug auf zivile Schiffe der anderen Seite unterlassen.

(2) Luftfahrzeuge beider Seiten sollen bei Dunkelheit oder Instrumentenflugbedingungen möglichst Navigationslichter setzen.

Artikel 5

Beide Seiten ergreifen Maßnahmen, um die zivilen Schiffe jeder Seite über die Bestimmungen dieses Abkommens zu unterrichten, die die Gewährleistung der beiderseitigen Sicherheit zum Inhalt haben.

Artikel 6

Beiden Seiten stellen sicher, daß über das bestehende internationale FunkmeldeNetz für Mitteilungen und Warnungen für Seefahrer in der Regel nicht Später als fünf Tage im voraus eine Mitteilung über Vorhaben außerhalb der Hoheitsgewässer erfolgt, die eine Gefahr für die Schifffahrt oder den Flugverkehr darstellen.

Artikel 7

Beide Seiten Werden unverzüglich Informationen über Kollisionen und Zwischenfälle, bei denen Sachschaden entstanden ist, sowie über andere Zwischenfälle auf See zwischen Schiffen und Luftfahrzeugen der beiden Seiten austauschen. Die Marine der Bundesrepublik Deutschland wird diese Informationen über den Marine- oder einen anderen Militärattaché der Union der Sozialistischen Sowjetrepubliken in Boun und die Marine der Union der Sozialistischen Sowjetrepubliken über den Marine- oder einen anderen Militärattaché der Bundesrepublik Deutschland in Moskau weiterleiten.

Artikel 8

Dieses Abkommen mit seiner Anlage tritt einen Monat nach seiner Unterzeichnung in Kraft. Es kann von jeder Seite mit einer Frist von sechs Monaten durch schriftliche Anzeige an die andere Seite gekündigt werden.

Artikel 9

Spätestens ein Jahr nach Unterzeichnung dieses Abkommens treten die Vertreter beider Seiten zusammen, um über die Anwendung des Abkommens sowie über mögliche Wege zur weiteren Verbesserung der Sicherheit in der Shiffahrt für ihre Schiffe und im Luftverkehr zu beraten. Danach finden derartige Konsultationen jährlich oder, wenn eine Seite dies wünscht, häufiger statt.

GESCHEHEN zu Moskau am 25. Oktober 1988 in zwei Urschriften, jede in deutscher und russischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

HANS-DIETRICH GENSCHER

RUPERT SCHOLZ

Für die Regierung der Union Sozialistischer Sowjetrepubliken:

SCHEWARDNADSE

JASOW

[For the Table of Special Signals annexed to the Agreement, see p. 194 of this volume — Pour la Table des signaux particuliers annexée au présent Accord, voir p. 194 du présent volume.]

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ ФЕДЕРАТИВНОЙ
РЕСПУБЛИКИ ГЕРМАНИИ И ПРАВИТЕЛЬСТВОМ СОЮЗА
СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК О ПРЕДОТ-
ВРАЩЕНИИ ИНЦИДЕНТОВ НА МОРЕ ЗА ПРЕДЕЛАМИ ТЕР-
РИТОРИАЛЬНЫХ ВОД

Правительство Федеративной Республики Германии и Правительство Со-
юза Советских Социалистических Республик,

стремясь обеспечить безопасность плавапия кораблей своих вооруженных
сил и полетов своих военных воздушных судов за пределами территориальных
вод,

стремясь в соответствни с выраженным в Договоре Федеративной Респу-
блики Германии и Союза Советских Социалистических Республик от 12 августа
1970 года желанием внести вклад в дело укрепления мира и безопасности в
Европе и во всем мире,

признавая, что запрещаемые настоящим Соглашением опасные действия не
должны применяться и в отношении невоенных судов Сторон,

руководствуясь при этом принципами и нормами международного права,
согласились о нижеследующем:

Статья 1

Для целей настоящего Соглашения будут использоваться следующие опре-
деления:

1. «Корабль» означает:

а) Боевой корабль, принадлежащий вооруженным силам одной из Сторон,
имеющий внешние знаки, отличающие боевые корабли его национальности,
паходящийся под командованием командира, состоящего на государственной
службе, фамилия которого включена в соответствующий список военнослу-
жащих или эквивалентный ему документ, и укомплектованный экипажем,
подчиняющимся регулярной военной дисциплине;

б) Вспомогательное судно, принадлежащее вооруженным силам одной из
Сторон и имеющее право нести флаг вспомогательных судов в тех случаях, когда
такой флаг предусмотрен соответствующей Стороной.

2. «Воздушное судно» означает любой военный пилотируемый лета-
тельный аппарат, исключая космические корабли.

3. «Соединение» означает упорядоченное расположение двух или более
кораблей, оперирующих совместно друг с другом.

Статья 2

Стороны примут меры по соблюдению командирами кораблей духа и буквы
Международных правил для предупреждения столкновений судов в море 1972

года (МППСС-72). Стороны признают, что основой свободы осуществления операций за пределами территориальных вод являются принципы, признанные международным правом, изложенные, в частности, в Женевской конвенции об открытом море 1958 года.

Статья 3

1. Во всех случаях корабли Сторон, действующие вблизи друг от друга, исключая моменты, когда в соответствии с МППСС-72 кораблям необходимо сохранить постоянный курс и скорость, должны оставаться на достаточном удалении, чтобы избежать риска столкновения.

2. Корабли, встречающиеся с соединением другой Стороны или действующие вблизи от него, во исполнение МППСС-72 должны избегать такого маневрирования, которое затруднило бы выполнение маневров этим соединением.

3. В интересах прочего судоходства соединения Сторон не должны проводить маневров в районах, где введены в действие международные схемы разделения движения судов.

4. Корабли, ведущие наблюдение за кораблями другой Стороны, должны удерживаться на расстоянии, исключающем риск столкновений, а также избегать маневров, которые могут стеснять действия или создавать опасность кораблям другой Стороны. За исключением тех случаев, когда корабль-наблюдатель должен в соответствии с МППСС-72 идти прежним курсом и с той же скоростью хода, он в соответствии с хорошей морской практикой будет предпринимать заблаговременные и уверенные действия, чтобы не создавать помех и не подвергать опасности корабли, за которыми ведется наблюдение.

5. Корабли Сторон, действующие на видности друг у друга, для обозначения своих действий и намерений должны применять сигналы (флажные, звуковые и световые), которые предусмотрены в МППСС-72, Международном своде сигналов и в Таблице специальных сигналов (Приложение к настоящему Соглашению). Ночью, или в условиях пониженной видности, или в условиях такой освещенности и таких расстояний, когда флажные сигналы не различимы, следует использовать для этих целей сигнальный прожектор или средства УКВ радиосвязи на 16 канале (156,8 МГц).

6. Корабли Сторон не должны предпринимать имитации атак путем разворота орудий, пусковых установок, торпедных аппаратов и имитации применения других видов оружия в направлении кораблей или воздушных судов другой Стороны, не должны выбрасывать какие-либо предметы в направлении кораблей или воздушных судов другой Стороны таким образом, чтобы они представляли опасность для этих кораблей или воздушных судов либо помехи для мореплавания или воздушной навигации, а также использовать прожекторы или другие мощные осветительные средства для освещения ходовых мостиков кораблей другой Стороны.

Такие же действия корабли Сторон не должны предпринимать и в отношении невоенных судов другой Стороны.

7. При проведении учений с подводными лодками, находящимися в подводном положении, для предупреждения других кораблей о присутствии подводных лодок в данном районе корабли обеспечения должны нести соответству-

ющий сигнал по Международному своду сигналов или по Таблице специальных сигналов (Приложение к настоящему Соглашению).

8. Корабли одной Стороны при приближении к кораблям другой Стороны, которые согласно правилу 3 (g) МППСС-72 являются ограниченными в возможности маневрировать, в частности к кораблям, занятым обеспечением взлета или приема воздушных судов, а также к кораблям, занятым пополнением снабжения па ходу, должны принимать надлежащие меры к тому, чтобы не стеснять маневров таких кораблей и оставаться от них на достаточном удалении.

Статья 4

1. Командиры воздушных судов каждой из Сторон должны проявлять величайшую осторожность и благоразумие при приближении к воздушным судам и кораблям другой Стороны, и в особенности к кораблям, занятым выпуском или приемом воздушных судов, и в интересах взаимной безопасности не должны допускать: имитации атак путем имитации применения оружия по воздушным судам и кораблям другой Стороны, выполнения различных пилотажных фигур над кораблями другой Стороны и сбрасывания вблизи них каких-либо предметов таким образом, чтобы они представляли опасность для кораблей или номехи для мореплавания.

Такие же действия воздушные суда Стороны не должны предпринимать и в отношении невоенных судов другой Стороны.

2. Воздушные суда Сторон при полетах в темное время или при полетах по приборам должны иметь включенными, когда это возможно, аэронавигационные огни.

Статья 5

Стороны предпримут меры, чтобы поставить в известность невоенные суда каждой Стороны о положениях настоящего Соглашения, направленных на обеспечение взаимной безопасности.

Статья 6

Стороны будут обеспечивать через установленную международную систему радиопередач извещений и предупреждений мореплавателям, как правило, не менее чем за 5 суток, передачу оповещений о действиях за пределами территориальных вод, которые представляют опасность для мореплавания или воздушной навигации.

Статья 7

Стороны будут безотлагательно обмениваться соответствующей информацией о случаях столкновений, инцидентов, в результате которых был нанесен материальный ущерб, и других инцидентов на море между кораблями и воздушными судами Сторон. Военно-морские силы Федеративной Республики Германии будут предоставлять такую информацию через военно-морского или другого военного атташе Союза Советских Социалистических Республик в Бонне, а Военно-Морской Флот Союза Советских Социалистических Республик будет предоставлять такую информацию через военно-морского или другого военного атташе Федеративной Республики Германии в Москве.

Статья 8

Настоящее Соглашение с Приложением к нему вступает в силу через один месяц после его подписания. Действие настоящего Соглашения может быть прекращено одной из Сторон через 6 месяцев после письменного уведомления об этом другой Стороны.

Статья 9

Не позднее чем через год со дня подписания настоящего Соглашения представители Сторон встретятся, чтобы рассмотреть претворение в жизнь его положений, а также возможные пути к дальнейшему совершенствованию безопасности плавания своих кораблей и полетов воздушных судов. Впоследствии подобные консультации будут проводиться ежегодно или более часто, если одна из Сторон сочтет это желательным.

Совершено в Москве 25 октября 1988 года в двух экземплярах, каждый на немецком и русском языках, причем оба текста имеют одинаковую силу.

За Правительство
Федеративной Республики
Германии:

[Signed — Signé]¹

[Signed — Signé]²

За Правительство
Союза Советских
Социалистических Республик:

[Signed — Signé]³

[Signed — Signé]⁴

[For the Table of Special Signals annexed to the Agreement, see p. 194 of this volume — Pour la Table des signaux particuliers annexée au présent Accord, voir p. 194 du présent volume.]

¹ Signed by Hans-Dietrich Genscher — Signé par Hans-Dietrich Genscher.

² Signed by Rupert Scholz — Signé par Rupert Scholz.

³ Signed by Schevardnadse — Signé par Chevardnadse.

⁴ Signed by Jasow — Signé par Jasow.

[GERMAN AND RUSSIAN TEXTS — TEXTES ALLEMAND ET RUSSE]

ANLAGE ZUM ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER UNION DER SOZIALISTISCHEN SOWJETREPUBLIKEN ÜBER DIE VERHÜTUNG VON ZWISCHENFÄLLEN AUF SEE AUSSERHALB DER HOHEITSGEWÄSSER

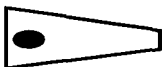
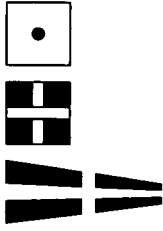
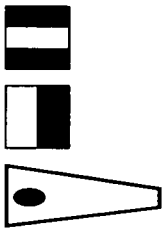
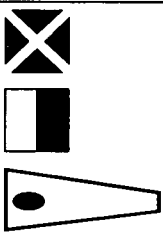
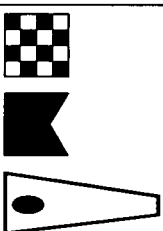
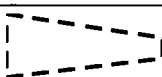
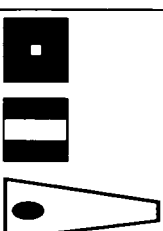



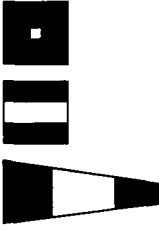
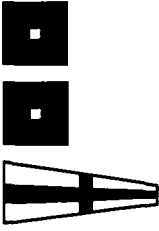

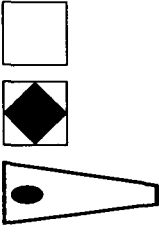
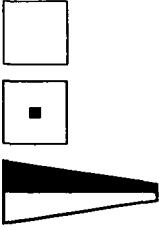
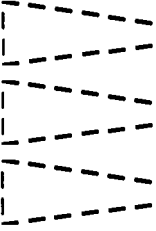
TABELLE FÜR SONDESSIGNALE*)

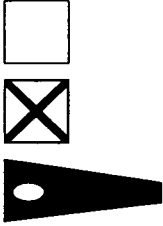
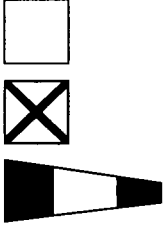
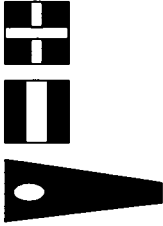
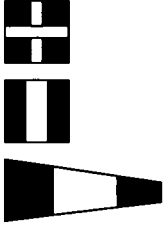
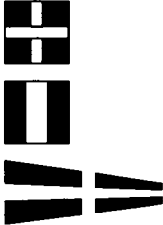
Den folgenden Signalen ist die Codegruppe YV 1 voranzustellen:

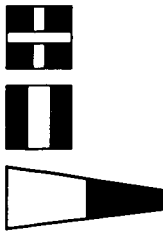
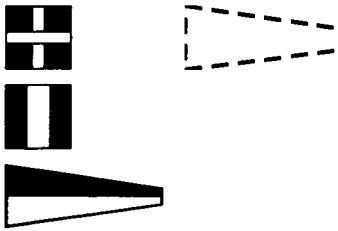
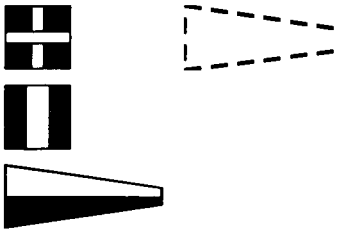
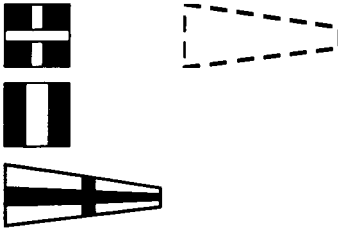
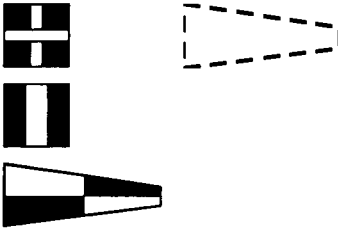
Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
IR1	 	Я занимаюсь океанографическими работами	Ich führe ozeanographische Arbeiten durch
IR2 (...)	 	Я имею за бортом (буксирую) гидрографическую исследовательскую аппаратуру _____ метров за кормой	Ich bringe aus/schleppe hydrographisches Gerät (...) Meter achteraus
IR3	 	Я поднимаю на борт гидрографическую исследовательскую аппаратуру	Ich nehme hydrographisches Gerät ein

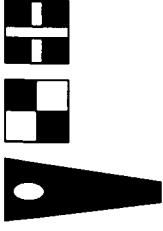
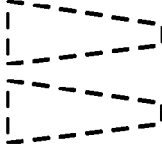
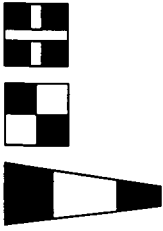
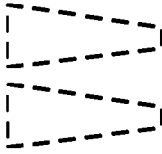
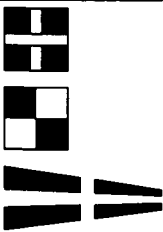
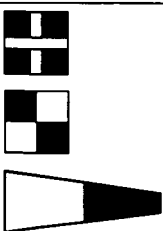
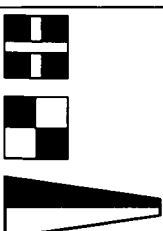
*) Beide Seiten erlassen entsprechende Instruktionen zur Verwendung der in dieser Tabelle enthaltenen Signale. Die Vertreter der Seiten können erforderliche Änderungen und Ergänzungen dieser Tabelle vereinbaren.

Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
IR4		Я занимаюсь спасательными работами	Ich führe Bergungsarbeiten durch
JH1		Я пытаюсь снять судно с мели	Ich versuche, ein auf Grund gelaufenes Schiff wieder flott zu machen
MH1		Прошу не пересекать мой курс	Kreuzen Sie bitte meinen Kurs nicht vor meinem Bug
NB1 (...)	 	У меня за бортом небуксируемые исследовательские гидрографические приборы в направлении от меня _____ (Таблица III МСС)	Mein nicht geschlepptes hydrographisches Gerät befindet sich in Richtung (. .) (Ergänzungstafel III des I.S.B.)
PJ1		Я не могу изменить курс вправо	Ich kann meinen Kurs nicht nach Steuerbord ändern

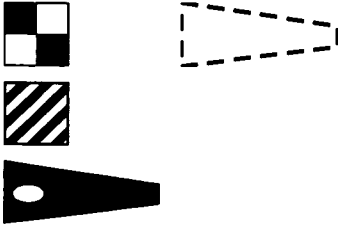
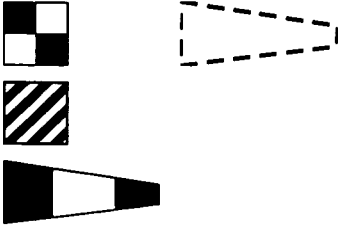
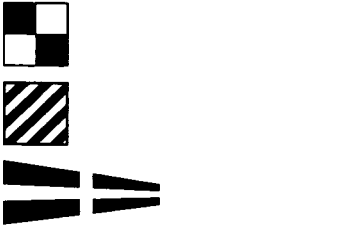
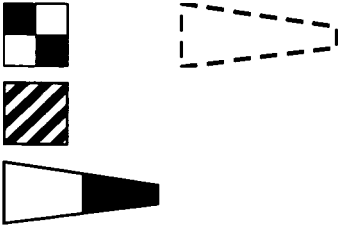
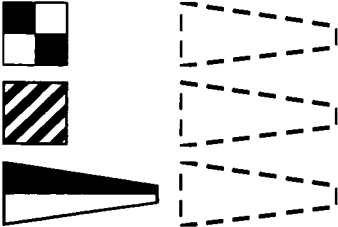
Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
PJ2		Я не могу изменить курс влево	Ich kann meinen Kurs nicht nach Backbord ändern
PJ3		Осторожно, у меня вышло из строя рулевое управление	Vorsicht, ich habe einen Ruderversager
PP8 (...)	 	Проводятся опасные операции. Прошу не находиться в направлении _____ от меня _____ (Таблица III МСС)	Ich führe gefährliche Operationen durch. Ich bitte, sich in Richtung von mir (...) freizuhalten (Ergänzungstafel III des I.S.B.)
QF1		Я застопорил ход, прошу соблюдать осторожность	Vorsicht, ich habe die Maschinen gestoppt
QS6 (...)	 	Я направляюсь к якорной стоянке курсом _____	Ich laufe Ankerplatz auf Kurs (...) an

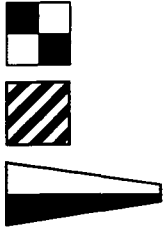
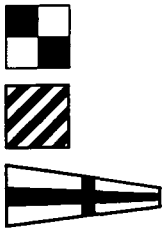
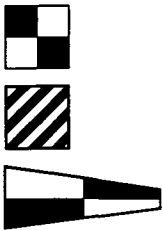
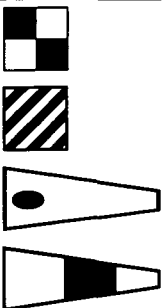
Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
QV2		Я жестко закреплен с использованием двух или более якорей или швартовых бочек по носу и корме. Прошу не создавать помех	Ich liege vermurt unter Verwendung von zwei oder mehreren Ankern bzw. Bojen über Bug und Heck. Bitte freihalten
QV3		Я стою на якоре на большой глубине с гидрографической исследовательской аппаратурой за бортом	Ich liege mit ausgebrachtem hydrographischem Gerät in Tiefwasser vor Anker
RT2		Я намереваюсь пройти мимо вас по вашему левому борту	Ich beabsichtige, Sie an Ihrer Backbordseite zu passieren
RT3		Я намереваюсь пройти мимо вас по вашему правому борту	Ich beabsichtige, Sie an Ihrer Steuerbordseite zu passieren
RT4		Я буду обгонять вас по вашему левому борту	Ich werde Sie auf Ihrer Backbordseite überholen

Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
RT5		Я буду обгонять вас но вашему правому борту	Ich werde Sie auf Ihrer Steuerbordseite überholen
RT6 (...)		Я маневрирую (соединение маневрирует). Прошу не находиться в направлении от меня _____ (Таблица III МСС)	Ich (bzw. die For- mation) führe (führt) Fahrmanöver durch. Ich bitte, sich in Richtung von mir (...) freizuhalten (Ergänzungstafel III des I.S.B.)
RT7 (...)		Я подойду к вашему кораблю с правого борта на расстояние _____ сотен метров (ярдов)	Ich werde mich Ihrem Schiff auf Steuerbordseite bis auf eine Entfernung von (...) 100en von Metern nähern
RT8 (...)		Я подойду к вашему кораблю с левого борта на расстояние _____ сотен метров (ярдов)	Ich werde mich Ihrem Schiff auf Backbordseite bis auf eine Entfernung von (...) 100en von Metern nähern
RT9 (...)		Я пройду у вас за кормой в расстоянии _____ сотен метро (ярдов)	Ich werde Ihr Kiel- wasser in einer Ent- fernung von (...) 100en von Metern kreuzen

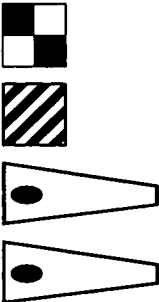
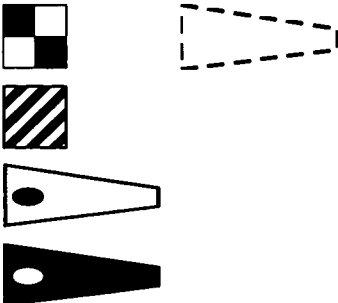
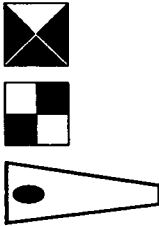
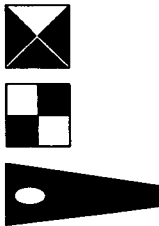
Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
RU2 (...)	 	Я начинаю новорот влево приблизительно через _____ минут	Ich beginne in etwa (...) Minuten eine Kursänderung nach Backbord
RU3 (...)	 	Я начинаю поворот вправо приблизительно через _____ минут	Ich beginne in etwa (...) Minuten eine Kursänderung nach Steuerbord
RU4		Соединение готовится изменить курс влево	Die Formation bereitet eine Kurs- änderung nach Back- bord vor
RU5		Соединение готовится изменить курс вправо	Die Formation bereitet eine Kurs- änderung nach Steuerbord vor
RU6		Провожу учение по маневрированию, находиться внутри ордера опасно	Ich führe Fahr- übungen durch. Der Aufenthalt innerhalb der Formation ist gefährlich

Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
RU7		Я готовлюсь к погружению	Ich mache mich zum Tauchen bereit
RU8		Подводная лодка будет всплывать в пределах двух миль от меня не позднее чем через 30 минут. Прошу не мешать	Ein U-Boot wird innerhalb der nächsten 30 Minuten innerhalb einer Entfernung von zwei Meilen von mir auftauchen. Bitte freihalten
SL2		Прошу показать ваш курс, скорость и намерения для расхождения	Ich erbitte Ihren Kurs, Geschwindigkeit, und Absichten zum Passieren
TXI		Я занимаюсь рыбнадзором	Ich führe Fischerei-patrouille durch
UY1 (...)		Я готовлюсь поднять (посадить) самолет по курсу _____	Ich bereite den Start/ die Landung von Luftfahrzeugen auf Kurs (...) vor

Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
UY2 (...)		<p>Я готовлюсь провести учебные ракетные стрельбы. Прошу не находиться в направлении от меня _____ (Таблица III МСС)</p>	<p>Ich bereite eine Schießübung mit Flugkörpern vor. Ich bitte, die angezeigte Richtung von mir (...) freizuhalten (Ergänzungstafel III des I.S.B.)</p>
UY3 (...)		<p>Я готовлюсь провести учебные артиллерийские стрельбы. Прошу не находиться в направлении от меня _____ (Таблица III МСС)</p>	<p>Ich bereite Artillerie-schießübungen vor. Ich bitte, die angezeigte Richtung von mir (...) freizuhalten. (Ergänzungstafel III des I.S.B.)</p>
UY4		<p>Я готовлюсь провести (веду) действия с использованием взрывчатых веществ</p>	<p>Ich bin dabei, Operationen mit Sprengladungen vorzubereiten/durchzuführen</p>
UY5 (...)		<p>Я маневрирую для подготовки к проведению учебных торпедных стрельб по направлению от меня как показано _____ (Таблица III МСС)</p>	<p>Ich manövriere in Vorbereitung von Torpedoschießübungen in der angezeigten Richtung von mir (...) (Ergänzungstafel III des I.S.B.)</p>
UY6 (...)		<p>Я готовлюсь пополнить (пополняю) запасы на ходу на курсе _____ Прошу уступить дорогу</p>	<p>Ich bin dabei, Versorgung auf Kurs (...) vorzubereiten/durchzuführen. Bitte freihalten</p>

Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
UY7		Я готовлюсь к проведению десантного учения с использованием большого количества малых высадочных средств	Ich bereite die Durchführung von Landungsübungen mit einer großen Anzahl von kleinen Landungsfahrzeugen vor
UY8		Я маневрирую, чтобы спустить (принять) десантные высадочные средства	Ich manövriere zum Aussetzen/Einholen von Landungsfahrzeugen
UY9		Я готовлюсь провести (веду) действия с вертолетами над кормой	Ich bin dabei, Hubschrauberflugbetrieb über meinem Heck vorzubereiten/ durchzuführen
UY10		Я проверяю артиллерийские системы*)	Ich überprüfe meine Artilleriewaffensysteme*)

*) Diese Signale werden von Schiffen übermittelt, wenn sie routinemäßig oder aus anderen technischen Gründen ihre Dreh- und Schwenkvorrichtungen der Abschußanlagen von Artilleriewaffen oder Flugkörpern überprüfen.

Сигнал/Signale		Значение сигнала	Bedeutung der Signale
1	2	3	4
UY11		Я проверяю ракетные системы*)	Ich überprüfe meine Flugkörpersysteme*)
UY12(...)		Я готовлюсь провести (провожу) учебные стрельбы (бомбометание) с самолетами по буксируемым мишеням. Прошу не находиться в направлении от меня _____ (Таблица III МСС)	Ich bin dabei, Schießübungen/Bombardierung des Schleppziels durch Luftfahrzeuge vorzubereiten/durchzuführen. Ich bitte, die angezeigte Richtung von mir (...) freizubalten (Ergänzungstafel III des I.S.B.)
ZL1		Я принял и понял ваш сигнал	Ich habe Ihr Signal empfangen und verstanden
ZL2		Поняли ли вы меня? Прошу подтвердить	Haben Sie mich verstanden? Bitte bestätigen

*) Diese Signale werden von Schiffen übermittelt, wenn sie routinemäßig oder aus anderen technischen Gründen ihre Dreh- und Schwenkvorrichtungen der Abschußanlagen von Artilleriewaffen oder Flugkörpern überprüfen.

[TRANSLATION — TRADUCTION]

**AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FEDERAL
REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE
UNION OF SOVIET SOCIALIST REPUBLICS CONCERNING
THE PREVENTION OF INCIDENTS AT SEA BEYOND THE
TERRITORIAL SEA**

The Government of the Federal Republic of Germany and the Government of the Union of Soviet Socialist Republics,

Desiring to ensure the safety of navigation of ships of their respective armed forces and of the flight of their military aircraft beyond the territorial sea,

Desiring, in accordance with the wish expressed in the Treaty of 12 August 1970 between the Federal Republic of Germany and the Union of Soviet Socialist Republics, to contribute to the strengthening of peace and security in Europe and throughout the world,

Acknowledging that dangerous actions prohibited by this Agreement should also not be taken against non-military ships of the Parties,

Guided by the principles and rules of international law,

Have agreed as follows:

Article 1

For the purposes of this Agreement the following definitions shall apply:

1. "Ship" means:

(a) A warship belonging to the armed forces of one of the Parties bearing the external marks distinguishing warships of its nationality, under the command of an officer duly commissioned by the Government and whose name appears in the appropriate service list or an equivalent document, and manned by a crew which is under regular military discipline;

(b) An auxiliary vessel belonging to the armed forces of one of the Parties and authorized to fly the auxiliary vessel flag where such a flag has been established by the Party concerned.

2. "Aircraft" means any military manned aircraft, excluding space craft.

3. "Formation" means an ordered arrangement of two or more ships operating together.

Article 2

The Parties shall take measures to instruct the commanding officers of ships to observe the letter and spirit of the 1972 International Regulations for Preventing Collisions at Sea² (hereinafter referred to as the 1972 Collision Regulations). The Parties recognize that freedom to conduct operations outside territorial waters is

¹ Came into force on 25 November 1988, i.e., one month after the date of signature, in accordance with article 8.

² United Nations, *Treaty Series*, vol. 1050, p. 16.

based on the principles recognized in international law, particularly as set forth in the 1958 Geneva Convention on the High Seas.¹

Article 3

(1) Except when required to maintain course and speed under the 1972 Collision Regulations, ships of the Parties operating in proximity to each other shall in cases remain well clear to avoid risk of collision.

(2) Ships meeting or operating in the vicinity of a formation of the other Party shall, in compliance with the 1972 Collision Regulations, avoid manoeuvring in a manner which would hinder the evolutions of the formation.

(3) With due regard for other traffic at sea, formations of the Parties shall not conduct manoeuvres in areas where internationally recognized traffic separation schemes are in effect.

(4) Ships engaged in surveillance of ships of the other Party shall remain at a distance which avoids the risk of collision and shall also avoid executing manoeuvres which might embarrass or endanger the ships of the other Party. Except when required to maintain course and speed under the 1972 Collision Regulations, a ship engaged in surveillance shall, in the exercise of good seamanship, take positive early action so as not to embarrass or endanger the ships under surveillance.

(5) Ships of the two Parties operating within sight of each other shall, in order to indicate their operations and intentions, use the signals (flag, sound and light) provided for in the 1972 Collision Regulations, the International Code of Signals and the Table of Special Signals annexed to this Agreement. At night or in conditions of reduced visibility, or under such conditions of lighting and at such distances that signal flags are indistinguishable, a flashing light or Very High Frequency Radio Channel 16 (156.8 MHz) should be used.

(6) Ships of the Parties shall not simulate attacks by aiming guns, missile launchers or torpedo tubes or other weapons at ships or aircraft of the other Party; nor launch any object in the direction of passing ships or aircraft of the other Party in such a manner as to be hazardous to those ships or aircraft or to constitute a hazard to navigation or aircraft in flight; nor use searchlights or other powerful illumination devices for the purpose of illuminating the navigation bridges of ships of the other Party.

Such actions shall also not be taken by ships of each Party in respect of non-military ships of the other Party.

(7) When conducting exercises with submerged submarines, supporting ships shall show the appropriate signals prescribed by the International Code of Signals, or in the Table of Special Signals, annexed to this Agreement, to warn other ships of the presence of submarines in the area.

(8) Ships of one Party when approaching ships of the other Party which, in accordance with rule 3 (g) of the 1972 Collision Regulations, are restricted in their ability to manoeuvre, and particularly ships engaged in launching or landing aircraft as well as ships engaged in replenishment under way, shall take appropriate measures not to hinder manoeuvres of such ships and shall remain well clear.

¹ United Nations, *Treaty Series*, vol. 450, p. 11.

Article 4

(1) Commanders of aircraft of the Parties shall exercise the greatest caution and prudence in approaching aircraft and ships of the other Party, in particular ships engaged in launching or landing aircraft, and, in the interest of mutual safety, shall not permit simulated attacks by the simulated use of weapons against aircraft and ships of the other Party, or the performance of aerobatics over ships of the other Party, or the dropping of any objects near them in such a manner as to be hazardous to ships or hinder navigation.

Such actions shall also not be taken by aircraft of each Party in respect of non-military ships of the other Party.

(2) Aircraft of the Parties flying in darkness or under instrument conditions shall, whenever feasible, display navigation lights.

Article 5

The Parties shall take measures to notify the non-military ships of each Party about the provisions of this Agreement directed at securing mutual safety.

Article 6

The Parties shall provide through the established international system of radio broadcasts of information and warnings to mariners, normally not less than five days in advance, notification of actions outside territorial waters which represent a danger to navigation or to aircraft in flight.

Article 7

The Parties shall, without delay, exchange appropriate information concerning instances of collisions, incidents which result in damage, and other incidents at sea between ships and aircraft of the Parties. The Navy of the Federal Republic of Germany shall provide such information through the Naval Attaché or other Military Attaché of the Union of Soviet Socialist Republics in Bonn, and the Navy of the Union of Soviet Socialist Republics shall provide such information through the Naval Attaché or other Military Attaché of the Federal Republic of Germany in Moscow.

Article 8

This Agreement with the Annex thereto shall enter into force one month after its signature. It may be terminated by either Party giving six months' written notice of termination to the other Party.

Article 9

Representatives of the Parties shall meet within one year after the date of the signing of this Agreement to review the implementation of its terms and possible ways of further improving the safety of navigation of their ships and flight of their aircraft. Similar consultations shall be held thereafter annually or at more frequent intervals should one of the Parties deem it desirable.

DONE at Moscow on 25 October 1988 in two originals copies, each in the German and Russian languages, both texts being equally authentic.

For the Government of the Federal Republic
of Germany:

HANS-DIETRICH GENSCHER

RUPERT SCHOLZ

For the Government of the Union of Soviet
Socialist Republics:

E. SHEVARDNADZE

D. YAZOV

ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS CONCERNING THE PREVENTION OF INCIDENTS AT SEA OUTSIDE TERRITORIAL WATERS

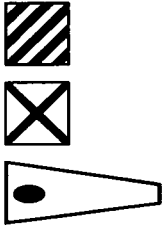
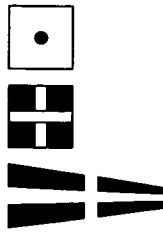
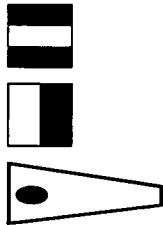
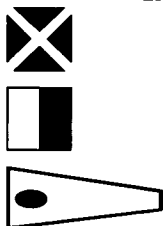
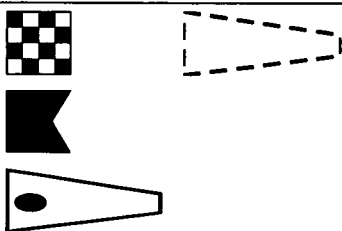




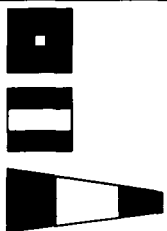
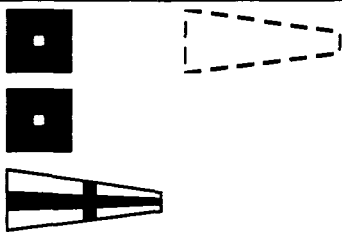
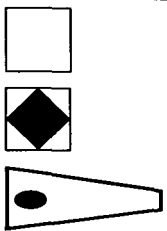
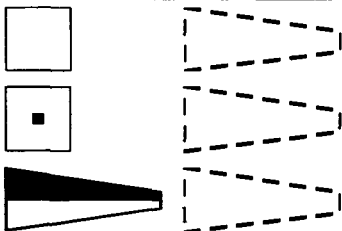
TABLE OF SPECIAL SIGNALS^(*)

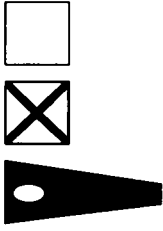
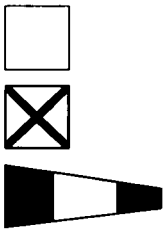
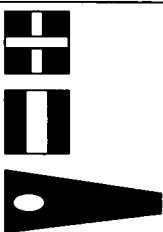
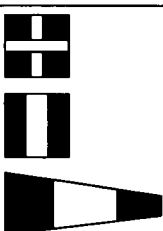
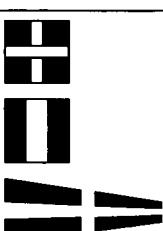
The following signals are to be preceded by code group YV1:

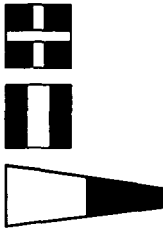
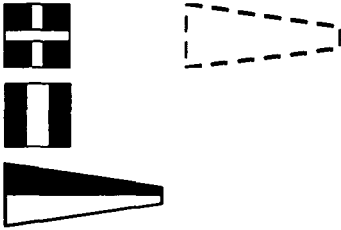
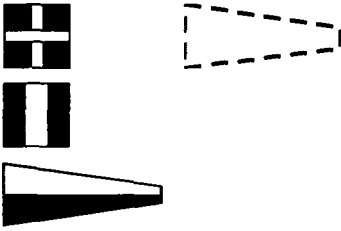
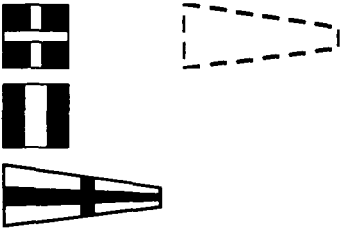
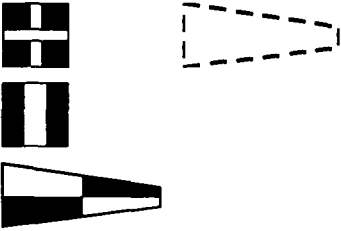
Signal		Meaning of signals
1	2	3
IR1		I am engaged in oceanographic work.
IR2 (...)		I am streaming/towing hydrographic survey equipment . . . metres astern.
IR3		I am recovering hydrographic survey equipment.

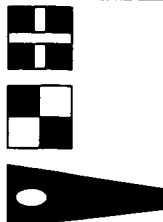
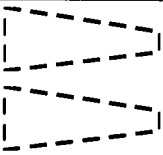
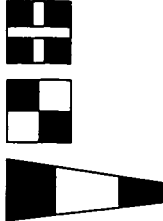
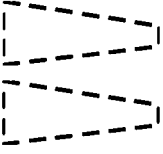
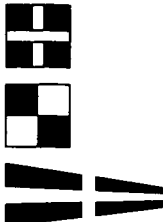

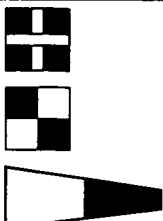

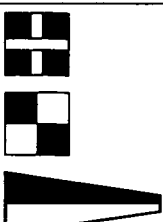

^(*) Both Parties shall issue mutually agreed instructions for the use of the signals of this Table. The representatives of the Parties may by mutual agreement introduce into this Table necessary alterations and additions.

Signal		Meaning of signals
1	2	
IR4		I am conducting salvage operations.
JH1		I am attempting to retract a grounded vessel.
MH1		Request you not cross my course ahead of me.
NB1 (. . .)		I have my unattached hydrographic survey equipment bearing in a direction from me as indicated . . . (Table 3 of ICS)
PJ1		I am unable to alter course to my starboard.

Signal		Meaning of signals
1	2	3
PJ2		I am unable to alter course to my port.
PJ3		Caution, I have a steering casualty.
PP8 (...)		Dangerous operations in progress. Request you keep clear of the direction indicated from me ... (Table 3 of ICS)
QF1		Caution, I have stopped the engines.
QS6 (...)		I am proceeding to anchorage on course ...

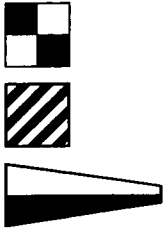
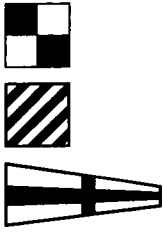
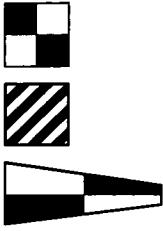
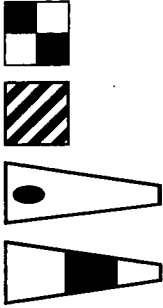
Signal		Meaning of signals
1	2	3
QV2		I am in a fixed multiple leg moor using two or more anchors or buoys for and aft. Request you remain clear.
QV3		I am anchored in deep water with hydrographic survey equipment streamed.
RT2		I intend to pass you on your port side.
RT3		I intend to pass you on your starboard side.
RT4		I will overtake you on your port side.

Signal		Meaning of signals
1	2	3
RT5		I will overtake you on your starboard side.
RT6 (...)		I am manoeuvring (or the formation is manoeuvring). Request you keep clear of the direction indicated from me. . . . (Table 3 of ICS)
RT7 (...)		I shall approach your ship on starboard side to a distance of . . . 100's of metres (yards).
RT8 (...)		I shall approach your ship on port side to a distance of . . . 100's of metre (yards).
RT9 (...)		I shall cross astern at a distance of . . . 100's of metres (yards).

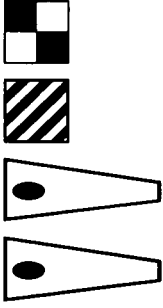
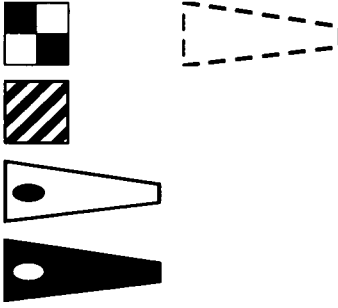
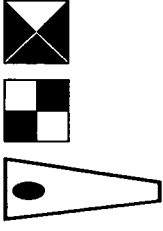
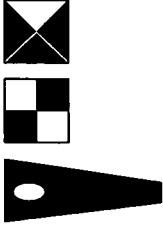
Signal		Meaning of signals
1	2	3
RU2 (...)	 	I am beginning a port turn in approximately ... minutes.
RU3 (...)	 	I am beginning a starboard turn in approximately ... minutes.
RU4	 	The formation is preparing to alter course to port.
RU5	 	The formation is preparing to alter course to starboard.
RU6	 	I am engaged in manoeuvring exercises. It is dangerous to be inside the formation.

Signal		Meaning of signals
1	2	
RU7		I am preparing to submerge.
RU8		A submarine will surface within two miles of me within 30 minutes. Request you remain clear.
SL2		Request your course, speed and passing intention.
TX1		I am engaged in fisheries patrol.
UY1 (...)		I am preparing to launch/recover aircraft on course ...

Signal		Meaning of signals
1	2	3
UY2(...)		I am preparing to conduct missile exercises. Request you keep clear of the direction indicated from me ... (Table 3 of ICS)
UY3(...)		I am preparing to conduct gunnery exercises. Request you keep clear of the direction indicated from me ... (Table 3 of ICS)
UY4		I am preparing to conduct/am conducting operations employing explosive charges.
UY5(...)		I am manoeuvring in preparation for torpedo launching exercises in a direction from me as indicated ... (Table 3 of ICS)
UY6(...)		I am preparing to conduct/am conducting underway replenishment on course. ... Request you remain clear.

Signal		Meaning of signals
1	2	3
UY7		I am preparing to conduct extensive small-boat and ship-to-shore amphibious training operations.
UY8		I am manoeuvring to launch/recover landing craft/boats.
UY9		I am preparing to conduct/am conducting helicopter operations over my stern.
UY10		I am checking gunnery system. (*)

(*) These signals shall be transmitted by ships when they, routinely or for other technical reasons, test their gunnery and rocket rotating mechanisms.

Signal		Meaning of signals
1	2	3
UY11		I am checking rocket systems. (*)
UY12 (...)		I am preparing to conduct/I am conducting/gunnery exercises/bombing/by aircraft of the towed target. Request you keep clear of the direction indicated from me ... (Table 3 of ICS).
ZL1		I have received and understood your signal.
ZL2		Do you understand? Request acknowledgement.

(*) These signals shall be transmitted by ships when they, routinely or for other technical reasons, test their gunnery and rocket rotating mechanisms.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE
FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE
L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES
SUR LA PRÉVENTION DES INCIDENTS EN MER EN DEHORS
DES EAUX TERRITORIALES

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de l'Union des Républiques socialistes soviétiques,

S'efforçant d'assurer la sécurité de la navigation maritime et aérienne pour les navires et aéronefs de leurs forces armées en dehors des eaux territoriales,

S'efforçant, conformément au vœu exprimé dans le Traité du 12 août 1970 entre la République fédérale d'Allemagne et l'Union des Républiques socialistes soviétiques, de contribuer au renforcement de la paix et de la sécurité en Europe et dans le monde,

Reconnaissant que les actions dangereuses interdites par le présent Accord ne doivent pas non plus être menées à l'encontre des bâtiments civils des deux Parties,

Guidés par les règles et principes du droit international,

Sont convenus de ce qui suit :

Article premier

Aux fins du présent Accord,

1. Le terme « bâtiment » désigne :

a) Un navire militaire qui fait partie des forces armées de l'une des Parties et porte les marques extérieures distinctives des navires militaires de sa nationalité, qui est placé sous le commandement d'un officier de marine au service de cette Partie et inscrit sur la liste des officiers ou sur un document équivalent, et dont l'équipage est soumis aux règles de la discipline militaire régulière;

b) Un navire auxiliaire appartenant aux forces armées d'une Partie et ayant le droit d'arborer le pavillon des navires auxiliaires dans les cas prévus par cette partie.

2. Le terme « aéronef » désigne tout appareil militaire volant piloté, à l'exception des engins spatiaux.

3. Le terme « formation » désigne l'arrangement ordonné de deux ou plusieurs navires opérant ensemble.

Article 2

Les deux Parties veillent à ce que les commandants des navires observent l'esprit et la lettre du Règlement international pour prévenir les abordages en mer de 1972² (ci-après dénommé « Règlement de 1972 »). Elles reconnaissent que la liberté de conduire des opérations en dehors des eaux territoriales est fondée sur les prin-

¹ Entré en vigueur le 25 novembre 1988, soit un mois après la date de la signature, conformément à l'article 8.

² Nations Unies, *Recueil des Traités*, vol. 1050, p. 16.

cipes reconnus du droit international tels qu'ils sont notamment énoncés dans la Convention de Genève sur la haute mer du 29 avril 1958¹.

Article 3

1) Les bâtiments des deux Parties qui opèrent à proximité les uns des autres doivent constamment rester à bonne distance afin d'éviter les risques de collision, sauf lorsqu'ils sont tenus de maintenir cap et vitesse selon le Règlement de 1972.

2) Les bâtiments qui rencontrent une formation de l'autre Partie ou opèrent à proximité doivent, conformément au Règlement de 1972, éviter de manœuvrer de manière à gêner l'évolution de cette formation.

3) Compte tenu du trafic des autres navires, les formations des deux Parties n'effectueront pas de manœuvres dans les zones où il existe des dispositifs internationalement reconnus de séparation de trafic.

4) Les bâtiments engagés dans la surveillance des bâtiments de l'autre Partie conserveront une distance permettant d'éviter le risque d'abordage et éviteront les manœuvres qui pourraient mettre en difficulté ou en danger ces bâtiments. Sauf lorsqu'il y a lieu de maintenir cap et vitesse conformément au Règlement de 1972, un bâtiment de surveillance effectuera en temps utile les manœuvres qui conviennent pour ne pas mettre en difficulté ni en danger le bâtiment sous surveillance, comme l'exige l'art de la navigation.

5) Lorsque les bâtiments des deux Parties opèrent à distance visuelle les uns des autres, ils utiliseront pour signaler leurs opérations et leurs intentions les signaux (pavillon, son et lumière) prévus par le Règlement de 1972, le Code international des signaux et la Table des signaux particuliers (annexée au présent Accord). De nuit ou de jour par mauvaise visibilité ou si les conditions d'éclairage ou les distances ne permettent plus de distinguer les signaux par pavillon, ils utiliseront les signaux lumineux à éclats ou le canal 16 VHF (156,8 MHz).

6) Les bâtiments des deux Parties ne simuleront pas d'attaque en pointant des canons, rampes de missiles, tubes lance-torpilles et autres armes en direction des bâtiments et aéronefs de l'autre Partie; ils ne lanceront aucun objet en direction des bâtiments ou aéronefs de l'autre Partie de manière à les mettre en danger ou à gêner la navigation maritime ou aérienne, et ils ne feront pas usage de leurs projecteurs et autres sources lumineuses puissantes pour illuminer les passerelles de navigation des bâtiments de l'autre Partie.

Les bâtiments des deux Parties s'abstiendront des mêmes actions vis-à-vis des navires civils de l'autre Partie.

7) Lors des exercices effectués par des sous-marins en plongée, les bâtiments de soutien montreront, pour avertir les bâtiments de l'autre Partie de la présence de sous-marins dans la zone, les signaux appropriés prévus par le Code international des signaux ou la Table des signaux particuliers (annexée au présent Accord).

8) Les bâtiments d'une Partie, lorsqu'ils s'approchent de bâtiments de l'autre Partie dont la capacité de manœuvre est limitée conformément à l'alinéa g de l'article 3 du Règlement de 1972, notamment à cause du décollage ou de l'atterrissage d'aéronefs ou d'une opération de ravitaillement, prendront les mesures nécessaires pour ne pas gêner les manœuvres et se tenir à bonne distance de ces bâtiments.

¹ Nations Unies, *Recueil des Traités*, vol. 450, p. 11.

Article 4

1) Les commandants d'aéronefs des deux Parties feront preuve de la plus grande prudence et de la plus grande attention dans l'approche des bâtiments et aéronefs de l'autre Partie, notamment les bâtiments d'où décollent et sur lesquels atterrissent des aéronefs. Dans l'intérêt de la sécurité mutuelle, ils ne permettront aucune attaque simulée avec emploi simulé d'armes contre les aéronefs et les bâtiments de l'autre Partie, aucun exercice de voltige au-dessus des bâtiments de l'autre Partie et aucun largage d'objets dans leur voisinage, qui puissent mettre en danger les bâtiments ou la navigation maritime.

Les aéronefs des deux Parties s'abstiendront des mêmes actions vis-à-vis des navires civils de l'autre Partie.

2) Les aéronefs des deux Parties effectuant des vols de nuit ou des vols aux instruments montreront autant que possible leurs feux de navigation.

Article 5

Les deux Parties prendront des mesures pour notifier aux navires civils de chaque Partie les dispositions du présent Accord qui visent à assurer une sécurité mutuelle.

Article 6

Les deux Parties veilleront à ce que les actions prévues en dehors des eaux territoriales et qui représentent un danger pour la navigation maritime ou aérienne soient notifiées en principe au moins cinq jours à l'avance par le système international existant de radiodiffusion des informations et avertissements aux navigateurs.

Article 7

Les deux Parties échangeront sans délai les informations relatives aux abordages et aux incidents ayant entraîné des dégâts, ainsi qu'aux autres incidents en mer survenus entre leurs bâtiments et leurs aéronefs. La marine de la République fédérale d'Allemagne transmettra ces informations par l'intermédiaire de l'Attaché naval ou d'un autre attaché militaire de l'Union des Républiques socialistes soviétiques à Bonn, et la marine de l'Union des Républiques socialistes soviétiques par l'intermédiaire de l'Attaché naval ou d'un autre attaché militaire de la République fédérale d'Allemagne à Moscou.

Article 8

Le présent Accord, avec son annexe, entrera en vigueur un mois après sa signature. Il pourra être dénoncé par chacune des Parties au moyen d'un préavis de six mois adressé par écrit à l'autre Partie.

Article 9

Les représentants des deux Parties se rencontreront dans un délai maximal d'un an après la signature du présent Accord pour examiner son application et les moyens éventuels d'améliorer encore la sécurité de navigation de leurs bâtiments et de leurs aéronefs. Des consultations analogues seront ensuite organisées chaque année ou plus fréquemment si l'une des Parties le juge souhaitable.

FAIT à Moscou le 25 octobre 1988, en deux exemplaires originaux, chacun en langues allemande et russe, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale
d'Allemagne :

HANS-DIETRICH GENSCHER

RUPERT SCHOLZ

Pour le Gouvernement de l'Union des Républiques
socialistes soviétiques :

CHEVARDNADSE

YAZOV

**ANNEXE À L'ACCORD ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE
FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE L'UNION DES
RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES SUR LA PRÉVENTION DES
INCIDENTS EN MER EN DEHORS DES EAUX TERRITORIALES**

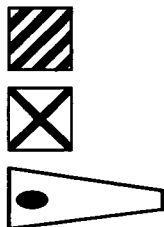
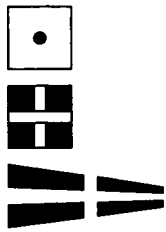
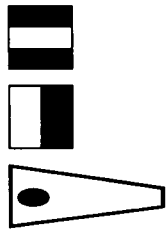
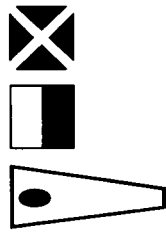
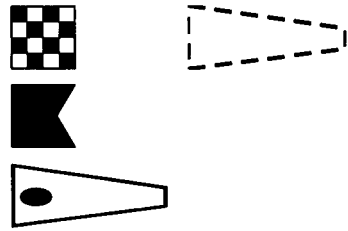
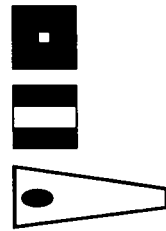


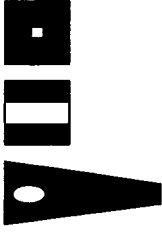
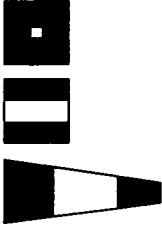
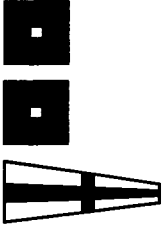
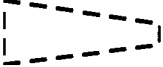
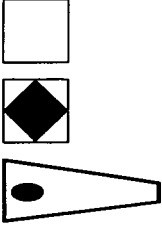
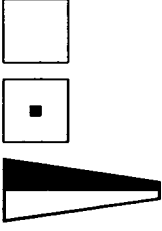
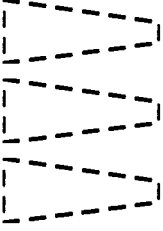
TABLEAU DES SIGNAUX PARTICULIERS*)

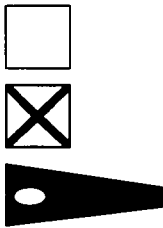
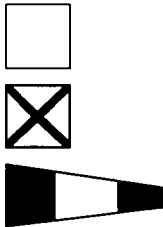

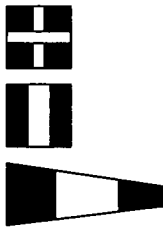

Les signaux ci-après doivent être précédés du groupe de code YV1 :

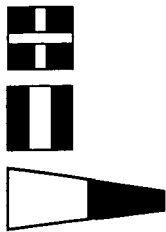
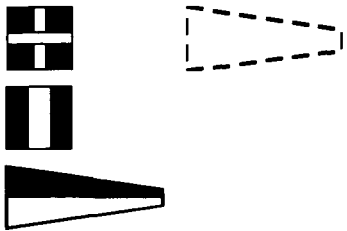
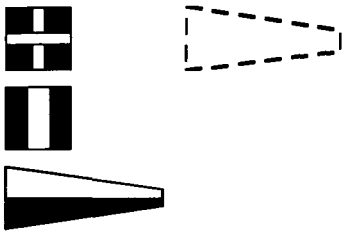
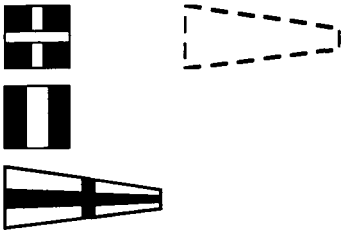
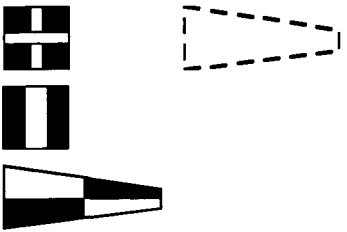
Signal		Signification
1	2	3
IR1		Je suis engagé dans des opérations d'océanographie
IR2 (...)		Je file/remorque un équipement hydrographique à ... mètres sur mon arrière
IR3		Je récupère mon équipement hydrographique

*) Les deux Parties conviendront d'instructions qu'elles diffuseront pour l'utilisation de ce Tableau. Les représentants des Parties pourront convenir d'insérer dans ledit Tableau toutes corrections ou additions nécessaires.

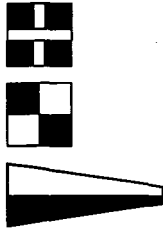
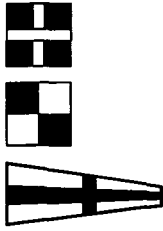
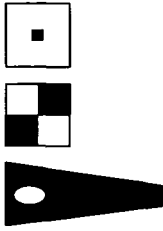
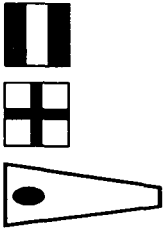
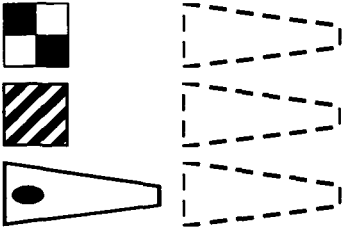
Signal		Signification
1	2	3
IR4		J'exécute des opérations de sauvetage
JH1		J'essaie de déséchouer un bâtiment
MH1		Je vous demande de ne pas passer sur mon avant
NB1 (...)		J'ai un équipement hydrographique non remorqué dans le ... compté à partir de moi (Table 3 du CIS)
PJ1		Je ne peux pas venir sur tribord

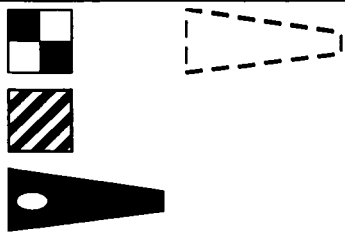
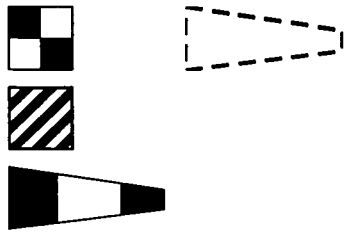
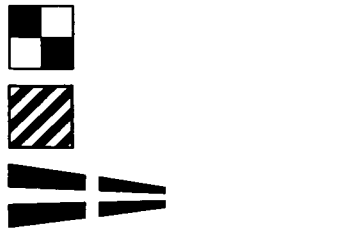
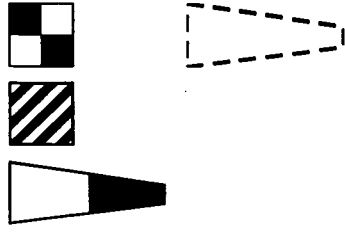
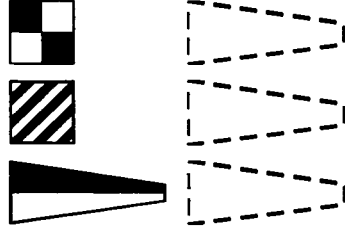
Signal		Signification
1	2	3
PJ2		Je ne peux pas venir sur bâbord
PJ3		Attention, j'ai une avarie de barre
PP8 (...)	 	Opérations dangereuses en cours. Vous demande de ne pas venir dans la direction indiquée comptée à partir de moi . . . (Table 3 du CIS)
QF1		Attention, j'ai stoppé mes machines
QS6 (...)	 	Je vais mouiller au . . .

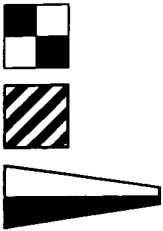
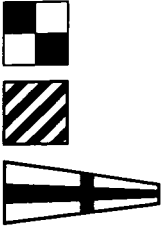
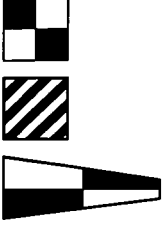
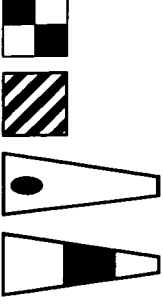
Signal		Signification
1	2	3
QV2		Je suis mouillé sur deux ou plusieurs ancrés et j'utilise deux ou plusieurs ancrés ou bouées sur mon avant et mon arrière. Je vous demande de rester à distance
QV3		Je suis mouillé en eau profonde et j'ai filé un équipement hydrographique
RT2		J'ai l'intention de passer sur bâbord à vous
RT3		J'ai l'intention de passer sur tribord à vous
RT4		Je vais vous dépasser sur bâbord

Signal		Signification
1	2	3
RT5		Je vais vous dépasser sur tribord
RT6 (...)		Je manœuvre (ou la formation manœuvre). Vous demande de ne pas venir dans la direction indiquée comptée à partir de moi ... (Table 3 du CIS)
RT7 (...)		Je vais m'approcher de votre navire sur tribord à une distance de ... centaines de mètres
RT8 (...)		Je vais m'approcher de votre navire sur bâbord à une distance de ... centaines de mètres
RT9 (...)		Je vais passer sur votre arrière à une distance de ... centaines de mètres

Signal		Signification	
1	2	3	
RU2(...)			Je vais faire une abattée sur bâbord dans ... minutes environ
RU3(...)			Je vais faire une abattée sur tribord dans ... minutes environ
RU4			La formation se prépare à venir sur bâbord
RU5			La formation se prépare à venir sur tribord
RU6			Je suis engagé dans des exercices de manœuvre. Il est dangereux de pénétrer dans la formation

Signal		Signification
1	2	3
RU7		Je me prépare à plonger
RU8		Un sous-marin va faire surface dans un rayon de deux milles marins comptés à partir de moi dans les 30 minutes. Je vous demande de rester à distance
SL2		Demande vos route, vitesse et intentions
TX1		Je suis engagé dans une patrouille de surveillance des pêches
UY1 (...)		Je me prépare à lancer/récupérer des aéronefs au ...

Signal		Signification
1	2	3
UY2 (...)		Je me prépare à effectuer des exercices de tir de missiles. Je vous demande de ne pas venir dans la direction indiquée comptée à partir de moi ... (Table 3 du CIS)
UY3 (...)		Je me prépare à effectuer des exercices d'artillerie. Je vous demande de ne pas venir dans la direction indiquée comptée à partir de moi ... (Table 3 du CIS)
UY4		Je me prépare à effectuer/j'effectue des opérations qui comportent l'emploi de charges explosives
UY5 (...)		Je manœuvre en préparation d'exercices de lancement de torpilles dans l'azimut indiqué à partir de moi ... (Table 3 du CIS)
UY6 (...)		Je me prépare à effectuer/j'effectue un ravitaillement en mer au ... Vous demande de rester à distance

Signal		Signification
1	2	3
UY7		Je me prépare à effectuer des opérations importantes d'entraînement amphibie avec de petites embarcations et des opérations navire-terre
UY8		Je manœuvre pour lancer/récupérer des engins/embarcations de débarquement
UY9		Je me prépare à effectuer/j'effectue des opérations d'hélicoptère au-dessus de ma plage arrière
UY10		Je vérifie mes systèmes d'artillerie*)

*) Les deux Parties publieront les directives nécessaires à l'emploi des signaux de cette table. Les représentants des Parties pourront convenir des modifications et compléments requis à cette table.

Signal		Signification
1	2	3
UY11		Je vérifie les lance-roquettes*)
UY12 (...)		Je me prépare à effectuer/j'effectue des exercices d'artillerie/de bombardement par aéronef de la cible remorquée. Vous demande de ne pas venir dans la direction indiquée comptée à partir de moi . . . (Table 3 du CIS)
ZL1		J'ai reçu et compris votre signal
ZL2		Avez-vous compris? Faites l'aperçu

*) Ces signaux sont émis par les bâtiments au moment où, à titre de routine ou pour d'autres raisons techniques, ils vérifient leurs systèmes de dépointage de l'artillerie et des lance-roquettes.

No. 26847

**UNITED NATIONS
(UNITED NATIONS REVOLVING FUND
FOR NATURAL RESOURCES EXPLORATION)
and
BOLIVIA**

**Project Agreement—*Natural Resources Exploration Project*
(with annexes). Signed at La Paz on 30 June 1989**

Authentic texts: English and Spanish.

Registered ex officio on 5 October 1989.

**ORGANISATION DES NATIONS UNIES
(FONDS AUTORENOUVELABLE DES NATIONS UNIES
POUR L'EXPLORATION DES RESSOURCES
NATURELLES)**

**et
BOLIVIE**

Accord relatif à un projet — *Projet d'exploration des ressources naturelles* (avec annexes). Signé à La Paz le 30 juin 1989

Textes authentiques : anglais et espagnol.

Enregistré d'office le 5 octobre 1989.

[TRADUCTION — TRANSLATION]

PROJECT AGREEMENT¹

ACCORD¹ RELATIF
À UN PROJET

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 October 1989, the date on which the Fund dispatched to the Government of Bolivia a notice confirming, on the one hand, the approval referred to in section 11.01 (i), of the amount of expenditures by the United Nations Development Programme Administrator, and, on the other hand, its acceptance of the certificate required by section 11.01 (ii), in accordance with section 11.02.

¹ Entré en vigueur le 5 octobre 1989, date à laquelle le Fonds a notifié au Gouvernement bolivien sa confirmation, d'une part, de l'approbation prévue au paragraphe 11.01 (i) du montant des dépenses par l'administrateur du Programme des Nations Unies pour le développement et, d'autre part, son acceptation du certificat requis au paragraphe 11.01 (ii), conformément au paragraphe 11.02.

No. 26848

**FRANCE
and
EQUATORIAL GUINEA**

**Agreement on technical military cooperation. Signed at
Malabo on 9 March 1985**

**Amendment to article IV (a) of the above-mentioned
Agreement**

Authentic texts: French and Spanish.

The Agreement and certified statement were registered by France on 6 October 1989.

**FRANCE
et
GUINÉE ÉQUATORIALE**

**Accord de coopération militaire technique. Signé à Malabo le
9 mars 1985**

**Modification du paragraphe a de l'article IV de l'Accord
susmentionné**

Textes authentiques : français et espagnol.

*L'Accord et la déclaration certifiée ont été enregistrés par la France le
6 octobre 1989.*

ACCORD¹ DE COOPÉRATION MILITAIRE TECHNIQUE

Le Gouvernement de la République Française et le Gouvernement de la République de Guinée Equatoriale sont convenus des dispositions suivantes :

Article I

a) Le Gouvernement de la République Française met, dans la mesure de ses moyens, à la disposition du Gouvernement de la République Equatoriale les personnels militaires français dont le concours est demandé par le Gouvernement de la République de Guinée Equatoriale pour l'organisation et l'instruction de ses forces armées.

b) Les personnels militaires français mis à la disposition du Gouvernement de la République de Guinée Equatoriale après un accord du Gouvernement de la République de Guinée Equatoriale sont désignés pour une durée fixée conformément à la réglementation française sur les séjours à l'étranger, cette durée pouvant être augmentée ou réduite d'un commun accord entre les Gouvernements. Tout changement d'affectation en cours de séjour est arrêté après consultation des autorités compétentes de la République Française et des autorités compétentes de la République de Guinée Equatoriale. Le Gouvernement de la République de Guinée Equatoriale et le Gouvernement de la République Française peuvent l'un et l'autre, après consultation, prendre l'initiative de la relève d'un assistant militaire technique en cours de séjour.

c) Les personnels militaires français sont affectés à une formation dite « Mission d'Assistance Militaire » qui relève de l'Ambassade de France et qui est placée sous l'autorité d'un Chef de Mission d'Assistance Militaire.

d) Ces personnels reçoivent satisfactions de tous leurs droits à solde et indemnités diverses par l'autorité française. La charge de ces dépenses incombe au Gouvernement Français sauf en ce qui concerne les indemnités pour frais de déplacement résultant de l'exécution du service qui sont à la charge du Gouvernement de la République de Guinée Equatoriale.

Article II

Les personnels militaires français servent dans les Forces Armées Equato-guinéennes avec le grade de la hiérarchie de ces Forces Armées correspondant à celui dont ils sont titulaires dans les Forces Armées Françaises. Ils revêtent l'uniforme équato-guinéen ou la tenue civile suivant les instructions de l'autorité équato-guinéenne.

Ils sont soumis aux règles de la discipline générale en vigueur dans les Forces Armées Equato-guinéennes, sous réserve des dispositions inhérentes au statut qui est le leur dans la réglementation française.

Ils ne peuvent, en aucun cas, prendre part à la préparation et à l'exécution d'opérations de guerre, de maintien ou de rétablissement de l'ordre ou de la légalité.

¹ Entré en vigueur le 22 mars 1988, soit 30 jours après la date de la dernière des notifications (des 15 avril 1985 et 23 février 1988) par lesquelles les Parties contractantes s'étaient informées de l'accomplissement des formalités constitutionnelles requises, conformément à l'article X.

Article III

a) Les appréciations portées par les autorités équato-guinéennes sur la manière de servir des militaires français mis à leur disposition sont adressées au Gouvernement Français.

b) En cas d'indiscipline ou de faute professionnelle, ils n'encourent de la part du Gouvernement équato-guinéen d'autre sanction que la remise motivée à la disposition du Gouvernement Français, assortie s'il y a lieu d'une demande de sanction. Les dispositions du présent alinéa ne font pas obstacle à la mise en jeu par les autorités françaises des procédures disciplinaires prévues par le statut des intéressés. Le Gouvernement Français est tenu de faire connaître aux autorités équato-guinéennes la suite donnée aux dites procédures.

c) Les personnels militaires français en service dans les Forces Armées Equato-guinéennes sont employés par le commandement équato-guinéen, selon les règles traditionnelles de leur arme ou service. Toutes les décisions les concernant sont portées à la connaissance de l'Ambassade de France en République de Guinée Equatoriale; de même toutes dispositions les concernant prises par les autorités françaises sont portées à la connaissance des autorités équato-guinéennes.

d) L'examen des problèmes concernant la situation des personnels militaires français au regard de leur statut peut faire l'objet de missions des autorités françaises. Les conditions dans lesquelles s'accomplissent ces missions sont fixées par entente entre les deux Gouvernements.

Article IV

a) Le Gouvernement de la République de Guinée Equatoriale prend à sa charge la répartition¹ des dommages causés par les personnels militaires français dans l'exercice et à l'occasion de l'exercice de leurs fonctions. En cas d'action judiciaire intentée à l'occasion de tels dommages, le Gouvernement de la République de Guinée Equatoriale se substitue dans l'instance aux personnels militaires français mis en cause.

b) Au cas où le dommage résulterait d'une faute personnelle, le Gouvernement de la République de Guinée Equatoriale pourra en demander réparation au Gouvernement de la République Française.

c) En cas de dommage subi dans le service ou à l'occasion du service par des militaires français hormis le cas de faute personnelle, le Gouvernement de la République de Guinée Equatoriale versera des indemnités équitables. Les demandes d'indemnité seront transmises au Gouvernement de la République de Guinée Equatoriale à la diligence du Gouvernement de la République Française.

Article V

a) Le Gouvernement de la République de Guinée Equatoriale fournit gratuitement aux personnels militaires français mis à sa disposition les logements meublés qui leur sont nécessaires pour eux-mêmes et pour leur famille. Ces logements doivent correspondre à l'indice de rémunération des personnels.

b) Le Gouvernement de la République de Guinée Equatoriale assure à ces personnels et à leur famille les soins médicaux et hospitaliers dont ils pourraient avoir besoin, identiques à ceux qui sont accordés à ses propres personnels militaires.

¹ Doit se lire « réparation » (voir page 249).

c) Les personnels visés par le présent accord peuvent importer en franchise leurs effets personnels d'usage courant; ils peuvent importer ou acquérir sous le régime de l'admission temporaire du mobilier et un véhicule privé à leur usage personnel. Ils peuvent les réexporter dans les mêmes conditions à leur départ définitif.

d) Ces personnels jouissent du droit de transférer librement sur la France le montant des économies réalisées sur les rémunérations et indemnités afférentes à leur emploi et lors de leur rapatriement définitif, le produit de la vente éventuelle en République de Guinée Equatoriale de leur véhicule, biens mobiliers et effets personnels après acquittement des droits de douane y afférent.

Article VI

Dans l'exercice de leur fonction, les personnels militaires français mis à la disposition du Gouvernement de la République de Guinée Equatoriale reçoivent de ce Gouvernement l'aide et la protection qu'il accorde aux personnels de ses propres Forces Armées.

Article VII

a) Les juridictions équato-guinéennes sont compétentes pour connaître les infractions commises par les personnels militaires français placés sous le commandement équato-guinéen.

Cependant, en cas d'infraction aux lois équato-guinéennes commises par les militaires français dans le service ou à l'occasion du service, les auteurs desdites infractions sont remis immédiatement à l'Ambassade de France en République de Guinée Equatoriale qui procède à leur rapatriement en France où seront engagées à leur encontre toutes poursuites utiles.

Le Gouvernement de la République Française est tenu d'informer le Gouvernement de la République de Guinée Equatoriale des suites judiciaires données à l'affaire.

b) En cas d'infraction aux lois équato-guinéennes passibles d'une peine d'emprisonnement ou d'une peine plus grave commise en dehors du service par les personnels militaires français et les membres de leur famille, les auteurs déferés devant une juridiction équato-guinéenne et dont la détention est jugée nécessaire, sont assignés à résidence dans un lieu fixé d'un commun accord entre les autorités françaises et les autorités équato-guinéennes en vue de leur comparution devant les autorités judiciaires équato-guinéennes compétentes.

c) Les personnels militaires français ou les membres de leur famille condamnés à des peines d'emprisonnement par les juridictions équato-guinéennes sont remis à l'Ambassade de France aux fins de rapatriement et purgeront leur peine dans les locaux pénitentiaires français. Le Gouvernement Français est tenu d'informer le Gouvernement de la République de Guinée Equatoriale des lieux et conditions d'exécution des peines.

d) Sont décidées selon la législation française sur l'avis du parquet établi près la juridiction équato-guinéenne qui a prononcé la condamnation, les commutations, réductions et remises gracieuses, libérations conditionnelles et autres modalités d'exécution des peines. Les décisions sont notifiées par le Gouvernement Français au parquet établi près la juridiction équato-guinéenne ayant prononcé la condamnation.

Article VIII

a) Le Gouvernement de la République Française assure dans la limite de ses moyens la formation et le perfectionnement des cadres des Forces Armées équato-

guinéennes dans les écoles militaires et prend à sa charge les frais résultant du transport de Guinée Equatoriale en France et retour, de l'instruction des stagiaires, d'une partie des frais d'entretien (logement et alimentation en milieu militaire, cotisation de sécurité sociale), à l'exception des dépenses de solde et des frais d'entretien non pris en charge par la France (habillement, alimentation hors milieu militaire), ces dernières dépenses restant à la charge du Gouvernement équato-guinéen.

b) Le Gouvernement de la République Française assure aux stagiaires équato-guinéens les soins médicaux et hospitaliers au même titre et dans les mêmes conditions qu'aux membres des Forces Armées Françaises.

c) Les stagiaires équato-guinéens en France sont justiciables des dispositions analogues à celles prévues aux articles IV, VII et aux paragraphes c et d de l'article V pour les assistants militaires techniques en service en République de Guinée Equatoriale.

Article IX

Le Gouvernement de la République de Guinée Equatoriale peut faire appel en tant que de besoin et dans des conditions définies d'un commun accord au Gouvernement de la République Française pour l'entretien et la fourniture à titre gratuit ou onéreux de matériels et d'équipements militaires. En cas de fourniture à titre gratuit le Gouvernement de la République de Guinée Equatoriale s'engage à ne pas réexporter les matériels mis à sa disposition.

Dans des conditions établies d'un commun accord et dans la limite de ses possibilités la République Française pourra contribuer au soutien logistique des forces armées de la République de Guinée Equatoriale.

Article X

Le présent accord est conclu pour une durée de deux ans. Il est renouvelable par tacite reconduction pour de nouvelles périodes de deux ans. Il peut être dénoncé à tout moment par l'une ou l'autre des Parties contractantes. Cette dénonciation prendra effet trois ans après sa notification par voie diplomatique à l'autre Partie. Chacune des deux Parties contractantes notifiera à l'autre les formalités constitutionnelles requises sur son territoire pour l'entrée en vigueur du présent accord. Celui-ci entrera en vigueur trente jours après la date de la dernière des notifications.

FAIT à Malabo le neuf mars mil neuf cent quatre-vingt-cinq, en double exemplaire, chacun en langue française et en langue espagnole, les deux textes faisant également foi.

Pour le Gouvernement
de la République Française :

[Signé]

PIERRE CORNEE
Ambassadeur
de la République Française
en République de Guinée Equatoriale

Pour le Gouvernement
de la République
de Guinée Equatoriale :

[Signé]

MARCELINO NGUEMA ONGUENE
Ministre d'Etat
chargé des Affaires Extérieures
et de la Coopération

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO DE COOPERACIÓN TÉCNICA MILITAR

El Gobierno de la República de Guinea Ecuatorial y el Gobierno de la República Francesa han estipulado las disposiciones siguientes:

Artículo I

A) El Gobierno de la República Francesa pone a disposición, en la medida de sus medios, del Gobierno de la República de Guinea Ecuatorial, el personal militar francés cuya ayuda fue solicitada por el Gobierno de la República de Guinea Ecuatorial para la organización y la instrucción de sus Fuerzas Armadas.

B) El personal militar francés puesto a disposición del Gobierno de la República de Guinea Ecuatorial tras acuerdo del Gobierno de la República de Guinea Ecuatorial es designado durante un período fijado de acuerdo con la reglamentación francesa sobre las permanencias en el exterior, duración que puede ser aumentada o reducida de común acuerdo entre los Gobiernos. Todo cambio de asignación durante su estancia se efectuará tras consultar con las autoridades competentes de la República Francesa y las autoridades competentes de la República de Guinea Ecuatorial. El Gobierno de la República de Guinea Ecuatorial y el Gobierno de la República Francesa pueden, tanto el uno como el otro, tras consulta, tomar la iniciativa de relevar a un asistente militar técnico durante la estancia.

C) El personal militar francés se destina a una formación llamada “Misión de Asistencia Militar” que incumbe a la Embajada de Francia y que está bajo la autoridad de un Jefe de Misión de Asistencia Militar.

D) Este personal recibe satisfacción de todos sus derechos a paga y diversas indemnizaciones por la autoridad francesa. El cargo de dichos gastos incumbe al Gobierno Francés excepto en lo que se refiere a las indemnizaciones por gastos de desplazamiento resultantes de la ejecución del servicio que corren por cuenta del Gobierno de la República de Guinea Ecuatorial.

Artículo II

El personal militar francés sirve en las Fuerzas Armadas Ecuatoguineanas con el grado de la jerarquía de dichas Fuerzas Armadas correspondientes al que poseen en las Fuerzas Armadas Francesas. Viste el uniforme ecuatoguineano militar o traje civil según las instrucciones de la autoridad ecuatoguineana.

Está sometido las normas de la disciplina general vigentes en las Fuerzas Armadas Ecuatoguineanas, a reserva de las disposiciones inherentes al estatuto que le corresponde en la reglamentación francesa.

No podrá en ningún caso tomar parte en la preparación y la ejecución de operaciones de guerra, en mantenimiento o restablecimiento de la orden o de la legalidad.

Artículo III

A) Las apreciaciones hechas por las autoridades ecuatoguineanas sobre la manera de servir de los militares franceses puestos a su disposición se envían al Gobierno Francés.

B) En caso de indisciplina o falta profesional, sólo incurren por parte del Gobierno Ecuatoguineano en la sanción consistente en reintegrarlos a disposición del Gobierno Francés, con la solicitud eventual de una sanción. Las disposiciones del presente párrafo no traban la aplicación por las autoridades francesas de los procesos disciplinarios previstos por el estatuto de los interesados. El Gobierno Francés comunicará a las autoridades ecuatoguineanas el resultado del desarrollo de tales procesos.

C) El personal militar francés en servicio en las Fuerzas Armadas Ecuatoguineanas se empleará por el mando ecuatoguineano según las normas tradicionales de su arma o servicio. Todas las decisiones que le incumban serán comunicadas a la Embajada de Francia en la República de Guinea Ecuatorial; así mismo, todas las disposiciones que le incumban tomadas por las autoridades francesas serán comunicadas a las autoridades ecuatoguineanas.

D) El examen de los problemas relativos a la situación del personal militar francés con respecto a su estatuto puede ser objeto de misiones por parte de las autoridades francesas. Las condiciones en que se cumplan tales misiones se estipularán de común acuerdo entre ambos Gobiernos.

Artículo IV

A) El Gobierno de la República de Guinea Ecuatorial se hace cargo de la [reparación]¹ de los perjuicios causados por el personal militar francés en el ejercicio y con ocasión del ejercicio de sus funciones.

En caso de acción judicial iniciada con ocasión de tales daños, el Gobierno de la República de Guinea Ecuatorial sustituye en la instancia al personal militar francés implicado.

B) En caso de que el daño resulte una falta personal, el Gobierno de la República de Guinea Ecuatorial podrá solicitar reparo del mismo al Gobierno de la República Francesa.

C) En caso de daño sufrido en el servicio o con ocasión del servicio por los militares franceses, aparte del caso de falta personal, el Gobierno de la República de Guinea Ecuatorial pagará indemnizaciones equitativas. Las solicitudes de indemnizaciones se transmitirán al Gobierno de la República de Guinea Ecuatorial a diligencia del Gobierno de la República Francesa.

Artículo V

A) El Gobierno de la República de Guinea Ecuatorial proporciona gratis al personal militar francés puesto a su disposición las viviendas amuebladas que sean necesarias para él y para su familia. Estas viviendas deben corresponder al índice de retribución del personal.

¹ The word "reparación" was substituted for the word "distribución" which was an error (see page 249 of this volume) — Le mot «reparación» a remplacé le mot «distribución», qui apparaissait à la suite d'une erreur (voir page 249 du présent volume).

B) El Gobierno de la República de Guinea Ecuatorial proporciona a este personal y a su familia la asistencia médica y hospitalaria que pudieren necesitar, idéntica a la que proporciona a sus propios militares.

C) El personal a que se refiere el presente Acuerdo puede importar en franquicia sus efectos personales de uso corriente; también puede importar o adquirir bajo el régimen de admisión temporal el mobiliario y un vehículo privado para uso personal. Puede reexportarlos en las mismas condiciones cuando regrese definitivamente.

D) Este personal goza del derecho de transferir libremente a Francia el importe de sus economías realizadas sobre las retribuciones e indemnizaciones correspondientes a su empleo y en el momento de su repatriación definitiva, el producto de la venta eventual en la República de Guinea Ecuatorial de sus vehículos, bienes mobiliarios y efectos personales tras pagar los derechos de aduana correspondientes.

Artículo VI

En el ejercicio de su función, el personal militar francés puesto a disposición del Gobierno de la República de Guinea Ecuatorial recibe de este Gobierno la ayuda y la protección que el mismo proporciona al personal de sus propias Fuerzas Armadas.

Artículo VII

A) Las jurisdicciones ecuatoguineanas son competentes para conocer las infracciones cometidas por el personal militar francés bajo el mando ecuatoguineano.

Sin embargo, en caso de infracción a las leyes ecuatoguineanas cometidas por los militares franceses en el servicio o con ocasión del servicio, los autores de dichas infracciones serán entregados inmediatamente a la Embajada de Francia en la República de Guinea Ecuatorial que procede a su repatriación a Francia donde quedarán sometidos a todas las diligencias útiles contra ellos.

El Gobierno de la República Francesa está obligado a informar al Gobierno de la República de Guinea Ecuatorial sobre el resultado del desarrollo judicial que involucra tal caso.

B) En caso de infracción a las leyes ecuatoguineanas sujeta a una pena de reclusión o una pena más grave, cometida fuera del servicio por el personal militar francés y los miembros de su familia, los autores deferidos a una jurisdicción ecuatoguineana y cuya detención se considere necesaria se le fijará residencia en un lugar determinado de común acuerdo entre las autoridades francesas y las autoridades ecuatoguineanas para su comparecencia ante las autoridades judiciales ecuatoguineanas competentes.

C) El personal militar francés o los miembros de su familia condenados a pena de prisión por la jurisdicciones ecuatoguineanas se entregará a la Embajada de Francia a efectos de su repatriación y purgará su pena en los locales penitenciarios franceses. El Gobierno Francés está obligado a informar al Gobierno de la República de Guinea Ecuatorial sobre los lugares y las condiciones de ejecución de tales penas.

D) Las conmutaciones, reducciones e indultos, liberaciones condicionales y demás modalidades de ejecución de las penas serán decididas conforme a la legislación francesa previo informe de la Fiscalía establecida en la jurisdicción ecuatoguineana que pronunció la pena. Las decisiones se comunicarán por el Gobierno Francés a la Fiscalía de la jurisdicción ecuatoguineana que pronunció la condena.

Artículo VIII

A) El Gobierno de la República Francesa se encarga dentro del límite de sus medios, de la formación y el perfeccionamiento de los cuadros de las Fuerzas Armadas Ecuatoguineanas en las escuelas militares y se hace cargo de los gastos resultantes del transporte desde Guinea Ecuatorial a Francia y regreso, de la instrucción de los cursillistas, de una parte de los gastos de manutención (vivienda y alimentación en medio militar, cotizaciones a la seguridad social), con excepción de los gastos de paga y gastos de manutención no soportados por Francia (vestidos, alimentación fuera del medio militar), gastos estos últimos que corren por cuenta del Gobierno Ecuatoguineano.

B) El Gobierno de la República Francesa proporcionará a los cursillistas ecuatoguineanos la asistencia médica y hospitalaria en el mismo concepto y en las mismas condiciones que a los miembros de las Fuerzas Armadas francesas.

C) Los cursillistas ecuatoguineanos en Francia están sometidos a las disposiciones análogas a las previstas en los artículos IV, VII y a los párrafos C y D del artículo V en lo que se refiere a los asistentes militares técnicos en servicio en la República de Guinea Ecuatorial.

Artículo IX

El Gobierno de la República de Guinea Ecuatorial puede recurrir en caso de necesidad y en condiciones definas de común acuerdo, al Gobierno de la República Francesa para el mantenimiento y el suministro gratuita u honorosamente de materiales y equipos militares. En caso de suministro gratuitamente, el Gobierno de la República de Guinea Ecuatorial se compromete a no reexportar los materiales puestos a su disposición.

En condiciones que se establezcan de común acuerdo y dentro del límite de sus posibilidades la República Francesa podrá contribuir al apoyo logístico de las Fuerzas Armadas de la República de Guinea Ecuatorial.

Artículo X

El presente acuerdo se establece para un período de dos años. Será renovable por tácita reconducción por nuevos períodos de dos años.

Puede ser denunciado en cualquier momento por una de las dos Partes contratantes. Esta denuncia surtirá efecto tres meses después de su notificación por vía diplomática a la otra Parte.

Cada una de ambas Partes contratantes informará a la otra sobre los trámites constitucionales requeridos en su territorio para la entrada en vigencia del presente acuerdo. Este entrará en vigencia días después de la fecha de la última de las notificaciones.

HECHO en Malabo a 9 de marzo del año milnovecientos ochenta y cinco, en dos ejemplares, cada uno en lengua francesa y en lengua española, siendo ambos textos igualmente fehacientes.

Por el Gobierno
de la República
de Guinea Ecuatorial:

[*Signed — Signé*]

MARCELINO NGUEMA ONGUENE
Ministro de Estado
Encargado de Asuntos Exteriores
y Cooperación

Por el Gobierno
de la República Francesa:

[*Signed — Signé*]

PIERRE CORNEE
Embajador
de la República Francesa
en la República de Guinea Ecuatorial

[TRANSLATION — TRADUCTION]

AGREEMENT¹ ON TECHNICAL MILITARY COOPERATION

The Government of the French Republic and the Government of the Republic of Equatorial Guinea have agreed as follows:

Article I

(a) The Government of the French Republic shall, in so far as its circumstances permit, make available to the Government of the Republic of Equatorial Guinea the French military personnel whose cooperation is requested by the Government of the Republic of Equatorial Guinea for the organization and training of its armed forces.

(b) The French military personnel made available to the Government of the Republic of Equatorial Guinea upon the agreement of the Government of the Republic of Equatorial Guinea shall be appointed for a fixed period in accordance with French regulations governing service abroad; the period may be extended or reduced by agreement between the two Governments. Any change in duty station during the tour of duty shall be decided upon after consultation between the competent authorities of the French Republic and the competent authorities of the Republic of Equatorial Guinea. Either the Government of the Republic of Equatorial Guinea or the Government of the French Republic may, after consultation, take the initiative of recalling a military technical assistant during the tour of duty.

(c) The French military personnel shall be assigned to a unit known as the "Military Assistance Mission" responsible to the Embassy of France and under the authority of a chief of the Military Assistance Mission.

(d) Such personnel shall receive all sums to which they are entitled, in terms of pay and miscellaneous allowances, from the French authority. The French Government shall bear all such expenses, save in respect of expenses for travel arising from the performance of duty, which shall be borne by the Government of the Republic of Equatorial Guinea.

Article II

French military personnel serving in the armed forces of Equatorial Guinea shall have the rank in those armed forces corresponding to the one they hold in the French armed forces. They shall wear either the uniform of Equatorial Guinea or civilian clothes, in accordance with the instructions of the authority of Equatorial Guinea.

They shall be governed by the rules of general discipline in effect in the armed forces of Equatorial Guinea, subject to the provisions concerning their status under French regulations.

Under no circumstances may they participate in the preparation or conduct of military operations, or in the maintenance or restoration of law and order.

¹ Came into force on 22 March 1988, i.e., 30 days after the date of the last of the notifications (of 15 April 1985 and 23 February 1988) by which the Contracting Parties had informed each other of the completion of the required constitutional formalities, in accordance with article X.

Article III

(a) Performance evaluations by the authorities of Equatorial Guinea of the French military personnel made available to them shall be sent to the French Government.

(b) In the event of breaches of discipline or professional misconduct, such personnel may not incur any penalty on the part of the Government of Equatorial Guinea other than their return, on stated grounds, to the French Government, accompanied, where necessary, by a request for the application of penalties. The provisions of this paragraph shall not prevent the French authorities from instituting the disciplinary proceedings provided for in the statutes governing the personnel concerned. The French Government shall be required to inform the authorities of Equatorial Guinea of the action taken in pursuance of such proceedings.

(c) French military personnel seconded to the armed forces of Equatorial Guinea shall serve under the military command of Equatorial Guinea in accordance with the traditional rules of their branch or service. All decisions concerning them shall be notified to the Embassy of France in Equatorial Guinea, and all arrangements made concerning them by the French authorities shall be brought to the notice of the authorities of Equatorial Guinea.

(d) Missions may be undertaken by the French authorities to study problems involving the situation of French military personnel in relation to their status. The conditions under which such missions are carried out shall be established by agreement between the two Governments.

Article IV

(a) The Government of the Republic of Equatorial Guinea shall be liable for compensation for damage caused by French military personnel in the performance of and in connection with their duties. In the event of judicial proceedings instituted in connection with such damage, the Government of the Republic of Equatorial Guinea shall take the place in court of the French military personnel implicated in the proceedings.

(b) In the case of damage resulting from personal fault, the Government of the Republic of Equatorial Guinea may seek compensation from the Government of the French Republic.

(c) In the case of injury to French military personnel in service or in connection with service save as a result of personal fault, the Government of the Republic of Equatorial Guinea shall pay equitable compensation. Requests for compensation shall be transmitted to the Government of the Republic of Equatorial Guinea through the Government of the French Republic.

Article V

(a) The Government of the Republic of Equatorial Guinea shall provide the French military personnel placed at its disposal, with such furnished accommodation as they may need for themselves and their families free of charge. Such accommodation shall be commensurate with the remuneration index of the personnel concerned.

(b) The Government of the Republic of Equatorial Guinea shall provide these personnel and their families with such medical and hospital care as they may need in the same way as it provides such care for its own military personnel.

(c) The personnel covered by this Agreement may import free of duty personal effects for their everyday use; they may also import or acquire, under the regulations applicable to temporary entry, furniture and one private vehicle for their personal use. They may re-export them under the same conditions upon their final departure.

(d) Such personnel shall be entitled to transfer freely to France the amount saved out of their remuneration and allowances pertaining to their employment and, upon final repatriation, the proceeds of any sale in the Republic of Equatorial Guinea of their vehicle, furniture and personal effects after payment of the corresponding customs duties.

Article VI

In the performance of their duties, French military personnel made available to the Government of the Republic of Equatorial Guinea shall receive from that Government the assistance and protection which it accords to the personnel of its own armed forces.

Article VII

(a) The courts of Equatorial Guinea shall have competence to try offences committed by French military personnel serving under the military command of Equatorial Guinea.

However, in the case of offences under the law of Equatorial Guinea committed by French military personnel while on duty or in connection with their duties, the offenders shall be handed over immediately to the Embassy of France in the Republic of Equatorial Guinea for repatriation to France, where all necessary proceedings shall be instituted against them.

The Government of the French Republic shall be required to inform the Government of the Republic of Equatorial Guinea of the judicial proceedings instituted in such cases.

(b) In the case of an offence under the law of Equatorial Guinea punishable by imprisonment or by a more severe penalty, committed by off duty French military personnel or by members of their families, the persons brought before the courts of Equatorial Guinea and whom it is deemed necessary to detain shall be placed under house arrest at a place determined by agreement between the French authorities and the authorities of Equatorial Guinea, with a view to ensuring their appearance before the competent judicial authorities of Equatorial Guinea.

(c) French military personnel or members of their families who are sentenced to a term of imprisonment by a court of Equatorial Guinea shall be handed over to the Embassy of France for repatriation and shall serve their sentences in French penal institutions. The French Government shall be required to inform the Government of the Republic of Equatorial Guinea of the place where and the conditions under which the sentences are served.

(d) Any commutations, reductions, pardons, conditional releases and other procedures connected with the administration of penalties shall be determined in accordance with French legislation, on the advice of the prosecution officers attached to the court in Equatorial Guinea which pronounced sentence. The French Government shall notify such decisions to the prosecution officers attached to the court in Equatorial Guinea which pronounced sentence.

Article VIII

(a) The Government of the French Republic shall, to the extent of its ability, provide training and refresher courses in military schools for officers of the armed forces of Equatorial Guinea. It shall bear the costs of round-trip travel between Equatorial Guinea and France, of training and a portion of the trainees' living expenses (food and lodging in a military establishment, social security contributions). Pay and living expenses not borne by France (clothing, food outside of military establishments) shall be borne by the Government of Equatorial Guinea.

(b) The Government of the French Republic shall provide medical and hospital care for trainees from Equatorial Guinea to the same extent and under the same conditions as for members of the French armed forces.

(c) Trainees from Equatorial Guinea in France shall be subject to provisions similar to those contained in articles IV, VII and paragraphs (c) and (d) of article V, concerning technical military assistants serving in the Republic of Equatorial Guinea.

Article IX

The Government of the Republic of Equatorial Guinea may, where necessary and under conditions laid down by mutual agreement, apply to the Government of the French Republic for the maintenance and provision of military *matériel* and equipment, either against payment or free of charge. If they are provided free of charge, the Government of the Republic of Equatorial Guinea undertakes not to re-export the items made available to it.

The French Republic may, under conditions laid down by mutual agreement and to the extent of its ability, provide logistical support for the armed forces of the Republic of Equatorial Guinea.

Article X

This Agreement is concluded for a period of two years and shall be automatically renewable for further two-year periods. It may be denounced at any time by either Contracting Party. Such denunciation shall take effect three months after it is notified, through the diplomatic channel, to the other Party. Each of the two Contracting Parties shall notify the other of the completion of the constitutional formalities required in its territory for the entry into force of this Agreement. The latter shall enter into force 30 days after the date of the later of these notifications.

DONE at Malabo, on 9 March 1985, in two copies, each in the French and Spanish languages, both texts being equally authentic.

For the Government
of the French Republic:

[Signed]

PIERRE CORNEE
Ambassador
of the French Republic
in the Republic of Equatorial Guinea

For the Government
of the Republic
of Equatorial Guinea:

[Signed]

MARCELINO NGUEMA ONGUENE
Minister of State
for Foreign Affairs and Cooperation

AMENDMENT TO ARTICLE IV
“a” OF THE AGREEMENT ON
TECHNICAL MILITARY CO-
OPERATION OF 9 MARCH 1985
BETWEEN THE GOVERN-
MENT OF THE FRENCH RE-
PUBLIC AND THE GOVERN-
MENT OF THE REPUBLIC OF
EQUATORIAL GUINEA¹

MODIFICATION DU PARAGRA-
PHE « a » DE L'ARTICLE IV
DE L'ACCORD DE COOPÉRA-
TION MILITAIRE TECHNI-
QUE DU 9 MARS 1985 ENTRE
LE GOUVERNEMENT DE LA
RÉPUBLIQUE FRANÇAISE
ET LE GOUVERNEMENT DE
LA RÉPUBLIQUE DE GUINÉE
ÉQUATORIALE¹

By an agreement in the form of an exchange of letters dated at Malabo on 23 December 1988 and 2 March 1989, which came into force on 2 March 1989, the date of receipt of the letter in reply, in accordance with the provisions of the said letters, it was agreed to amend article IV (a) of the above-mentioned Agreement. The beginning of paragraph a should read as follows:

Aux termes d'un accord conclu sous forme d'échange de lettres en date à Malabo des 23 décembre 1988 et 2 mars 1989, lequel est entré en vigueur le 2 mars 1989, date de réception de la lettre de réponse, conformément aux dispositions desdites lettres, il a été convenu de modifier le paragraphe a de l'article IV de l'Accord susmentionné. Le début du paragraphe a doit se lire comme suit :

[TRANSLATION — TRADUCTION]

« Le Gouvernement de la République de Guinée Equatoriale prend à sa charge la *réparation* des dommages causés . . . » instead of « prend à sa charge la *répartition* »; likewise, the Spanish text should read « El Gobierno de la República de Guinea Ecuatorial se hace cargo de la *reparación* de los perjuicios causados . . . » instead of « se hace cargo de la *distribución* . . . ».

« Le Gouvernement de la République de Guinée Equatoriale prend à sa charge la *réparation* des dommages causés . . . » et non pas « prend à sa charge la *répartition* »; il en est de même dans la version espagnole qui devrait se lire « El Gobierno de la República de Guinea Ecuatorial se hace cargo de la *reparación* de los perjuicios causados . . . » et non pas « se hace cargo de la *distribución* . . . ».

Certified statement was registered by France on 6 October 1989.

La déclaration certifiée a été enregistrée par la France le 6 octobre 1989.

¹ See p. 235 of this volume.

¹ Voir p. 235 du présent volume.

No. 26849

**FRANCE
and
NEW ZEALAND**

Exchanges of letters constituting an agreement relating to the settlement of the problems arising from the “Rainbow Warrior” affair. Paris, 9 July 1986

Authentic texts: French and English.

Registered by France and New Zealand on 6 October 1989.

**FRANCE
et
NOUVELLE-ZÉLANDE**

**Échange de lettres constituant un accord relatif au règlement des problèmes nés de l'incident du « Rainbow Warrior ».
Paris, 9 juillet 1986**

Textes authentiques : français et anglais.

Enregistrés par la France et par la Nouvelle-Zélande le 6 octobre 1989.

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT NÉO-ZÉLANDAIS RELATIF AU RÈGLEMENT DES PROBLÈMES NÉS DE L'INCIDENT DU « RAINBOW WARRIOR »

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF NEW ZEALAND RELATING TO THE SETTLEMENT OF THE PROBLEMS ARISING FROM THE "RAINBOW WARRIOR" AFFAIR

I a

LE PREMIER MINISTRE

Paris, le 9 juillet 1986

Monsieur l'Ambassadeur :

Soucieux de maintenir les relations étroites et amicales existant traditionnellement entre la France et la Nouvelle-Zélande, nos deux Gouvernements sont, le 19 juin 1986, convenus de soumettre tous les problèmes nés entre eux de l'incident du « Rainbow Warrior » au Secrétaire général des Nations Unies en vue d'un règlement obligatoire. A la lumière de ce règlement rendu public le 7 juillet 1986, j'ai l'honneur de vous proposer ce qui suit :

Le Premier Ministre français adressera au premier ministre néo-zélandais ses excuses formelles et sans réserve pour l'attentat commis en méconnaissance du droit international par des agents des services français à Auckland le 10 juillet 1985 contre le « Rainbow Warrior ».

En outre, le Gouvernement français versera au Gouvernement néo-zélandais la somme de sept millions de dollars des Etats-Unis en réparation de l'ensemble des préjudices subis par la Nouvelle-Zélande.

Le Gouvernement néo-zélandais transfèrera le commandant Alain Mafart et le capitaine Dominique Prieur aux autorités militaires françaises. Immédiatement après, le commandant Mafart et le capitaine Prieur seront transférés sur une installation militaire française de l'île de Hao, pour une période minimale de 3 ans.

Il leur sera interdit de quitter l'île pour quelque motif que ce soit, sauf accord entre les deux Gouvernements. Leurs contacts pendant leur affectation à Hao se limiteront au personnel militaire ou assimilé et à leurs proches (famille et amis). Tout contact avec la presse ou les autres moyens de communication, par oral, par écrit ou de toute autre manière, leur sera interdit. Ces conditions seront strictement respectées et les mesures appropriées seront prises pour en assurer la mise en œuvre conformément aux règles de la discipline militaire.

¹ Entré en vigueur le 9 juillet 1986, conformément aux dispositions desdites lettres.

¹ Came into force on 9 July 1986, in accordance with the provisions of the said letters.

Le Gouvernement français transmettra tous les trois mois au Gouvernement néo-zélandais et au Secrétaire général des Nations Unies, par la voie diplomatique, toutes informations concernant la situation du commandant Mafart et du Capitaine Prieur au regard des dispositions des deux précédents alinéas, en vue de permettre au Gouvernement néo-zélandais de s'assurer que ces dispositions sont exécutées comme convenu.

Si le Gouvernement néo-zélandais le demande, une visite de l'installation militaire de Hao pourra, par commun accord entre les deux Gouvernements, être effectuée par un tiers agréé.

Les engagements concernant les excuses, le versement de l'indemnité et le transfert du commandant Mafart et du capitaine Prieur seront exécutés au plus tard le 25 juillet 1986.

Je vous serais obligé de me faire savoir si les dispositions qui précèdent recueillent l'agrément du Gouvernement néo-zélandais. Dans ce cas, la présente lettre, ainsi que votre réponse, constitueront un accord entre nos deux Gouvernements, qui entrera en vigueur à compter de ce jour.

Je vous prie, Monsieur l'Ambassadeur, d'agréer l'assurance de ma haute considération.

JACQUES CHIRAC

Son Excellence Monsieur J. G. McArthur
Ambassadeur de la Nouvelle-Zélande à Paris

[TRANSLATION—TRADUCTION]

THE PRIME MINISTER

Paris, 9 July 1986

Mr. Ambassador:

[*See letter II a*]

Accept, Sir, etc.

JACQUES CHIRAC

His Excellency Mr. J. G. McArthur
Ambassador of New Zealand in Paris

II a

NEW ZEALAND EMBASSY
PARIS

9 July 1986

Mr. Prime Minister:

I have the honour to refer to your letter of today's date which in the English language reads as follows:

"On 19 June 1986, wishing to maintain the close and friendly relations which have traditionally existed between New Zealand and France, our two Governments agreed to refer all of the problems between them arising from the Rainbow Warrior affair to the Secretary-General of the United Nations for a binding ruling. In the light of that ruling, made available on 7 July 1986, I have the honour to propose the following:

"The Prime Minister of France will convey to the Prime Minister of New Zealand a formal and unqualified apology for the attack, contrary to international law, on the "Rainbow Warrior" by French service agents which took place in Auckland on 10 July 1985. Furthermore, the French Government will pay the sum of \$US7 million to the Government of New Zealand as compensation for all the damage which it has suffered.

"The Government of New Zealand will transfer Major Alain Mafart and Captain Dominique Prieur to the French military authorities. Immediately thereafter, Major Mafart and Captain Prieur will be transferred to a French military facility on the island of Hao for a period of not less than three years.

"They will be prohibited from leaving the island for any reason, except with the mutual consent of the two Governments. They will be isolated, during their assignment in Hao, from persons other than military or associated personnel and immediate family and friends. They will be prohibited from any contact with the press or other media whether in person, in writing or in any other manner. These conditions will be strictly complied with and appropriate action will be taken under the rules governing military discipline to enforce them.

"The French Government will every three months convey to the New Zealand Government and to the Secretary-General of the United Nations, through diplomatic channels, full reports on the situation of Major Mafart and Captain Prieur in terms of the two preceding paragraphs in order to allow the New Zealand Government to be sure that these paragraphs are being implemented as agreed.

"If the New Zealand Government so requests, a visit to the facility on Hao may be made, by mutual agreement between the two Governments, by an agreed third party.

"The undertakings relating to an apology, the payment of compensation and the transfer of Major Mafart and Captain Prieur will be implemented not later than 25 July 1986. If the foregoing is acceptable to the Government of New Zealand I would propose that the present letter and your response to that effect

should constitute an agreement between our two Governments with effect from today's date."

I confirm that the contents of your letter are acceptable to the Government of New Zealand and that, accordingly, your letter and this reply will constitute an agreement between our two Governments with effect from today's date.

Please accept, Mr. Prime Minister, the assurances of my high consideration.

[Signed — Signé]¹

Ambassador

His Excellency Mr. Jacques Chirac
Prime Minister of France

[TRADUCTION — TRANSLATION]

AMBASSADE DE NOUVELLE-ZÉLANDE
PARIS

9 juillet 1986

Monsieur le Premier Ministre :

J'ai l'honneur de me référer à votre lettre d'aujourd'hui, qui se lit comme suit :

[*Voir lettre I a*]

Je vous confirme que les dispositions contenues dans votre lettre recueillent l'agrément du Gouvernement néo-zélandais et qu'en conséquence votre lettre et la présente réponse constituent un accord entre nos deux gouvernements qui entre en vigueur à compter de ce jour.

Veillez agréer, etc.

[J. G. McARTHUR]

Ambassadeur

Son Excellence Monsieur Jacques Chirac
Premier Ministre de la France

¹ Signed by J. G. McArthur — Signé par J. G. McArthur.

I b

LE PREMIER MINISTRE

Paris, le 9 juillet 1986

Monsieur l'Ambassadeur :

Soucieux de maintenir les relations étroites et amicales existant traditionnellement entre la France et la Nouvelle-Zélande, nos deux Gouvernements sont, le 19 juin 1986, convenus de soumettre tous les problèmes nés entre eux de l'incident du « Rainbow Warrior » au Secrétaire général des Nations Unies en vue d'un règlement obligatoire. A la lumière de ce règlement rendu public le 7 juillet 1986, j'ai l'honneur de vous confirmer que le Gouvernement de la République française :

(a) Ne s'opposera pas à la poursuite des importations de beurre néo-zélandais au Royaume-Uni en 1987 et 1988 aux niveaux proposés par la Commission des Communautés européennes dès lors que ceux-ci ne dépassent pas ceux figurant dans le document COM (83) 574 du 6 octobre 1983, c'est-à-dire 77 000 tonnes en 1987 et 75 000 tonnes en 1988;

(b) Ne prendra pas de mesures qui pourraient porter atteinte à l'exécution de l'accord entre la Nouvelle-Zélande et la Communauté économique européenne sur le commerce des viandes de mouton, d'agneau et de chèvre¹, entré en vigueur le 20 octobre 1980 (tel que complété par l'échange de lettres du 12 juillet 1984).

Je vous serais obligé de me faire savoir si les dispositions qui précèdent recueillent l'agrément du Gouvernement néo-zélandais. Dans ce cas, la présente lettre, ainsi que votre réponse, constitueront un accord entre nos deux Gouvernements, qui entrera en vigueur à compter de ce jour.

Je vous prie, Monsieur l'Ambassadeur, d'agréer l'assurance de ma haute considération.

JACQUES CHIRAC

Son Excellence Monsieur J. G. McArthur
Ambassadeur de Nouvelle-Zélande à Paris

[TRANSLATION — TRADUCTION]

THE PRIME MINISTER

Paris, 9 July 1986

Mr. Ambassador:

[See letter II b]

Accept, Sir, etc.

JACQUES CHIRAC

His Excellency Mr. J. G. McArthur
Ambassador of New Zealand in Paris

¹ Nations Unies, *Recueil des Traités*, vol. 1324, p. 239.

II *b*NEW ZEALAND EMBASSY
PARIS

9 July 1986

Mr. Prime Minister:

I have the honour to refer to your letter of today's date which in the English language reads as follows:

“On 19 June 1986, wishing to maintain the close and friendly relations which have traditionally existed between New Zealand and France, our two Governments agreed to refer all of the problems between them arising from the Rainbow Warrior affair to the Secretary-General of the United Nations for a binding ruling. In the light of that ruling, made available on 7 July 1986, I have the honour to confirm that the French Government:

“(a) Will not oppose continuing imports of New Zealand butter into the United Kingdom in 1987 and 1988 at levels proposed by the Commission of the European Communities in so far as these do not exceed those mentioned in document COM(83)574 of 6 October 1983, that is to say, 77,000 tonnes in 1987 and 75,000 tonnes in 1988; and

“(b) Will not take measures which might impair the implementation of the agreement between New Zealand and the European Economic Community on trade in mutton, lamb and goatmeat — which entered into force on 20 October 1980¹ (as complemented by the exchange of letters of 12 July 1984).

“If the foregoing is acceptable to the Government of New Zealand I would propose that the present letter and your response to that effect should constitute an agreement between our two Governments with effect from today's date.”

I confirm that the contents of your letter are acceptable to the Government of New Zealand and that, accordingly, your letter and this reply will constitute an agreement between our two Governments with effect from today's date.

Please accept, Mr. Prime Minister, the assurances of my high consideration.

[Signed — Signé]²
Ambassador

His Excellency Mr. Jacques Chirac
Prime Minister of France

¹ United Nations, *Treaty Series*, vol. 1324, p. 239.

² Signed by J. G. McArthur — Signé par J. G. McArthur.

[TRADUCTION — TRANSLATION]

AMBASSADE DE NOUVELLE-ZÉLANDE
PARIS

9 juillet 1986

Monsieur le Premier Ministre :

J'ai l'honneur de me référer à votre lettre d'aujourd'hui, qui se lit comme suit :

[Voir lettre I b]

Je vous confirme que les dispositions contenues dans votre lettre recueillent l'agrément du Gouvernement néo-zélandais et qu'en conséquence votre lettre et la présente réponse constituent un accord entre nos deux Gouvernements qui entre en vigueur à compter de ce jour.

Veillez agréer, etc.

[J. G. McARTHUR]
Ambassadeur

Son Excellence Monsieur Jacques Chirac
Premier Ministre de la France

I c

LE PREMIER MINISTRE

Paris, le 9 juillet 1986

Monsieur l'Ambassadeur :

J'ai l'honneur de me référer aux deux accords conclus ce jour à la lumière du règlement opéré par le Secrétaire général des Nations Unies.

Sur la base de ce règlement, j'ai l'honneur de vous proposer en outre que tout différend relatif à l'interprétation ou à l'application de l'un ou l'autre de ces accords, qui n'aurait pu être réglé par la voie diplomatique soit, à la demande de l'un ou l'autre des deux Gouvernements, soumis à un tribunal d'arbitrage dans les conditions suivantes :

(a) Chaque Gouvernement désignera un membre du tribunal dans les 30 jours suivant la remise par l'un des deux Gouvernements à l'autre d'une demande écrite d'arbitrage du différend. Les deux Gouvernements, dans les 60 jours de cette remise, nommeront un troisième membre du tribunal qui en assurera la présidence;

(b) Si, dans les délais requis, l'un ou l'autre des deux Gouvernements ne désigne pas un membre du tribunal ou si aucun accord n'intervient sur la nomination du troisième membre, il sera demandé au Secrétaire général des Nations Unies de procéder, après consultation des deux Gouvernements, aux nominations nécessaires en choisissant le ou les membres du tribunal;

c) Le quorum sera constitué par la majorité des membres du tribunal et toutes ses décisions seront prises à la majorité des voix;

(d) Les décisions du tribunal, y compris celles concernant sa constitution, sa procédure et sa compétence, seront obligatoires pour les deux Gouvernements.

Je vous serais obligé de me faire savoir si les dispositions qui précèdent recueillent l'agrément du Gouvernement néo-zélandais. Dans ce cas, la présente lettre, ainsi que votre réponse, constitueront un accord entre nos deux Gouvernements, qui entrera en vigueur à compter de ce jour.

Je vous prie, Monsieur l'Ambassadeur, d'agréer l'assurance de ma haute considération.

JACQUES CHIRAC

Son Excellence Monsieur J. G. McArthur
Ambassadeur de Nouvelle-Zélande à Paris

[TRANSLATION — TRADUCTION]

THE PRIME MINISTER

Paris, 9 July 1986

Mr. Ambassador:

[See letter II c]

JACQUES CHIRAC

His Excellency Mr. J. G. McArthur
Ambassador of New Zealand in Paris

II c

NEW ZEALAND EMBASSY

9 July 1986

Mr. Prime Minister:

I have the honour to refer to your letter of today's date which in the English language reads as follows:

“I have the honour to refer to the two agreements concluded today in the light of the ruling of the Secretary-General of the United Nations.

“On the basis of that ruling, I have the honour further to propose that any dispute concerning the interpretation or application of either of these two agreements which it has not been possible to resolve through the diplomatic channel shall, at the request of either of our two Governments, be submitted to an arbitral tribunal under the following conditions:

“(a) Each Government shall designate a member of the tribunal within 30 days of the date of the delivery by either Government to the other of a written request for arbitration of the dispute, and the two Governments shall, within 60 days of that date, appoint a third member of the tribunal who shall be its chairman;

“(b) If, within the times prescribed, either Government fails to designate a member of the tribunal or the third member is not agreed the Secretary-General of the United Nations shall be requested to make the necessary appointment after consultations with the two Governments by choosing the member or members of the tribunal;

“(c) A majority of the members of the tribunal shall constitute a quorum and all decisions shall be made by a majority vote;

“(d) The decisions of the tribunal, including all rulings concerning its constitution, procedure and jurisdiction, shall be binding on the two Governments.

“If the foregoing is acceptable to the Government of New Zealand, I would propose that the present letter and your response to it to that effect should constitute an agreement between our two Governments with effect from today’s date.”

I confirm that the contents of your letter are acceptable to the Government of New Zealand and that, accordingly, your letter and this reply will constitute an agreement between our two Governments with effect from today’s date.

Please accept, Mr. Prime Minister, the assurances of my high consideration.

[Signed — Signé]¹
Ambassador

His Excellency Mr. Jacques Chirac
Prime Minister of France

[TRADUCTION — TRANSLATION]

AMBASSADE DE NOUVELLE-ZÉLANDE

9 juillet 1986

Monsieur le Premier Ministre :

J’ai l’honneur de me référer à votre lettre d’aujourd’hui, qui se lit comme suit :

[Voir lettre I c]

Je vous confirme que les dispositions contenues dans votre lettre recueillent l’agrément du Gouvernement néo-zélandais et qu’en conséquence votre lettre et la présente réponse constituent un accord entre nos deux Gouvernements qui entre en vigueur à compter de ce jour.

Veillez agréer, etc.

[J. G. McARTHUR]
Ambassadeur

Son Excellence Monsieur Jacques Chirac
Premier Ministre de la France

¹ Signed by J. G. McArthur — Signé par J. G. McArthur.

No. 26850

**FRANCE
and
BANGLADESH**

**Agreement on cultural, scientific and technical cooperation.
Signed at Dhaka on 10 March 1987**

*Authentic texts: French, Bangla and English.
Registered by France on 6 October 1989.*

**FRANCE
et
BANGLADESH**

Accord sur la coopération culturelle, scientifique et technique. Signé à Dacca le 10 mars 1987

*Textes authentiques : français, bangla et anglais.
Enregistré par la France le 6 octobre 1989.*

ACCORD¹ SUR LA COOPÉRATION CULTURELLE, SCIENTIFIQUE
ET TECHNIQUE ENTRE LE GOUVERNEMENT DE LA RÉPU-
BLIQUE FRANÇAISE ET LE GOUVERNEMENT DE LA RÉPU-
BLIQUE POPULAIRE DU BANGLADESH

Le Gouvernement de la République française et
Le Gouvernement de la République populaire du Bangladesh
(Ci-après dénommés les Parties contractantes),

Affirmant leur volonté de renforcer les liens d'amitié unissant les deux pays,
Animés d'un commun désir de développer les échanges franco-bengalais dans
les domaines de la Culture, de l'Education et de la Communication,

Soucieux de mettre en place le cadre général de leur coopération dans les do-
maines des Sciences et des Techniques, en vue de promouvoir le développement
économique et social,

Sont convenus de ce qui suit :

COOPÉRATION CULTURELLE

Article premier

Les Parties contractantes entendent développer leur coopération dans les do-
maines de la Langue, de la Littérature, des Arts et de la Communication.

Article 2

Chaque Partie contractante encourage l'étude de la langue, de la littérature et de
la civilisation de l'autre Partie dans ses établissements d'enseignement dans le but
de promouvoir les relations culturelles entre leurs deux pays. Au niveau universi-
taire, l'apprentissage de la langue est sanctionné par un diplôme reconnu par les
autorités locales.

Article 3

Chaque Partie contractante reconnaît l'importance de la formation des pro-
fesseurs chargés de l'enseignement de la langue et de la civilisation de l'autre Partie
et peut demander l'assistance de celle-ci pour la formation des enseignants corres-
pondants.

Article 4

Chacune des Parties contractantes favorise, dans le cadre de sa législation,
l'installation et le fonctionnement sur son territoire des institutions culturelles, tech-
niques ou scientifiques telles que : instituts scientifiques, associations et centres
culturels, organismes de recherche, établissements d'enseignement, que l'autre Par-
tie pourra y établir en accord avec l'autorité nationale compétente.

¹ Entré en vigueur le 3 avril 1989, date de réception de la dernière des notifications (des 14 et 17 février 1989) par
lesquelles les Parties contractantes se sont informées de l'accomplissement des formalités constitutionnelles requises,
conformément à l'article 18.

Article 5

Les Parties contractantes facilitent, dans la mesure du possible, les échanges d'enseignants, d'étudiants, de chercheurs, et de groupes culturels.

A cette fin, des bourses d'études ou de stages peuvent être attribuées, par chacune des Parties contractantes, à des étudiants et chercheurs de l'autre Partie.

Article 6

Chaque Partie contractante s'efforce de favoriser l'accès aux établissements d'enseignement supérieur et instituts de recherche aux étudiants de l'autre Partie, dans le respect de l'autonomie pédagogique de ces établissements et des conditions d'accès qui leur sont propres.

Article 7

Les Parties contractantes encouragent l'organisation dans l'un et l'autre pays de concerts, expositions, représentations théâtrales, projections cinématographiques et toutes autres manifestations à caractère artistique destinées à mieux faire connaître leurs cultures respectives.

Article 8

Les Parties contractantes facilitent entre elles les échanges de jeunes et de sportifs.

Article 9

Les Parties contractantes favorisent, conformément à leurs lois et règlements respectifs, l'entrée et la diffusion sur leur territoire :

- De livres, périodiques et autres publications culturelles et scientifiques,
- De films, d'enregistrements musicaux, radiophoniques et télévisés,
- D'œuvres d'art et de leur reproduction.

COOPÉRATION SCIENTIFIQUE ET TECHNIQUE

Article 10

Les Parties contractantes décident d'organiser entre elles une coopération scientifique et technique dont les domaines d'application sont déterminés d'un commun accord.

Article 11

Les projets dont la mise en œuvre a été décidée peuvent comporter des aspects de recherche, de développement et de formation. Leur réalisation peut nécessiter l'intervention d'organismes scientifiques compétents des deux pays.

Article 12

Afin de développer cette coopération, chaque Partie contractante s'efforce, à la demande de l'autre, et dans le cadre de projets définis d'un commun accord :

- De mettre à la disposition de l'autre Partie des experts,
- D'accorder des bourses pour des formations académiques ou professionnelles et d'organiser des stages correspondants,

- D'inviter ses représentants à participer à des conférences, des colloques et des visites techniques,
- De fournir autant que possible de la documentation et du matériel pour aider au bon déroulement des projets.

DISPOSITIONS GÉNÉRALES

Article 13

Chaque Partie contractante facilite, dans le respect de sa législation, le séjour et le déplacement sur son territoire des ressortissants de l'autre Partie en application du présent accord.

Article 14

Les matériels importés ou offerts dans le cadre de cet accord bénéficient de l'exonération douanière, conformément à la législation en vigueur des Parties contractantes.

Article 15

Chaque Partie contractante accorde aux experts envoyés sur son territoire par l'autre Partie, en application du présent accord, l'immunité de juridiction pour tous les actes, y compris leurs paroles et écrits, accomplis dans l'exercice de leurs fonctions et dans les limites de leurs attributions.

Article 16

Le régime fiscal des personnels envoyés dans chaque Etat en application du présent accord est déterminé conformément aux règles de la Convention fiscale entre la France et le Bangladesh en date du 9 mars 1987¹.

Les rémunérations et autres éléments du traitement de ces personnels ne sont imposables que dans l'Etat qui les verse, soit directement, soit par prélèvement sur des fonds qu'il a constitués.

Article 17

En ce qui concerne les experts envoyés en France ou au Bangladesh, les Parties contractantes autorisent, dans les limites et conditions prévues par leur législation, l'importation en franchise temporaire ou définitive de leurs mobiliers et effets personnels, y compris un véhicule par expert dans les six mois de sa prise de fonctions. Ces mobiliers, effets et véhicule ne pourront être cédés sans l'accord préalable des autorités compétentes de l'Etat ayant accordé la franchise. Le cas échéant, les experts devront acquitter les droits de douane et taxes sur leurs effets et véhicule s'ils sont autorisés à la vente dans le pays d'importation.

Article 18

Chacune des Parties contractantes notifiera à l'autre l'accomplissement des formalités requises par sa Constitution pour l'entrée en vigueur du présent accord, laquelle interviendra à la date de réception de la seconde de ces notifications.

¹ Nations Unies, *Recueil des Traités*, vol. 1530, n° 1-26552.

Article 19

Le présent accord est conclu pour une période de cinq ans et pourra être reconduit par tacite reconduction, sauf dénonciation par l'une des Parties avec préavis de six mois.

EN FOI DE QUOI les représentants des deux Gouvernements ont signé le présent accord et y ont apposé leurs sceaux respectifs.

FAIT à Dacca le 10 mars 1987 en deux exemplaires rédigés en français et bengali et anglais, les textes français, bengali et anglais faisant également foi.

Pour le Gouvernement
de la République française :

[Signé]

DIDIER BARIANI
Secrétaire d'Etat
aux Affaires Etrangères

Pour le Gouvernement
de la République populaire
du Bangladesh :

[Signé]

MAHBUBUR RAHMAN
Ministre de l'Education

[BANGLA TEXT — TEXTE BANGLA]

ভাষা-সংস্কৃতি, সাংস্কৃতিক, বৈজ্ঞানিক ও কারিগরি সহযোগিতা হুক্তি।

ভাষা-সংস্কৃতি, সাংস্কৃতিক, বৈজ্ঞানিক ও কারিগরি সহযোগিতা হুক্তি।

সাংস্কৃতিক সহযোগিতা

অনুচ্ছেদ-১১: ভূমিসম্পাদনকারী বহুদল ভাষা, সাহিত্য, শিল্প, সংস্কৃতি ও যোগাযোগের ক্ষেত্রে দুই দেশের মধ্যে সহযোগিতা বাড়িয়ে তুলিতে চান।

অনুচ্ছেদ-১২: প্রত্যেক ভূমিসম্পাদনকারী এক উন্নত দেশের মধ্যে সাংস্কৃতিক সম্পর্ক উন্নয়নের উদ্দেশ্যে গণরৎ বন্ধন শিল্পা প্রতিষ্ঠানসমূহে ভাষা, সাহিত্য ও সঙ্গীতের গবেষণায় উৎসাহ প্রদান করিবেন। বিশ্ববিদ্যালয়সমূহে স্থানীয় কর্তৃক গঠিত গুরুত্বপূর্ণ উন্নয়নের মাধ্যমে ভাষা-শিল্পা অনুসন্ধান করা হইবে।

অনুচ্ছেদ-১৩: প্রত্যেক ভূমিসম্পাদনকারী এক গণরৎ বন্ধন ভাষা ও সঙ্গীত সম্পর্কে শিল্পা-কারী শিল্পকর্মের জন্য প্রচেষ্টার পুরস্কার সৃষ্টি করবেন এবং উন্নয়ন শিল্পকর্মের জন্য প্রচেষ্টার ব্যয়সহ সহায়তা কামনা করিতে পারবেন।

অনুচ্ছেদ-১৪: প্রত্যেক ভূমিসম্পাদনকারী এক উন্নত বিধায়কতা বিহীন দেশে সাংস্কৃতিক ও বৈজ্ঞানিক প্রতিষ্ঠান স্থাপন ও পরিচালনা উৎসাহ প্রদান করিবেন, যেসব বৈজ্ঞানিক প্রতিষ্ঠান, সাংস্কৃতিক সংগঠন ও কেন্দ্র, গবেষণা প্রতিষ্ঠান, শিল্পা প্রতিষ্ঠান যেন গুরুত্বপূর্ণ গণরৎ বন্ধন এক যোগ্য উন্নয়ন কর্তৃক অনুসন্ধান এবং বিহীন দেশে স্থাপন করিতে পারিবেন।

অনুচ্ছেদ-১৫: ভূমিসম্পাদনকারী বহুদল বহুদল সঙ্গীত শিল্পক, সঙ্গীত, গবেষণা ও সাংস্কৃতিক ক্ষেত্রের বিবিধে উৎসাহ প্রদান করিবেন। এই উদ্দেশ্যে প্রত্যেক ভূমিসম্পাদনকারী এক কর্তৃক গণরৎ বন্ধন শিল্পক এবং সঙ্গীতের জন্য প্রচেষ্টা ও গবেষণা উদ্যোগ করা হইবে।

প্রস্তাব-৬: প্রত্যেক চুক্তিসম্পাদনকারী এক উচ্চ সিতা এবং ব্যবস্থা প্রতিষ্ঠানে অপর দেশ
সঙ্গে ষাট স্তি বিধকে উৎসাহিত করিবে, তবে সেই দেশের সিতা প্রতিষ্ঠানসমূহের
সিদ্ধান্ত সাধারণতঃ উৎসাহিত স্তি সর্গাধি বাসিত্য করিবে।

প্রস্তাব-৭: চুক্তিসম্পাদনকারী একদুই উৎসাহিত সিতা সিতা দেশের সংস্কৃতি অপর দেশে
সুপ্রতিষ্ঠিত করিয়া দুইবার সতো উৎসাহিত দেশের কনসার্টে, প্রসারনী, বাট্যানুষ্ঠান, চরিত্র এবং
অন্যান্য সাংস্কৃতিক কর্মসূচি সংঘটিত করিবার জন্য উৎসাহিত করিবে।

প্রস্তাব-৮: চুক্তি সম্পাদনকারী একদুই দুই দেশের মধ্যে যুব প্রতিবিধি, স্তিবিধি ও স্তি
প্রতিবিধি বিবিধে সচাচ্য করিবে।

প্রস্তাব-৯: চুক্তি সম্পাদনকারী একদুই সচাচ্য সিতা সিতা দেশের বিবিধে সচাচ্য
সংগতি রাশিয়া উৎসাহিত সিতা সিতা দেশে স্তি, সাংস্কৃতিক এবং অন্যান্য সাংস্কৃতিক ও বৈজ্ঞানিক
প্রকাশনা, চরিত্র, স্তিবিধি স্তিবিধি ও স্তিবিধি সচাচ্য স্তিবিধি, স্তিবিধি ও স্তিবিধি
প্রতিবিধি বাসিত্য ও প্রচাে সচাচ্য করিবে।

বৈজ্ঞানিক ও কারিগরী সহযোগিতা

প্রস্তাব-১০: চুক্তিসম্পাদনকারী একদুই এই চুক্তিসমূহে দুই দেশের মধ্যে স্তি সচাচ্য স্তিবিধি
প্রোগ্রামে সচাচ্য বৈজ্ঞানিক ও কারিগরী সহযোগিতা স্তিবিধি সচাচ্য স্তিবিধি প্রোগ্রামে

প্রস্তাব-১১: বাস্তুবিদ্যের জন্য যে সচাচ্য প্রোগ্রামে স্তিবিধি করা স্তিবিধি সেই সচাচ্য প্রোগ্রামে
স্তিবিধি ও স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি
স্তিবিধি বৈজ্ঞানিক স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি

প্রস্তাব-১২: এই সচাচ্য সহযোগিতা স্তিবিধি স্তিবিধি স্তিবিধি স্তিবিধি স্তিবিধি স্তিবিধি
সচাচ্য স্তিবিধি এবং সাধারণ চুক্তি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি
সচাচ্য স্তিবিধি করিবে।

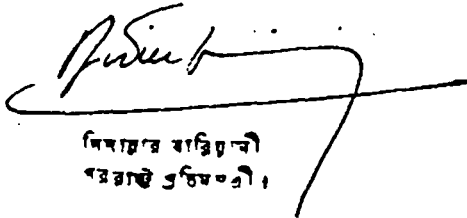
- সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি
- সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি
- স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি
- সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি সচাচ্য স্তিবিধি

পর্যবেক্ষণ-১১.১ এই চুক্তিবাম্বা বাঁচ বৎসরের জন্ম বলবৎ থাকিবে, এই যেচাল নিওঁর্দি বইবার
 চুরবণী ছয় ঘাশের যথো গনি কোনো বক বিজ্ঞপ্তির বাবছয়ে চুক্তির অবশ্যন ঘোষণা না করেব, চাহা
 বইসে ইতয় বকর সন্দ্বতির ভিত্তিতে এই চুক্তির যেচাল অব্যাহিত করা যাবিবে ।

সুস্থ সরকারের সূচনী হিসেবে ইতয় দেশের প্রতিবিধিবুদ্ধ বিত্ত বিত্ত সরকারের বক্ত
 এই চুক্তিবাম্বা সূচর প্রদান করিচুছন এবং সুস্থ দেশের সরকারী নীতমোহর এই
 চুক্তিবক্তে প্রকিচত করিচুছন ।

দুইটি প্রতিদিনি সরকার এই চুক্তিবাম্বা করানী, বাসো ও ইরেজী ভাসাচু টেচরী
 করা হইল এবং এই চুক্তিবাম্বার করানী, বাসো ও ইরেজী ভাসাচু সকল বাইই সমাবলহে
 প্রাধানিক ।

করানী প্রজাতন্ত্রী
 সরকারের বক্ত -



নিম্নলিখিত ব্যক্তিত্ব
 পররাষ্ট্র প্রতিমন্ত্রী ।

বঙ্গপ্রজাতন্ত্রী বাংলাদেশের
 সরকারের বক্ত -



বাংলাদেশ সরকার
 সচিবালয়

AGREEMENT¹ ON CULTURAL, SCIENTIFIC AND TECHNICAL CO-OPERATION BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BANGLADESH

The Government of the French Republic and the Government of the People's Republic of Bangladesh (hereinafter referred to as the Contracting Parties);

Affirming their will to strengthen the bonds of friendship between the two countries, inspired by the common desire to develop Franco-Bangladeshi exchanges in the spheres of culture, education and communication, concerned to establish a general framework for cooperation between them in the spheres of science and technology, with a view to promoting economic and social development, have agreed to the following:

CULTURAL COOPERATION

Article 1

The Contracting Parties intend to develop cooperation between themselves in the spheres of language, literature, arts, culture and communication.

Article 2

Each Contracting Party shall encourage the study of the language, the literature and the civilization of the other party in its educational establishments, with a view to promoting cultural relations between the two countries. In the universities, learning of the language shall be sanctioned by a diploma recognized by the local authorities.

Article 3

Each Contracting Party acknowledges the importance of training for teachers entrusted with the task of teaching the language and civilization of the other party and may request the assistance for the training of the aforesaid teachers.

Article 4

Each Contracting Party shall, within the framework of its legislation, foster the installation and operation on its territory of cultural or scientific institutions, e.g.: scientific institutions, cultural associations and centres, research bodies educational establishments, which the other party may establish therein with the authorization of the competent national authority.

Article 5

The Contracting Parties shall, insofar as is possible, foster exchanges of teachers, students, researchers and cultural groups. For this purpose, training and study

¹ Came into force on 3 April 1989, the date of receipt of the last of the notification (of 14 and 17 February 1989) by which the Contracting Parties informed each other of the completion of the required constitutional formalities, in accordance with article 18.

fellowships may be granted by each Contracting Party to students and researchers from the other party.

Article 6

Each Contracting Party shall endeavour to promote admission of students from the other party to establishments of higher education and research institute while respecting the educational autonomy of the said establishments and their specific conditions of admission.

Article 7

The Contracting Parties shall encourage the organization in each of the two countries of concerts, exhibitions, theater performances, films showings and all other events of an artistic nature intended to make their respective cultures better known.

Article 8

The Contracting Parties shall facilitate exchanges between youth and sportsmen and women.

Article 9

The Contracting Parties shall, insofar as is consistent with their respective legislations and regulations, facilitate the entry and dissemination within their respective territories of:

- Books, periodicals and other cultural and scientific publications;
- Films, and musical radio and televised recordings;
- Works of art and their reproductions.

SCIENTIFIC AND TECHNICAL COOPERATION

Article 10

The Contracting Parties hereby decide to organize scientific and technical cooperation between them in fields of application to be decided by common agreement.

Article 11

Projects that have been selected for implementation may contain research, development and training aspects. The said implementation may require the involvement of the competent scientific bodies of both countries.

Article 12

For the purpose of developing such cooperation, each Contracting Party shall endeavour, at the request of the other Contracting Party, and within the framework of projects determined by common agreement:

- To place experts at the disposal of the other party;
- To grant fellowships for academic or vocational training courses, and to organize the corresponding courses;
- To invite its representatives to attend conferences, seminars and technical visits;
- To supply, insofar as is possible, the literature and material required to contribute to efficient implementation of the projects.

GENERAL PROVISION

Article 13

Each Contracting Party shall facilitate, insofar as is consistent with its legislation, residence and travel within its territory, of citizens of the other party, pursuant to terms of this agreement.

Article 14

Material imported or donated within the framework of this agreement shall be exempted from customs duties; insofar as is consistent with the current legislation of the Contracting Parties.

Article 15

The Contracting Parties shall grant immunity of jurisdiction in their respective territory to experts on secondment pursuant to this agreement, for all acts, including by speech or in writing, committed in the performance of their duties and within the scope of their functions.

Article 16

This fiscal status of personnel seconded to either State pursuant to this agreement shall be decided in keeping with the rules laid down in the tax convention of 9th March, 1987¹ (date) between France and Bangladesh.

Salaries and other emoluments of the said personnel shall be subject to tax solely in the State that pays them, either directly or by deduction from funds set aside by it.

Article 17

With regard to experts assigned to France or to Bangladesh, the Contracting Parties shall, within the limits and provisions of their legislation, authorize the temporary or definitive exemption from import duties on their furniture and personnel effects, including one vehicle per expert within six months of his taking up his duties. This furniture, personnel effects and vehicle may not be sold without prior authorization of the competent authorities of the State having granted the exemption.

Where appropriate, the experts shall pay customs duties and taxes on their effects and vehicle if authorized to sell them in the country of import.

Article 18

Each of the Contracting Parties shall notify [the other] of the accomplishment of the formalities prescribed by its constitution in order that this agreement may take effect. The agreement shall come into effect on the date of receipt of the second such notification.

Article 19

This agreement shall run for a period of five years and may be renewed by tacit agreement, unless six months prior notice of termination thereof is given by one of the parties.

¹ United Nations, *Treaty Series*, vol. 1530, No. I-26552.

IN WITNESS WHEREOF the representatives of the two governments have signed this agreement and placed their respective seals upon it.

DONE in Dhaka, in two copies drawn up in French, Bangla and English, the French, Bangla and English texts [being] equally authentic.

For the Government
of the French Republic:

[Signed]

DIDIER BARIANI
State Minister
for Foreign Affairs

For the Government
of the People's Republic
of Bangladesh:

[Signed]

MAHBUBUR RAHMAN
Minister for Education

No. 26851

**FRANCE
and
SWITZERLAND**

Exchange of notes constituting an agreement on the establishment of the Council of Lake Léman (with annexed Convention). Berne, 10 June 1987

Authentic text: French.

Registered by France on 6 October 1989.

**FRANCE
et
SUISSE**

Échange de notes constituant un accord relatif à l'institution du Conseil du Léman (avec Convention annexée). Berne, 10 juin 1987

Texte authentique : français.

Enregistré par la France le 6 octobre 1989.

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT FRANÇAIS ET LE GOUVERNEMENT SUISSE RELATIF À L'INSTITUTION DU CONSEIL DU LÉMAN

I

AMBASSADE DE FRANCE EN SUISSE

N° 131

L'Ambassade de France présente ses compliments au Département Fédéral des Affaires Etrangères et, se référant à sa note n° 46 du 18 février 1987 ainsi qu'à celle envoyée en réponse le même jour par le Département Fédéral des Affaires Etrangères, a l'honneur de lui faire part de ce qui suit :

Les Départements de l'Ain et de la Haute-Savoie et les Cantons de Vaud, du Valais et de Genève ont signé le 19 février, ce dont le Gouvernement se félicite, une Convention instituant le Conseil du Léman. Celle-ci se situe dans le cadre de la Convention-cadre européenne sur la coopération transfrontalière des collectivités ou autorités territoriales du 21 mai 1980², à laquelle tant la France que la Suisse sont parties.

Toutefois, lors de la ratification de cet instrument, le Gouvernement français a déclaré, en se référant au paragraphe 2 de l'article 3 de la Convention-cadre européenne précitée, qu'il subordonnait l'application de celle-ci à la conclusion d'accords interétatiques. Compte-tenu de l'intérêt qui s'attache à la coopération entre les Départements de l'Ain et de la Haute-Savoie et les Cantons de Vaud, du Valais et de Genève ainsi que la présence expressément prévue de représentants, en qualité d'observateurs, des deux Gouvernements aux séances des différents organes du Conseil du Léman, le Gouvernement français est, en l'espèce, disposé à accepter l'intervention de la Convention instituant ce Conseil.

Si la conclusion de cette Convention ne soulevait pas d'objection de la part des autorités de la Conférence suisse, le Gouvernement français serait reconnaissant à ces dernières de lui faire savoir afin que la présente note et la réponse qui lui sera apportée constituent l'accord auquel la France s'est référée dans la déclaration précitée.

L'Ambassade de France saisit cette occasion pour renouveler au Département Fédéral des Affaires Etrangères les assurances de sa haute considération.

Berne, le 10 juin 1987

[Signé]

JEAN-MARIE MERILLON
Ambassade de France

Département Fédéral des Affaires Etrangères
Palais Fédéral
Berne

¹ Entré en vigueur le 10 juin 1987 par l'échange desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 1272, p. 61.

II

DÉPARTEMENT FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

s.B.12.51.18.2

Le Département Fédéral des Affaires Etrangères présente ses compliments à l'Ambassade de France et a l'honneur d'accuser réception de la note de l'Ambassade du 10 juin 1987 qui a la teneur suivante :

[*Voir note I*]

Le Département informe l'Ambassade que ladite Convention ne soulève pas d'objection de la part des autorités suisses. Dès lors la note de l'Ambassade ainsi que la présente réponse du Département constituent l'accord auquel la France s'était référée dans sa déclaration précitée.

Le Département saisit cette occasion pour renouveler à l'Ambassade l'assurance de sa haute considération.

Berne, le 10 juin 1987

Ambassade de France
Berne

CONVENTION INSTITUANT LE CONSEIL DU LÉMAN

Les Parties à la présente Convention (ci-après, « les Parties contractantes ») à savoir :

D'une part, le Canton de Vaud, le Canton du Valais, le Canton de Genève,

Et, d'autre part, le Département de l'Ain, le Département de la Haute-Savoie,

Considérant que le but du Conseil de l'Europe est de réaliser une union plus étroite entre ses membres et de promouvoir la coopération entr'eux,

Dans l'esprit et en application de la convention-cadre du Conseil de l'Europe sur la coopération transfrontalière des autorités et collectivités territoriales¹, ratifiée par la Suisse et la France, respectivement les 3 mars 1982² et 14 février 1984³,

Dans l'esprit, également, de la Charte de la Conférence des pouvoirs locaux et régionaux du Conseil de l'Europe,

Considérant qu'il découle de l'expérience que la coopération des pouvoirs locaux et régionaux de l'Europe est de nature à permettre une meilleure exécution des missions qui leur sont propres, qu'elle est susceptible de contribuer, en particulier, à la mise en valeur et au développement des régions frontalières au sein de l'espace européen,

Considérant l'importance que la coopération entre autorités et collectivités territoriales frontalières peut revêtir dans des secteurs tels que le développement régional, urbain et rural, la protection de l'environnement, l'amélioration des infrastructures et des services offerts aux citoyens et l'entraide en cas de sinistre,

Résolus à renforcer et à développer leurs rapports de bon voisinage et à se munir d'instruments pour coopérer et contribuer ainsi au progrès économique et social des régions frontalières et à la solidarité entre peuples européens,

Sont convenus de ce qui suit :

TITRE 1^{er}

INSTITUTION DU CONSEIL

Article 1^{er}

PRINCIPE

Les Parties contractantes instituent un Conseil de Léman (ci-après « le Conseil »)

Article 2

RÔLE

Le Conseil constitue une institution consultative. Il examine les questions d'intérêt commun et fait des recommandations à l'intention des autorités compétentes des Parties contractantes.

¹ Nations Unies, *Recueil des Traités*, vol. 1272, p. 61.

² *Ibid.*, p. 66.

³ *Ibid.*, vol. 1497, p. 438.

Article 3

ORDRE DES COMPÉTENCES NATIONAL

La présente Convention s'applique dans le respect des compétences des collectivités territoriales telles que définies par le droit interne de la France et de la Suisse.

TITRE 2

BUTS DU CONSEIL

Article 4

COOPÉRATION

Le Conseil favorise la coopération transfrontalière entre les Parties contractantes dans ses aspects économiques, sociaux, culturels, écologiques, infrastructurels et autres.

Article 5

AMÉNAGEMENT DU TERRITOIRE

Dans le cadre des activités mentionnées à l'article 4, le Conseil encourage le développement et l'aménagement concertés et convergents du Bassin lémanique, compte tenu de ses spécificités propres.

TITRE 3

DOMAINE D'ACTIVITÉS DU CONSEIL

Article 6

Les principaux domaines d'investigation du Conseil sont, à titre non limitatif, les suivants :

- Transports et voies de communication,
- Production et transport d'énergie, économie hydraulique,
- Agriculture, économie agricole, économie montagnarde, économie forestière,
- Protection du milieu naturel, des lacs et des cours d'eau, des forêts, des sites, du patrimoine,
- Protection et amélioration du cadre de vie,
- Urbanisme, équipement,
- Développement socio-économique, urbain et rural, promotion industrielle, échanges technologiques,
- Promotion du tertiaire, du secteur touristique et du thermalisme,
- Formation professionnelle et recyclage, équivalence et reconnaissance de diplômes, recherche scientifique,
- Culture et patrimoine culturel, échanges artistiques, techniques modernes d'information et de communication,
- Santé, hôpitaux, unités de recherches,
- Population frontalière et questions sociales.

TITRE 4
ORGANISATION DU CONSEIL

Article 7
ORGANES

Le Conseil comprend un comité et des groupes de travail.

Article 8
COMPOSITION DU COMITÉ

Le comité est composé de quinze membres désignés par les autorités cantonales et départementales respectives : trois pour le Canton de Vaud, trois pour le Canton du Valais, trois pour le Canton de Genève, trois pour le Département de l'Ain et trois pour le Département de la Haute-Savoie.

Article 9
ATTRIBUTIONS DU COMITÉ

Le comité définit l'action du Conseil, imprime une impulsion, coordonne les activités des groupes de travail.

Article 10
RÉUNION DU COMITÉ

Le comité se réunit au moins deux fois par an. Experts et représentants des groupes de travail peuvent être invités à certaines séances durant lesquelles des points particuliers sont examinés.

Article 11
PRÉSIDENTE

A tour de rôle, chacun de cinq cantons et départements assume la présidence du comité pour une période de deux ans. Le président est élu pour la même durée par le comité sur proposition du canton ou du département qui assume cette présidence. Il est rééligible autant de fois que le tour de rôle le lui permet.

Article 12
VICE-PRÉSIDENTE

Le comité élit un vice-président par groupe de travail chargé d'en assumer la direction et la responsabilité, pour une période de deux ans qui coïncide avec le mandat du président. Les vice-présidents sortants sont rééligibles, le nombre des mandats n'étant pas limité.

Article 13
SECRÉTARIAT GÉNÉRAL

Le comité est assisté d'un secrétariat comprenant une personne par canton ou département; chaque secrétaire remplira les fonctions de Secrétaire général pendant la durée de présidence du canton ou du département qui l'aura désigné.

Le comité peut nommer un ou plusieurs chargés de mission.

Article 14

GROUPES DE TRAVAIL

Les groupes de travail exercent leurs compétences d'étude, de réflexion et de proposition notamment dans les domaines suivants :

- Economie et tourisme,
- Transports et communication,
- Culture, éducation,
- Population frontalière et questions sociales,
- Aménagement du territoire et environnement.

Article 15

COMPOSITION DES GROUPES DE TRAVAIL

Les groupes de travail sont permanents. Chacun des groupes comprend 15 membres désignés par les autorités cantonales et départementales respectives et selon la répartition suivante : trois pour le Canton de Vaud, trois pour le Canton du Valais, trois pour le Canton de Genève, trois pour le Département de l'Ain et trois pour le Département de la Haute-Savoie. Sans que cette répartition puisse être modifiée, chacun des groupes de travail doit comprendre au moins deux représentants du comité dont l'un assumera la direction et la responsabilité, conformément à l'article 12.

Article 16

RÉUNION DES GROUPES DE TRAVAIL

Chaque groupe de travail se réunit au moins deux fois par an. Il peut faire appel à des techniciens et experts pour traiter dans un laps de temps fixé, de problèmes déterminés.

Article 17

OBSERVATEURS

Des représentants des Gouvernements suisse et français peuvent assister, en qualité d'observateurs, aux séances des différents organes du Conseil. Des représentants de collectivités voisines ou de collectivités territoriales auxquelles les Parties contractantes sont liées peuvent y être invités.

TITRE 5

FONCTIONNEMENT DU CONSEIL

Article 18

FINANCEMENT

Les Parties contractantes subviennent aux frais de leurs propres délégués. Elles contribuent en plus au financement des actions du Conseil en fonction d'une clé de répartition, qui sera arrêtée par le comité.

Article 19

LANGUE ET PROCÈS-VERBAL DES RÉUNIONS

La langue de travail du Conseil est le français. Un procès-verbal résumant les travaux des réunions du Comité et de chaque groupe de travail est établi, signé respectivement par le président et les vice-présidents et transmis dans un délai de deux mois aux membres des instances concernées du Conseil.

Article 20

TRANSMISSION DES RECOMMANDATIONS

Les recommandations du Conseil sont adressées par le président aux autorités compétentes des Parties contractantes.

TITRE 6

DISPOSITIONS FINALES

Article 21

ENTRÉE EN VIGUEUR

L'entrée en vigueur de la présente Convention est subordonnée à la conclusion d'un accord entre le Gouvernement français et le Conseil fédéral suisse.

Article 22

DÉNONCIATION

La présente Convention peut être dénoncée par chacune des Parties contractantes, moyennant un préavis de 6 mois avant la fin de l'année civile.

FAIT à Lausanne, le 19 février 1987.

Pour le Gouvernement du Canton de Vaud :

Pour le Gouvernement du Canton du Valais :

Pour le Gouvernement du Canton de Genève :

Pour le Département de l'Ain :

Pour le Département de la Haute-Savoie :

Pour le Conseil du Léman :

[TRANSLATION — TRADUCTION]

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE FRENCH GOVERNMENT AND THE SWISS GOVERNMENT ON THE ESTABLISHMENT OF THE COUNCIL OF LÉMAN

I

THE EMBASSY OF FRANCE IN SWITZERLAND

No. 131

The Embassy of France presents its compliments to the Federal Department of Foreign Affairs and, with reference to its note No. 46 of 18 February 1987 and the reply sent on the same date by the Federal Department of Foreign Affairs, has the honour to inform it of the following:

The Departments of Ain and Haute-Savoie and the Cantons of Vaud, Valais and Geneva signed on 19 February, to the Government's gratification, an Agreement establishing the Council of Léman. This Agreement falls within the framework of the European Outline Convention on transfrontier cooperation between territorial communities or authorities of 21 May 1980², to which both France and Switzerland are parties.

However, at the time of ratifying the aforementioned European Outline Convention the French Government declared, in reference to article 3, paragraph 2, of that instrument, that it made implementation of the Convention conditional upon the conclusion of inter-State agreements. In view of the desirability of cooperation between the Departments of Ain and Haute-Savoie and the Cantons of Vaud, Valais and Geneva and the express provision made for the presence at meetings of the various organs of the Council of Léman of representatives of the two Governments in the capacity of observers, the French Government is prepared to agree in the case in point to the implementation of the Convention establishing this Council.

If the conclusion of the Agreement does not give rise to any objection on the part of the authorities of the Swiss Confederation, the French Government would be grateful to those authorities if they would notify it accordingly, in order that this note and the reply thereto may constitute the agreement referred to by France in the aforementioned declaration.

The Embassy of France takes this opportunity, etc.

Berne, 10 June 1987

[Signed]

JEAN-MARIE MERILLON
Ambassador of France

Federal Department of Foreign Affairs
Palais Fédéral
Berne

¹ Came into force on 10 June 1987 by the exchange of the said notes.

² United Nations, *Treaty Series*, vol. 1272, p. 61.

II

FEDERAL DEPARTMENT OF FOREIGN AFFAIRS

s.B.12.51.18.2

The Federal Department of Foreign Affairs presents its compliments to the Embassy of France and has the honour to acknowledge receipt of the Embassy's note of 10 June 1987 which reads as follows:

[See note I]

The Department informs the Embassy that the Agreement in question does not give rise to any objection on the part of the Swiss authorities. The Embassy's note and this reply of the Department therefore constitute the agreement to which France referred in its aforementioned declaration.

The Department takes this opportunity, etc.

Berne, 10 June 1987

Embassy of France
Berne

AGREEMENT ESTABLISHING THE COUNCIL OF LÉMAN

The Parties to this Agreement (hereinafter, “the Contracting Parties”), namely:

On the one hand, The Canton of Vaud, The Canton of Valais, The Canton of Geneva,

And, on the other hand, The Department of Ain, The Department of Haute-Savoie,

Bearing in mind that the aim of the Council of Europe is to achieve a closer union of its members and to promote cooperation between them,

In the spirit of and in implementation of the Council of Europe’s Outline Convention on transfrontier cooperation between territorial communities or authorities,¹ ratified by Switzerland and France on 3 March 1982² and 14 February 1984,³ respectively,

In the spirit, likewise, of the Charter of the Conference of Local and Regional Authorities of Europe,

Bearing in mind that experience has shown that cooperation between the local and regional authorities of Europe tends to enable them to discharge their specific responsibilities more effectively and that cooperation may consequently help to contribute, in particular, to the progress and development of frontier regions with Europe,

Bearing in mind the potential importance of cooperation between frontier territorial communities and authorities in areas such as regional urban and rural development, protection of the environment, improvement of the infrastructures and services provided to citizens and mutual assistance in the event of disaster,

Being resolved to strengthen and develop their neighbourly relations and to equip themselves with mechanisms of cooperation in order to contribute thereby to the economic and social progress of frontier regions and to solidarity between the peoples of Europe,

Have agreed as follows:

TITLE I

ESTABLISHMENT OF THE COUNCIL

Article 1

PRINCIPLE

The Contracting Parties shall establish a Council of Léman (hereinafter, “the Council”).

Article 2

ROLE

The Council shall be a consultative body. It shall consider questions of common interest and shall make recommendations to the competent authorities of the Contracting Parties.

¹ United Nations, *Treaty Series*, vol. 1272, p. 61.

² *Ibid.*, p. 62.

³ *Ibid.*, vol. 1497, p. 436.

Article 3

NATIONAL ORDER OF POWERS

This Agreement shall be applied subject to respect for the powers of the territorial communities as determined by the national legislation of France and of Switzerland.

TITLE 2

OBJECTIVES OF THE COUNCIL

Article 4

COOPERATION

The Council shall promote transfrontier cooperation between the Contracting Parties in respect of economic, social, cultural, ecological, infrastructural and other matters.

Article 5

TERRITORIAL PLANNING

Within the framework of the activities referred to in article 4, the Council shall encourage cooperative and integrated planning and development of the Léman Basin, taking account of its specific features.

TITLE 3

SCOPE OF THE ACTIVITIES OF THE COUNCIL

Article 6

- The Council's principal, but not exclusive, fields of study shall be the following:
- Transport and communications;
 - Energy production and distribution, economics of water resource management;
 - Agriculture, agricultural economics, economics of mountainous areas, economics of forestry;
 - Protection of the natural environment, lakes and watercourses, forests, places of interest and the natural heritage;
 - Protection and enhancement of the living environment;
 - Urban planning and amenities provision;
 - Socio-economic development of urban and rural areas, industrial promotion and exchange of technology;
 - Development of the tertiary sector, tourism and the spa industry;
 - Vocational training and retraining, equivalency and recognition of qualifications, scientific research;
 - Culture and cultural heritage, artistic exchanges, modern methods of information and communication;
 - Health, hospitals, research institutes;
 - Frontier-area population and social questions.

TITLE 4
ORGANIZATION OF THE COUNCIL

Article 7
ORGANS

The Council shall consist of a committee and working parties.

Article 8
COMPOSITION OF THE COMMITTEE

The committee shall be composed of 15 members appointed by the respective cantonal and departmental authorities: three for the Canton of Vaud, three for the Canton of Valais, three for the Canton of Geneva, three for the Department of Ain and three for the Department of Haute-Savoie.

Article 9
FUNCTIONS OF THE COMMITTEE

The committee shall determine the work of the Council, provide impetus and coordinate the activities of the working parties.

Article 10
MEETINGS OF THE COMMITTEE

The committee shall meet not less than twice a year. Experts and representatives of the working parties may be invited to attend particular sessions at which specific questions are being considered.

Article 11
CHAIRMANSHIP

Each of the five cantons shall assume the chairmanship of the committee, in rotation, for a period of two years. A chairman shall be elected for the same period by the committee, on the proposal of the canton or department assuming the chairmanship. The chairman may be re-elected as many times as rotation of the post permits.

Article 12
VICE-CHAIRMANSHIP

The committee shall elect a vice-chairman for each working party, to direct and be accountable for its work for a period of two years coinciding with the chairman's term of office. Outgoing vice-chairmen may be re-elected, with no restriction on the number of their terms of office.

Article 13
SECRETARIAT

The committee shall have the assistance of a secretariat consisting of one person from each canton or department; each member of the secretariat shall carry out the functions of Secretary-General for the duration of the chairmanship of the canton or department responsible for his appointment.

The committee may appoint one or more official representatives.

Article 14

WORKING PARTIES

The working parties shall exercise their competence to study, consider and propose in the following fields in particular:

- Economics and tourism;
- Transport and communications;
- Culture and education;
- Frontier-area population and social questions;
- Territorial planning and environment.

Article 15

COMPOSITION OF THE WORKING PARTIES

The working parties shall be permanent bodies. Each of the working parties shall consist of 15 members appointed by the respective cantonal and departmental authorities, according to the following arrangement: three representing the Canton of Vaud, three representing the Canton of Valais, three representing the Canton of Geneva, three representing the Department of Ain and three representing the Department of Haute-Savoie. Without prejudice to that arrangement, the membership of each of the working parties must include not less than two representatives of the committee, one of whom shall direct and be accountable for its work, in accordance with the provisions of article 12.

Article 16

MEETINGS OF THE WORKING PARTIES

Each working party shall meet not less than twice per year. It may avail itself of the services of experts and specialists in order to enable it to deal with particular problems within a specified period of time.

Article 17

OBSERVERS

Representatives of the Swiss and French Governments may attend meetings of the different organs of the Council in the capacity of observers. Representatives of neighbouring communities or of territorial communities with which the Contracting Parties are associated may be invited to attend.

TITLE 5

FUNCTIONING OF THE COUNCIL

Article 18

FINANCING

The Contracting Parties shall defray the expenses of their own delegates. They shall also contribute to financing the work of the Council in accordance with a cost-sharing arrangement to be determined by the committee.

Article 19

LANGUAGE AND REPORTING OF MEETINGS

The working language of the Council shall be French. A summary record of the proceedings of each meeting of the committee and of each working party shall be prepared, signed by the chairman or vice-chairman, respectively, and transmitted to the members of the relevant organs of the Council within two months.

Article 20

REFERRAL OF RECOMMENDATIONS

The recommendations of the Council shall be addressed by the chairman to the competent authorities of the Contracting Parties.

TITLE 6

FINAL PROVISIONS

Article 21

ENTRY INTO FORCE

The entry into force of this Agreement shall be subject to the conclusion of an agreement between the French Government and the Swiss Federal Council.

Article 22

DENUNCIATION

This Agreement may be denounced by either of the Contracting Parties on notice given six months prior to the end of the calendar year.

DONE at Lausanne on 19 February 1987.

For the Government of the Canton of Vaud:

For the Government of the Canton of Valais:

For the Government of the Canton of Geneva:

For the Department of Ain:

For the Department of Haute-Savoie:

For the Council of Léman:

No. 26852

**FRANCE
and
SWITZERLAND**

Exchange of letters constituting an agreement abrogating the Convention of 23 July 1879 on the regularization of the nationality and military service of children of French nationals who have acquired Swiss nationality. Berne, 20 December 1988, and Paris, 8 February 1989

Authentic text: French

Registered by France on 6 October 1989.

**FRANCE
et
SUISSE**

Échange de lettres constituant un accord portant abrogation de la Convention du 23 juillet 1879 pour régler la nationalité et le service militaire des enfants des Français naturalisés Suisses. Berne, 20 décembre 1988, et Paris, 8 février 1989

Texte authentique : français.

Enregistré par la France le 6 octobre 1989.

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE
LE GOUVERNEMENT FRANÇAIS ET LE GOUVERNEMENT
SUISSE PORTANT ABROGATION DE LA CONVENTION DU
23 JUILLET 1879 POUR RÉGLER LA NATIONALITÉ ET LE
SERVICE MILITAIRE DES ENFANTS DES FRANÇAIS
NATURALISÉS SUISSES²

I

LE CHEF DU DÉPARTEMENT FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

Berne, le 20 décembre 1988

Monsieur le Ministre,

Me référant à l'aide-mémoire remis le 9 novembre 1987 concernant la nationalité et le service militaire des enfants de Français naturalisés Suisses, j'ai l'honneur de vous exposer ce qui suit :

La Convention entre la Suisse et la France pour régulariser la situation des enfants des Français naturalisés Suisses, signée à Paris le 23 juillet 1879², ne correspond plus aux besoins actuels à la suite de modifications intervenues dans les législations suisse et française.

Dès lors, j'ai l'honneur de vous proposer de mettre fin à ladite Convention par consentement des Parties.

Je vous serais obligé de me faire savoir si les dispositions qui précèdent recueillent votre agrément. Dans ce cas, la présente lettre et votre réponse constitueront l'accord entre nos deux Gouvernements mettant fin à la Convention entre la Suisse et la France pour régulariser la situation des enfants des Français naturalisés Suisses, signée à Paris le 23 juillet 1879. L'extinction de la convention aura lieu à la date de votre réponse.

Je vous prie d'agréer, Monsieur le Ministre, l'assurance de ma haute considération.

[Signé]

RENÉ FELBER

Son Excellence Monsieur Roland Dumas
Ministre des Affaires Etrangères
de la République Française

¹ Entré en vigueur le 8 février 1989, date de la lettre de réponse, conformément aux dispositions desdites lettres.

² *British and Foreign State Papers*, vol. 70, p. 879.

II

RÉPUBLIQUE FRANÇAISE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES
LE MINISTRE D'ÉTAT

Paris, le 8 février 1989

Monsieur le Conseiller fédéral,

J'ai l'honneur d'accuser réception de votre lettre du 20 décembre 1988 dont la teneur est la suivante :

[*Voir lettre I*]

J'ai l'honneur de vous faire savoir que la proposition qui précède recueille l'agrément du Gouvernement français. Dans ces conditions, votre lettre et la présente réponse constituent l'accord à l'abrogation, à compter de ce jour, de la Convention signée le 23 juillet 1879.

Je vous prie, Monsieur le Conseiller fédéral, d'agréer l'expression de ma haute considération.

[*Signé*]

ROLAND DUMAS

Monsieur René Felber
Chef du Département fédéral
des Affaires Etrangères
Berne

[TRANSLATION — TRADUCTION]

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE FRENCH GOVERNMENT AND THE SWISS GOVERNMENT ABROGATING THE CONVENTION OF 23 JULY 1879 ON THE REGULARIZATION OF THE NATIONALITY AND MILITARY SERVICE OF CHILDREN OF FRENCH NATIONALS WHO HAVE ACQUIRED SWISS NATIONALITY

I

HEAD OF THE FEDERAL DEPARTMENT OF FOREIGN AFFAIRS

Berne, 20 December 1988

Sir,

With reference to the memorandum transmitted on 9 November 1987 concerning the nationality and military service of children of French nationals who have acquired Swiss nationality, I have the honour to inform you of the following:

The Convention between Switzerland and France on the regularization of the situation of children of French nationals who have acquired Swiss nationality, signed at Paris on 23 July 1879,² no longer corresponds to current needs, following amendments that have been made to Swiss and French legislation.

Accordingly, I have the honour to propose the abrogation of the aforementioned Convention, upon agreement of the Parties.

Would you kindly inform me as to whether the foregoing terms are acceptable to you. If so, this letter and your reply shall constitute an agreement between our two Governments abrogating the Convention between Switzerland and France on the regularization of the situation of children of French citizens who have acquired Swiss nationality, signed at Paris on 23 July 1879. Abrogation of the Convention shall take effect on the date of your reply.

Accept, Sir, etc.

[Signed]

RENÉ FELBER

His Excellency Mr. Roland Dumas
Minister for Foreign Affairs
of the French Republic
Paris

¹ Came into on 8 February 1989, the date of the letter in reply, in accordance with the provisions of the said letters.
² *British and Foreign State Papers*, vol. 70, p. 879 (French text only).

II

THE FRENCH REPUBLIC
MINISTRY OF FOREIGN AFFAIRS
SECRETARY OF STATE

Paris, 8 February 1989

Sir,

I have the honour to acknowledge receipt of your letter of 20 December 1988, which reads as follows:

[See letter I]

I have the honour to inform you that the foregoing proposal is acceptable to the French Government. Accordingly, your letter and this reply shall constitute an agreement to abrogate, from this date, the Convention signed on 23 July 1879.

Accept, Sir, etc.

[Signed]

ROLAND DUMAS

Mr. René Felber
Head of the Federal Department
of Foreign Affairs
Berne

No. 26853

—

**FRANCE
and
CANADA**

**Exchange of letters constituting an agreement on the gainful
employment of members of families of officers on official
missions in the other State. Paris, 24 June 1987**

Authentic texts: English and French.

Registered by France on 6 October 1989.

—————

**FRANCE
et
CANADA**

**Échange de lettres constituant un accord sur l'emploi salarié
des membres des familles des agents en mission officielle
dans l'autre État. Paris, 24 juin 1987**

Textes authentiques : anglais et français.

Enregistré par la France le 6 octobre 1989.

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF CANADA ON THE GAINFUL EMPLOYMENT OF MEMBERS OF FAMILIES OF OFFICERS ON OFFICIAL MISSIONS IN THE OTHER STATE

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DU CANADA SUR L'EMPLOI SALARIÉ DES MEMBRES DES FAMILLES DES AGENTS EN MISSION OFFICIELLE DANS L'AUTRE ÉTAT

I

CANADIAN EMBASSY

AMBASSADE DU CANADA

PARIS

June 24, 1987

Le 24 juin 1987

Madam,

Pursuant to discussions that have taken place between the representatives of our two countries, I have the honour, on instructions of my Government, to propose that the members of the family forming part of the household of officers of each State who are nationals of that State and who are assigned by their Government to an official mission in the other State, without having permanent residence in the latter, be authorized to obtain gainful employment in that State, provided they fulfill the legislative and regulatory conditions required for the exercise of any profession and except for cases where reasons concerning public order and national security would prevent the employment. This authorization shall terminate with the end of the officer's assignment or, if such is the case, if

Madame le Directeur,

A la suite des entretiens qui se sont déroulés entre les représentants de nos deux pays, j'ai l'honneur, d'ordre de mon Gouvernement, de vous proposer que les membres de la famille faisant partie du ménage des agents de chaque Etat ressortissants de celui-ci et affectés dans une mission officielle du Gouvernement de cet Etat dans l'autre Etat, sans avoir leur résidence permanente dans ce dernier, soient autorisés à occuper un emploi salarié dans l'autre Etat, sous réserve qu'ils remplissent les conditions législatives et réglementaires exigées pour l'exercice de leur profession et sauf si des motifs d'ordre public et de sécurité nationale s'y opposent. Cette autorisation cesse à la fin de la mission de l'agent ou, le cas échéant, dès que le bénéficiaire ne remplit plus les conditions pour être

¹ Came into force by the exchange of letters with effect from 1 June 1989, i.e., the first day of the second month following the date of receipt of the last of the notifications (of 23 January and 29 March 1989) by which the Parties had informed each other of the completion of the required procedures, in accordance with the provisions of the said letters.

¹ Entré en vigueur par l'échange de lettres, avec effet au 1^{er} juin 1989, soit le premier jour du deuxième mois qui a suivi la date de réception de la dernière des notifications (des 23 janvier et 29 mars 1989) par lesquelles les Parties s'étaient informées de l'accomplissement des procédures requises, conformément aux dispositions desdites lettres.

the beneficiary should cease to fulfill the conditions required to be considered a part of the household.

For purposes of this agreement:

“Official mission” means the diplomatic missions, consular posts or the permanent missions of each State to international organizations that have signed a headquarters agreement with the other State.

“Officer” means diplomatic and consular personnel and administrative, technical and service personnel”.

“Dependent persons” means:

- (a) Spouses;
- (b) Unmarried dependent children under 21;
- (c) Unmarried dependent children who are physically or mentally disabled.

In the case of persons wishing to obtain gainful employment in Canada, an official request will be submitted by the Embassy of France in Ottawa to the Department of External Affairs, Office of Protocol. After verifying that the person fulfills the aforementioned conditions and carrying out the necessary formalities, the Office of Protocol will advise the Embassy of France whether this person may be authorized to obtain the gainful employment requested.

In the case of persons wishing to obtain gainful employment in France, the request will be submitted by the Embassy of Canada in Paris to the Office of Protocol of the Ministry of Foreign Affairs which, after verifying that the person fulfills the aforementioned conditions, will advise the Embassy of Canada whether this person may be authorized to obtain the gainful employment requested.

With respect to persons who have been granted authorization to obtain employment by virtue of this Agreement and who would otherwise have immunity from jurisdiction and measures of execution in civil and administrative

considéré comme faisant partie du ménage de celui-ci.

Aux fins du présent accord, on entend :

Par mission officielle, les missions diplomatiques, les postes consulaires ou les représentations permanentes de chacun des Etats auprès des organisations internationales ayant signé un accord de siège avec l'autre Etat.

Par agents, le personnel diplomatique et consulaire et le personnel administratif, technique et de service.

On entend par personnes à charge :

- (a) Les conjoints,
- (b) Les enfants à charge célibataires de moins de 21 ans et
- (c) Les enfants à charge célibataires handicapés physiques ou mentaux.

Dans le cas des personnes désirant occuper un emploi salarié au Canada, une demande officielle doit être présentée par l'Ambassade de France à Ottawa au service du Protocole du Ministère des Affaires extérieures. Après avoir vérifié si la personne répond aux conditions ci-dessus prévues et accomplit les formalités nécessaires, le Service du Protocole fera savoir à l'Ambassade de France si cette personne peut être autorisée à occuper l'emploi salarié qu'elle sollicite.

Dans le cas des personnes désirant occuper un emploi salarié en France, la demande doit être présentée par l'Ambassade du Canada à Paris au Service du Protocole du Ministère des Affaires étrangères qui, après avoir vérifié si la personne répond aux conditions ci-dessus prévues, fera savoir à l'Ambassade du Canada si cette personne peut être autorisée à occuper l'emploi salarié qu'elle sollicite.

En ce qui concerne celles des personnes qui ont obtenu l'autorisation d'occuper un emploi salarié en vertu du présent accord, et qui bénéficieraient des immunités de juridiction et d'exécution en matière civile et administrative en applica-

matters in accordance with Articles 31 and 37 of the Vienna Convention on Diplomatic Relations of April 18, 1961,¹ such immunities do not apply to those persons for the matters arising from the exercise of their employment.

Where a person who has immunity from jurisdiction under the Vienna Convention on Diplomatic Relations is accused of committing a criminal offence in relation to his employment, immunity from criminal jurisdiction shall be waived by the sending State if the receiving State so requests when the sending State deems that the waiver of such immunity is not contrary to its essential interests.

No legal proceeding shall be conducted in a way that might infringe the inviolability of such a person or of the residence of the household.

Persons who are authorized to obtain gainful employment shall also cease to benefit from the customs privileges allowed under Articles 36 and 37 of the Vienna Convention on Diplomatic Relations of April 18, 1961, and under Article 50 of the Vienna Convention on Consular Relations of April 24, 1963.²

As regards income derived from gainful employment in the receiving State, such persons shall be subject to the provisions of the Convention of May 2, 1975 between Canada and France for the Avoidance of Double Taxation and the Prevention of Fiscal Evasion with respect to Taxes on Income and Capital³ and to any other agreement that might take its place.

Such persons shall not benefit from the exemption from social security provisions enjoyed by family members under Articles 33 and 37 of the Vienna Convention on Diplomatic Relations and Articles 48 of the Vienna Convention on Consular Relations. Such persons shall

tion des articles 31 et 37 de la Convention de Vienne du 18 avril 1961 sur les relations diplomatiques¹, ces immunités ne s'appliquent pas à ces personnes pour les questions liées à l'exercice de l'emploi.

Au cas où une personne qui bénéficierait de l'immunité de juridiction en application de la Convention de Vienne sur les relations diplomatiques est accusée d'avoir commis une infraction pénale en relation avec son emploi, l'immunité de juridiction pénale sera levée par l'Etat accréditant si l'Etat d'accueil le demande, lorsque l'Etat accréditant juge que la levée de cette immunité n'est pas contraire à ses intérêts essentiels.

Toute procédure judiciaire doit être menée sans qu'il soit porté atteinte à l'inviolabilité de la personne ou de la demeure du ménage.

Les personnes autorisées à occuper un emploi salarié cessent également de bénéficier des privilèges douaniers prévus par les articles 36 et 37 de la Convention de Vienne sur les relations diplomatiques du 18 avril 1961 et de l'article 50 de la Convention de Vienne sur les relations consulaires du 24 avril 1963².

Les personnes sont, pour les revenus qu'elles tirent de leur emploi salarié dans l'Etat d'accueil, soumises aux dispositions de la Convention du 2 mai 1975 entre le Canada et la France tenant à éviter les doubles impositions et à prévenir l'évasion fiscale en matière d'impôts sur le revenu et sur la fortune³ ou de toute autre convention qui viendrait à s'y substituer.

Elles ne peuvent se prévaloir de l'exemption des dispositions de sécurité sociale dont bénéficient les membres de la famille en application des articles 33 et 37 de la Convention de Vienne sur les relations diplomatiques et de l'article 48 de la Convention de Vienne sur les rela-

¹ United Nations, *Treaty Series*, vol. 500, p. 95.

² *Ibid.*, vol. 596, p. 261.

³ *Ibid.*, vol. 1036, p. 305.

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95.

² *Ibid.*, vol. 596, p. 261.

³ *Ibid.*, vol. 1036, p. 305.

be subject to the provisions of the Social Security Agreement of February 9, 1979, between Canada and France.¹

Persons authorized to obtain gainful employment under this Agreement shall be allowed to transfer their wages and related allowances under the conditions provided for foreign workers by the exchange regulations of the receiving State.

If the foregoing is acceptable to the Government of the French Republic, this letter, which is authentic in English and French, and your reply to that effect on behalf of the Government of the French Republic shall constitute an Agreement between our two Governments. Each party shall notify the other of the completion of the procedures required to bring this exchange of letters into force. The Agreement shall enter into force on the first day of the second month following the date of receipt of the last of these notifications. It shall remain in force until the expiration of a period of ninety days from the date of written notification by either Government of its intention to terminate the Agreement.

I should be grateful if you would inform me whether the foregoing provisions meet with the approval of your Government.

Accept, Madam, the assurances of my highest consideration.

[Signed]

FRED BILD
Minister

Mrs. Isabelle Renouard
Directeur des Français à l'Étranger et
des Étrangers en France
Ministry of Foreign Affairs
Paris

¹ United Nations, *Treaty Series*, vol. 1263, p. 299.

tions consulaires. Ces personnes relèvent des dispositions de l'Accord sur la sécurité sociale du 9 février 1979 entre le Canada et la France¹.

Les personnes autorisées à occuper un emploi salarié dans le cadre du présent accord sont admises à transférer leurs salaires et indemnités accessoires dans les conditions prévues en faveur des travailleurs étrangers par la réglementation des changes de l'État accréditaire.

Si ces dispositions recueillent l'agrément du Gouvernement de la République française, la présente lettre, dont les versions anglaise et française font également foi, et votre réponse au nom du Gouvernement de la République française constitueront un accord entre nos deux Gouvernements. Chacune des parties notifiera à l'autre l'accomplissement des procédures requises pour la mise en vigueur du présent échange de lettres. Celui-ci entrera en vigueur le premier jour du deuxième mois suivant la date de réception de la dernière de ces notifications. Il restera en vigueur jusqu'à l'expiration d'un délai de quatre-vingt-dix jours après la date de la notification écrite de l'un ou l'autre Gouvernement exprimant son intention d'y mettre fin.

Je vous serais obligé de me faire savoir si les dispositions qui précèdent recueillent l'agrément de votre Gouvernement.

Veillez agréer, Madame le Directeur, l'assurance de ma haute considération.

Le Ministre,

[Signé]

FRED BILD

Madame Isabelle Renouard
Directeur des Français à l'Étranger et
des Étrangers en France
Ministère des Affaires étrangères
Paris

¹ Nations Unies, *Recueil des Traités*, vol. 1263, p. 299

II

[TRANSLATION — TRADUCTION]

MINISTÈRE
DES AFFAIRES ÉTRANGÈRES

LE DIRECTEUR DES FRANÇAIS À
L'ÉTRANGER ET DES ÉTRANGERS EN
FRANCE

Paris,
le 24 juin 1987

Monsieur le Ministre,

J'accuse réception de votre lettre en date de ce jour dont le contenu est le suivant :

[*Voir lettre I*]

J'ai l'honneur de vous faire part de l'accord de mon Gouvernement sur les dispositions qui précèdent.

Je vous prie de bien vouloir agréer, Monsieur le Ministre, l'assurance de ma haute considération.

[*Signé*]

ISABELLE RENOARD
Directeur des Français
à l'Étranger
et des Étrangers en France

Monsieur Fred Bild
Ministre plénipotentiaire
Ambassade du Canada
Paris

MINISTRY
OF FOREIGN AFFAIRS

LE DIRECTEUR DES FRANÇAIS À
L'ÉTRANGER ET DES ÉTRANGERS EN
FRANCE¹

Paris,
24 June 1987

Sir,

I acknowledge receipt of your letter of today's date, which reads as follows:

[*See letter I*]

I have the honour to inform you that my Government agrees to the above-mentioned provisions.

Accept, Sir, etc.

[*Signed*]

ISABELLE RENOARD
Directeur des Français
à l'Étranger
et des Étrangers en France¹

Mr. Fred Bild
Minister plenipotentiary
Embassy of Canada
Paris

¹ Director, Office for French Nationals Abroad and for Aliens in France.

No. 26854

**FRANCE
and
DOMINICA**

**Agreement on maritime delimitation (with map). Signed at
Paris on 7 September 1987**

Authentic texts: French and English.

Registered by France on 6 October 1989.

**FRANCE
et
DOMINIQUE**

**Convention de délimitation (avec carte). Signée à Paris le
7 septembre 1987**

Textes authentiques : français et anglais.

Enregistré par la France le 6 octobre 1989.

CONVENTION¹ DE DÉLIMITATION MARITIME ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DE LA DOMINIQUE

Le Gouvernement de la République française et

Le Gouvernement de la Dominique,

Désireux de renforcer les relations de bon voisinage et d'amitié entre les deux pays,

Conscients de la nécessité de délimiter de façon précise et équitable les espaces maritimes dans lesquels les deux Etats exercent respectivement leur souveraineté ou des droits souverains,

Se fondant sur les règles et les principes du droit international en la matière, tels qu'ils sont exprimés dans la convention des Nations Unies sur le droit de la mer²,

Sont convenus de ce qui suit :

Article 1^{er}

1. La ligne de délimitation des espaces maritimes situés entre les îles de la Dominique et de la Martinique d'une part, de la Dominique et de la Guadeloupe, des Saintes et de Marie-Galante d'autre part, est constituée comme suit :

Au nord, par des arcs de loxodrome joignant dans l'ordre où ils sont énumérés les points suivants ci-après définis par leurs coordonnées géographiques :

<i>Points</i>	<i>Latitude nord</i>	<i>Longitude ouest</i>
1	15° 03' 54"	62° 48' 50"
2	15° 36' 12"	61° 44' 53"
3	15° 47' 14"	61° 26' 33"
4	15° 44' 03"	61° 19' 25"
5	15° 42' 06"	61° 08' 18"
6	15° 41' 02"	61° 03' 40"
7	15° 39' 54"	60° 53' 58"
8	16° 30' 03"	57° 56' 54"

A l'est, par l'arc de cercle géodésique centré sur le point de latitude nord 15° 29' 30" et de longitude ouest 61° 14' 52" et de rayon de 200 milles marins reliant les points 8 et 9.

¹ Entrée en vigueur le 23 décembre 1988, date de réception de la dernière des notifications (des 3 février et 2 décembre 1988) par lesquelles les Parties se sont informées de l'accomplissement des procédures constitutionnelles requises, conformément à l'article 4.

² Non entrée en vigueur à la date d'enregistrement de l'Accord publié ici. Pour le texte de la Convention tel qu'adopté par la Conférence, voir Documents de la Conférence des Nations Unies sur le Droit de la mer, A/CONF/62/122 et Corr.1 à 11 (publication des Nations Unies, numéro de vente F.83.V.5).

Au sud, par de arcs de loxodromie joignant dans l'ordre où ils sont énumérés les points ci-après définis par leurs coordonnées géographiques :

<i>Points</i>	<i>Latitude nord</i>	<i>Longitude ouest</i>
9	16° 13' 51"	57° 52' 30"
10	15° 09' 52"	60° 53' 58"
11	15° 07' 30"	61° 00' 00"
12	15° 04' 50"	61° 09' 20"
13	15° 01' 51"	61° 16' 59"
14	14° 29' 19"	62° 48' 50"

2. Les coordonnées géographiques mentionnées ci-dessus sont exprimées dans le système géodésique adopté par l'Institut géographique national français pour la Martinique en 1953.

3. Les limites ainsi définies sont représentées sur la carte annexée à la présente convention.

Article 2

Les limites définies à l'article 1^{er} de la présente convention constituent la frontière entre les espaces visés audit article sur lesquels les Parties contractantes exercent conformément au droit international leur souveraineté ou des droits souverains.

Article 3

Tout différend qui pourrait s'élever entre les Parties sur l'interprétation ou l'application de la présente convention sera résolu par des moyens pacifiques, conformément au droit international.

Article 4

Chacune des Parties notifiera à l'autre l'accomplissement des procédures constitutionnelles requises en ce qui la concerne pour l'entrée en vigueur de la présente convention. Celle-ci entrera en vigueur le jour de la réception de la dernière notification.

EN FOI DE QUOI les représentants des deux gouvernements, dûment autorisés à cet effet, ont signé la présente convention et y ont apposé leur sceau.

FAIT à Paris, le 7 septembre 1987 en deux exemplaires originaux, chacun en langue française et anglaise, les deux textes faisant également foi.

Pour le Gouvernement
de la République française :

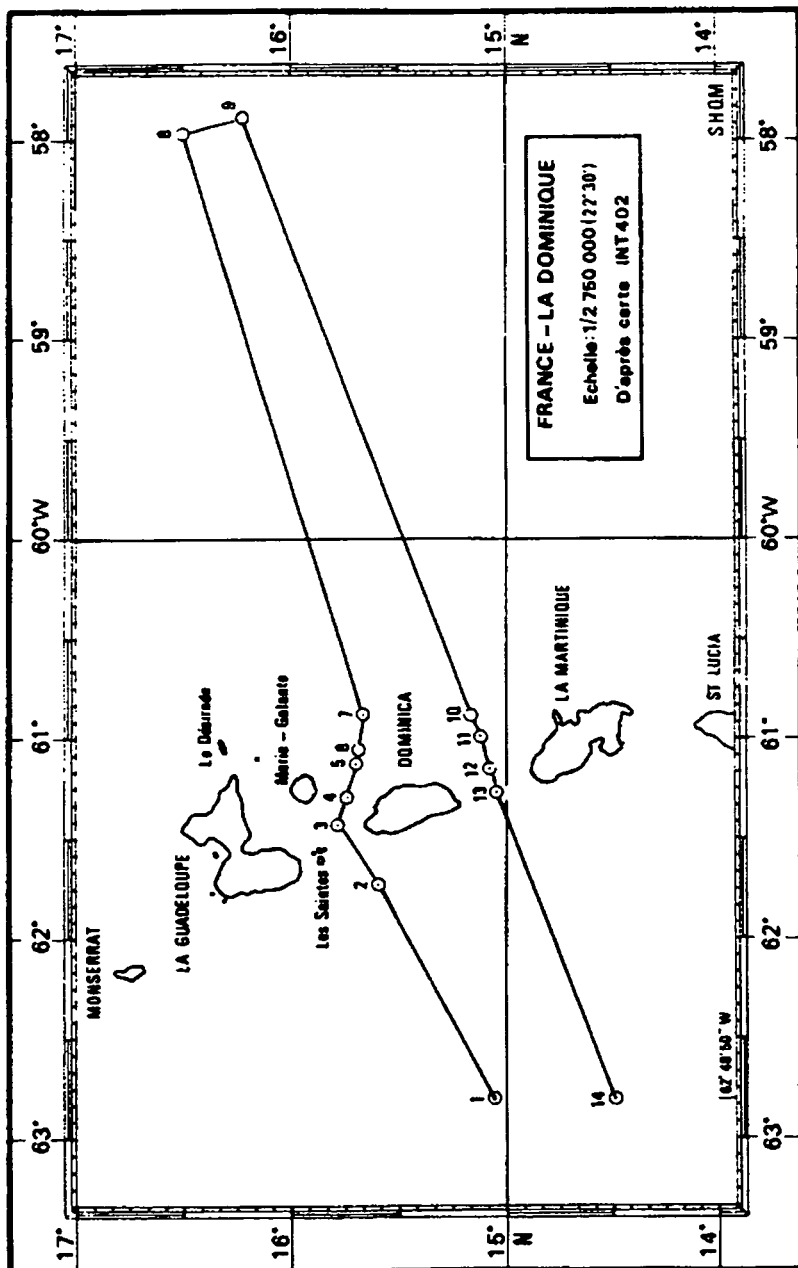
[Signé]

JACQUES CHIRAC
Premier Ministre

Pour le Gouvernement
de la Dominique :

[Signé]

MARIA EUGENIA CHARLES
Premier Ministre



**AGREEMENT¹ ON MARITIME DELIMITATION BETWEEN THE
GOVERNMENT OF FRENCH REPUBLIC AND THE GOVERN-
MENT OF DOMINICA**

The Government of the French Republic and
The Government of Dominica,

Desirous of strengthening the bonds of neighbourliness and friendship between the two countries,

Recognizing the need to effect a precise and equitable delimitation of the respective maritime areas in which the two States exercise their sovereignty or sovereign rights,

Basing themselves on the rules and principles of relevant international law as they are expressed in the Convention of the United Nations on the law of the sea,²

Have agreed as follows:

Article 1

1. The line of delimitation of maritime areas between Dominica and Martinique Islands on the one hand and between Dominica and Guadeloupe, Saintes and Marie-Galante Islands on the other hand, is defined as follows:

On the north, by a series of loxodromes joining the following points defined by geographical co-ordinates in the order stated:

<i>Points</i>	<i>Latitude north</i>	<i>Longitude west</i>
1	15° 03' 54"	62° 48' 50"
2	15° 36' 12"	61° 44' 53"
3	15° 47' 14"	61° 26' 33"
4	15° 44' 03"	61° 19' 25"
5	15° 42' 06"	61° 08' 18"
6	15° 41' 02"	61° 03' 40"
7	15° 39' 54"	60° 53' 58"
8	16° 30' 03"	57° 56' 54"

On the east, by the arc of a geodetic circle centered at latitude 15° 29' 30" north longitude 61° 14' 52" west with a radius of 200 nautical miles, between points 8 and 9;

¹ Came into force on 23 December 1988, the date of receipt of the last of the notifications (of 3 February and 2 December 1988) by which the Parties informed each other of the completion of the required constitutional procedures, in accordance with article 4.

² Not entered into force at the date of registration of the Agreement published herein. For the text of the Convention as adopted by the Conference, see Documents of the United Nations Conference on the Law of the Sea, A/CONF.62/122 and Corr.1 to 11 (United Nations publication, Sales No. E.83.V.5).

On the south, by a series of loxodromes joining the following points defined by geographical co-ordinates in the order stated:

<i>Points</i>	<i>Latitude north</i>	<i>Longitude west</i>
9	16° 13' 51"	57° 52' 30"
10	15° 09' 52"	60° 53' 58"
11	15° 07' 30"	61° 00' 00"
12	15° 04' 50"	61° 09' 20"
13	15° 01' 51"	61° 16' 59"
14	14° 29' 19"	62° 48' 50"

2. The geographical co-ordinates above-mentioned are expressed in terms of the geodetic system adopted by the Institut géographique national français (French National Geographic Institute) for Martinique in 1953.

3. The limits described above are shown on the chart annexed to this agreement.

Article 2

The limits described in article 1 of this agreement shall be the maritime boundary between the areas referred to in this article in which the Parties exercise, in accordance with international law, their sovereignty or sovereign rights.

Article 3

Any disagreement arising between the Parties with respect to the interpretation or the application of this agreement shall be resolved by peaceful means in accordance with international law.

Article 4

Each Party shall notify the other of the completion of its constitutional procedures necessary to bring this agreement into force. The agreement shall enter into force on the day of receipt of the later of those notifications.

IN WITNESS WHEREOF, the representatives of the two governments, being duly authorized for this purpose, have signed this agreement and have affixed thereto their seals.

DONE at [Paris], the [7th of September 1987] in two originals, each in the French and English languages, the two texts being equally authoritative.

For the Government
of the French Republic:

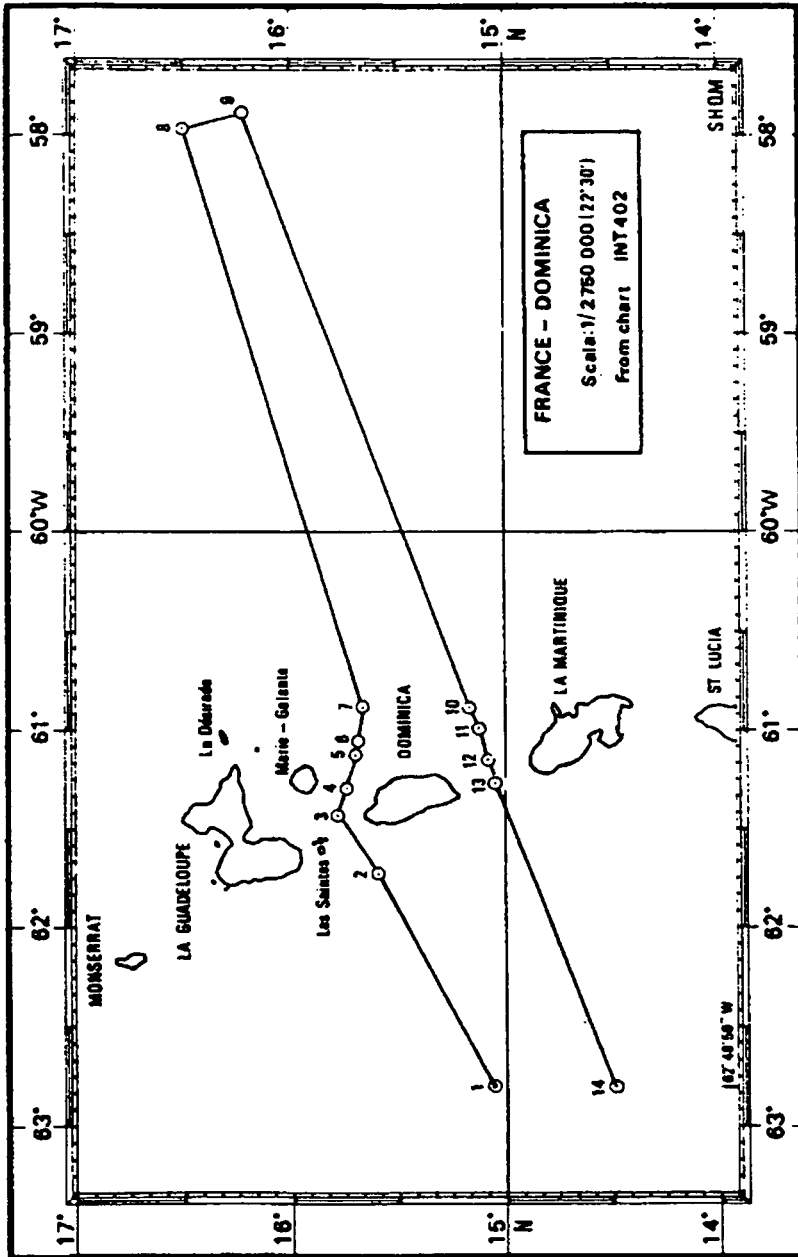
[Signed]

JACQUES CHIRAC
Prime Minister

For the Government
of Dominica:

[Signed]

MARIA EUGENIA CHARLES
Prime Minister



II

Treaties and international agreements

filed and recorded

from 27 July 1989 to 6 October 1989

Nos. 1029 and 1030

Traités et accords internationaux

classés et inscrits au répertoire

du 27 juillet 1989 au 6 octobre 1989

N^{os} 1029 et 1030

No. 1029

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
INTERNATIONAL BANK
FOR RECONSTRUCTION AND DEVELOPMENT**

**Agreement on the establishment of the Centro Internacional
de Agricultura Tropical (with annexed Constitution).
Signed on 28 May 1986**

Authentic text: English.

Filed and recorded by the Secretariat on 1 October 1989.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION
ET LE DÉVELOPPEMENT**

**Accord portant création du Centre international d'agri-
culture tropicale (avec constitution annexée). Signé le
28 mai 1986**

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} octobre 1989.

AGREEMENT¹ BETWEEN THE INTERNATIONAL BANK FOR RECONSTRUCTION AND DEVELOPMENT AND THE UNITED NATIONS DEVELOPMENT PROGRAMME ON THE ESTABLISHMENT OF THE CENTRO INTERNACIONAL DE AGRICULTURA TROPICAL

Whereas, the Consultative Group on International Agricultural Research (hereinafter called “CGIAR”) is a group of national governments, multilateral aid agencies, private foundations and others that have caused to be established and are supporting a network of international agricultural research centers for the purpose of improving and increasing agricultural production throughout the developing world;

Whereas, the promotion of international agricultural research for the benefit of developing countries is, within their broad purposes, a common objective of the International Bank for Reconstruction and Development (hereinafter called “the Bank”) and the United Nations Development Programme (hereinafter called “UNDP”);

Whereas, the Bank, UNDP and the Food and Agriculture Organization of the United Nations are the Co-Sponsors of CGIAR;

Whereas, the Centro Internacional de Agricultura Tropical (hereinafter called “CIAT”), established in the Republic of Colombia as a private non-profit organization by Public Deed No. 4717 dated October 18, 1967 and recognized as a legal person by Resolution No. 4939 dated December 4, 1967, of the Ministry of Justice of the Republic of Colombia, is the center within the CGIAR system having primary responsibility for fostering improved agricultural production in the tropics and other developing regions of the world;

Whereas, on October 12, 1983, the Government of the Republic of Colombia and Co-Sponsors declared their special interest in the continued success of CIAT and their belief that it was essential that CIAT have the status and characteristics appropriate to its international mandate, its international sources of financing and the international character of its staff;

Whereas, CIAT has requested assistance in acquiring such legal status as will permit its continued full effectiveness in the Republic of Colombia and in other countries;

Whereas, in order to provide such assistance, the members of CGIAR have requested the Bank and UNDP to sign this Agreement on their behalf;

Whereas, the Bank and UNDP, convinced that the continued effective attainment of the objectives for which CIAT was established will thereby be fostered, have agreed to sign this Agreement on behalf of CGIAR;

Whereas, CIAT shall continue to form part of the CGIAR system, it being understood, however, that neither the Co-Sponsors nor any member of CGIAR shall be responsible or liable, individually or collectively, for any debts, liabilities or obligations of CIAT;

¹ Came into force on 28 May 1986 by signature.

Now, therefore, the Centro Internacional de Agricultura Tropical is hereby established as an international organization possessing full juridical personality in accordance with the Constitution set forth in the Annex attached hereto.

International Bank for Reconstruction and Development:

By: S. SHAHID HUSAIN
Authorized Representative

Date: May 28, 1986

United Nations Development Programme:

By: TIMOTHY ROTHERMEL
Authorized Representative

Date: May 28, 1986

ANNEX

CONSTITUTION OF THE CENTRO INTERNACIONAL
DE AGRICULTURA TROPICAL¹*Article One*
ESTABLISHMENT

The Centro Internacional de Agricultura Tropical (hereinafter referred to as "CIAT") is hereby established and is governed by the present Constitution.

Article Two
STATUS

CIAT is organized exclusively for educational and scientific purposes. It enjoys international status and shall operate as an integral part of the Consultative Group on International Agricultural Research (hereinafter called "CGIAR") system as a non-profit autonomous international agency, non-political in management, staffing and operations.

Article Three
PURPOSES AND ACTIVITIES

1. The purposes of CIAT shall be to promote accelerated agricultural development and increased agricultural production in the tropical and other developing regions of the world, as well as to contribute to the development of national programs and institutions of agricultural research throughout such regions.

2. In order to accomplish its purposes, CIAT may engage in the following types of activities:

(a) Developing and making available production systems for specific crops and animals in specific environments;

(b) Conducting research on, and developing procedures for, the bringing into economical production of areas not yet developed or fully utilized;

(c) Developing and making available effective techniques and strategies for the widespread adoption of improved varieties and agricultural practices;

(d) Assisting national institutions to develop staffs, programs and facilities for research and education;

(e) Establishing an information center for the collection and retrieval of materials relevant to the agricultural and economic development of the tropical regions;

(f) Providing a facility to collect, preserve, supply and exchange plant and animal germplasm;

(g) Conducting training programs, conferences, forums and seminars on topics related to CIAT's purposes; and

(h) Such other activities as CIAT may find necessary to further its purposes.

Article Four
PRINCIPLES

1. CIAT may provide assistance to any country upon its request.

¹ The International Centre of Tropical Agriculture.

2. In carrying out its work, CIAT shall cooperate closely with other national and international agencies concerned with agricultural research and production, and shall seek to avoid unnecessary duplication of the work of such other agencies.

Article Five

CAPACITIES; LOCATION

1. CIAT shall be an international organization possessing full juridical personality. It shall have the capacity to do and perform all acts and things which are necessary for or incidental to the furtherance of its purposes and activities, and in particular, the capacity to:

(a) Receive, acquire or otherwise obtain from any governmental or international authority, or from any person, firm, foundation or other entity, such rights, charters, licenses, concessions and assistance, financial or otherwise, as are conducive to the attainment of CIAT's purposes;

(b) Receive, acquire or otherwise obtain from any governmental or international authority, or from any person, firm, foundation or other entity, by donation, grant, bequest or any other means, such properties, real, personal or mixed, including funds, valuable effects, things or interests therein, as may be useful or necessary to carry out CIAT's purposes and activities, and to hold, own, operate, administer, use, sell, convey or dispose of said properties or valuable things or interests;

(c) Contract;

(d) Employ persons; and

(e) Institute, and defend in, legal proceedings.

2. CIAT shall have its headquarters in the territory of the Republic of Colombia and may establish research stations and other programs at other locations in or outside of the Republic of Colombia as may be determined by the Board of Trustees after appropriate consultation with the national programs concerned.

Article Six

ORGANIZATION

CIAT shall have a Board of Trustees (hereinafter called "the Board"), a Director General, and such staff as shall be necessary for CIAT to carry out its activities.

Article Seven

THE BOARD OF TRUSTEES

1. The Board shall consist of no more than seventeen members, including the members to be designated by the host country in accordance with the headquarters agreement referred to in Article Ten, paragraph 3, and the Director General who shall be ex officio members of the Board. Three of the other members shall be chosen by the Board from among persons nominated by CGIAR.

2. The original members of the Board shall be those mentioned in the Schedule to this Constitution.

3. The terms of the original members of the Board, except for the Director General and the members designated by the host country, shall be as set forth in the Schedule to this Constitution. Thereafter, each member, except those who are designated as ineligible for election in the said Schedule, shall be elected by the Board to serve for three years. Board members shall be eligible for reelection once. The term of a reelected Board member shall be three years or such different period not exceeding four years as the Board may

determine in order to ensure that approximately the same number of vacancies arise from year to year. The Board shall elect new members whenever vacancies occur.

4. Members of the Board, other than the members serving *ex officio*, shall serve in their personal capacity and shall not be considered, nor shall they act, as representatives of governments or other organizations.

5. The Board shall be responsible for all of CIAT's affairs. It shall, *inter alia*:

- (a) Determine CIAT's policies and priorities of work;
- (b) Approve CIAT's programs and operational and capital development plans;
- (c) Approve such rules and regulations as may be necessary for the proper conduct of CIAT's affairs;
- (d) Approve annual budget estimates and audited financial statements;
- (e) Appoint external auditors;
- (f) Appoint the Director General and determine the terms of his service;
- (g) Consider the annual report on CIAT's activities prepared by the Director General;
- (h) Approve the terms of any proposed agreements or categories of agreements of CIAT that the Board may by regulation require to be submitted to it for approval; and
- (i) Do and perform all other acts necessary, suitable and proper for the attainment of the purposes for which CIAT is established.

6. The Board shall adopt its rules of procedure. It shall elect a Chairman and a Vice Chairman from among its members who will serve for three years or until the expiry of their respective term on the Board if this is less than three years. The Chairman, and in his absence the Vice Chairman, shall preside over meetings of the Board. A majority of the members shall constitute the quorum for any meeting of the Board. Each member of the Board shall have one vote. Except as otherwise herein provided, decisions of the Board shall be made by a majority of the votes cast.

7. The Board shall hold one annual meeting and such additional special meetings as may be required. The Board may establish a procedure whereby its Chairman may obtain a vote of members of the Board on specific questions between meetings of the Board.

8. (a) The Board shall establish an Executive Committee (hereinafter called "the Committee") consisting of seven of its members, including the Chairman of the Board, the Director General and at least one citizen of the host country. The Committee shall have the power to act for the Board between Board meetings on matters which the Board delegates to it. Members of the Committee shall serve until the expiry of their respective terms on the Board or such lesser periods as the Board may determine. A majority of the members shall constitute the quorum for any meeting of the Committee. Each member of the Committee shall have one vote. Decisions of the Committee shall be made by a majority vote. All decisions of the Committee shall be reported to the Board at its next meeting.

(b) The Board may establish such other committees as it may consider appropriate to assist it in its work.

Article Eight

THE DIRECTOR GENERAL AND STAFF

1. CIAT shall be administered by a Director General under the direction of the Board. The Director General's appointment, terms of service, and any termination for cause shall be decided by a three-fourths majority of all members of the Board.

2. The Director General shall implement the policies and programs established by the Board and shall be responsible to the Board for operating and managing CIAT and for assuring that its policies and programs are properly developed and carried out. The Director

General shall be CIAT's legal representative and shall, within the limits established by the Board, be empowered to undertake such actions as shall be necessary for the attainment of CIAT's purposes.

3. The Director General shall appoint and manage the staff in accordance with policies and regulations approved by the Board. Subject to the paramount importance of securing the highest standards of integrity, efficiency and technical competence, due regard shall be paid, in the appointment of staff, to CIAT's international character.

4. Within the limits established by the Board, the Director General may: (a) appoint a member of CIAT's senior staff to act in his absence or incapacity to act; and (b) delegate to certain members of the senior staff authority to sign contracts and other instruments on CIAT's behalf.

Article Nine

FINANCE

1. CIAT's financial resources shall be obtained from contributions by the members of CGIAR, to which CIAT's annual budgets shall be submitted for approval. CIAT shall also be authorized to receive contributions from other sources for the furtherance of its purposes and activities.

2. CIAT's financial operations shall be conducted in accordance with regulations approved by the Board.

3. No part of CIAT's earnings shall inure to the benefit of, or be distributed to, its Board members, officers, staff, or other private persons, except that CIAT may pay reasonable compensation for services rendered to CIAT and make payments in furtherance of its purposes and activities.

Article Ten

RELATIONSHIP WITH CGIAR AND OTHER ENTITIES

1. CIAT shall cooperate closely with CGIAR, its Secretariat, and the other international agricultural research centers included within the CGIAR system. CIAT shall submit its annual programs and operational plans to the members of CGIAR and shall be subject to periodic review by the appropriate committees of CGIAR.

2. CIAT shall enter into such cooperative relationships with such other organizations, agencies or other entities as may be conducive to furthering the efficient implementation of CIAT's programs and objectives.

3. CIAT shall enter into a headquarters agreement with the government of the host country and appropriate agreements with the governments of other countries where it has cooperative relationships.

4. Neither the signatories to the Agreement to which this Constitution is annexed (hereinafter called "the signatories") nor any member of CGIAR shall be liable for any obligations of CIAT. The agreements referred to in paragraph 3 above and all other significant contracts entered into by CIAT shall contain provisions stating that (a) CIAT possesses independent legal personality and (b) neither the signatories nor any member of CGIAR shall be liable for any obligations of CIAT.

Article Eleven

RIGHTS, PRIVILEGES AND IMMUNITIES

1. CIAT, its officials and staff shall enjoy in the territory of the host country such rights, privileges and immunities as shall be stipulated in the headquarters agreement to be concluded between the host country and CIAT pursuant to Article Ten, paragraph 3.

2. Similarly, CIAT may, pursuant to Article Ten, paragraph 3, enter into agreements with the other countries in which it works for the purpose of granting CIAT, its officials and staff such privileges and immunities as are required for such work.

3. Except as agreements concluded pursuant to Article Ten, paragraph 3, shall otherwise provide, CIAT, its officials and staff shall be subject to the laws of the countries concerned.

Article Twelve

AMENDMENTS

This Constitution may be amended at any meeting of the Board by a three-fourths majority vote of all of its members, provided that notice of such amendment, together with its full text, shall have been sent to all members of the Board at least eight weeks in advance of such meeting, unless such notice is waived by all members of the Board. Important amendments to this Constitution shall in addition require the approval of: (a) the signatories in the case of amendments to Article Ten, paragraph 4; and (b) the members of CGIAR in the case of all other important amendments, including any substantial modification of provisions relating to the purposes, activities, capacities, principles and dissolution of CIAT. CIAT shall consult with the government of the host country on any amendment which would affect the headquarters agreement referred to in Article Ten, paragraph 3.

Article Thirteen

DISSOLUTION

1. Subject to approval by the members of CGIAR, CIAT may be dissolved by a three-fourths majority of all members of the Board, if it is determined by the Board that CIAT is no longer required or that it will no longer be able to function effectively.

2. In case of dissolution, the assets of CIAT situated in the host or other collaborating countries shall be retained by such countries and used for similar purposes or distributed to institutions having purposes similar to those of CIAT in the respective countries after agreement between the governments of those countries and the Board in consultation with the members of CGIAR.

Article Fourteen

TRANSITIONAL PROVISION

CIAT shall enter into such arrangements as shall be necessary and appropriate for the efficient and orderly transfer to CIAT of its predecessor's assets and liabilities upon the latter's dissolution.

SCHEDULE TO THE CONSTITUTION OF THE CENTRO INTERNACIONAL
DE AGRICULTURA TROPICAL¹

Original Members of the Board of Trustees⁽¹⁾

<i>Name</i>	<i>Expiry of Term⁽²⁾</i>	<i>Eligible for Election⁽³⁾</i>
William Tossell	1987	No
Nohra de Junguito	1988	No
Peter Bell	1988	Yes
Eduardo Casas Diaz	1986	Yes
John L. Dillon	1986	No
Dely P. Gapasin	1988	Yes
Fernando Gomez M. ^(*)		
Ken-Ichi Hayashi	1988	Yes
Frederick Hutchinson	1988	Yes
Roberto Mejia Caicedo ^(*)		
John L. Nickel ^(*)		
Marco Palacios Rozo ^(*)		
Aston Zachariah Preston	1986	Yes
Erwin Reisch	1987	No
Rodrigo Tarte	1987	Yes
Elmar Waguer	1987	No
Fredrick Wangati	1986	Yes

(*) Ex officio member.

⁽¹⁾ See Articles 7(1) and 7(2) of the Constitution.

⁽²⁾ See first sentence of Article 7(3) of the Constitution.

⁽³⁾ See second sentence of Article 7(3) of the Constitution.

¹ The International Centre of Tropical Agriculture.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE PROGRAMME DES NATIONS UNIES POUR
LE DÉVELOPPEMENT ET LA BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION ET LE DÉVELOPPEMENT POR-
TANT CRÉATION DU CENTRE INTERNATIONAL D'AGRICUL-
TURE TROPICALE

Considérant que le Groupe consultatif pour la recherche agricole internationale (ci-après dénommé « GCRAI ») regroupe des gouvernements nationaux, des organismes d'aide multilatérale, des fondations privées et d'autres personnes morales qui ont contribué à l'établissement d'un système de centres internationaux de recherche agricole et qui prêtent leur concours audit système pour augmenter la production agricole dans les pays en développement;

Considérant que l'encouragement de la recherche agricole internationale au bénéfice des pays en développement constitue, dans le cadre de leur vocation d'ensemble, un objectif commun de la Banque internationale pour la reconstruction et le développement (ci-après dénommée la « Banque ») et du Programme des Nations Unies pour le développement (ci-après dénommé le « PNUD »);

Considérant que les organismes parrainant le GCRAI sont la Banque, le PNUD et l'Organisation des Nations Unies pour l'alimentation et l'agriculture;

Considérant que le Centre international d'agriculture tropicale (ci-après dénommé le « CIAT »), établi en République de Colombie en tant qu'organisme de droit privé à but non lucratif en vertu de l'Acte public n° 4717 daté du 18 octobre 1967 et reconnu comme personne morale en vertu de la résolution n° 4939 datée du 4 décembre 1967 du Ministère de la justice de la République de Colombie, est le centre qui, dans le cadre du système du GCRAI, assume la principale responsabilité en ce qui concerne l'encouragement d'une meilleure production agricole dans les tropiques et dans d'autres régions en développement;

Considérant que, le 12 octobre 1983, le Gouvernement de la République de Colombie et les organismes parrainant le GCRAI se sont dits particulièrement intéressés à ce que le succès du CIAT puisse se poursuivre et convaincus que celui-ci doit être doté du statut et des facilités appropriés à son mandat international, à ses ressources internationales de financement et au caractère international de son personnel;

Considérant que le CIAT a sollicité une aide pour lui permettre d'acquérir un statut juridique qui rende possible la continuation de sa pleine efficacité tant en République de Colombie que dans d'autres pays;

Considérant que pour leur permettre de fournir cette assistance, les membres du GCRAI ont prié la Banque et le PNUD de signer pour leur compte le présent Accord;

Considérant que la Banque et le PNUD, convaincus que la continuation de la réalisation efficace des objectifs pour lesquels le CIAT a été créé sera de ce fait favorisée, sont convenus de signer le présent Accord pour le compte du GCRAI;

¹ Entré en vigueur le 28 mai 1986 par la signature.

Considérant que le CIAT continuera à faire partie du système du GCRAI étant toutefois entendu que ni les organismes parrainant le GCRAI ni aucun de ses membres ne seront responsables ni tenus de payer, soit individuellement ou collectivement, les dettes, engagements ou obligations du CIAT;

Le Centre international d'agriculture tropicale est, par les présentes, constitué en tant qu'organisation internationale jouissant de l'entière personnalité juridique conformément à la Constitution figurant à l'annexe ci-jointe.

Banque internationale pour la reconstruction et le développement :

Par : S. SHAHID HUSAIN
Représentant autorisé

Date : 28 mai 1986

Programme des Nations Unies pour le développement :

Par : TIMOTHY ROTHERMEL
Représentant autorisé

Date : 28 mai 1986

ANNEXE

CONSTITUTION DU CENTRE INTERNATIONAL D'AGRICULTURE TROPICALE

Article premier
CRÉATION

Le Centre international d'agriculture tropicale (ci-après dénommé « CIAT ») est, par les présentes, créé et régi par la présente Constitution.

Article 2
STATUT

Le CIAT est créé exclusivement à des fins éducatives et scientifiques. Il jouit du statut international et exerce son activité en tant que partie intégrante du Groupe consultatif pour la recherche agricole internationale (ci-après dénommé « GCRAI ») comme organisme international autonome à but non lucratif dont la gestion, le personnel et les activités sont apolitiques.

Article 3
BUTS ET ACTIVITÉS

1. Le CIAT a pour but de promouvoir un développement agricole accéléré et une augmentation de la production agricole dans les tropiques et dans les autres régions en développement, et de contribuer à l'élaboration de programmes et à la mise en place d'organismes de recherche agricole dans lesdites régions.

2. Afin de parvenir à la réalisation de ses objectifs, le CIAT peut exercer des activités du type suivant :

a) Mise au point et diffusion de systèmes de production destinés à certaines cultures et à certains animaux dans des milieux particuliers;

b) Poursuite de recherches visant à rendre économiquement productives des régions non encore développées ou insuffisamment exploitées et élaboration de procédures à cette fin;

c) Mise au point et diffusion de techniques et de stratégies efficaces en vue de l'adoption généralisée de variétés et de pratiques agricoles améliorées;

d) Appui aux organismes nationaux en vue du recrutement du personnel, de l'élaboration de programmes et de l'acquisition d'installations dans le domaine de la recherche et de l'enseignement;

e) Création d'un centre d'information pour la collecte et la recherche de documents et données intéressant le développement économique et agricole des régions tropicales;

f) Fonctionnement du CIAT comme service de collecte, de conservation, de fourniture et d'échange de plasmés germinatifs végétaux et animaux;

g) Gestion de programmes de formation, de conférences, de forums et de séminaires sur des questions portant sur les objectifs du CIAT; et

h) Toutes autres activités que le CIAT peut juger nécessaires à l'accomplissement de ses objectifs.

Article 4
PRINCIPES

1. Le CIAT peut, sur demande, fournir une assistance à tout pays.

2. Dans l'exercice de ses activités, le CIAT coopère étroitement avec d'autres organismes nationaux et internationaux qui s'occupent de recherche et de production agricoles et s'efforce d'éviter tout double emploi avec les travaux de ces autres organismes.

Article 5

QUALITÉ POUR AGIR ET SIÈGE

1. Le CIAT est une organisation internationale possédant la pleine capacité juridique. Il possède la qualité pour agir en ce qui concerne toute matière nécessaire ou accessoire à la réalisation de ses objectifs et à l'exercice de ses activités; il peut notamment :

a) Recevoir, acquérir ou obtenir d'autre manière de toute autorité gouvernementale ou internationale, ou de toute personne, société, fondation ou autre sujet de droit, les droits, chartes, licences, concessions et assistance financière ou autre susceptibles de contribuer à la réalisation de ses objectifs;

b) Recevoir, acquérir ou obtenir d'autre manière de toute autorité gouvernementale ou internationale, ou de toute personne, société, fondation ou autre sujet de droit, par voie de donation, don, legs ou par tout autre moyen, des biens immobiliers, droits personnels, y compris des fonds, des effets de valeur, des éléments ou des intérêts qui y sont liés, qui peuvent être utiles ou nécessaires à la poursuite des objectifs et des activités du CIAT, et de détenir, posséder, exploiter, administrer, utiliser, vendre, céder ou aliéner lesdits biens, effets de valeur ou intérêts;

c) S'engager par contrat;

d) Embaucher; et

e) Ester en justice et agir comme défendeur.

2. Le siège du CIAT est situé en territoire de la République de Colombie. Il lui sera loisible de créer des stations de recherche et d'autres programmes hors siège en République de Colombie ou dans d'autres pays sous réserve de décisions du Conseil d'administration à la suite de consultations appropriées avec les programmes nationaux intéressés.

Article 6

ORGANISATION

Le CIAT est composé d'un Conseil d'administration (ci-après dénommé le « Conseil »), d'un Secrétaire général, et du personnel nécessaire pour lui permettre d'exercer ses activités.

Article 7

LE CONSEIL D'ADMINISTRATION

1. Le Conseil d'administration se compose de dix-sept membres au plus, y compris les membres qui sont désignés par le pays hôte conformément à l'accord de siège visé au paragraphe 3 de l'article 10, et le Secrétaire général, qui sont membres de droit du Conseil. Trois des autres membres seront choisis par le Conseil parmi des personnes proposées par le GCRAI.

2. Les membres originaires du Conseil sont ceux qui figurent au tableau à la présente Convention.

3. A l'exception des mandats du Directeur général et des membres du Conseil désignés par le pays hôte, les mandats des membres originaires du Conseil sont fixés conformément au tableau à la présente Convention. Par la suite, chaque membre, à l'exception de ceux qui sont désignés comme étant inéligibles audit tableau, est élu par le Conseil pour une période de trois ans. Les membres du Conseil peuvent être réélus une seule fois. Le mandat d'un membre du Conseil réélu est de trois ans ou d'une période différente n'excédant pas quatre

ans, ainsi qu'en décide le Conseil afin de s'assurer qu'approximativement le même nombre de fauteuils soient pourvus d'année en année. Le Conseil procède à l'élection de nouveaux membres à mesure que les vacances se produisent.

4. Les membres du Conseil, à l'exception de ceux qui sont membres de droit, siègent à titre individuel n'étant pas considérés et n'agissant pas comme représentants de gouvernements ou d'autres organisations.

5. Le Conseil est responsable de toutes les affaires du CIAT, entre autres fonctions, il

- a) Détermine la politique du CIAT et fixe les priorités de travail;
- b) Approuve les programmes du CIAT ainsi que les plans d'investissement;
- c) Approuve les règles et règlements qui peuvent s'avérer nécessaires au bon fonctionnement du CIAT;
- d) Approuve les prévisions budgétaires annuelles et les états financiers annuels;
- e) Nomme les vérificateurs aux comptes extérieurs;
- f) Nomme le Directeur général et détermine les conditions de son mandat;
- g) Examine le rapport annuel des activités du CIAT préparé par le Directeur général;
- h) Approuve les clauses et conditions de tous accords ou catégories d'accords envisagés, le Conseil pouvant exiger que lesdits accords lui soient soumis pour approbation qui est donnée par voie de règlement; et
- i) Fait et exécute tous autres actes qui sont nécessaires, appropriés et corrects en vue de la réalisation des objectifs pour lesquels le CIAT a été créé.

6. Le Conseil adopte son règlement intérieur. Il élit un Président et un Vice-Président en choisissant parmi ses membres et ceux-ci servent pendant trois ans ou jusqu'à l'expiration de leurs mandats respectifs en qualité de membres du Conseil si ceux-ci sont d'une durée de moins de trois ans. Le Président, et en son absence le Vice-Président, préside les séances du Conseil. Le quorum du Conseil est constitué de la majorité de ses membres. Chaque membre du Conseil possède une voix. Sous réserve de dispositions contraires du présent Accord, les décisions du Conseil sont prises à la majorité des voix exprimées.

7. Le Conseil tient une session annuelle et toute session extraordinaire supplémentaire qui pourrait s'avérer nécessaire. Le Conseil peut établir une procédure permettant au Président de soumettre au vote des membres du Conseil des questions spécifiques, entre les sessions du Conseil.

8. a) Le Conseil crée un Comité exécutif (ci-après dénommé le « Comité ») composé de sept de ses membres, y compris le Président du Conseil, le Directeur général et au moins un ressortissant du pays hôte. Le Comité a le pouvoir d'agir au nom du Conseil entre les sessions de ce dernier sur toutes questions qui lui sont déléguées par le Conseil. Les membres du Comité y siègent jusqu'à l'expiration de leurs mandats respectifs comme membres du Conseil ou pendant toute période moindre fixée par le Conseil. Pour toute réunion du Comité, le quorum est constitué par la moitié de ses membres. Chacun des membres possède une voix et les décisions du Comité sont prises à la majorité des voix exprimées. A la réunion suivante du Conseil, il est fait rapport des décisions du Comité.

b) Afin de l'aider dans ses travaux, le Conseil peut créer tout autre Comité qu'il juge opportun.

Article 8

LE DIRECTEUR GÉNÉRAL ET LE PERSONNEL

1. Le CIAT est administré par un Directeur général conformément aux directives du Conseil. La nomination du Directeur général, les conditions de son emploi et sa révocation justifiée sont décidées par une majorité des trois quarts de tous les membres du Conseil.

2. Le Directeur général applique les politiques et les programmes adoptés par le Conseil et est responsable devant lui de l'administration et de la gestion du CIAT et de l'élaboration et de l'exécution correctes des politiques et des programmes décidés par le Conseil. Le Directeur général agit en qualité de représentant légal du CIAT et, dans les limites fixées par le Conseil, il est autorisé à prendre toute action qui peut s'avérer nécessaire afin d'atteindre les objectifs du CIAT.

3. Le Directeur général désigne et dirige le personnel conformément aux politiques et aux règlements approuvés par le Conseil. Sous réserve de l'importance dominante que revêtent les plus hautes qualités d'intégrité, de travail et de compétence technique, il est tenu dûment compte, lors du recrutement du personnel, du caractère international du CIAT.

4. Dans les limites fixées par le Conseil, le Directeur général est autorisé à : a) désigner un cadre supérieur du CIAT pour agir en son absence ou en cas d'incapacité; et b) déléguer à un certain nombre de cadres supérieurs l'autorité de signer des contrats et d'autres instruments au nom du CIAT.

Article 9

QUESTIONS FINANCIÈRES

1. Les ressources financières du CIAT proviennent des contributions des membres du GCRAI auxquels les budgets annuels du CIAT sont soumis pour approbation. Afin de contribuer à la réalisation de ses buts et objectifs, le CIAT est autorisé à recevoir des contributions d'autres sources.

2. Les opérations financières du CIAT sont effectuées conformément aux règlements approuvés par le Conseil.

3. Nulle portion des recettes du CIAT ne peut être attribuée ou distribuée aux membres du Conseil, à ses hauts fonctionnaires, à son personnel ou à toute personne privée, sous réserve qu'il est loisible au CIAT de verser une rémunération raisonnable au titre de services rendus au CIAT et d'effectuer des paiements, afin d'atteindre ses buts et objectifs.

Article 10

RELATIONS AVEC LE GCRAI ET D'AUTRES ORGANISMES

1. Le CIAT coopère étroitement avec le GCRAI, son Secrétariat et d'autres centres internationaux de recherche agricole, y compris dans le cadre du système du GCRAI. Le CIAT soumet ses programmes annuels et ses plans opérationnels aux membres du GCRAI et est soumis à un examen périodique par les comités appropriés du GCRAI.

2. Le CIAT engage des rapports de coopération avec d'autres organisations, organismes ou autres groupes susceptibles de contribuer à une exécution efficace de ses programmes et objectifs.

3. Le CIAT conclut un accord de siège avec le gouvernement du pays hôte et des accords appropriés avec les gouvernements d'autres pays avec lesquels il entretient des rapports de coopération.

4. Ni les signataires de l'Accord auquel la présente Constitution est annexée (ci-après dénommés les « signataires ») ni aucun membre du GCRAI n'encourent d'obligations de quelque nature que ce soit à l'égard des obligations du CIAT. Les accords visés au paragraphe 3 ci-avant et tout autre contrat important conclu par le CIAT contiendront des dispositions stipulant que a) le CIAT possède une personnalité juridique indépendante et b) aucun des signataires ou aucun membre du GCRAI ne sont responsables en ce qui concerne les obligations du CIAT.

Article 11

DROITS, PRIVILÈGES ET IMMUNITÉS

1. Le CIAT, ses cadres supérieurs et son personnel possèdent, dans le territoire du pays hôte, les droits, privilèges et immunités qui seront prévus à l'accord du siège qui sera conclu entre le pays hôte et le CIAT conformément au paragraphe 3 de l'article 10.

2. De même, le CIAT peut, en vertu du paragraphe 3 de l'article 10, conclure des accords avec d'autres pays dans lesquels il exerce des activités, aux fins d'octroyer au CIAT, à ses cadres supérieurs et à son personnel les privilèges et immunités nécessaires à l'accomplissement de leurs fonctions.

3. Sauf dispositions contraires stipulées aux accords visés au paragraphe 3 de l'article 10, le CIAT, ses cadres et son personnel sont soumis à la législation des pays intéressés.

Article 12

AMENDEMENTS

La présente Constitution peut être modifiée à l'occasion de toute réunion du Conseil moyennant une majorité rassemblant les trois quarts de ses membres, sous réserve qu'une notification de la proposition d'amendement, accompagnée de son texte, aura été communiquée à tous les membres du Conseil au moins huit semaines avant ladite réunion, à moins que tous les membres du Conseil n'aient renoncé à cette exigence. Tout amendement important à la présente Constitution exige en outre l'approbation *a)* des signataires en ce qui concerne des amendements au paragraphe 4 de l'article 10; et *b)* des membres du GCRAI dans le cas de tous autres amendements importants, y compris des modifications de fond aux dispositions relatives aux objectifs, activités, capacités, principes et dissolution du CIAT. Le CIAT procède à des consultations avec le gouvernement du pays hôte en ce qui concerne toute modification envisagée qui pourrait porter atteinte à l'accord de siège visé au paragraphe 3 de l'article 10.

Article 13

DISSOLUTION

1. Sous réserve de l'approbation des membres du GCRAI, le CIAT peut être dissous moyennant une majorité des trois quarts de tous les membres du Conseil, s'il devient établi par le Conseil que le CIAT a perdu toute utilité ou qu'il n'est plus en mesure de fonctionner efficacement.

2. En cas de dissolution, les avoirs du CIAT situés dans le pays hôte ou dans les autres pays ayant collaboré avec le CIAT, seront retenus par ces pays et soit utilisés à des fins similaires soit distribués à des organismes ayant des objectifs similaires à ceux du CIAT dans les pays respectifs, à la suite d'un accord entre les gouvernements desdits pays et le Conseil en consultation avec les membres du GCRAI.

Article 14

DISPOSITION TRANSITOIRE

Le CIAT procédera aux arrangements nécessaires et appropriés afin que lui soient transférés, de façon ordonnée et efficace, l'actif et le passif de son organisme prédécesseur au moment de la dissolution de celui-ci.

TABLEAU RELATIF À LA CONSTITUTION
DU CENTRE INTERNATIONAL D'AGRICULTURE TROPICALE

Listes des membres originaires du Conseil d'administration¹⁾

<i>Nom</i>	<i>Année d'expiration du mandat²⁾</i>	<i>Rééligibilité³⁾</i>
William Tossell	1987	Non
Nohra de Junguito	1988	Non
Peter Bell	1988	Oui
Eduardo Casas Diaz	1986	Oui
John L. Dillon	1986	Non
Dely P. Gapasin	1988	Oui
Fernando Gomez M. *)		
Ken-Ichi Hayashi	1988	Oui
Frederick Hutchinson	1988	Oui
Roberto Mejia Caicedo *)		
John L. Nickel *)		
Marco Palacios Rozo *)		
Aston Zachariah Preston	1986	Oui
Erwin Reisch	1987	Non
Rodrigo Tarte	1987	Oui
Elmar Wagner	1987	Non
Fredrick Wangati	1986	Oui

¹⁾ Voir les paragraphes 1 et 2 de l'article 7 de la Constitution.

²⁾ Voir la première phrase du paragraphe 3 de l'article 7 de la Constitution.

³⁾ Voir la deuxième phrase du paragraphe 3 de l'article 7 de la Constitution.

* Membre de droit.

No. 1030

**UNITED NATIONS
and
LEAGUE OF ARAB STATES**

**Agreement of cooperation. Signed at New York on 6 October
1989**

Authentic texts: English and Arabic.

Filed and recorded by the Secretariat on 6 October 1989.

**ORGANISATION DES NATIONS UNIES
et
LIGUE DES ÉTATS ARABES**

Accord de coopération. Signé à New York le 6 octobre 1989

Textes authentiques : anglais et arabe.

Classé et inscrit au répertoire par le Secrétariat le 6 octobre 1989.

AGREEMENT¹ OF CO-OPERATION BETWEEN THE UNITED NATIONS AND THE LEAGUE OF ARAB STATES

The United Nations and the League of Arab States,

Referring to provisions of the Charter of the United Nations which encourage activities through regional arrangements for the promotion of the purposes and principles of the United Nations,

Referring to provisions of the Pact of the League of Arab States² which encourage co-operation with international organizations,

Recalling the Memorandum of Understanding between the United Nations and the League of Arab States dated 21 December 1960,

Recalling the relevant resolutions of the General Assembly of the United Nations and of the Council of the League regarding the need to strengthen co-operation between the two organizations,

Recognizing the fruitful co-operation between the United Nations and the League of Arab States during the past decades in matters of common interest,

Desirous of continuing and further strengthening the co-operation between the United Nations and the League of Arab States,

Have agreed to the following:

Article I

CO-OPERATION FRAMEWORK AND CONDITIONS

1. The United Nations and the League of Arab States agree to strive for active co-operation in their respective programmes in matters of common interest.

2. Co-operative activities may take such forms as consultation, exchange of information and documentation, mutual representation, liaison, and joint programmes, and shall be consistent with the relevant constitutional instruments, procedural requirements, regulations and rules of the competent bodies concerned of the United Nations and the League of Arab States.

Article II

CONSULTATION

Consultation to promote co-operation may take place between the competent bodies of the United Nations and of the League of Arab States for such purposes as co-ordination of activities in areas of common interest, the realization of shared objectives and mutual assistance, as may be appropriate.

¹ Came into force on 6 October 1989 by signature, in accordance with article VIII (1).

² United Nations, *Treaty Series*, vol. 70, p. 237.

Article III

EXCHANGE OF INFORMATION AND DOCUMENTATION

1. The United Nations and the League of Arab States agree to endeavour to exchange information and documentation available in the public domain to the fullest extent possible on matters of common interest.

2. Where appropriate and subject to the requirement of confidentiality and the consent of the government(s) concerned, information and documentation relating to specific projects or programmes may also be exchanged between the competent bodies of the United Nations and the League of Arab States.

Article IV

MUTUAL REPRESENTATION

1. In accordance with General Assembly resolution 477 (V) of the United Nations, dated 1 November 1950,¹ the Secretary-General of the League of Arab States may attend sessions of the General Assembly as an observer. The League of Arab States may also attend meetings and conferences held under United Nations auspices to which the League of Arab States may have been invited in accordance with the decisions or rules of procedure of the bodies concerned.

2. The United Nations may be represented at meetings of the League of Arab States in accordance with the terms of invitations so addressed by the latter.

Article V

LIAISON AT THE SECRETARIAT LEVEL

The Secretary-General of the United Nations and the Secretary-General of the League of Arab States may designate, when appropriate, officials for the purpose of conducting specific co-operative activities. It is noted that certain organs of the United Nations are present within the region of the League of Arab States, and that the League of Arab States has maintained Permanent Observer Offices at the Headquarters of the United Nations and at the United Nations Office of Geneva.

Article VI

JOINT PROGRAMMES

Specific joint programmes in the economic, social and humanitarian fields may be initiated through the competent bodies of the United Nations and the League of Arab States.

Article VII

SUPPLEMENTARY ARRANGEMENTS

The United Nations and the League of Arab States may enter into such supplementary arrangements for the purpose of co-operation as may be found desirable.

¹ United Nations, *Official Records of the General Assembly, Fifth Session, Supplement No. 20 (A/1775)*, p. 74.

Article VIII

ENTRY INTO FORCE, AMENDMENT AND REVISION OF THE AGREEMENT

1. This Agreement shall enter into force upon signature on behalf of the United Nations and on behalf of the League of Arab States.

2. This Agreement, of which the Arabic English texts are equally authentic, may be amended or revised by agreement between the United Nations and the League of Arab States, and such amendment or revision shall come into force upon signature on behalf of the United Nations and on behalf of the League of Arab States.

SIGNED this 6th day of October 1989, at United Nations Headquarters, New York.

For the United Nations:

[Signed]

JAVIER PEREZ DE CUELLAR
Secretary-General

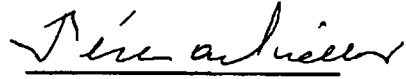
For the League of Arab States:

[Signed]

CHEDLI KLIBI
Secretary-General

٣ - يجوز تعديل أو تنقيح هذا الاتفاق ، الذي يتساوى نفاه الانكليزي والعربي في الحجية ، بالاتفاق بين الامم المتحدة وجامعة الدول العربية ، ويبدأ نفاذ هذا التعميل أو التنقيح لدى توقيعه نيابة عن الامم المتحدة ونيابة عن جامعة الدول العربية .

حرر في نيويورك في اليوم السادس من شهر تشرين الأول / أكتوبر سنة الف وتسعمائة وتسع وثمانين .



توقيع

نيابة عن الامم المتحدة
خالد بن أحمد
الأمين العام

توقيع

نيابة عن جامعة الدول العربية
الشاذلي القليبي
الأمين العام

٢ - يجوز أن تمثل الأمم المتحدة في اجتماعات جامعة الدول العربية وفقاً لشروط الدعوات التي توجهها الجامعة لهذا الغرض .

المادة الخامسة

الاتصال على صعيد الأمانة العامة

يجوز عند الاقتضاء أن يسمي الأمين العام للأمم المتحدة والأمين العام لجامعة الدول العربية مسؤولين لعض الانطلاق بأنشطة تعاونية محددة . ويلاحظ أن هيئات معيّنة للأمم المتحدة توجد في منطقة جامعة الدول العربية ، وأن جامعة الدول العربية تحتفظ بمكتبي مراقب دائم في مقر الأمم المتحدة وفي مكتب الأمم المتحدة بجنيف .

المادة السادسة

البرامج المشتركة

يجوز البدء في برامج مشتركة محددة في الميادين الاقتصادية والاجتماعية والإنسانية من خلال الهيئات المختصة في كل من الأمم المتحدة وجامعة الدول العربية .

المادة السابعة

ترتيبات تكميلية

يجوز للأمم المتحدة وجامعة الدول العربية أن تدخلا في ما قد ترتثبانه مستموباً من ترتيبات تكميلية لغرض التعاون .

المادة الثامنة

بدء نفاذ الاتفاق وتعديله وتنقيحه

١ - يبدأ نفاذ هذا الاتفاق لدى توقيعه نيابة عن الأمم المتحدة ونيابة عن جامعة الدول العربية .

٣ - يجوز أن تتخذ أنشطة التعاون أشكالاً مثل التشاور وتبادل المعلومات والوثائق والتمثيل المتبادل والاتصال والبرامج المشتركة ، وتكون هذه الأنشطة متفقة مع المكوك الدستورية ذات الملة ، والمتطلبات الإجرائية ، والانظمة والقواعد في الهيئات المختصة المعنية في كل من الامم المتحدة وجامعة الدول العربية .

المادة الثانية

التشاور

يجوز أن تجري بين الهيئات المختصة في كل من الامم المتحدة وجامعة الدول العربية مشاورات لتعزيز التعاون لاغراض مثل تنسيق الأنشطة في المجالات موضع الاهتمام المشترك ، وتحقيق الاهداف المشتركة ، والمساعدة المتبادلة ، حسبما يكون ملائماً .

المادة الثالثة

تبادل المعلومات والوثائق

١ - تتفق الامم المتحدة وجامعة الدول العربية على العمل على تبادل المعلومات والوثائق المتاحة على الصعيد العام إلى أقصى مدى ممكن بشأن المسائل موضع الاهتمام المشترك .

٢ - ويجوز أيضاً عند الاقتضاء ومع مراعاة شرط السرية وموافقة الحكومة (الحكومات) المعنية ، تبادل المعلومات والوثائق المتعلقة بمشاريع أو برامج محددة بين الهيئات المختصة في كل من الامم المتحدة وجامعة الدول العربية .

المادة الرابعة

التمثيل المتبادل

١ - وفقاً لقرار الجمعية العامة للأمم المتحدة ٤٧٧ (د - ٥) ، المؤرخ في ١ تشرين الثاني/نوفمبر ١٩٥٠ ، يجوز للأمين العام لجامعة الدول العربية حضور دورات الجمعية العامة بمغف مراقب . كما يجوز لجامعة الدول العربية أن تحضر الاجتماعات والمؤتمرات المعقودة تحت رعاية الامم المتحدة والتي قد تدعى إليها جامعة الدول العربية وفقاً لمقررات الهيئات المعنية أو أنظمتها الداخلية .

[ARABIC TEXT — TEXTE ARABE]

اتفاق للتعاون بين الأمم المتحدة
وجامعة الدول العربية

إن الأمم المتحدة وجامعة الدول العربية ،

إذ تشيران إلى احكام ميثاق الأمم المتحدة التي تشجع الاضطلاع بانشطة ،
من خلال ترتيبات إقليمية ، من أجل تعزيز مقاصد الأمم المتحدة ومبادئها ،

وإذ تشيران إلى احكام ميثاق جامعة الدول العربية التي تشجع التعاون
مع المنظمات الدولية ،

وإذ تشيران إلى مذكرة التفاهم بين الأمم المتحدة وجامعة الدول
العربية المؤرخة في ١٢ كانون الاول/ديسمبر ١٩٦٠ ،

وإذ تشيران إلى القرارات موضع العلة للجمعية العامة للأمم المتحدة
ولمجلس الجامعة المتعلقة بالحاجة إلى تدعيم التعاون بين المنظمتين ،

وإعترافاً منهما بالتعاون المشير بين الأمم المتحدة وجامعة الدول
العربية خلال العقود الماضية في المسائل موضع الاهتمام المشترك ،

ورغبة منهما في مواصلة وزيادة تدعيم التعاون بين الأمم المتحدة
وجامعة الدول العربية ،

قد اتفقتا على ما يلي :

المادة الاولى

اطار التعاون وشروطه

١ - تتفق الأمم المتحدة وجامعة الدول العربية على العمل من أجل تحقيق
تعاون نشط في البرامج التي تظطلع بها كل منهما في المسائل موضع الاهتمام
المشترك .

[TRADUCTION — TRANSLATION]

ACCORD DE COOPÉRATION¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LA LIGUE DES ÉTATS ARABES

L'Organisation des Nations Unies et la Ligue des Etats Arabes,

Se référant aux dispositions de la Charte des Nations Unies qui encouragent les activités entreprises dans le cadre d'arrangements régionaux pour promouvoir les buts et principes des Nations Unies,

Se référant aux dispositions du Pacte de la Ligue des Etats arabes² qui encouragent la coopération avec des organisations internationales,

Rappelant le Mémorandum d'accord entre l'Organisation des Nations Unies et la Ligue des Etats arabes en date du 21 décembre 1960,

Rappelant les résolutions pertinentes de l'Assemblée générale des Nations Unies et du Conseil de la Ligue concernant la nécessité de renforcer la coopération entre les deux organisations,

Conscientes de la coopération fructueuse qui s'est effectuée dans des domaines d'intérêt commun entre l'Organisation des Nations Unies et la Ligue des Etats arabes au cours des dernières décennies,

Désireuses de poursuivre et de renforcer leur coopération mutuelle,

Sont convenues de ce qui suit :

Article I

CADRE ET CONDITIONS DE LA COOPÉRATION

1. L'Organisation des Nations Unies et la Ligue des Etats arabes sont convenues de s'efforcer de coopérer activement dans des domaines d'intérêt commun dans le cadre de leurs programmes respectifs.

2. Les activités de coopération pourront revêtir la forme de consultations, d'échanges d'information et de documentation, de représentations mutuelles, de liaisons et de programmes conjoints et seront compatibles avec les instruments constitutionnels pertinents, dispositions applicables en matière de procédure, les réglementations et les règles des organes compétents intéressés de l'Organisation des Nations Unies et de la Ligue des Etats arabes.

Article II

CONSULTATIONS

Des consultations pourront avoir lieu entre les organes compétents de l'ONU et de la Ligue des Etats arabes pour encourager la coopération aux fins, notamment, de la coordination d'activités dans des domaines d'intérêt commun, de la réalisation d'objectifs analogues ou de la fourniture d'une assistance mutuelle.

¹ Entré en vigueur le 6 octobre 1989 par la signature, conformément au paragraphe 1 de l'article VIII.

² Nations Unies, *Recueil des Traités*, vol. 70, p. 237.

Article III

ECHANGE D'INFORMATIONS ET DE DOCUMENTATION

1. L'Organisation des Nations Unies et la Ligue des Etats arabes sont convenues de s'efforcer d'échanger dans toute la mesure possible les renseignements et la documentation qui sont du domaine public et se rapportent à des sujets d'intérêt commun.

2. Le cas échéant, et sous réserve du respect de leur caractère confidentiel ainsi que de l'accord de ou des Gouvernements intéressés, des renseignements et de la documentation se rapportant à des sujets ou programmes spécifiques peuvent également être échangés par les organes compétents de l'ONU et de la Ligue des Etats arabes.

Article IV

REPRÉSENTATION MUTUELLE

1. En vertu de la résolution 477 (V) de l'Assemblée générale des Nations Unies en date du 1^{er} novembre 1950¹, le Secrétaire général de la Ligue des Etats arabes est autorisé à assister aux sessions de l'Assemblée générale en tant qu'observateur. La Ligue des Etats arabes peut également assister aux réunions et aux conférences tenues sous les auspices de l'Organisation des Nations Unies, auxquelles la Ligue des Etats arabes peut avoir été invitée conformément aux décisions ou au règlement intérieur des organes en question.

2. L'Organisation des Nations Unies peut être représentée à des réunions de la Ligue des Etats arabes conformément aux termes des invitations adressées par cette dernière.

Article V

LIAISON AU NIVEAU DU SECRÉTARIAT

Le Secrétaire général de l'Organisation des Nations Unies et le Secrétaire général de la Ligue des Etats arabes peuvent charger, le cas échéant, des membres de leur personnel de procéder à des activités de coopération spécifiques. Il est noté que certains organismes des Nations Unies sont présents dans la région de la Ligue des Etats arabes et que la Ligue des Etats arabes dispose d'un Observateur permanent auprès de l'Organisation des Nations Unies au Siège ainsi qu'à l'Office des Nations Unies à Genève.

Article VI

PROGRAMMES CONJOINTS

Des programmes conjoints spécifiques peuvent être mis en œuvre dans les domaines économique, social et humanitaire par l'intermédiaire des organes compétents de l'Organisation des Nations Unies et de la Ligue des Etats arabes.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, cinquième session, Supplément n° 20 (A/1775)*, p. 84.

Article VII

ARRANGEMENTS SUPPLÉMENTAIRES

L'Organisation des Nations Unies et la Ligue des Etats arabes peuvent conclure les arrangements supplémentaires qui peuvent être jugés souhaitables aux fins de la coopération.

Article VIII

ENTRÉE EN VIGUEUR, AMENDEMENT ET RÉVISION DE L'ACCORD

1. Le présent Accord entrera en vigueur lorsqu'il aura été signé pour l'Organisation des Nations Unies et pour la Ligue des Etats arabes.

2. Le présent Accord, dont les textes arabe et anglais feront également foi, peut être modifié ou révisé par accord entre l'Organisation des Nations Unies et la Ligue des Etats arabes, et les modifications ou révisions qui auront été effectuées entreront en vigueur lorsqu'elles auront été signées pour l'Organisation des Nations Unies et pour la Ligue des Etats arabes.

SIGNÉ le 6 octobre 1989, au siège de l'Organisation des Nations Unies à New York.

Pour l'Organisation
des Nations Unies :

[Signé]

JAVIER PEREZ DE CUELLAR
Secrétaire général

Pour la Ligue
des Etats arabes :

[Signé]

CHEDLI KLIBI
Secrétaire général

ANNEX A

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEXA

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA, 20 MARCH 1958¹

TERMINATION of application of Regulation No. 15² annexed to the above-mentioned Agreement

Notification received on:

29 September 1989

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

(With effect from 1 October 1990.)

¹ United Nations, *Treaty Series*, vol. 335, p. 211; vol. 516, p. 378 (rectification of the authentic English and French texts of article 1 (8)); vol. 609, p. 290 (amendment to article 1 (1)); vol. 1059, p. 404 (rectification of the authentic French text of article 12 (2)); for subsequent actions, see references in Cumulative Indexes Nos. 4 to 17, as well as annex A in volumes 1051, 1055, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1380, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543 and 1545.

² *Ibid.*, vol. 740, p. 364; vol. 955, p. 446; vol. 1037, p. 403; vol. 1078, p. 351; vol. 1253, p. 277, and vol. 1358, p. 295.

ANNEXE A

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE, LE 20 MARS 1958¹

CESSATION d'application du Règlement n° 15² annexé à l'Accord susmentionné

Notification reçue le :

29 septembre 1989

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

(Avec effet au 1^{er} octobre 1990.)

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; vol. 516, p. 379 (rectification des textes authentiques anglais et français du paragraphe 8 de l'article 1); vol. 609, p. 291 (amendement du paragraphe 1 de l'article 1); vol. 1059, p. 404 (rectification du texte authentique français du paragraphe 2 de l'article 12); pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 17, ainsi que l'annexe A des volumes 1051, 1055, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1380, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543 et 1545.

² *Ibid.*, vol. 740, p. 365; vol. 955, p. 454 vol. 1037, p. 410; vol. 1078, p. 362; vol. 1253, p. 357, et vol. 1358, p. 314.

APPLICATION of Regulation No. 75¹ annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts

Notifications received on:

29 September 1989

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

(With effect from 28 November 1989.)

Registered ex officio on 29 September 1989.

APPLICATION du Règlement n° 75¹ annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur

Notifications reçues le :

29 septembre 1989

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

(Avec effet au 28 novembre 1989.)

Enregistré d'office le 29 septembre 1989.

¹ United Nations, *Treaty Series*, vol. 1500, No. A-4789.

¹ Nations Unies, *Recueil des Traités*, vol. 1500, n° A-4789.

No. 10325. CONVENTION ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA RÉPUBLIQUE FRANÇAISE EN MATIÈRE D'IMPÔTS SUR LE REVENU ET LA FORTUNE. SIGNÉE À PARIS LE 28 JUILLET 1967¹

AVENANT² À LA CONVENTION SUSMENTIONNÉE, TELLE QUE MODIFIÉE¹. SIGNÉE À PARIS LE 16 JUIN 1988

Textes authentiques : français et anglais.

Enregistré par la France le 6 octobre 1989.

Le Gouvernement de la République française et le Gouvernement des Etats-Unis d'Amérique,

Désireux de modifier la Convention fiscale entre la France et les Etats-Unis d'Amérique en matière d'impôts sur le revenu et la fortune signée le 28 juillet 1967³, et modifiée par les avenants des 12 octobre 1970⁴, 24 novembre 1978⁵, et 17 janvier 1984⁶, sont convenus des dispositions suivantes :

Article I

A l'article 1, le paragraphe 1 (a) est modifié comme suit :

Le membre de phrase « les impôts fédéraux sur le revenu prévus par l'Internal Revenue Code » est remplacé par le membre de phrase « les impôts fédéraux sur le revenu prévus par l'Internal Revenue Code de 1986 ».

Article II

A l'article 3 :

A la fin de l'alinéa (a) du paragraphe 1 « et » est supprimé; à la fin de l'alinéa (b) le point est remplacé par « , et », et un nouvel alinéa (c) est ajouté, rédigé comme suit :

« (c) La France ou l'une quelconque de ses collectivités territoriales ».

A la fin de l'alinéa (a) du paragraphe 2 « et » est supprimé; à la fin de l'alinéa (b) le point est remplacé par « , et », et un nouvel alinéa (c) est ajouté, rédigé comme suit :

« (c) Les Etats-Unis ou l'une quelconque de leurs subdivisions politiques ou collectivités territoriales ».

Article III

A l'article 6 :

Un nouveau paragraphe 3 est ajouté, rédigé comme suit :

« 3. Pour l'application des paragraphes 1 et 2, tout revenu ou gain imputable à un établissement stable au cours de son existence est imposable dans l'Etat contractant où

¹ Nations Unies, *Recueil des Traités*, vol. 719, p. 31, et annexe A des volumes 823, 1177 et 1435.

² Entré en vigueur le 29 décembre 1988, date de réception de la dernière des notifications (des 28 novembre et 26 décembre 1988) par lesquelles les Parties se sont informées de l'accomplissement des procédures constitutionnelles requises, conformément au paragraphe 1 de l'article XIII.

³ Nations Unies, *Recueil des Traités*, vol. 719, p. 31.

⁴ *Ibid.*, vol. 823, p. 427.

⁵ *Ibid.*, vol. 1177, p. 362.

⁶ *Ibid.*, vol. 1435, p. 331.

cet établissement stable est situé, même si les paiements sont différés jusqu'à ce que cet établissement stable ait cessé d'exister. »

Les paragraphes 3 à 5 deviennent respectivement les paragraphes 4 à 6.

Un nouveau paragraphe 7 est ajouté, rédigé comme suit :

« 7. Lorsqu'une compagnie d'assurance de l'un des Etats contractants a un établissement stable dans l'autre Etat contractant, les primes de réassurance perçues ne sont prises en compte, pour la détermination des bénéfices imposables, que dans l'Etat contractant dont la compagnie est un résident. »

Le paragraphe 6 devient le paragraphe 8.

Article IV

A l'article 9 :

Le paragraphe 4 est remplacé par un nouveau paragraphe, rédigé comme suit :

« 4. Les dividendes payés par une société d'un Etat contractant sont considérés comme des revenus ayant leur source dans cet Etat contractant, et les dividendes payés par toute autre société sont considérés comme des revenus ayant leur source en dehors dudit Etat contractant. »

Un nouveau paragraphe 7 est ajouté, rédigé comme suit :

« 7. Le terme « dividendes » employé dans le présent article désigne les revenus provenant d'actions, actions ou bons de jouissance, parts de mine, parts de fondateur ou autres parts bénéficiaires à l'exception des créances, ainsi que les revenus soumis au régime des revenus distribués par la législation fiscale de l'Etat dont la société distributrice est un résident. »

Article V

A l'article 10, la phrase suivante est ajoutée à la fin du paragraphe 5 :

« Dans ce cas, ces intérêts sont considérés comme payés par l'établissement stable ou la base fixe au bénéficiaire effectif au plus tard lorsqu'ils sont comptabilisés dans les charges de cet établissement stable ou de cette base fixe. »

Article VI

A l'article 11 :

Le paragraphe 2 est supprimé et remplacé comme suit :

« 2. Sous réserve des dispositions du paragraphe 3, les redevances sont aussi imposables dans l'Etat contractant d'où elles proviennent, et selon la législation de cet Etat, mais si le bénéficiaire effectif des redevances est un résident de l'autre Etat contractant, l'impôt prélevé sur ces redevances ne peut excéder 5 % du montant brut payé. »

Au paragraphe 3, le membre de phrase « qui en est le bénéficiaire effectif » est inséré après le membre de phrase « par un résident d'un Etat contractant. »

Le paragraphe 6 est supprimé et remplacé comme suit :

« 6. a) Les redevances sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une collectivité territoriale, une personne morale de droit public ou un résident de cet Etat;

b) Toutefois, lorsque le débiteur des redevances, qu'il soit ou non un résident d'un Etat contractant, a dans un Etat contractant un établissement stable ou une base fixe pour lesquels il a contracté l'obligation de payer les redevances et qui supportent la

charge de ces redevances, celles-ci sont considérées comme provenant de l'Etat où l'établissement stable ou la base fixe sont situés;

c) Nonobstant les alinéas (a) et (b), les redevances payées pour l'usage ou la concession de l'usage de biens aux Etats-Unis sont considérées comme y ayant leur source. »

Un nouveau paragraphe 8 est ajouté, rédigé comme suit :

« 8. Aux fins du présent article, les redevances sont considérées comme payées au bénéficiaire effectif au plus tard lorsqu'elles sont comptabilisées en charge ».

Article VII

A l'article 12 un nouveau paragraphe 4 est ajouté, rédigé comme suit :

« Le paragraphe 1 du présent article ne s'applique pas dans le cas des gains visés au paragraphe 3 de l'article 6 ».

Article VIII

A l'article 13 :

Le paragraphe 1 est supprimé et remplacé comme suit :

« 1. a) Une société française est exonérée aux Etats-Unis de l'impôt sur les sociétés holdings personnelles (personal holding company tax), au titre d'un exercice fiscal, si toutes ses actions ont été détenues pendant la totalité de cet exercice par une ou plusieurs personnes physiques résidentes de France agissant en leur propre qualité;

b) Une société française est exonérée aux Etats-Unis de l'impôt sur les réserves accumulées (accumulated earnings tax), au titre d'un exercice fiscal, s'il s'agit d'une société définie au (a) du paragraphe 1 de l'article 24 A. »

L'alinéa (a) du paragraphe 2 est supprimé et remplacé comme suit :

« 2. a) Une société qui est un résident d'un Etat contractant et qui a un établissement stable dans l'autre Etat contractant peut être assujettie dans cet autre Etat contractant à un impôt qui s'ajoute à l'imposition autorisée par les autres dispositions de la présente Convention. Toutefois, cet impôt ne peut porter que sur les éléments suivants :

- i) Dans le cas des Etats-Unis, la part des bénéfices industriels ou commerciaux de la société qui est imputable à l'établissement stable et qui représente le « montant équivalent aux dividendes » (dividend equivalent amount) de ces bénéfices, conformément aux dispositions de l'Internal Revenue Code; et
- ii) Dans le cas de la France, la part des bénéfices industriels ou commerciaux de la société qui est imputable à l'établissement stable et qui est comprise dans la base de la retenue à la source française, conformément aux dispositions du droit interne français.

b) Les impôts mentionnés à l'alinéa (a) s'appliquent à la part des bénéfices industriels ou commerciaux imputable aux activités exercées dans un Etat contractant au travers d'une société de personnes, par une société résidente de l'autre Etat contractant, qui est membre de ladite société de personnes.

c) Le taux des impôts mentionnés aux alinéas (a) et (b) ne peut excéder celui qui est fixé au (b) du paragraphe 2 de l'article 9 (dividendes). »

Le (b) du paragraphe 2 devient le paragraphe 3.

Article IX

A l'article 23 :

Au paragraphe 2 (a) (ii), à la fin du (a), « . et » est remplacé par une virgule et à la fin du (b) le point est remplacé par une virgule.

Le (ii) du (a) du paragraphe 2 est complété par de nouveaux alinéas (c), (d), et (e) rédigés comme suit :

« c) Les revenus qui consistent en dividendes provenant de sources situées aux Etats-Unis (définis au paragraphe 4 de l'article 9), en intérêts provenant de sources situées aux Etats-Unis (définis au paragraphe 5 de l'article 10) ou en redevances provenant de sources situées aux Etats-Unis (définies au paragraphe 6 de l'article 11), dont le bénéficiaire effectif est un résident de France, et qui sont :

A) Payés par les Etats-Unis, l'une de leurs subdivisions politiques, ou l'une de leurs autorités publiques; ou

B) Payés par une personne morale résidente des Etats-Unis dont la principale catégorie d'actions ou parts est négociée de manière importante et habituelle sur une bourse de valeurs reconnue telle que définie au paragraphe 3 de l'article 24 A; ou

C) Payés par une « société » (*corporation*) résidente des Etats-Unis, autre qu'une société dont le résident de France a détenu (directement ou indirectement) 10 pour cent ou plus des actions avec droit de vote pendant toute la partie de l'exercice fiscal de cette société, antérieure à la date de paiement du revenu au titulaire de ce revenu, et pendant l'exercice fiscal précédent (s'il a existé), à condition que moins de 50 pour cent de ces actions soient détenues par des résidents de France au cours de la même période; ou

D) Payés par un résident des Etats-Unis dont 25 pour cent au plus du revenu brut de l'année d'imposition précédente (si elle a existé) ont consisté directement ou indirectement en revenus provenant de sources situées hors des Etats-Unis.

(d) Les gains en capital provenant de la vente ou de l'échange de biens en capital produisant les revenus définis au (c) ci-dessus. Toutefois, cette vente ou cet échange demeure pris en compte pour la détermination du seuil d'imposition applicable en France aux plus-values mobilières, et

(e) Les profits ou gains provenant de transactions sur un marché public d'options ou à terme situé aux Etats-Unis. »

Le début de l'alinéa (b) paragraphe 2 est modifié comme suit :

« (b) En ce qui concerne les revenus ou les bénéfices imposables aux Etats-Unis en vertu des articles 9, 11, 13 ou 15 A. . . » (Le reste sans changement).

Un nouvel alinéa (e) est ajouté à la fin du paragraphe 2. Il est rédigé comme suit :

« (e) L'exonération prévue par le (ii) du (a) du paragraphe 2 est accordée :

— Uniquement si les citoyens des Etats-Unis qui sont résidents de France prouvent qu'ils ont satisfait à leurs obligations relatives à l'impôt fédéral sur le revenu aux Etats-Unis; et

— Après réception par l'autorité compétente française des attestations qu'elle requiert, ou sur demande en restitution de l'impôt payé formulée auprès de cette autorité et accompagnée de toute attestation requise. »

Article X

A l'article 24, la dernière phrase du paragraphe 2 est supprimée et remplacée comme suit :

« Les dispositions du présent paragraphe ne peuvent être interprétées comme faisant obstacle à l'application, par l'un et l'autre Etat contractant, de leur impôt sur les bénéfices des succursales défini au paragraphe 2 de l'article 13 de la Convention. »

Article XI

L'article 24 A est remplacé par l'article suivant :

« Article 24 A

CLAUSE ANTI-ABUS

« 1. Une personne (autre qu'une personne physique) qui est résidente d'un Etat contractant et qui perçoit des revenus provenant de l'autre Etat contractant ne peut se prévaloir de la présente Convention pour bénéficier des allègements d'impôt dans cet autre Etat contractant, ni pour obtenir une exonération ou un crédit d'impôt dans le premier Etat contractant, à moins :

a) Que plus de 50 % des droits aux bénéfices de cette personne (ou, dans le cas d'une société, plus de 50 % du nombre d'actions de chaque catégorie d'actions de la société) ne soient détenus, directement ou indirectement, par toute combinaison d'une ou plusieurs :

- i) Personnes physiques qui sont résidentes des Etats-Unis;
- ii) Citoyens des Etats-Unis;
- iii) Personnes physiques qui sont résidentes de France;
- iv) Sociétés dont la principale catégorie d'actions est négociée de manière importante et habituelle sur une bourse de valeurs reconnue, telle que définie au paragraphe 3; et
- v) Etats contractants, collectivités territoriales de ces Etats ou subdivisions politiques des Etats-Unis; et

b) Que 50 % au plus du revenu brut de cette personne ne soient utilisés, directement ou indirectement, pour satisfaire à des engagements (y compris des engagements en matière d'intérêts ou de redevances) envers des personnes qui ne sont pas : des résidents des Etats contractants, les Etats contractants ou leurs collectivités territoriales, ou les subdivisions politiques des Etats-Unis, ou des citoyens des Etats-Unis.

2. Les dispositions du paragraphe 1 ne s'appliquent pas si l'un des principaux objectifs de l'établissement, de l'acquisition, de l'existence et de la conduite des activités de cette personne n'a pas été de profiter des avantages prévus par la présente Convention.

3. Les dispositions du paragraphe 1 ne s'appliquent pas si la personne qui perçoit les revenus est une société résidente d'un Etat contractant dont la principale catégorie d'actions est négociée de manière importante et habituelle sur une bourse de valeurs reconnue. Pour l'application de la phrase précédente, l'expression « bourse de valeurs reconnue » signifie :

(a) Le système de cotation automatisé de l'Association nationale des agents de change (NADASQ) détenu par l'Association nationale des agents de change et toute bourse de valeurs enregistrée auprès de la Commission des bourses de valeurs (Securities and Exchange Commission) comme étant une bourse de valeurs nationale pour l'application de la loi sur les bourses de valeurs de 1934 (*Securities Exchange Act* de 1934);

(b) Les bourses de valeurs françaises; et

(c) Toute bourse de valeurs agréée par les autorités compétentes des Etats contractants. »

Article XII

Un nouvel article 25 A « Mesures d'application » est ajouté, rédigé comme suit :

« Les autorités compétentes des Etats contractants peuvent prescrire, conjointement ou séparément, des règles et formalités en vue de l'application des dispositions de la présente Convention. »

Article XIII

1. Chacune des parties notifiera à l'autre l'accomplissement des procédures constitutionnelles requises, en ce qui la concerne, pour l'entrée en vigueur du présent accord qui prendra effet le jour de la réception de la dernière notification.

2. Les dispositions du présent Avenant s'appliqueront :

a) En ce qui concerne les impôts perçus par voie de retenue à la source : aux sommes mises en paiement à compter du premier jour du deuxième mois suivant la date d'entrée en vigueur du présent Avenant;

b) En ce qui concerne les impôts visés au paragraphe 2 de l'article 13 de la Convention, ajouté par l'article VIII du présent Avenant : aux bénéfices réalisés au titre de tout exercice fiscal clos à compter de la date d'entrée en vigueur du présent Avenant;

c) En ce qui concerne les nouveaux alinéas c), d), et e) du a-ii du paragraphe 2 de l'article 23 de la Convention et le nouvel alinéa e) du même paragraphe, ajoutés par l'article IX du présent Avenant : aux revenus qui y sont définis, réalisés à compter du 1^{er} janvier 1988;

d) En ce qui concerne toutes les autres modifications de la Convention apportées par le présent Avenant : aux années d'imposition ou exercices fiscaux commençant à compter de la date d'entrée en vigueur du présent Avenant.

Article XIV

Le présent Avenant demeurera en vigueur aussi longtemps que la Convention du 28 juillet 1967, modifiée par les avenants des 12 octobre 1970, 24 novembre 1978 et 17 janvier 1984, demeurera en vigueur.

EN FOI DE QUOI, les représentants des Gouvernements, dûment autorisés à cet effet, ont signé le présent Avenant.

FAIT à Paris le 16 juin 1988 en deux exemplaires, en langues française et anglaise, les deux textes faisant également foi.

Pour le Gouvernement
de la République française :

[Signé]¹

Pour le Gouvernement
des Etats-Unis d'Amérique :

[Signé]²

¹ Signé par Pierre Bérégovoy.

² Signé par Joe M. Rodgers.

No. 10325. CONVENTION BETWEEN THE UNITED STATES OF AMERICA AND THE FRENCH REPUBLIC WITH RESPECT TO TAXES ON INCOME AND PROPERTY. SIGNED AT PARIS ON 28 JULY 1967¹

AMENDMENT² TO THE ABOVE-MENTIONED CONVENTION, AS AMENDED.¹ SIGNED AT PARIS ON 16 JUNE 1988

Authentic texts: French and English.

Registered by France on 6 October 1989.

The Government of the French Republic and the Government of the United States of America, desiring to amend the Convention between the French Republic and the United States of America with respect to taxes on income and property of July 28, 1967,³ as amended by the Protocols of October 12, 1970,⁴ November 24, 1978,⁵ and January 17, 1984,⁶ have agreed upon the following provisions:

Article I

Article 1, paragraph 1 (a) is amended as follows:

The phrase "the Federal income taxes imposed by the Internal Revenue Code" is replaced by the phrase "the Federal income taxes imposed by the Internal Revenue Code of 1986".

Article II

In Article 3:

At the end of subparagraph 1 (a) "and" is deleted; at the end of subparagraph 1 (b) the period is replaced with ", and", and a new subparagraph 1 (c) is added which reads as follows:

"(c) France or any of its local authorities."

At the end of subparagraph 2 (a) "and" is deleted; at the end of subparagraph 2 (b) the period is replaced with ", and", and a new subparagraph 2 (c) is added which reads as follows:

"(c) The United States or any of its political subdivisions or local authorities."

Article III

In Article 6:

A new paragraph 3 is added which reads as follows:

"3. For the implementation of paragraphs 1 and 2, any income or gain attributable to a permanent establishment during its existence is taxable in the Contracting State

¹ United Nations, *Treaty Series*, vol. 719, p. 31, and annex A in volumes 823, 1177 and 1435.

² Came into force on 29 December 1988, the date of receipt of the last of the notifications (of 28 November and 26 December 1988) by which the Parties informed each other of the completion of the necessary constitutional procedures, in accordance with article XIII (1).

³ United Nations, *Treaty Series*, vol. 719, p. 31.

⁴ *Ibid.*, vol. 823, p. 426.

⁵ *Ibid.*, vol. 1177, p. 357.

⁶ *Ibid.*, vol. 1435, p. 338.

where such permanent establishment is situated even if the payments are deferred until such permanent establishment has ceased to exist.”

Paragraphs 3 through 5 become respectively paragraphs 4 through 6.

A new paragraph 7 is added which reads as follows:

“7. When an insurance company of one of the Contracting States has a permanent establishment in the other Contracting State, the reinsurance premiums received shall be taken into account for the determination of taxable profits only in the Contracting State of which the company is a resident.”

Paragraph 6 becomes paragraph 8.

Article IV

In Article 9:

Paragraph 4 is replaced by a new paragraph which reads as follows:

“4. Dividends paid by a corporation of one of the Contracting States shall be treated as income from sources within that Contracting State, and dividends paid by any other corporation shall be treated as income from sources outside that Contracting State.”

A new paragraph 7 is added which reads as follows:

“7. The term ‘dividends’ as used in this Article means income from shares, ‘*jouissance*’ shares or ‘*jouissance*’ rights, mining shares, founders shares or other rights, not being debt claims, participating in profits, as well as income treated as a distribution by the taxation laws of the Contracting State of which the company making the distribution is a resident.”

Article V

In Article 10, at the end of paragraph 5, a sentence is added which reads as follows:

“In that case such interest shall be deemed to be paid by the permanent establishment or fixed base to the beneficial owner at the latest when it is taken into account as an expense of that permanent establishment or fixed base.”

Article VI

In Article 11:

Paragraph 2 is deleted and replaced as follows:

“2. Except as provided in paragraph 3, royalties may also be taxed in the Contracting State in which they arise, and according to the laws of that State, but if the beneficial owner of the royalties is a resident of the other Contracting State, the tax imposed on such royalties shall not exceed 5 percent of the gross amount paid.”

In paragraph 3 the phrase “and beneficially owned” is inserted before the phrase “by a resident”.

Paragraph 6 is deleted and replaced as follows:

“6. a) Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a local authority, a statutory body or a resident of that State.

“b) Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the liability to pay the royalties was incurred, and such royalties are borne by such permanent establishment or fixed base, then such

royalties shall be deemed to arise in the Contracting State in which the permanent establishment or fixed base is situated.

“c) Notwithstanding subparagraphs a) and b), royalties paid for the use of or the right to use property in the United States shall be deemed to arise therein.”

A new paragraph 8 is added which reads as follows:

“8. For purposes of this Article, royalties shall be deemed to be paid to the beneficial owner at the latest when they are taken into account as expenses.”

Article VII

In Article 12, a new paragraph 4 is added to read as follows:

“Paragraph (1) of this Article shall not apply in the case of gains described in paragraph (3) of Article 6.”

Article VIII

In Article 13:

Paragraph 1 is deleted and replaced as follows:

“1. a) A French corporation shall be exempt from the United States personal holding company tax in any taxable year if all of its stock is owned by one or more individual residents of France in their individual capacities for that entire year.

“b) A French corporation shall be exempt from the United States accumulated earnings tax in any taxable year if it is a corporation described in paragraph 1 a) of Article 24 A.”

Paragraph 2 (a) is deleted and replaced as follows:

“2. a) A corporation which is a resident of a Contracting State and which has a permanent establishment in the other Contracting State may be subject in that other Contracting State to a tax in addition to the tax allowable under the other provisions of this Convention. Such tax, however, may be imposed only on:

- “i) In the case of the United States, that portion of the business profits of the corporation attributable to the permanent establishment which represents the dividend equivalent amount of those profits, in accordance with the provisions of the Internal Revenue Code; and
- “ii) In the case of France, that portion of the business profits of the corporation which is attributable to the permanent establishment and which is included in the base of the French withholding tax in accordance with the provisions of French internal law.

“b) The taxes referred to in subparagraph (a) shall apply to the portion of the business profits attributable to a trade or business conducted in one Contracting State through a partnership by a corporation resident of the other Contracting State which is a member of such partnership.

“c) The taxes referred to in subparagraphs (a) and (b) shall not be imposed at a rate exceeding the rate specified in paragraph 2 (b) of Article 9 (Dividends).”

Paragraph 2 (b) becomes paragraph 3.

Article IX

In Article 23:

In paragraph (2) (a) (ii), replace “; and” at the end of subparagraph (a) with “,” and replace the period at the end of subparagraph (b) with “;”.

New subparagraphs (c), (d), and (e) are added to paragraph 2 (a) (ii) to read as follows:

“(c) Income consisting of dividends derived from sources within the United States (as described in paragraph (4) of Article 9), interest arising in the United States (as described in paragraph (5) of Article 10), or royalties derived from sources within the United States (as described in paragraph (6) of Article 11) which is beneficially owned by a resident of France and which is:

“(A) Paid by the United States, any political subdivision or any authority thereof;
or

“(B) Paid by a United States legal entity the principal class of shares of or interests in which are substantially and regularly traded on a recognized stock exchange as defined in paragraph 3 of Article 24 A; or

“(C) Paid by a United States corporation other than one 10 percent or more of the outstanding shares of the voting stock of which the resident of France owned (either directly or indirectly) at all times during the part of such corporation’s taxable year preceding the date of payment of the income to the owner of the income and during the prior taxable year (if any) of such corporation, provided that less than 50 percent of such stock is owned by residents of France during the same period; or

“(D) Paid by a resident of the United States not more than 25 percent of the gross income of which for the prior taxable year (if any) consisted directly or indirectly of income derived from sources outside the United States,

“(d) Capital gains derived from the sale or exchange of capital assets generating income as defined in subparagraph (c). However such sale or exchange shall remain taken into account for the determination of the threshold of taxation applicable in France to capital gains on movable property, and

“(e) Profits or gains derived from transactions on a public United States options or futures market.”

The beginning of subparagraph (b) of paragraph 2 is amended to read as follows:

“(b) As regards income or profits taxable in the United States under articles 9, 11, 13 or 15 A . . .” (the rest is not modified).

A new subparagraph (e) is added at the end of paragraph 2 which reads as follows:

“(e) The exemption provided by paragraph (2) (a) (ii) shall be granted:

“(i) Only if the citizens of the United States who are residents of France demonstrate that they have complied with their United States income tax obligations, and

“(ii) Upon receipt by the competent authority of France of such certification as may be prescribed by such authority or upon request to such authority for refund of tax withheld together with the presentation of any required certification.”

Article X

In Article 24, the last sentence of paragraph 2 is deleted and replaced as follows:

“The provisions of this paragraph shall not be construed to prevent the application by either Contracting State of its tax on branch profits described in paragraph 2 of Article 13 (Branch Profits) of the Convention.”

Article XI

Article 24 A is replaced by the following article:

*“Article 24 A**“LIMITATION ON BENEFITS*

“1. A person (other than an individual) which is a resident of a Contracting State and derives income from the other Contracting State shall not be entitled under this Convention to relief from taxation in that other Contracting State, nor to relief from double taxation in the first mentioned Contracting State, unless:

“a) More than 50 percent of the beneficial interest in such person (or, in the case of a corporation, more than 50 percent of the number of shares of each class of the corporation’s shares) is owned, directly or indirectly, by any combination of one or more of:

- “(i) Individuals who are residents of the United States;
- “(ii) Citizens of the United States;
- “(iii) Individuals who are residents of France;
- “(iv) Corporations in whose principal class of shares there is substantial and regular trading on a recognized stock exchange as defined in paragraph 3; and
- “(v) The Contracting States, their local authorities, or political subdivisions of the United States, and

“b) Not more than 50 percent of the gross income of such person is used, directly or indirectly, to meet liabilities (including liabilities for interest or royalties) to persons who are not residents of the Contracting States, one of the Contracting States or its local authorities, or political subdivisions of the United States or citizens of the United States.

“2. The provisions of paragraph 1 shall not apply if the establishment, acquisition and maintenance of such person and the conduct of its operations did not have as one of its principal purposes the purpose of obtaining benefits under the Convention.

“3. The provisions of paragraph 1 shall not apply if the person deriving the income is a corporation which is a resident of a Contracting State in whose principal class of shares there is substantial and regular trading on a recognized stock exchange. For purposes of the preceding sentence, the term ‘recognized stock exchange’ means:

“a) The NASDAQ System owned by the National Association of Securities Dealers, Inc. and any stock exchange registered with the Securities and Exchange Commission as a national securities exchange for purposes of the Securities Exchange Act of 1934;

“b) The French stock exchanges (Bourses de Valeurs); and

“c) Any other stock exchange agreed upon by the competent authorities of the Contracting States.”

Article XII

A new Article 25 A “Provisions for Implementation” is added which reads as follows:

“The competent authorities of the Contracting States may prescribe rules and procedures, jointly or separately, to determine the mode of application of the provisions of this Convention.”

Article XIII

1. Each party will notify the other upon the completion of the necessary constitutional procedures which concern it for entry into force of the present agreement which will take effect on the day of receipt of the last notification.

2. The provisions of this Protocol shall apply:

a) As regards taxes withheld at source, to amounts payable on the first day of the second month following the date of entry into force of this Protocol;

b) As regards taxes referred to in paragraph 2 of Article 13 of the Convention, as added by Article VIII of this Protocol, to profits realized in any taxable year ending on or after the date of entry into force of this Protocol;

c) As regards the new subparagraphs *c*), *d*) and *e*) of paragraph (2) (*a*) (ii) and the new subparagraph *e*) of paragraph 2 of Article 23 of the Convention, as added by Article IX of this Protocol, to income described therein derived on or after January 1st 1988;

d) As regards all other modifications of the Convention made by this Protocol, for taxable years beginning on or after the date of entry into force of this Protocol.

Article XIV

This Protocol shall remain in force as long as the Convention of July 28, 1967, as amended by the Protocols of October 12, 1970, November 24, 1978, and January 17, 1984, remains in force.

IN WITNESS WHEREOF, the representatives of the governments, duly authorized thereto, have signed this Protocol.

DONE at Paris this 16th day of June 1988, in duplicate, in the English and French languages, both texts being equally authoritative.

For the Government
of the French Republic:

[Signed]¹

For the Government
of the United States of America:

[Signed]²

¹ Signed by Pierre Bérégovoy.

² Signed by Joe M. Rodgers.

N° 11763. TRAITÉ ENTRE LA RÉPUBLIQUE FRANÇAISE ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE SUR LA COOPÉRATION FRANCO-ALLEMANDE. SIGNÉ À PARIS LE 22 JANVIER 1963¹

PROCOLE² AU TRAITÉ SUSMENTIONNÉ, PORTANT CRÉATION D'UN CONSEIL ÉCONOMIQUE ET FINANCIER. SIGNÉ À PARIS LE 22 JANVIER 1988

Textes authentiques : français et allemand.

Enregistré par la France le 6 octobre 1989.

La République française et la République fédérale d'Allemagne,

Conscientes de la solidarité qui unit les deux peuples du point de vue de leur développement économique, rappelée par la déclaration commune du 22 janvier 1963 précédant le traité sur la coopération franco-allemande du même jour¹,

Convaincues qu'un renforcement de la coopération entre les deux Etats contribue à l'union économique et monétaire européenne,

Sont convenues, à cette fin, des dispositions qui suivent :

Article 1

Il est créé un Conseil franco-allemand économique et financier dont l'objet est de renforcer et de rendre plus étroite la coopération entre les deux pays, d'harmoniser autant que possible leurs politiques économiques, de rapprocher leurs positions sur les questions internationales d'ordre économique et financier.

Article 2

Ce Conseil comprend le Ministre de l'Economie et des Finances de la République française, le Ministre des Finances et le Ministre pour l'Economie de la République fédérale d'Allemagne, ainsi que les Gouverneurs des deux Banques Centrales.

Article 3

Ce Conseil se réunit quatre fois par an, tantôt en France, tantôt en République Fédérale d'Allemagne.

Il recherche tout accord qui lui paraît relever des attributions des Ministres membres du Conseil.

Il fait rapport de ses activités au Président de la République française, au Premier Ministre du Gouvernement français et au Chancelier de la République fédérale d'Allemagne à l'occasion de chacune des réunions du Sommet franco-allemand.

Enfin, il peut saisir les Gouvernements français et allemand de toutes questions nécessitant une décision de la part des deux Gouvernements.

Article 4

La mission du Conseil économique et financier franco-allemand est fixée comme suit :

- Examiner, chaque année avant leur adoption par les Gouvernements et le vote par les Parlements, les grandes lignes des budgets nationaux;
- Examiner périodiquement la situation économique et les politiques économiques de chacun des deux pays, en vue d'une coordination aussi étroite que possible;

¹ Nations Unies, *Recueil des Traités*, vol. 821, p. 323.

² Entré en vigueur le 19 avril 1989, dès que les Parties se sont informées de l'accomplissement des conditions nécessaires, conformément à l'article 7.

- Examiner périodiquement les politiques monétaires menées dans chacun des deux pays dans le domaine interne, en matière européenne, et en matière internationale, en vue d'une coordination aussi étroite que possible;
- Coordonner aussi étroitement que possible les positions des deux pays relatives aux négociations économiques internationales.

Article 5

Le Conseil décidera de créer un secrétariat chargé de la préparation des réunions.

Article 6

Le présent protocole s'appliquera également au Land de Berlin, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République française, dans les trois mois qui suivront l'entrée en vigueur du présent protocole.

Article 7

Le présent protocole est annexé au Traité entre la République française et la République fédérale d'Allemagne sur la coopération franco-allemande du 22 janvier 1963, dont il constitue une partie intégrante.

Il entrera en vigueur dès que chacun des deux Gouvernements aura fait savoir à l'autre que, sur le plan interne, les conditions nécessaires à sa mise en œuvre ont été remplies.

FAIT à Paris, le 22 janvier 1988, en double exemplaire, en langue française et en langue allemande, les deux textes faisant également foi.

Pour la République française :

Le Président
de la République,
[Signé — Signed]¹

Le Premier Ministre,
[Signé — Signed]²

Le Ministre d'Etat,
Ministre de l'Economie,
des Finances et de la Privatisation,
[Signé — Signed]³

Le Ministre
des Affaires étrangères,
[Signé — Signed]⁴

Pour la République fédérale
d'Allemagne :

Le Chancelier fédéral,
[Signé — Signed]⁵

Le Ministre fédéral
des Affaires étrangères,
[Signé — Signed]⁶

Le Ministre fédéral
des Finances,
[Signé — Signed]⁷

Le Ministre fédéral
pour l'Economie,
[Signé — Signed]⁸

¹ Signé par François Mitterrand — Signed by François Mitterrand.

² Signé par Jacques Chirac — Signed by Jacques Chirac.

³ Signé par Edouard Balladur — Signed by Edouard Balladur.

⁴ Signé par Jean-Bernard Raimond — Signed by Jean-Bernard Raimond.

⁵ Signé par Helmut Kohl — Signed by Helmut Kohl.

⁶ Signé par Hans-Dietrich Genscher — Signed by Hans-Dietrich Genscher.

⁷ Signé par Gehrard Stoltenberg — Signed by Gehrard Stoltenberg.

⁸ Signé par Martin Bangemann — Signed by Martin Bangemann.

PROTOCOLE¹ AU TRAITÉ DU 22 JANVIER 1963 ENTRE LA RÉPUBLIQUE FRANÇAISE ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE SUR LA COOPÉRATION FRANCO-ALLEMANDE², PORTANT CRÉATION D'UN CONSEIL DE DÉFENSE ET DE SÉCURITÉ. SIGNÉ À PARIS LE 22 JANVIER 1988

Textes authentiques : français et allemand.

Enregistré par la France le 6 octobre 1989.

La République française et la République fédérale d'Allemagne,

Convaincues que la construction européenne restera incomplète tant qu'elle ne s'étendra pas à la sécurité et à la défense,

Déterminées, dans ce but, à étendre et à renforcer leur coopération sur la base du Traité sur la coopération franco-allemande en date du 22 janvier 1963³, dont la mise en œuvre a été notamment marquée par les déclarations du 22 octobre 1982 et du 28 février 1986,

Convaincues de la nécessité, conformément à la déclaration des ministres des Etats de l'Union de l'Europe Occidentale à La Haye, le 27 octobre 1987, de promouvoir une identité européenne en matière de défense et de sécurité qui, conformément aux engagements de solidarité auxquels elles ont souscrit tant par le Traité de Bruxelles⁴ modifié que par le Traité de l'Atlantique Nord⁵, traduise effectivement la communauté de destin qui lie les deux pays,

Décidées à faire en sorte que, conformément aux dispositions de l'article 5 du Traité de Bruxelles modifié, leur détermination à défendre à leurs frontières tous les Etats parties à ce traité soit manifeste et assurée par les moyens nécessaires,

Convaincues que la stratégie de dissuasion et de défense, sur laquelle repose leur sécurité et qui est destinée à empêcher la guerre doit continuer à se fonder sur une combinaison appropriée de forces nucléaires et conventionnelles,

Déterminées à maintenir, en association avec leurs autres partenaires et compte-tenu de leurs options propres au sein de l'Alliance de l'Atlantique Nord, une contribution militaire adéquate, de nature à prévenir toute agression ou tentative d'intimidation en Europe,

Convaincues que tous les peuples de notre continent ont un même droit à vivre dans la paix et la liberté et que le renforcement de l'une comme de l'autre est la condition de l'établissement d'un ordre de paix juste et durable dans l'ensemble de l'Europe,

Déterminées à ce que leur coopération contribue à la poursuite de ces objectifs,

Conscientes de leurs intérêts communs de sécurité et déterminées à rapprocher leurs positions sur toutes les questions concernant la défense et la sécurité de l'Europe,

Sont convenues, à cette fin, des dispositions qui suivent :

Article 1

En vue de donner effet à la communauté de destin qui lie les deux pays et de développer leur coopération dans le domaine de la défense et de la sécurité, il est créé, conformément aux objectifs et aux dispositions du Traité entre la République française et la République fédérale d'Allemagne sur la coopération franco-allemande en date du 22 janvier 1963, un Conseil franco-allemand de défense et de sécurité.

¹ Entré en vigueur le 19 avril 1989, dès que les Parties se sont informées de l'accomplissement des conditions nécessaires, conformément à l'article 6.

² Nations Unies, *Recueil des Traités*, vol. 821, p. 323.

³ *Ibid.*, vol. 821, p. 323.

⁴ *Ibid.*, vol. 800, p. 5.

⁵ *Ibid.*, vol. 34, p. 243; vol. 126, p. 351, et vol. 243, p. 309.

Article 2

Le Conseil est composé des chefs d'Etat et de gouvernement et des ministres des affaires étrangères et de la défense. Le chef d'état-major des armées et l'inspecteur général de la Bundeswehr, y siègent *ès qualité*.

Le comité du Conseil est composé des ministres des affaires étrangères et de la défense. De hauts fonctionnaires civils et militaires responsables de la coopération bilatérale dans le domaine de la défense et de la sécurité peuvent être appelés à participer à ses travaux.

Article 3

Le Conseil franco-allemand de défense et de sécurité se réunit au moins deux fois par an, alternativement en France et en République Fédérale d'Allemagne.

Ses travaux sont préparés par le comité du Conseil sur le rapport de la commission permanente de défense et de sécurité franco-allemande.

Article 4

Les travaux du Conseil franco-allemand de défense et de sécurité ont, en particulier, pour objet :

- D'élaborer des conceptions communes dans le domaine de la défense et de la sécurité;
- D'assurer le développement de la concertation des deux Etats sur toutes les questions intéressant la sécurité de l'Europe, y compris dans le domaine de la maîtrise des armements et du désarmement;
- D'adopter les décisions appropriées concernant les unités militaires mixtes qui sont constituées d'un commun accord;
- D'adopter des décisions relatives aux manœuvres communes, à la formation des personnels militaires ainsi qu'aux accords de soutien permettant de renforcer la capacité des forces armées des deux pays à coopérer en temps de paix, comme en temps de crise ou de guerre;
- D'améliorer l'interopérabilité des matériels des deux armées;
- De développer et d'approfondir la coopération en matière d'armements en prenant en considération la nécessité, pour assurer la défense commune, du maintien et du renforcement, en Europe, d'un potentiel industriel et technologique adéquat.

Article 5

Le secrétariat du Conseil franco-allemand de défense et de sécurité et du comité du conseil est placé sous la responsabilité de représentants des deux Etats. Le siège du secrétariat sera établi à Paris.

Article 6

Le présent protocole est annexé au Traité entre la République française et la République fédérale d'Allemagne sur la coopération franco-allemande en date du 22 janvier 1963, dont il constitue une partie intégrante.

Il entrera en vigueur dès que chacun des deux gouvernements aura fait savoir à l'autre que, sur le plan interne, les conditions nécessaires à sa mise en œuvre ont été remplies.

FAIT à Paris, le 22 janvier 1988, en double exemplaire, en langue française et en langue allemande, les deux textes faisant également foi.

Pour la République française :

Le Président
de la République,
[*Signé — Signed*]¹

Le Premier Ministre,
[*Signé — Signed*]²

Le Ministre
des affaires étrangères,
[*Signé — Signed*]³

Le Ministre
de la défense,
[*Signé — Signed*]⁴

Pour la République fédérale
d'Allemagne :

Le Chancelier fédéral,
[*Signé — Signed*]⁵

Le Ministre fédéral
des affaires étrangères,
[*Signé — Signed*]⁶

Le Ministre fédéral
de la défense,
[*Signé — Signed*]⁷

¹ Signé par François Mitterrand — Signed by François Mitterrand.

² Signé par Jacques Chirac — Signed by Jacques Chirac.

³ Signé par Jean-Bernard Raimond — Signed by Jean-Bernard Raimond.

⁴ Signé par André Giraud — Signed by André Giraud.

⁵ Signé par Helmut Kohl — Signed by Helmut Kohl.

⁶ Signé par Hans-Dietrich Genscher — Signed by Hans-Dietrich Genscher.

⁷ Signé par Manfred Worner — Signed by Manfred Worner.

[GERMAN TEXT — TEXTE ALLEMAND]

No. 11763. VERTRAG ZWISCHEN DER FRANZÖSISCHEN REPUBLIK UND DER BUNDESREPUBLIK DEUTSCHLAND ÜBER DIE FRANZÖSISCH-DEUTSCHE ZUSAMMENARBEIT

PROTOKOLL ZUM VERTRAG VOM 22. JANUAR 1963 ZWISCHEN DER FRANZÖSISCHEN REPUBLIK UND DER BUNDESREPUBLIK DEUTSCHLAND ÜBER DIE DEUTSCH-FRANZÖSISCHE ZUSAMMENARBEIT

Die Französische Republik und die Bundesrepublik Deutschland,

In dem Bewußtsein der Solidarität, die beide Völker hinsichtlich ihrer wirtschaftlichen Entwicklung miteinander verbindet, wie dies in der gemeinsamen Erklärung vom 22. Januar 1963 zu dem Vertrag gleichen Datums über die deutsch-französische Zusammenarbeit betont wird,

In der Überzeugung, daß eine Verstärkung der Zusammenarbeit zwischen den beiden Staaten zur Verwirklichung der europäischen Wirtschafts- und Währungsunion beiträgt,

Sind zu diesem Zweck wie folgt übereingekommen:

Artikel 1

Es wird ein deutsch-französischer Finanz- und Wirtschaftsrat geschaffen mit der Zielsetzung, die Zusammenarbeit zwischen beiden Ländern zu verstärken und noch enger zu gestalten, ihre wirtschaftliche Politik möglichst weitgehend zu harmonisieren und ihre Positionen zu internationalen Finanz- und Wirtschaftsfragen anzunähern.

Artikel 2

Dem Rat gehören der Wirtschafts- und Finanzminister der Französischen Republik, die Minister der Finanzen und für Wirtschaft der Bundesrepublik Deutschland sowie die Präsidenten der beiden Zentralbanken an.

Artikel 3

Der Rat tritt viermal im Jahr zusammen, und zwar abwechselnd in Frankreich und in der Bundesrepublik Deutschland.

Er bemüht sich um Absprachen in allen Fragen, die seiner Ansicht nach in den Zuständigkeitsbereich der dem Rat angehörenden Minister fallen.

Er berichtet dem Präsidenten der Französischen Republik, dem Premier-minister der französischen Regierung sowie dem Bundeskanzler bei jedem deutsch-französischen Gipfeltreffen über seine Tätigkeit.

Er kann der französischen und deutschen Regierung alle Fragen vorlegen, die eine Entscheidung seitens der beiden Regierungen erfordern.

Artikel 4

Dem deutsch-französischen Finanz- und Wirtschaftsrat sind folgende Aufgaben zugewiesen:

- Er erörtert jedes Jahr die Grundlinien der nationalen Haushalte vor ihrer Verabschiedung durch die Regierungen und die Parlamente;
- Er erörtert regelmäßig die Wirtschaftslage und die Wirtschaftspolitik beider Länder mit dem Ziel einer möglichst weitgehenden Abstimmung;

- Er erörtert regelmäßig die Währungspolitik beider Länder im nationalen, europäischen und internationalen Bereich mit dem Ziel einer möglichst weitgehenden Abstimmung;
- Er stimmt soweit wie möglich die Positionen der beiden Länder bezüglich der internationalen Verhandlungen über Wirtschaftsfragen ab.

Artikel 5

Der Rat wird die Einrichtung eines Sekretariats zur Vorbereitung der Sitzungen beschließen.

Artikel 6

Dieser Vertrag gilt auch für das Land Berlin, sofern nicht die Regierung der Französischen Republik gegenüber der Regierung der Bundesrepublik Deutschland innerhalb von drei Monaten nach Inkrafttreten des Vertrages eine gegenteilige Erklärung abgibt.

Artikel 7

Dieses Protokoll wird dem Vertrag vom 22. Januar 1963 zwischen der Französischen Republik und der Bundesrepublik Deutschland über die deutsch-französische Zusammenarbeit beigelegt und ist Bestandteil dieses Vertrages.

Es tritt in Kraft, sobald jede der beiden Regierungen der anderen mitgeteilt hat, daß die dazu erforderlichen innerstaatlichen Voraussetzungen erfüllt sind.

GESCHEHEN zu Paris am 22. Januar 1988 in zwei Urschriften, jede in französischer und in deutscher Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Französische Republik:

Der Präsident
der Republik,

[Signed — Signé]¹

Der Premierminister,

[Signed — Signé]²

Der Staatsminister,
Minister für Wirtschaft,
Finanzen und Reprivatisierung,

[Signed — Signé]³

Der Minister
der Auswärtigen Angelegenheiten,

[Signed — Signé]⁴

Für die Bundesrepublik Deutschland:

Der Bundeskanzler,

[Signed — Signé]⁵

Der Bundesminister
des Auswärtigen,

[Signed — Signé]⁶

Der Bundesminister
der Finanzen,

[Signed — Signé]⁷

Der Bundesminister
für Wirtschaft,

[Signed — Signé]⁸

¹ Signed by François Mitterrand — Signé par François Mitterrand.

² Signed by Jacques Chirac — Signé par Jacques Chirac.

³ Signed by Edouard Balladur — Signé par Edouard Balladur.

⁴ Signed by Jean-Bernard Raimond — Signé par Jean-Bernard Raimond.

⁵ Signed by Helmut Kohl — Signé par Helmut Kohl.

⁶ Signed by Hans-Dietrich Genscher — Signé par Hans-Dietrich Genscher.

⁷ Signed by Gehrard Stoltenberg — Signé par Gehrard Stoltenberg.

⁸ Signed by Martin Bangemann — Signé par Martin Bangemann.

PROTOKOLL ZUM VERTRAG VOM 22. JANUAR 1963 ZWISCHEN DER FRANZÖSISCHEN REPUBLIK UND DER BUNDESREPUBLIK DEUTSCHLAND ÜBER DIE DEUTSCH-FRANZÖSISCHE ZUSAMMENARBEIT

Die Französische Republik und die Bundesrepublik Deutschland,

überzeugt, daß das europäische Einigungswerk unvollständig bleiben wird, solange es nicht auch Sicherheit und Verteidigung umfaßt;

entschlossen, zu diesem Zweck ihre Zusammenarbeit auf der Grundlage des Vertrags vom 22. Januar 1963 über die deutsch-französische Zusammenarbeit, dessen Verwirklichung insbesondere durch die Erklärungen vom 22. Oktober 1982 und 28. Februar 1986 verdeutlicht wurde, auszuweiten und zu intensivieren;

überzeugt von der Notwendigkeit, in Übereinstimmung mit der Erklärung der Minister der Mitgliedstaaten der Westeuropäischen Union vom 27. Oktober 1987 in Den Haag eine europäische Identität auf dem Gebiet der Verteidigung und der Sicherheit zu entwickeln, durch die im Einklang mit den Verpflichtungen zur Solidarität, die sie im geänderten Brüsseler Vertrag sowie im Nordatlantikvertrag eingegangen sind, die Schicksalsgemeinschaft, die beide Länder verbindet, wirksam zum Ausdruck gebracht wird;

gewillt, dafür zu sorgen, daß im Einklang mit Artikel V des geänderten Brüsseler Vertrags ihre Entschlossenheit, alle Vertragsstaaten dieses Vertrags an ihren Grenzen zu verteidigen, sichtbar und mit den erforderlichen Mitteln untermauert wird;

überzeugt, daß die Strategie der Abschreckung und Verteidigung, auf der ihre Sicherheit beruht und die jeden Krieg verhüten soll, sich weiterhin auf eine geeignete Zusammensetzung nuklearer und konventioneller Streitkräfte stützen muß;

entschlossen, gemeinsam mit ihren übrigen Partnern und unter Berücksichtigung ihre eigenen Optionen im Nordatlantischen Bündnis einen angemessenen militärischen Beitrag aufrechtzuerhalten, mit dem jeder Angriff oder Einschüchterungsversuch in Europa verhütet werden kann;

überzeugt, daß alle Völker unseres Kontinents das gleiche Recht auf ein Leben in Frieden und Freiheit haben und daß die Stärkung beider Voraussetzung ist für Fortschritte auf dem Weg zu einer gerechten und dauerhaften Friedensordnung in ganz Europa;

entschlossen, sicherzustellen, daß ihre Zusammenarbeit diesen Zielen dient;

im Bewußtsein ihrer gemeinsamen Sicherheitsinteressen und entschlossen, ihre Auffassungen in allen die Verteidigung und Sicherheit Europas berührenden Fragen einander anzunähern;

sind zu diesem Zweck wie folgt übereingekommen:

Artikel 1

Um der beide Länder verbindenden Schicksalsgemeinschaft Ausdruck zu verleihen und ihre Zusammenarbeit auf dem Gebiet der Verteidigung und der Sicherheit weiterzuentwickeln, wird in Übereinstimmung mit den Zielen und Bestimmungen des Vertrags vom 22. Januar 1963 zwischen der Französischen Republik und der Bundesrepublik Deutschland über die deutsch-französische Zusammenarbeit ein Deutsch-Französischer Verteidigungs- und Sicherheitsrat geschaffen.

Artikel 2

Der Rat besteht aus den Staats- und Regierungschefs und den Außen- und Verteidigungsministern. Der Generalstabschef der Streitkräfte und der Generalinspekteur der Bundeswehr nehmen kraft Amtes teil.

Das Ratskomitee besteht aus den Außen- und Verteidigungsministern. Hohe Beamte und Soldaten, die für die bilateral Zusammenarbeit auf dem Gebiet der Verteidigung und der Sicherheit verantwortlich sind, können zur Teilnahme an seiner Arbeit aufgefordert werden.

Artikel 3

Der Deutsch-Französische Verteidigungs- und Sicherheitsrat tritt mindestens zweimal im Jahr abwechselnd in Frankreich und in der Bundesrepublik Deutschland zusammen.

Seine Arbeit wird vom Ratskomitee vorbereitet, das sich auf den Deutsch-Französischen Ausschuß für Verteidigung und Sicherheit abstützt.

Artikel 4

Die Arbeit des Deutsch-Französischen Verteidigungs- und Sicherheitsrats hat insbesondere folgendes zum Gegenstand:

- Ausarbeitung gemeinsamer Konzeptionen auf dem Gebiet der Verteidigung und der Sicherheit;
- Sicherstellung einer zunehmenden Abstimmung zwischen beiden Staaten in allen die Sicherheit Europas angehenden Fragen, einschließlich des Gebiets der Rüstungskontrolle und der Abrüstung;
- Beschlußfassung hinsichtlich der gemischten Militäreinheiten, die im gegenseitigen Einvernehmen aufgestellt werden;
- Beschlußfassung im Hinblick auf gemeinsame Manöver, auf die Ausbildung von Militärpersonal sowie auf Unterstützungsvereinbarungen, mit denen die Fähigkeit der Streitkräfte beider Länder gestärkt wird, sowohl im Frieden als auch im Krisen- oder Verteidigungsfall zusammenzuarbeiten;
- Verbesserung der Interoperabilität der Ausrüstung beider Streitkräfte;
- Entwicklung und Vertiefung der Rüstungszusammenarbeit unter Berücksichtigung der Notwendigkeit, zur Sicherung der gemeinsamen Verteidigung ein angemessenes industrielles und technologisches Potential in Europa aufrechtzuerhalten und zu stärken.

Artikel 5

Das Sekretariat des Deutsch-Französischen Verteidigungs- und Sicherheitsrats sowie des Ratskomitees wird von Vertretern beider Staaten geleitet. Der Sitz des Sekretariats wird in Paris eingerichtet.

Artikel 6

Dieses Protokoll wird dem Vertrag vom 22. Januar 1963 zwischen der Französischen Republik und der Bundesrepublik Deutschland über die deutsch-französische Zusammenarbeit beigefügt und ist Bestandteil dieses Vertrags.

Es tritt in Kraft, sobald jede der beiden Regierungen der anderen mitgeteilt hat, daß die dazu erforderlichen innerstaatlichen Voraussetzungen erfüllt sind.

GESCHEHEN zu Paris am 22. Januar 1988 in zwei Urschriften, jede in französischer und in deutscher Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Französische Republik:

Der Präsident
der Republik,
[Signed — Signé]¹

Der Premierminister,
[Signed — Signé]²

Der Minister,
der Auswärtigen Angelegenheiten,
[Signed — Signé]³

Der Minister
der Verteidigung,
[Signed — Signé]⁴

Für die Bundesrepublik Deutschland:

Der Bundeskanzler,
[Signed — Signé]⁵

Der Bundesminister
des Auswärtigen,
[Signed — Signé]⁶

Der Bundesminister
der Verteidigung,
[Signed — Signé]⁷

¹ Signed by François Mitterrand — Signé par François Mitterrand.

² Signed by Jacques Chirac — Signé par Jacques Chirac.

³ Signed by Jean-Bernard Raimond — Signé par Jean-Bernard Raimond.

⁴ Signed by André Giraud — Signé par André Giraud.

⁵ Signed by Helmut Kohl — Signé par Helmut Kohl.

⁶ Signed by Hans-Dietrich Genscher — Signé par Hans-Dietrich Genscher.

⁷ Signed by Manfred Wornat — Signé par Manfred Wornat.

[TRANSLATION — TRADUCTION]

No. 11763. TREATY BETWEEN THE FRENCH REPUBLIC AND THE FEDERAL REPUBLIC OF GERMANY CONCERNING FRANCO-GERMAN CO-OPERATION. SIGNED AT PARIS ON 22 JANUARY 1963¹

PROTOCOL² TO THE ABOVE-MENTIONED TREATY, CONCERNING THE ESTABLISHMENT OF AN ECONOMIC AND FINANCIAL COUNCIL. SIGNED AT PARIS ON 22 JANUARY 1988

Authentic texts: French and German.

Registered by France on 6 October 1989.

The French Republic and the Federal Republic of Germany,

Conscious of the solidarity which unites the two peoples as regards their economic development, as mentioned in the joint declaration of 22 January 1963 preceding the Treaty concerning Franco-German cooperation of the same date,¹

Convinced that strengthened cooperation between the two States will contribute to European economic and monetary union,

Have therefore agreed as follows:

Article 1

A Franco-German Economic and Financial Council shall be established, the purpose of which shall be to strengthen cooperation between the two countries and make it closer, to harmonize their economic policies, as far as possible, and their positions on international issues of an economic and financial nature.

Article 2

The Council shall consist of the Minister of State for Economy, Finance and Privatization of the French Republic, the Minister of Finance and the Minister of Economics of the Federal Republic of Germany, and the Governors of the two Central Banks.

Article 3

The Council shall meet four times a year, alternately in France and in the Federal Republic of Germany.

It shall seek agreement on all questions which it deems to be within the area of competence of the Ministers who are its members.

It shall report on its activities to the President of the French Republic, the Prime Minister of the French Government and the Chancellor of the Federal Republic of Germany at each Franco-German summit meeting.

It may refer to the French and German Governments all questions requiring a decision from the two Governments.

Article 4

The duties of the Franco-German Economic and Financial Council shall be as follows:

¹ United Nations, *Treaty Series*, vol. 821, p. 323.

² Came into force on 19 April 1989, as soon as the Parties notified each other of the completion of the required procedures, in accordance with article 7.

- To consider each year, before their adoption by the Governments and the Parliaments concerned, the general content of the national budgets;
- To review periodically the economic situation and policies of each of the two countries with a view to the closest possible coordination;
- To review periodically the monetary policies implemented by each of the two countries in the domestic, the European and the international spheres with a view to the closest possible coordination;
- To coordinate as closely as possible the positions of the two countries in respect of international economic negotiations.

Article 5

The Council shall decide to establish a secretariat which shall be responsible for preparing the meetings.

Article 6

This Protocol shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany has not delivered a contrary declaration to the Government of the French Republic within three months from the date of entry into force of this Protocol.

Article 7

This Protocol shall be annexed to the Treaty between the French Republic and the Federal Republic of Germany concerning Franco-German cooperation of 22 January 1963, of which it shall constitute an integral part.

This Protocol shall enter into force as soon as each of the two Governments has notified the other that the domestic requirements for its entry into force have been fulfilled.

DONE at Paris on 22 January 1988, in duplicate in the French and German languages, both texts being equally authentic.

For the French Republic:

[FRANÇOIS MITTERRAND]
President
of the Republic

[JACQUES CHIRAC]
Prime Minister

[EDOUARD BALLADUR]
Minister of State
for Economy, Finance and Privatization

[JEAN-BERNARD RAIMOND]
Minister
for Foreign Affairs

For the Federal Republic
of Germany:

[HELMUT KOHL]
Federal Chancellor

[HANS-DIETRICH GENSCHER]
Federal Minister
for Foreign Affairs

[GEHRARD STOLTENBERG]
Federal Minister
of Finance

[MARTIN BANGEMANN]
Federal Minister
of Economics

PROTOCOL¹ TO THE TREATY OF 22 JANUARY 1963 BETWEEN THE FRENCH REPUBLIC AND THE FEDERAL REPUBLIC OF GERMANY CONCERNING FRANCO-GERMAN CO-OPERATION,² CONCERNING THE ESTABLISHMENT OF A DEFENSE AND SECURITY COUNCIL. SIGNED AT PARIS ON 22 JANUARY 1988

Authentic texts: French and German.

Registered by France on 6 October 1989.

The French Republic and the Federal Republic of Germany,

Convinced that the building of Europe will remain incomplete so long as it does not extend to security and defence,

Determined, accordingly, to extend and strengthen their cooperation on the basis of the Treaty concerning Franco-German cooperation of 22 January 1963,³ the implementation of which was clarified by the declaration of 22 October 1982 and 28 February 1986,

Convinced of the need, in accordance with the declaration made by the Ministers of State of the Western European Union at The Hague on 27 October 1987, to promote a European identity in the field of defence and security which, in keeping with the solidarity obligations undertaken by the Parties to both the modified Brussels Treaty⁴ and the North Atlantic Treaty,⁵ genuinely reflects the common destiny which links the two countries,

Having decided to take steps so that, in accordance with the provisions of article V of the modified Brussels Treaty, their determination to defend the frontiers of all the States Parties to this Treaty may be made plain and the necessary means secured,

Convinced that the strategy of deterrence and defence on which their security rests, and which is intended to prevent war, should continue to be based on an appropriate combination of nuclear and conventional forces,

Determined to maintain, in combination with their other partners and in the light of their own options within the North Atlantic Alliance, an adequate military contribution so as to prevent any aggression or attempt at intimidation in Europe,

Convinced that all the peoples of our continent have the same right to live in peace and freedom and that the strengthening of both is the *sine qua non* for the establishment of a just and lasting peace throughout Europe,

Determined that their cooperation should contribute to the pursuit of these objectives,

Mindful of their common security interests and determined to harmonize their positions on all issues bearing on the defence and security of Europe,

Have therefore agreed as follows:

Article 1

With a view to giving effect to the common destiny which links the two countries and to developing their cooperation in the field of defence and security, there shall be established, in accordance with the objectives and the provisions of the Treaty between the French Republic and the Federal Republic of Germany concerning Franco-German cooperation of 22 January 1963, a Franco-German Council on Defence and Security.

¹ Came into force on 19 April 1989, as soon as the Parties notified each other of the completion of the required procedures, in accordance with article 6.

² United Nations, *Treaty Series*, vol. 821, p. 323.

³ *Ibid.*, vol. 821, p. 323.

⁴ *Ibid.*, vol. 800, p. 5.

⁵ *Ibid.*, vol. 34, p. 243; vol. 126, p. 350 and vol. 243, p. 308.

Article 2

The Council shall consist of the Heads of State and Government, the Ministers for Foreign Affairs and the Ministers of Defence. The Chief of Staff of the French Army and the Inspector-General of the Bundeswehr shall sit on the Council in their official capacities.

The Committee of the Council shall consist of the Ministers for Foreign Affairs and the Ministers of Defence. High-ranking civilian and military officials overseeing bilateral cooperation in the field of defence and security may be called upon to participate in its work.

Article 3

The Franco-German Council on Defence and Security shall meet at least twice a year, alternately in France and in the Federal Republic of Germany.

Its work shall be prepared by the Committee of the Council on the basis of the report of the Franco-German Standing Committee on Defence and Security.

Article 4

The work of the Franco-German Council on Defence and Security shall have as its purpose, in particular:

- To develop common concepts in the field of defence and security;
- To ensure the development of cooperation between the two States on all issues affecting the security of Europe, including in the field of arms control and disarmament;
- To adopt appropriate decisions concerning the joint military units which have been established by mutual agreement;
- To adopt decisions on joint manoeuvres, the training of military personnel and the support agreements designed to strengthen the capacity of the armed forces of the two countries to cooperate in peacetime, as well as in time of crisis or war;
- To improve the interoperability of the two armies' *matériel*;
- To develop and strengthen cooperation in the field of weapons, taking into consideration the need to preserve and strengthen adequate industrial and technological potential in Europe in order to ensure a common defence.

Article 5

The secretariat of the Franco-German Council on Defence and Security and of the Committee of the Council shall be under the authority of representatives of the two States. The head office of the secretariat shall be established in Paris.

Article 6

This Protocol shall be annexed to the Treaty between the French Republic and the Federal Republic of Germany concerning Franco-German cooperation of 22 January 1963 and shall constitute an integral part thereof.

This Protocol shall enter into force as soon as each of the two Governments has notified the other that the domestic requirements for its entry into force have been fulfilled.

DONE at Paris on 22 January 1988, in duplicate in the French and German languages, both texts being equally authentic.

For the French Republic:

[FRANÇOIS MITTERRAND]
President
of the Republic

[JACQUES CHIRAC]
Prime Minister

[JEAN-BERNARD RAIMOND]
Minister
for Foreign Affairs

[ANDRÉ GIRAUD]
Minister of Defence

For the Federal Republic
of Germany:

[HELMUT KOHL]
Federal Chancellor

[HANS-DIETRICH GENSCHER]
Federal Minister
for Foreign Affairs

[MANFRED WORNER]
Federal Minister
of Defence

No. 14151. PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. CONCLUDED AT GENEVA ON 25 MARCH 1972¹

N° 14151. PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPEFIANTS DE 1961. CONCLU À GENÈVE LE 25 MARS 1972¹

ACCESSION

Instrument deposited on:

6 October 1989

JAMAICA

(With effect from 5 November 1989.)

Registered ex officio on 6 October 1989.

ADHÉSION

Instrument déposé le :

6 octobre 1989

JAMAÏQUE

(Avec effet au 5 novembre 1989.)

Enregistré d'office le 6 octobre 1989.

¹ United Nations, *Treaty Series*, vol. 976, p. 3; for subsequent actions, see references in Cumulative Index No. 16, as well as annex A in volumes 1009, 1010, 1015, 1019, 1021, 1025, 1027, 1028, 1031, 1039, 1055, 1073, 1081, 1092, 1106, 1107, 1120, 1135, 1136, 1141, 1143, 1155, 1175, 1202, 1207, 1237, 1333, 1358, 1387, 1403, 1412, 1463, 1486, 1501 and 1515.

¹ Nations Unies, *Recueil des Traités*, vol. 976, p. 3; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 16, ainsi que l'annexe A des volumes 1009, 1010, 1015, 1019, 1021, 1025, 1027, 1028, 1031, 1039, 1055, 1073, 1081, 1092, 1106, 1107, 1120, 1135, 1136, 1141, 1143, 1155, 1175, 1202, 1207, 1237, 1333, 1358, 1387, 1403, 1412, 1463, 1486, 1501 et 1515.

No. 14152. SINGLE CONVENTION ON NARCOTIC DRUGS, 1961, AS AMENDED BY THE PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. DONE AT NEW YORK ON 8 AUGUST 1975¹

N° 14152. CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961, TELLE QUE MODIFIÉ PAR LE PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. FAITE À NEW YORK LE 8 AOÛT 1975¹

PARTICIPATION in the above-mentioned Convention

Instrument of accession to the 1972 amending Protocol deposited on:

6 October 1989

JAMAICA

(With effect from 5 November 1989.)

Registered ex officio on 6 October 1989.

PARTICIPATION à la Convention susmentionnée

Instrument d'adhésion au Protocole d'amendement de 1972 déposé le :

6 octobre 1989

JAMAÏQUE

(Avec effet au 5 novembre 1989.)

Enregistré d'office le 6 octobre 1989.

¹ United Nations, *Treaty Series*, vol. 976, p. 105; for subsequent actions, see references in Cumulative Index No. 16, as well as annex A in volumes 1009, 1010, 1015, 1019, 1021, 1023, 1025, 1027, 1028, 1031, 1039, 1055, 1073, 1081, 1092, 1106, 1107, 1120, 1135, 1141, 1143, 1155, 1175, 1202, 1207, 1236, 1237, 1240, 1252, 1358, 1387, 1403, 1405, 1412, 1437, 1459, 1463, 1465, 1475, 1486, 1492, 1501, 1506 and 1515.

¹ Nations Unies, *Recueil des Traités*, vol. 976, p. 105; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 16, ainsi que l'annexe A des volumes 1009, 1010, 1015, 1019, 1021, 1023, 1025, 1027, 1028, 1031, 1039, 1055, 1073, 1081, 1092, 1106, 1107, 1120, 1135, 1141, 1143, 1155, 1175, 1202, 1207, 1236, 1237, 1240, 1252, 1358, 1387, 1403, 1405, 1412, 1437, 1459, 1463, 1465, 1475, 1486, 1492, 1501, 1506 et 1515.

No. 14537. CONVENTION ON INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA. OPENED FOR SIGNATURE AT WASHINGTON ON 3 MARCH 1973¹

N° 14537. CONVENTION SUR LE COMMERCE INTERNATIONAL DES ESPÈCES DE FAUNE ET DE FLORE SAUVAGES MENACÉES D'EXTINCTION. OUVERTE À LA SIGNATURE À WASHINGTON LE 3 MARS 1973¹

ACCESSION

Instrument deposited with the Government of Switzerland on:

17 July 1989

VANUATU

(With effect from 15 October 1989.)

ADHÉSION

Instrument déposé auprès du Gouvernement suisse le :

17 juillet 1989

VANUATU

(Avec effet au 15 octobre 1989.)

ACCEPTANCES of the Amendment of Bonn of 22 June 1979² of the above-mentioned Convention of 3 March 1973

Instruments deposited with the Government of Switzerland on:

18 August 1989

FRANCE

(With effect from 17 October 1989.)

ACCEPTATIONS de l'Amendement de Bonn du 22 juin 1979² à la Convention susmentionnée du 3 mars 1973

Instruments déposés auprès du Gouvernement suisse le :

18 août 1989

FRANCE

(Avec effet au 17 octobre 1989.)

29 August 1989

LUXEMBOURG

(With effect from 28 October 1989.)

28 août 1989

LUXEMBOURG

(Avec effet au 28 octobre 1989.)

PARTICIPATION in the Amendment of Bonn of 22 June 1979 of the above-mentioned Convention of 3 March 1973

15 October 1989

VANUATU

(Pursuant to the accession (on 17 July 1989) to the Convention.)

PARTICIPATION à l'Amendement de Bonn du 22 juin 1979 à la Convention susmentionnée du 3 mars 1973

15 octobre 1989

VANUATU

(En vertu de l'adhésion [le 7 juillet 1989] à la Convention.)

¹ United Nations, *Treaty Series*, vol. 993, p. 243, and annex A in volumes 1052, 1055, 1058, 1066, 1092, 1108, 1127, 1138, 1144, 1156, 1157, 1162, 1199, 1205, 1211, 1216, 1224, 1242, 1249, 1256, 1260, 1272, 1289, 1294, 1295, 1305, 1344, 1348, 1351, 1360, 1398, 1408, 1421, 1434, 1455, 1459, 1477, 1486, 1509, 1518, 1523, 1533 and 1537.

² *Ibid.*, vol. 1459, p. 362.

¹ Nations Unies, *Recueil des Traités*, vol. 993, p. 243, et annexe A des volumes 1052, 1055, 1058, 1066, 1092, 1108, 1127, 1138, 1144, 1156, 1157, 1162, 1199, 1205, 1211, 1216, 1224, 1242, 1249, 1256, 1260, 1272, 1289, 1294, 1295, 1305, 1344, 1348, 1351, 1360, 1398, 1408, 1421, 1434, 1455, 1459, 1477, 1486, 1509, 1518, 1523, 1533 et 1537.

² *Ibid.*, vol. 1459, p. 363.

AMENDMENT to appendices I and II¹ of the Convention of 3 March 1973 on international trade in endangered species of wild fauna and flora

By a notification dated 26 February 1986, a proposal from the Government of the Kingdom of the Netherlands for amendment to appendices I and II was circulated to the Contracting Parties and to the signatories. The amendment came into force on 29 August 1986, in accordance with article XV (2) (f) of the Convention.

The amendment reads as follows:

AMENDEMENT aux annexes I et II¹ à la Convention du 3 mars 1973 sur le commerce international des espèces de faune et de flore sauvages menacées d'extinction

Par une notification en date du 26 février 1986, une proposition du Gouvernement du Royaume des Pays-Bas en vue d'amender les annexes I et II a été communiquée aux Parties contractantes et aux signatures. L'amendement est entré en vigueur le 29 août 1986, conformément à l'alinéa f du paragraphe 2 de l'article XV de la Convention.

L'amendement est libellé comme suit :

FLORA

Cactaceae

a) *Cactaceae* spp. * +213 # 3

Deletion of the annotation "+213" (and of the corresponding definition in the Interpretation of Appendices I and II)

b) Deletion of *Rhipsalis* spp. # 4

FLORA

Cactaceae

Cactaceae spp. * +213 # 3

Suppression de l'annotation "+213" (et de la définition correspondante dans l'interprétation des Annexes I et II)

b) Suppression de *Rhipsalis* spp. # 4

[SPANISH TEXT — TEXTE ESPAGNOL]

FLORA

Cactaceae

a) *Cactaceae* spp. * +213 # 3

Supresión de la anotación "+213" (y de la definición correspondiente en la Interpretación de los Apéndices I y II)

b) Supresión de *Rhipsalis* spp. # 4

¹ United Nations, *Treaty Series*, vol. 1205, 1242, 1455 and 1537.

¹ Nations Unies, *Recueil des Traités*, vol. 1205, 1242, 1455 et 1537.

AMENDMENTS to appendix III¹ of the Convention of 3 March 1973 on international trade in endangered species of wild fauna and flora

By a notification dated 23 June 1988, the Government of Switzerland circulated the text of lists of species submitted by Colombia and India for inclusion in appendix III of the above-mentioned Convention. The corresponding amendments are deemed to have been accepted on 21 September 1988, in accordance with article XVI (2) of the Convention.

The following species are consequently added to annex III:

(At the request of Colombia)

(At the request of India)

AMENDEMENTS à l'annexe III¹ à la Convention du 3 mars 1973 sur le commerce international des espèces de faune et de flore sauvages menacées d'extinction

Par une notification en date du 23 juin 1988, le Gouvernement suisse a diffusé une liste d'espèces soumise par la Colombie et l'Inde en vue de leur inscription à l'annexe III de la Convention susmentionnée. Les amendements correspondants sont réputés acceptés le 21 septembre 1988, conformément au paragraphe 2 de l'article XVI de la Convention.

Les espèces suivantes sont en conséquence ajoutées à l'annexe III :

(A la demande de la Colombie)

(A la demande de l'Inde)

FAUNA

AVES

Galliformes

Cracidae

Crax alberti
Crax daubentoni
Crax globulosa
Crax pauxi =387
Crax rubra

Passeriformes

Cotingidae

Cephalopterus ornatus
Cephalopterus penduliger

(At the request of India)

(A la demande de l'Inde)

FAUNA

MAMMALIA

Carnivora

Ursidae

Melursus ursinus

Interpretation

=387 Also referenced as *Pauxi pauxi*

¹ United Nations, *Treaty Series*, vol. 1157, 1205, 1216, 1242, 1477 and 1533.

¹ Nations Unies, *Recueil des Traités*, vol. 1157, 1205, 1216, 1242, 1477 et 1533.

FAUNA

MAMMALIA

Carnivora

Ursidae

*Melursus ursinus**Interprétation*

=387 Aussi appelée *Pauxi pauxi*

[SPANISH TEXT — TEXTE ESPAGNOL]

FAUNA

MAMMALIA

Carnivora

Ursidae

*Melursus ursinus**Interpretación*

=387 También llamada *Pauxi pauxi*

AMENDMENTS to appendix III of the Convention of 3 March 1973

By a notification dated 27 February 1989, the Government of Switzerland circulated the text of a list of species submitted by Colombia for inclusion in appendix III of the above-mentioned Convention. The corresponding amendments are deemed to have been accepted on 28 May 1989, in accordance with article XVI (2) of the Convention.

The following species is consequently added to annex III:

FAUNA

AVES

Piciformes

Capitonidae

Semnornis ramphastinus

Note. Any specimen of these species, whether alive or dead, will be covered by the provisions of the Convention, as will any readily recognizable part or derivative.

AMENDEMENTS à l'annexe III à la Convention du 3 mars 1973

Par une notification en date du 27 février 1989, le Gouvernement suisse a diffusé une liste d'espèces soumise par la Colombie en vue de leur inscription à l'annexe III de la Convention susmentionnée. Les amendements correspondants sont réputés acceptés le 28 mai 1989, conformément au paragraphe 2 de l'article XVI de la Convention.

L'espèce suivante est en conséquence ajoutée à l'annexe III :

Note. Tout spécimen, vivant ou mort, appartenant à cette espèce, sera couvert par les dispositions de la Convention, ainsi que toute partie ou tout produit facilement identifiable qui en dérive.

RESERVATIONS concerning Annex III

Effectuated with the Government of Switzerland on:

17 May 1989

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

The Government of the United Kingdom of Great Britain and Northern Ireland has entered a reservation against the Indian proposal¹ of including new species in Appendix III to the Convention.

18 May 1989

FEDERAL REPUBLIC OF GERMANY

The Government of the Federal Republic of Germany has entered a reservation against the Colombian² proposal of including the species "*Semnormis ramphastinus*" in Appendix III to the Convention.

24 May 1989

SPAIN

The Government of the Kingdom of Spain has entered a reservation against the Indian¹ and Colombian² proposals of including following species in Appendix III to the Convention:

- *Canis aureus*
- *Vulpes bengalensis*
- *Vulpes vulpes griffithi*
- *Vulpes vulpes montana*
- *Vulpes vulpes pusilla*
- *Martes flavigula*
- *Martes foina intermedia*
- *Mustela altaica*
- *Mustela erminea*
- *Mustela kathiah*
- *Mustela sibirica*

¹ United Nations, *Treaty Series*, vol. 1533, p. 447, and p. 379 of this volume.

² See p. 381 of this volume.

³ See p. 379 of this volume.

RÉSERVES relatives à l'Annexe III

Effectuées auprès du Gouvernement suisse le :

17 mai 1989

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord a formulé une réserve à l'égard de l'inscription de toutes les nouvelles espèces à l'Annexe III proposée par l'Inde¹.

18 mai 1989

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Le Gouvernement de la République fédérale d'Allemagne a formulé une réserve à l'égard de l'inscription de l'espèce « *Semnormis ramphastinus* » à l'Annexe III proposée par la Colombie².

24 mai 1989

ESPAGNE

Le Gouvernement du Royaume d'Espagne a formulé une réserve à l'égard de l'inscription des espèces suivantes à l'Annexe III proposée par l'Inde¹ et la Colombie² :

- *Canis aureus*
- *Vulpes bengalensis*
- *Vulpes vulpes griffithi*
- *Vulpes vulpes montana*
- *Vulpes vulpes pusilla*
- *Martes flavigula*
- *Martes foina intermedia*
- *Mustela altaica*
- *Mustela erminea*
- *Mustela kathiah*
- *Mustela sibirica*

¹ Nations Unies, *Recueil des Traités*, vol. 1533, p. 447, et p. 379 du présent volume.

² Voir p. 381 du présent volume.

³ Voir p. 379 du présent volume.

— *Arctictis binturong*
 — *Paguma larvata*
 — *Paradoxurus hermaphroditus*
 — *Paradoxurus jerdoni*
 — *Viverra megaspila*
 — *Viverra zibetha*
 — *Viverricula indica*
 — *Herpestes auropunctatus*
 — *Herpestes edwardsi*
 — *Herpestes fuscus*
 — *Herpestes smithii*
 — *Herpestes urva*
 — *Herpestes vitticollis*
 — *Semnorhis ramphastinus*

26 May 1989

LUXEMBOURG

The Government of the Grand Duchy of Luxembourg has entered a reservation against the Colombian¹ proposal of including the species "*Semnorhis ramphastinus*" in Appendix III to the Convention.

29 June 1989

NETHERLANDS

The Government of the Kingdom of the Netherlands has entered a reservation against the Indian² and Colombian³ proposals of including new species in Appendix III to the Convention.

26 July 1989

CANADA

The Government of Canada has entered a reservation against the Indian² proposal of including following species in Appendix III to the Convention:

— *Vulpes bengalensis*
 — *Vulpes vulpes griffithi*

— *Arctictis binturong*
 — *Paguma larvata*
 — *Paradoxurus hermaphroditus*
 — *Paradoxurus jerdoni*
 — *Viverra megaspila*
 — *Viverra zibetha*
 — *Viverricula indica*
 — *Herpestes auropunctatus*
 — *Herpestes edwardsi*
 — *Herpestes fuscus*
 — *Herpestes smithii*
 — *Herpestes urva*
 — *Herpestes vitticollis*
 — *Semnorhis ramphastinus*

26 mai 1989

LUXEMBOURG

Le Grand-Duché de Luxembourg a formulé une réserve à l'égard de l'inscription de l'espèce « *Semnorhis ramphastinus* » à l'Annexe III proposée par la Colombie¹.

29 juin 1989

PAYS-BAS

Le Gouvernement du Royaume des Pays-Bas a formulé une réserve à l'égard de l'inscription de toutes les nouvelles espèces à l'Annexe III proposée par l'Inde² et la Colombie³.

26 juillet 1989

CANADA

Le Gouvernement du Canada a formulé une réserve à l'égard de l'inscription des espèces suivantes à l'Annexe III proposée par l'Inde² :

— *Vulpes bengalensis*
 — *Vulpes vulpes griffithi*

¹ See p. 381 of this volume.

² United Nations, *Treaty Series*, vol. 1533, p. 447, and p. 379 of this volume.

³ See p. 379 of this volume.

¹ Voir p. 381 du présent volume.

² Nations Unies, *Recueil des Traités*, vol. 1533, p. 447, et p. 379 du présent volume.

³ Voir p. 379 du présent volume..

- *Vulpes vulpes montana*
- *Vulpes vulpes pusilla* (*Vulpes vulpes leucopus* included)
- *Martes flavigula* (*Martes gwatkinsi* included)
- *Martes foina intermedia*
- *Mustela altaica*
- *Mustela erminea*
- *Mustela kathiah*
- *Mustela sibirica*

28 July 1989

PORTUGAL

[*Same reservation as the one under the Netherlands.*]

Certified statements were registered by Switzerland on 5 October 1989.

- *Vulpes vulpes montana*
- *Vulpes vulpes pusilla* (*Vulpes vulpes leucopus* comprise)
- *Martes flavigula* (*Martes gwatkinsi* comprise)
- *Martes foina intermedia*
- *Mustela altaica*
- *Mustela erminea*
- *Mustela kathiah*
- *Mustela sibirica*

28 juillet 1989

PORTUGAL

[*Même réserve que celle formulée par les Pays-Bas.*]

Les déclarations certifiées ont été enregistrées par la Suisse le 5 octobre 1989.

No. 14956. CONVENTION ON PSYCHOTROPIC SUBSTANCES. CONCLUDED AT VIENNA ON 21 FEBRUARY 1971¹

Nº 14956. CONVENTION SUR LES SUBSTANCES PSYCHOTROPES. CONCLUE À VIENNE LE 21 FÉVRIER 1971¹

ACCESSION

Instrument deposited on:

6 October 1989

JAMAICA

(With effect from 4 January 1990.)

Registered ex officio on 6 October 1989.

ADHÉSION

Instrument déposé le :

6 octobre 1989

JAMAÏQUE

(Avec effet au 4 janvier 1990.)

Enregistré d'office le 31 octobre 1989.

¹ United Nations, *Treaty Series*, vol. 1019, p. 175, and annex A in volumes 1035, 1039, 1040, 1043, 1045, 1048, 1056, 1060, 1066, 1077, 1097, 1110, 1111, 1120, 1130, 1135, 1140, 1141, 1143, 1156, 1157, 1166, 1167, 1172, 1183, 1212, 1223, 1225, 1227, 1236, 1240, 1252, 1256, 1276, 1354, 1387, 1392, 1398, 1405, 1422, 1433, 1436, 1444, 1446, 1480, 1486, 1492, 1501, 1512 and 1515.

¹ Nations Unies, *Recueil des Traités*, vol. 1019, p. 175, et annexe A des volumes 1035, 1039, 1040, 1043, 1045, 1048, 1056, 1060, 1066, 1077, 1097, 1110, 1111, 1120, 1130, 1135, 1140, 1141, 1143, 1156, 1157, 1166, 1167, 1172, 1183, 1212, 1223, 1225, 1227, 1236, 1240, 1252, 1256, 1276, 1354, 1387, 1392, 1398, 1405, 1422, 1433, 1436, 1444, 1446, 1480, 1486, 1492, 1501, 1512 et 1515.

[TRADUCTION — TRANSLATION]

No. 16730. GUARANTEE AGREEMENT
(*SECOND POWER TRANSMISSION
PROJECT*) BETWEEN YUGOSLAVIA
AND THE INTERNATIONAL BANK
FOR RECONSTRUCTION AND DE-
VELOPMENT. SIGNED AT WASHING-
TON ON 11 JULY 1977¹

N° 16730. CONTRAT DE GARANTIE
(*DEUXIÈME PROJET RELATIF À LA
TRANSMISSION D'ÉNERGIE ÉLEC-
TRIQUE*) ENTRE LA YUGOSLAVIE
ET LA BANQUE INTERNATIONALE
POUR LA RECONSTRUCTION ET LE
DÉVELOPPEMENT. SIGNÉ À WASH-
INGTON LE 11 JUILLET 1977¹

LETTER AGREEMENT² AMENDING THE
ABOVE-MENTIONED AGREEMENT. WASH-
INGTON, 8 SEPTEMBER 1981, AND BEL-
GRADE, 4 DECEMBER 1981

LETTRE D'ACCORD² MODIFIANT LE CONTRAT
SUSMENTIONNÉ. WASHINGTON, 8 SEP-
TEMBRE 1981, ET BELGRADE, 4 DÉCEMBRE
1981

Authentic text: English.

Texte authentique : anglais.

*Registered by the International Bank for Re-
construction and Development on 25 Sep-
tember 1989.*

*Enregistré par la Banque internationale pour
la reconstruction et le développement le
25 septembre 1989.*

*Publication effected in accordance with
article 12 (2) of the General Assembly regu-
lations to give effect to Article 102 of the
Charter of the United Nations as amended in
the last instance by General Assembly reso-
lution 33/141 A of 19 December 1978.*

*Publication effectuée conformément au
paragraphe 2 de l'article 12, du règlement de
l'Assemblée générale destiné à mettre en
application l'Article 102 de la Charte des
Nations Unies tel qu'amendé en dernier lieu
par la résolution 33/141 A de l'Assemblée
générale en date du 19 décembre 1978.*

¹ United Nations, *Treaty Series*, vol. 1090, p. 229, and annex A in volume 1491.

² Came into force on 4 December 1981 by counter signature.

¹ Nations Unies, *Recueil des Traités*, vol. 1090, p. 229, et annexe A du volume 1491.

² Entré en vigueur le 4 décembre 1981 par contreseing.

No. 20735. AGREEMENT BETWEEN THE REPUBLIC OF THE GAMBIA AND THE REPUBLIC OF SENEGAL CONCERNING THE ESTABLISHMENT OF A SENEGAMBIA CONFEDERATION. SIGNED AT DAKAR ON 17 DECEMBER 1981¹

N° 20735. PACTE ENTRE LA RÉPUBLIQUE DE GAMBIE ET LA RÉPUBLIQUE DU SÉNÉGAL INSTITUANT LA CONFÉDÉRATION DE LA SÉNÉ-GAMBIE. SIGNÉ À DAKAR LE 17 DÉCEMBRE 1981¹

No. 21414. SENEGAMBIA CONFEDERATION — PROTOCOL ON CO-ORDINATION OF POLICY IN THE FIELD OF EXTERNAL RELATIONS. SIGNED AT BANJUL ON 2 JULY 1982²

N° 21414. CONFÉDÉRATION DE LA SÉNÉ-GAMBIE — PROTOCOLE SUR LA COORDINATION DES POLITIQUES DANS LE DOMAINE DES RELATIONS EXTÉRIEURES. SIGNÉ À BANJUL LE 2 JUILLET 1982²

No. 21415. PROTOCOL ON THE FINANCIAL REGULATIONS OF THE CONFEDERATION. SIGNED AT BANJUL ON 2 JULY 1982³

N° 21415. PROTOCOLE RELATIF AU RÈGLEMENT FINANCIER DE LA CONFÉDÉRATION. SIGNÉ À BANJUL LE 2 JUILLET 1982³

No. 21416. PROTOCOL ON THE INSTITUTIONS OF THE CONFEDERATION. SIGNED AT BANJUL ON 2 JULY 1982⁴

N° 21416. PROTOCOLE RELATIF AUX INSTITUTIONS DE LA CONFÉDÉRATION. SIGNÉ À BANJUL LE 2 JUILLET 1982⁴

TERMINATIONS (*Note by the Secretariat*)

The Government of the Gambia registered on 2 October 1989 the Agreement on the dissolution of the Senegambia Confederation between the Republic of the Gambia and the Republic of Senegal signed at Banjul on 21 September 1989.⁵

The said Agreement, which came into force on 21 September 1989, provides, in its article 1, for the termination of the above-mentioned Agreement of 17 December 1981 and the three Protocols of 2 July 1982.

(2 October 1989)

ABROGATIONS (*Note du Secrétariat*)

Le Gouvernement gambien a enregistré le 2 octobre 1989 l'Accord portant dissolution de la Confédération de la Sénégalie entre la République de la Gambie et la République du Sénégal signé à Banjul le 21 septembre 1989⁵.

Ledit Accord, qui est entré en vigueur le 21 septembre 1989, stipule, à son article 1, l'abrogation du Pacte du 17 décembre 1981 et des trois Protocoles susmentionnés du 2 juillet 1982.

(2 octobre 1989)

¹ United Nations, *Treaty Series*, vol. 1261, p. 331.

² *Ibid.*, vol. 1295, p. 181.

³ *Ibid.*, p. 187.

⁴ *Ibid.*, p. 197.

⁵ See p. 175 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 1261, p. 331.

² *Ibid.*, vol. 1295, p. 181.

³ *Ibid.*, p. 187.

⁴ *Ibid.*, p. 197.

⁵ Voir p. 175 du présent volume.

No. 22033. PROTOCOL ON CONFEDERAL DEFENCE AND THE INTEGRATION OF THE ARMED FORCES OF THE REPUBLIC OF THE GAMBIA AND THE REPUBLIC OF SENEGAL FOR ARMED FORCES OF THE SENEGAMBIA CONFEDERATION. SIGNED AT BANJUL ON 12 JANUARY 1983¹

N° 22033. CONFÉDÉRATION DE LA SÉNÉGAMBIE — PROTOCOLE SUR LA DÉFENSE CONFÉDÉRALE ET L'INTÉGRATION DES FORCES ARMÉES DE LA RÉPUBLIQUE DE GAMBIE ET DE LA RÉPUBLIQUE DU SÉNÉGAL POUR LA CONSTITUTION DES FORCES ARMÉES DE LA CONFÉDÉRATION DE LA SÉNÉGAMBIE. SIGNÉ À BANJUL LE 12 JANVIER 1983¹

No. 22034. PROTOCOL ON CONFEDERAL SECURITY AND THE INTEGRATION OF THE SECURITY FORCES OF THE REPUBLIC OF THE GAMBIA AND THE REPUBLIC OF SENEGAL FOR THE ESTABLISHMENT OF THE SECURITY FORCES OF THE SENEGAMBIA CONFEDERATION. SIGNED AT BANJUL ON 12 JANUARY 1983²

N° 22034. PROTOCOLE RELATIF À LA SÉCURITÉ CONFÉDÉRALE ET À L'INTÉGRATION DES FORCES DE SÉCURITÉ DE LA RÉPUBLIQUE DE GAMBIE ET DE LA RÉPUBLIQUE DU SÉNÉGAL POUR LA CONSTITUTION DES FORCES DE SÉCURITÉ DE LA CONFÉDÉRATION DE LA SÉNÉGAMBIE. SIGNÉ À BANJUL LE 12 JANVIER 1983²

TERMINATIONS (*Note by the Secretariat*)

The Government of the Gambia registered on 2 October 1989 the Agreement on the dissolution of the Senegambia Confederation between the Republic of the Gambia and the Republic of Senegal signed at Banjul on 21 September 1989.³

The said Agreement, which came into force on 21 September 1989 by signature, provides, in its article 1, for the termination of the above-mentioned Protocol of 12 January 1983.

(2 October 1989)

ABROGATIONS (*Note du Secrétariat*)

Le Gouvernement gambien a enregistré le 2 octobre 1989 l'Accord portant dissolution de la Confédération de la Sénégambie entre la République de la Gambie et la République du Sénégal signé à Banjul le 21 septembre 1989³.

Ledit Accord, qui est entré en vigueur le 21 septembre 1989, par la signature, stipule, à son article 1, l'abrogation du Protocole susmentionné du 12 janvier 1983.

(2 octobre 1989)

¹ United Nations, *Treaty Series*, vol. 1322, p. 3.

² *Ibid.*, p. 17.

³ See p. 175 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 1322, p. 3.

² *Ibid.*, p. 17.

³ Voir p. 175 du présent volume.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982¹

EXTENSION with modifications of the above-mentioned Agreement

By resolution No. 347, adopted on 3 July 1989, the International Coffee Council, at its 53rd session held in London, decided, as contemplated in article 68 (2) of the International Coffee Agreement, 1983, to extend the Agreement (with effect from 1 October 1989), which was to expire on 30 September 1989, and to suspend through the life of the Agreement, as extended, several provisions thereof.

In accordance with the relevant provisions of the said resolution and subject to the suspension of several provisions of the Agreement, the International Coffee Agreement, 1983, as extended, remained in force between the following States and Organization, which by 30 September 1989 had deposited with the Secretary-General notifications of acceptance of the extension of the Agreement or had undertaken to apply provisionally the Agreement, as extended, under paragraphs 5 or 6, respectively, of resolution No. 347, and represented at least 20 exporting Members holding a majority of the votes of the exporting Members and at least ten importing Members holding a majority of the votes of the importing Members:

<i>State/ Organization</i>	<i>Acceptance of the extension (paragraph 5 of resolution No. 347)</i>	<i>Provisional application of the Agreement as extended (paragraph 6 of resolution No. 347)</i>
Guatemala.....	5 September 1989	
Honduras.....	8 September 1989	
Burundi.....	11 September 1989	
Brazil.....		15 September 1989
Colombia.....	15 September 1989	
Benin.....	18 September 1989	
Central African Republic.....		20 September 1989
Nicaragua.....	20 September 1989	
Zaire.....	20 September 1989	
Zimbabwe.....	20 September 1989	
Liberia.....	21 September 1989	
Zambia.....	21 September 1989	
Paraguay.....	22 September 1989	
Bolivia.....	25 September 1989	
Costa Rica.....	26 September 1989	
Ethiopia.....		26 September 1989
Norway.....	26 September 1989	
Sweden.....	26 September 1989	
Togo.....	26 September 1989	
Uganda.....	26 September 1989	
United States of America.....	26 September 1989	
Canada.....	27 September 1989	
Finland.....	27 September 1989	
United Republic of Tanzania.....	27 September 1989	
Venezuela.....		27 September 1989
Côte d'Ivoire.....	28 September 1989	

¹ United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482 and 1522.

<i>State/ Organization</i>	<i>Acceptance of the extension (paragraph 5 of resolution No. 347)</i>	<i>Provisional application of the Agreement as extended (paragraph 6 of resolution No. 347)</i>
El Salvador	28 September 1989	
Indonesia	28 September 1989	
Kenya	28 September 1989	
Malawi	28 September 1989	
Panama	28 September 1989	
Peru		28 September 1989
Angola	29 September 1989	
Belgium		29 September 1989
Cameroon	29 September 1989	
Denmark		29 September 1989
Dominican Republic	29 September 1989	
Ecuador		29 September 1989
Equatorial Guinea	29 September 1989	
European Economic Community		29 September 1989
France		29 September 1989
Germany, Federal Republic of		29 September 1989
Ghana	29 September 1989	
Greece		29 September 1989
Guinea	29 September 1989	
Haiti	29 September 1989	
India	29 September 1989	
Ireland		29 September 1989
Italy		29 September 1989
Japan		29 September 1989
Luxembourg		29 September 1989
Madagascar	29 September 1989	
Mexico	29 September 1989	
Netherlands		29 September 1989
(For the Kingdom in Europe.)		
Nigeria		29 September 1989
Papua New Guinea	29 September 1989	
Portugal	29 September 1989	
Spain		29 September 1989
Sri Lanka	29 September 1989	
Switzerland	29 September 1989	
Thailand	29 September 1989	
United Kingdom of Great Britain and Northern Ireland		29 September 1989
(The provisional acceptance also applies to St. Helena, the Bailiwick of Guernsey and the Bailiwick of Jersey.)		
Cuba		30 September 1989
Fiji	30 September 1989	
Gabon	30 September 1989	
Philippines	30 September 1989	
Rwanda	30 September 1989	

Resolution Number 347
(Approved at the Plenary Meeting on 3 July 1989)

EXTENSION OF THE INTERNATIONAL COFFEE AGREEMENT 1983

Whereas:

Under the provisions of paragraph (1) of Article 68 of the International Coffee Agreement 1983 the Agreement shall remain in force for a period of six years until 30 September 1989 unless extended under the provisions of paragraph (2) of the Article or terminated under the provisions of paragraph (3) of the Article;

Under the provisions of paragraph (2) of Article 68, the Council may, at any time after 30 September 1987 by a vote of 58 percent of the Members having not less than a distributed majority of 70 percent of the total votes, decide either that the Agreement be renegotiated or that it be extended, with or without modification, for such period as the Council shall determine. Any Contracting Party which by the date on which such renegotiated or extended Agreement enters into force has not made a notification of acceptance of such renegotiated or extended Agreement to the Secretary-General of the United Nations, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall as of that date cease to participate in such Agreement;

By Resolution number 346 the International Coffee Council established a Negotiating Group to prepare a draft of a new Agreement which could be the basis for a decision under the provisions of paragraph (2) of Article 68 of the Agreement but it has not proved possible to complete the negotiations in time for a new Agreement to enter into force by 1 October 1989;

In order to allow adequate time for the negotiation of a new Agreement it is considered desirable that the International Coffee Agreement 1983 be extended; and

Under the provisions of Article 51 of Chapter VIII of the Agreement and of Resolution number 286 stocks of coffee are verified annually in exporting Member countries;

The International Coffee Council

Resolves:

1. That the International Coffee Agreement 1983 shall be extended for a period of two years to 30 September 1991.

2. With effect from 1 October 1989 and throughout the life of the Agreement as Extended:

(a) The provisions of the Articles contained in Chapter VII shall be suspended and shall remain suspended with the exception of paragraph (1) of Article 38 and paragraph (1) of Article 43; and

(b) Exporting Members shall continue to issue Certificates of Origin in Forms O and X and shall continue to send copies of Certificates of Origin in Form O and originals of Certificates of Origin in Form X to the Executive Director. Importing Members, while under no obligation, may, if they are so willing, continue to collect Certificates and forward them to the Executive Director.

3. With effect from 1 October 1989 and throughout the life of the Agreement as Extended:

(a) The verification of stocks in exporting Member countries provided for under the provisions of Article 51 of Chapter VIII and of Resolution number 286 shall be suspended;

(b) There shall be no contributions to the Special Fund under the provisions of Article 55 of the Agreement; and

(c) The provisions of Articles 50 and 51 of the Agreement shall be suspended.

4. To instruct the Executive Director to prepare, in consultation with the Finance Committee, a draft Administrative Budget for financial year 1989/90, which reflects the work to be carried out by the Organization under the provisions of this Resolution, and to submit

the draft Budget to the Executive Board so that it may be forwarded to the Council for approval.

5. That the International Coffee Agreement 1983 as Extended in accordance with the provisions of paragraph 1 of this Resolution shall remain in force among those Contracting Parties to the Agreement which have notified their acceptance of such extension to the Secretary-General of the United Nations by 30 September 1989, if on that date such Contracting Parties represent at least 20 exporting Members holding a majority of the votes of the exporting Members and at least 10 importing Members holding a majority of the votes of the importing Members. The votes for this purpose shall be calculated as at 30 September 1989. Such notifications shall be signed by the Head of State or Government, or Minister for Foreign Affairs, or made under full powers signed by one of the foregoing. In the case of an international organization, the notification shall be signed by a representative duly authorized in accordance with the rules of the organization, or made under full powers signed by such a representative.

6. That a notification by a Contracting Party containing an undertaking to apply provisionally the Agreement as hereby extended, which is received by the Secretary-General of the United Nations not later than 30 September 1989, shall be regarded as equal in effect to a notification of acceptance of the International Coffee Agreement 1983 as Extended. Such Contracting Party shall enjoy all the rights and assume all the obligations of a Member. However, if formal notification of acceptance has not been received by the Secretary-General of the United Nations by 31 March 1990 or such later date as the Council may determine, such Contracting Party shall as of that date cease to participate in the Agreement.

7. That any Contracting Party to the International Coffee Agreement 1983 which has not made the notifications of acceptance provided for in paragraphs 5 and 6 of this Resolution, may accede to the Agreement by 31 March 1990 or such later date as the Council may determine on condition that on depositing its instrument of accession such Contracting Party undertakes to fulfill all its previous obligations under the Agreement with retroactive effect from 1 October 1989.

8. To convene the second regular Session of the Council in coffee year 1988/89 from 25 to 29 September 1989 to finalise matters related to the current Agreement.

9. To convene a further Session of the Council from 2 to 6 October 1989 in order to examine the situation of membership in the light of the action taken by Contracting Parties under the provisions of paragraphs 5 and 6 of this Resolution in respect of the extension of the Agreement and:

(a) In the event that the requirements for the extension of the Agreement have been met, to take decisions regarding the operation of the Agreement in coffee year 1989/90; and

(b) In the event that the requirements for the extension of the Agreement have not been met, to decide:

- (i) Whether the Agreement should continue in force among the Contracting Parties which have made the notifications provided for in paragraphs 5 and 6 of this Resolution and if so to establish the conditions for the continued operation of the Organization; or
- (ii) Whether to make arrangements for the liquidation of the Organization in accordance with the provisions of paragraph (4) of Article 68 of the Agreement.

10. To instruct the Executive Director to convey this Resolution to the Secretary-General of the United Nations.

Authentic text: English.

Registered ex officio on 1 October 1989.

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982¹

PROROGATION avec modifications de l'Accord susmentionné

Par résolution n° 347, adoptée le 3 juillet 1989, le Conseil international du café, à sa 53^e session tenue à Londres, a décidé, conformément au paragraphe 2 de l'article 68 de l'Accord international du café, 1983, de proroger avec effet au 1^{er} octobre 1989 l'Accord, lequel devrait expirer le 30 septembre 1989, et de suspendre pendant toute la durée de l'Accord, tel que prorogé, un certain nombre de ses dispositions.

Conformément aux dispositions pertinentes de ladite résolution et certaines dispositions de l'Accord étant suspendues, l'Accord international du café, 1983, tel que prorogé, est resté en vigueur entre les Etats et l'Organisation suivants, lesquels au 30 septembre 1989 avaient déposé auprès du Secrétaire général des notifications d'acceptation de la prorogation de l'Accord ou s'étaient engagés à appliquer provisoirement l'Accord, tel que prorogé, en vertu des paragraphes 5 ou 6, respectivement, de la résolution n° 347, et lesquels représentaient au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs et au moins dix Membres importateurs ayant la majorité des voix des Membres importateurs :

<i>Etat/ Organisation</i>	<i>Acceptation de la prorogation (paragraphe 5 de la résolution n° 347)</i>	<i>Application provisoire de l'Accord, tel que prorogé (paragraphe 6 de la résolution n° 347)</i>
Guatemala.....	5 septembre 1989	
Honduras.....	8 septembre 1989	
Burundi.....	11 septembre 1989	
Brésil.....		15 septembre 1989
Colombie.....	15 septembre 1989	
Bénin.....	18 septembre 1989	
Nicaragua.....	20 septembre 1989	
République centrafricaine.....		20 septembre 1989
Zaire.....	20 septembre 1989	
Zimbabwe.....	20 septembre 1989	
Libéria.....	21 septembre 1989	
Zambie.....	21 septembre 1989	
Paraguay.....	22 septembre 1989	
Bolivie.....	25 septembre 1989	
Costa Rica.....	26 septembre 1989	
Etats-Unis d'Amérique.....	26 septembre 1989	
Ethiopie.....		26 septembre 1989
Norvège.....	26 septembre 1989	
Ouganda.....	26 septembre 1989	
Suède.....	26 septembre 1989	
Togo.....	26 septembre 1989	
Canada.....	27 septembre 1989	
Finlande.....	27 septembre 1989	
République-Unie de Tanzanie.....	27 septembre 1989	
Venezuela.....		27 septembre 1989

¹ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482 et 1522.

<i>Etat/ Organisation</i>	<i>Acceptation de la prorogation (paragraphe 5 de la résolution n° 347)</i>	<i>Application provisoire de l'Accord, tel que prorogé (paragraphe 6 de la résolution n° 347)</i>
Côte d'Ivoire.....	28 septembre 1989	
El Salvador.....	28 septembre 1989	
Indonésie.....	28 septembre 1989	
Kenya.....	28 septembre 1989	
Malawi.....	28 septembre 1989	
Panama.....	28 septembre 1989	
Pérou.....		28 septembre 1989
Allemagne, République fédérale d'.....		29 septembre 1989
Angola.....	29 septembre 1989	
Belgique.....		29 septembre 1989
Cameroun.....	29 septembre 1989	
Communauté économique européenne.....		29 septembre 1989
Danemark.....		29 septembre 1989
Equateur.....		29 septembre 1989
Espagne.....		29 septembre 1989
France.....		29 septembre 1989
Ghana.....	29 septembre 1989	
Grèce.....		29 septembre 1989
Guinée.....	29 septembre 1989	
Guinée équatoriale.....	29 septembre 1989	
Haïti.....	29 septembre 1989	
Inde.....	29 septembre 1989	
Irlande.....		29 septembre 1989
Italie.....		29 septembre 1989
Japon.....		29 septembre 1989
Luxembourg.....		29 septembre 1989
Madagascar.....	29 septembre 1989	
Mexique.....	29 septembre 1989	
Nigéria.....		29 septembre 1989
Papouasie-Nouvelle Guinée.....	29 septembre 1989	
Pays-Bas (Pour le Royaume en Europe.).....		29 septembre 1989
Portugal.....	29 septembre 1989	
République dominicaine.....	29 septembre 1989	
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.....		29 septembre 1989
(L'Acceptation provisoire est également appli- cable à Sainte-Hélène, au bailliage de Guerne- sey et au bailliage de Jersey.)		
Sri Lanka.....	29 septembre 1989	
Suisse.....	29 septembre 1989	
Thaïlande.....	29 septembre 1989	
Cuba.....		30 septembre 1989
Fidji.....	30 septembre 1989	
Gabon.....	30 septembre 1989	
Philippines.....	30 septembre 1989	
Rwanda.....	30 septembre 1989	

[TRADUCTION¹ — TRANSLATION²]

Résolution numéro 347
(Adoptée à la séance plénière, le 3 juillet 1989)

PROROGATION DE L'ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ

Le Conseil international du Café

Considérant :

Que le paragraphe 1) de l'Article 68 de l'Accord international de 1983 sur le Café dispose que l'Accord reste en vigueur pendant une période de six années, jusqu'au 30 septembre 1989, à moins qu'il ne soit prorogé en vertu du paragraphe 2), ou résilié en vertu du paragraphe 3) de cet Article;

Que, aux termes du paragraphe 2) de l'Article 68, le Conseil peut, à tout moment après le 30 septembre 1987, par décision prise à la majorité de 58 pour cent des Membres détenant au moins une majorité répartie de 70 pour cent des voix, décider que l'Accord fera l'objet de nouvelles négociations ou qu'il sera prorogé, avec ou sans modification, pour le temps qu'il détermine. Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier au Secrétaire général de l'Organisation des Nations Unies son acceptation du nouvel Accord ou de l'Accord prorogé à la date où ce nouvel Accord ou cet Accord prorogé entre en vigueur, cette Partie;

Que, par la Résolution numéro 346, le Conseil international du Café a établi un Groupe de négociation pour préparer un projet de nouvel Accord qui pourrait servir de base pour prendre une décision aux termes du paragraphe 2) de l'Article 68 de l'Accord mais qu'il n'a pas été possible d'achever les négociations en temps voulu pour qu'un nouvel Accord entre en vigueur au 1^{er} octobre 1989;

Qu'il est considéré souhaitable, afin de laisser le temps nécessaire pour la négociation d'un nouvel Accord, de proroger l'Accord international de 1983 sur le Café; et

Que, aux termes des dispositions de l'Article 51 du Chapitre VIII de l'Accord et de la Résolution numéro 286, les stocks de café sont vérifiés chaque année dans les pays Membres exportateurs,

Décide ce qui suit :

1. L'Accord international de 1983 sur le Café sera prorogé pour une période de deux années jusqu'au 30 septembre 1991.

2. A partir du 1^{er} octobre 1989 et pendant toute la durée de l'Accord tel que prorogé :

a) Les dispositions des Articles figurant dans le Chapitre VII seront suspendues et resteront suspendues à l'exception du paragraphe 1) de l'Article 38 et du paragraphe 1) de l'Article 43; et

b) Les Membres exportateurs continueront à délivrer des certificats d'origine sur formule O et sur formule X et à envoyer les copies des certificats d'origine sur formule O ainsi que les originaux des certificats d'origine sur formule X au Directeur exécutif. Les Membres importateurs, sans en avoir l'obligation, pourront, s'ils le veulent bien, continuer à recueillir les certificats et à les transmettre au Directeur exécutif.

3. A partir du 1^{er} octobre 1989 et pendant toute la durée de l'Accord tel que prorogé :

a) La vérification des stocks dans les pays Membres exportateurs qui est prévue par les dispositions de l'Article 51 du Chapitre VIII et de la Résolution numéro 286 sera suspendue;

¹ Traduction fournie par le Conseil international du Café.

² Translation supplied by the International Coffee Council.

b) Il n'y aura pas de contributions au Fonds spécial au titre des dispositions de l'Article 55 de l'Accord; et

c) Les dispositions des Articles 50 et 51 de l'Accord seront suspendues.

4. Le Directeur exécutif est chargé de préparer, en accord avec le Comité des finances, un projet de budget administratif pour l'exercice 1989/90 répondant aux activités que devra exercer l'Organisation, aux termes de la présente Résolution, et de soumettre ce projet au Comité exécutif pour qu'il puisse être transmis au Conseil, aux fins d'approbation.

5. L'Accord international de 1983 sur le Café tel que prorogé conformément aux dispositions du paragraphe 1 de la présente Résolution restera en vigueur entre les Parties Contractantes à l'Accord qui auront notifié leur acceptation de cette prorogation au Secrétaire général de l'Organisation des Nations Unies au 30 septembre 1989 si, à cette date, ces Parties Contractantes représentent au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs, et au moins 10 Membres importateurs ayant la majorité des voix des Membres importateurs. Les voix à cette fin seront calculées à la date du 30 septembre 1989. Ces notifications seront signées par le Chef de l'Etat ou du Gouvernement ou par le Ministre des Affaires étrangères ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signés par l'un des précités. Dans le cas d'une organisation internationale, la notification sera signée par un représentant dûment mandaté aux termes du règlement de l'organisation ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signés par ce représentant.

6. Une notification, par une Partie Contractante, qu'elle s'engage à appliquer provisoirement les dispositions de l'Accord tel que prorogé par le présent acte, qui sera reçue par le Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1989, sera considérée comme de même effet qu'une notification d'acceptation de l'Accord international de 1983 sur le Café tel que prorogé. Ladite Partie Contractante aura tous les droits et assumera toutes les obligations d'un Membre. Toutefois, si le Secrétaire général de l'Organisation des Nations Unies n'a pas reçu une notification officielle d'acceptation avant le 31 mars 1990 ou à toute date ultérieure que le Conseil pourra arrêter, ladite Partie Contractante cessera d'être Partie à l'Accord à cette date.

7. Toute Partie Contractante à l'Accord international de 1983 sur le Café qui n'a pas fait les notifications d'acceptation prévues dans les paragraphes 5 et 6 de la présente Résolution pourra adhérer à l'Accord jusqu'au 31 mars 1990 ou jusqu'à toute date ultérieure qui pourra être arrêtée par le Conseil à la condition que, en déposant son instrument d'adhésion, cette Partie Contractante s'engage à remplir toutes les obligations précédemment contractées aux termes de l'Accord, avec effet rétroactif à compter du 1^{er} octobre 1989.

8. La deuxième session ordinaire du Conseil de l'année caféière 1988/89 aura lieu du 25 au 29 septembre 1989 afin de régler définitivement les questions ayant trait à l'Accord actuel.

9. Une autre session du Conseil aura lieu du 2 au 6 octobre 1989 afin d'examiner la situation en ce qui concerne la participation d'après les mesures prises par les Parties Contractantes conformément aux dispositions des paragraphes 5 et 6 de la présente Résolution au sujet de la prorogation de l'Accord et :

a) Si les conditions pour la prorogation de l'Accord ont été satisfaites, pour prendre des décisions concernant le fonctionnement de l'Accord pendant l'année caféière 1989/90; et

b) Si les conditions pour la prorogation de l'Accord n'ont pas été satisfaites, pour décider :

i) Si l'Accord restera en vigueur entre les Parties Contractantes ayant fait les notifications prévues dans les paragraphes 5 et 6 de la présente Résolution et, dans l'affirmative, pour établir les conditions dans lesquelles l'Organisation continuera à fonctionner; ou

ii) Pour prendre des dispositions en vue de la liquidation de l'Organisation aux termes du paragraphe 4 de l'Article 68 de l'Accord.

10. Le Directeur exécutif est chargé de communiquer la présente Résolution au Secrétaire général de l'Organisation des Nations Unies.

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1989.

No. 22843. AGREEMENT BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF CANADA CONCERNING CINEMATOGRAPHIC RELATIONS. SIGNED AT OTTAWA ON 30 MAY 1983¹

N° 22843. ACCORD SUR LES RELATIONS CINÉMATOGRAPHIQUES ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DU CANADA. SIGNÉ À OTTAWA LE 30 MAI 1983¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. OTTAWA, 8 FEBRUARY 1989

ECHANGE DE NOTES CONSTITUANT UN ACCORD² PORTANT MODIFICATION DE L'ACCORD SUSMENTIONNÉ. OTTAWA, 8 FÉVRIER 1989

Authentic texts: English and French.

Textes authentiques : anglais et français.

Registered by France on 6 October 1989.

Enregistré par la France le 6 octobre 1989.

I

DEPARTMENT
OF EXTERNAL AFFAIRS

MINISTÈRE
DES AFFAIRES EXTÉRIEURES

CANADA

Ottawa,
February 8, 1989

Ottawa,
le 8 février 1989

No. JLA-5023

N° JLA-5023

Excellency,

Monsieur l'Ambassadeur,

I have the honour to refer to the Agreement between the Government of Canada and the Government of the Republic of France concerning Cinematographic Relations, signed at Ottawa on May 30, 1983.³ At the meeting of the joint cinematographic commission held in Paris on March 10 and 11, 1988, representatives of our two countries agreed to amend the Agreement. I have the honour, on instructions of my Government, to propose the following amendments:

J'ai l'honneur de me référer à l'Accord sur les relations cinématographiques entre le Gouvernement du Canada et le Gouvernement de la République française, signé à Ottawa, le 30 mai 1983³. Lors de la réunion de la commission mixte cinématographique tenue à Paris les 10 et 11 mars 1988, les représentants de nos deux pays ont jugé utile de modifier les dispositions de cet Accord. J'ai donc l'honneur, d'ordre de mon Gouvernement, de vous proposer les modifications suivantes :

Article II

Article II

There shall be added to Article II a new paragraph 3, written as follows:

Un nouveau paragraphe 3 est ajouté à l'article II, rédigé comme suit :

«3. Animation works such as storyboard, layout, key animation and voice re-

« 3. Les travaux d'animation tels que le scénario-maquette, la maquette défini-

¹ United Nations, *Treaty Series*, vol. 1353, p. 241

² Came into force on 8 February 1989, the date of the note in reply, in accordance with the provisions of the said notes.

³ United Nations, *Treaty Series*, vol. 1353, p. 241.

¹ Nations Unies, *Recueil des Traités*, vol. 1353, p. 241.

² Entré en vigueur le 8 février 1989, date de la note de réponse, conformément aux dispositions desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 1353, p. 241.

ording must be carried out in Canada or France.”

Article III

A) Paragraph 1 of Article III shall be deleted and replaced by the following:

“1. The scriptwriters and directors of cinematographic productions, as well as technicians and performers participating in the production, must be nationals of France or Canada, or nationals of a member State of the European Economic Community, or residents of France, or permanent residents of Canada.”

B) Paragraph 2 of Article III is deleted.

C) Taking into account the deletion of paragraph 2 of Article III, paragraph 3 of Article III becomes paragraph 2 of the same Article.

Article XII

Subparagraph (c) of Article XII is completed by adding the following “... or a resident;”.

Article XIV

Article XIV is completed by adding the following: “... or a resident.”.

If the foregoing is acceptable to the Government of the Republic of France, I have the honour to propose that this Note, which is authentic in English and French, and your reply to that effect constitute an Agreement between our two Governments amending the Agreement concerning Cinematographic Relations of May 30, 1983, which will enter into force on the date of your reply.

Accept, Excellency, the assurances of my highest consideration.

[Signed]¹

Secretary of State
for External Affairs

His Excellency
Philippe Husson
Ambassador of the Republic of France
Ottawa

¹ Signed by Joe Clark.

tive préparatoire à l'animation, l'animation-clé et l'enregistrement des voix, doivent s'effectuer au Canada ou en France. »

Article III

A) Le paragraphe 1 de l'article III est modifié de la manière suivante :

« 1. Les scénaristes et réalisateurs des œuvres cinématographiques ainsi que les techniciens et interprètes participant à la réalisation, doivent être de nationalité française ou canadienne, ou ressortissants d'un Etat membre de la Communauté Economique Européenne, ou résidents en France ou résidents permanents au Canada. »

B) Le paragraphe 2 de l'article III est supprimé.

C) Afin de tenir compte de la suppression du paragraphe 2 de l'article III, le paragraphe 3 de l'article III devient le paragraphe 2 du même article.

Article XII

L'alinéa c) de l'article XII est modifié ainsi qu'il suit : « ... dont le réalisateur est national ou résident; ».

Article XIV

L'article XIV est modifié ainsi qu'il suit : « ... dont le réalisateur est national ou résident. ».

Si ces dispositions recueillent l'agrément du Gouvernement de la République française, j'ai l'honneur de proposer que la présente Note, dont les versions française et anglaise font également foi, et votre réponse à cet effet constituent un Accord entre nos deux Gouvernements modifiant l'Accord sur les relations cinématographiques du 30 mai 1983, lequel entrera en vigueur à la date de votre réponse.

Veillez agréer, Excellence, les assurances de ma plus haute considération.

[Signé]¹

Le Secrétaire d'Etat
aux Affaires extérieures

Son Excellence
Monsieur Philippe Husson
Ambassadeur de la République française
Ottawa

¹ Signé par Joe Clark.

II

[TRANSLATION — TRADUCTION]

AMBASSADE DE FRANCE
AU CANADA
L'AMBASSADEUR
OTTAWA

EMBASSY OF FRANCE
IN CANADA
THE AMBASSADOR
OTTAWA

Le 8 février 1989

8 February 1989

N° 47/AE

No. 47/AE

Monsieur le Ministre,

Sir,

J'ai l'honneur d'accuser réception de votre Note JLA 5023 en date de ce jour visant à amender l'Accord sur les relations cinématographiques entre le Gouvernement de la République Française et le Gouvernement du Canada, signé à Ottawa le 30 mai 1983.

I have the honour to acknowledge receipt of your note JLA-5023 of today's date, the purpose of which is to amend the Agreement between the Government of Canada and the Government of the French Republic concerning Cinematographic Relations, signed at Ottawa on 30 May 1983.

J'ai le plaisir de vous informer que les propositions contenues dans votre Note agréent au Gouvernement de la République Française, et de confirmer que votre Note, laquelle fait également foi en français et en anglais, et la présente réponse constituent entre nos deux Gouvernements un Accord modifiant l'Accord sur les relations cinématographiques, lequel entrera en vigueur à la date de la présente réponse.

I am pleased to inform you that the Government of the French Republic accepts the proposals in your note, and to confirm that your note, which is equally authentic in French and in English, and this reply constitute an Agreement between our two Governments amending the Agreement concerning Cinematographic Relations, which shall enter into force on the date of this reply.

Veuillez agréer, Monsieur le Ministre, l'expression de ma très haute considération.

Accept, Sir, etc.

L'Ambassadeur,
[Signé]
PHILIPPE HUSSON

[Signed]
PHILIPPE HUSSON
Ambassador

Le très Honorable Joe Clark
Secrétaire d'Etat aux Affaires Extérieures
Ministère des Affaires Extérieures
Ottawa

The Right Honourable Joe Clark
Secretary of State for External Affairs
Department of External Affairs
Ottawa

No. 24841. CONVENTION AGAINST TORTURE AND OTHER CRUEL, INHUMAN OR DEGRADING TREATMENT OR PUNISHMENT. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1984¹

N° 24841. CONVENTION CONTRE LA TORTURE ET AUTRES PEINES OU TRAITEMENTS CRUELS, INHUMAINS OU DÉGRADANTS. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 10 DÉCEMBRE 1984¹

OBJECTIONS to the reservations made by Chile upon ratification²

Received on:

25 September 1989

SWEDEN

“The Swedish Government has examined the reservations made by Chile with respect to article 2, paragraph 3, and article 3 of the Convention and has come to the conclusion that these reservations are incompatible with the object and purpose of the Convention and therefore are impermissible according to article 19 (c) of the Vienna Convention on the Law of Treaties.³ For this reason the Government of Sweden objects to these reservations. This objection does not have the effect of preventing the Convention from entering into force between Sweden and Chile, and the said reservations cannot alter or modify, in any respect, the obligations arising from the Convention.”

Registered ex officio on 25 September 1989.

26 September 1989

SPAIN

OBJECTIONS aux réserves formulées par le Chili lors de la ratification²

Reçues le :

25 septembre 1989

SUÈDE

[TRADUCTION — TRANSLATION]

Le Gouvernement suédois a examiné les réserves faites par le Chili à l'égard du paragraphe 3 de l'article 2 et de l'article 3 de la Convention et estime que ces réserves sont incompatibles avec l'objet et le but de la Convention et qu'en conséquence elles sont interdites aux termes de l'alinéa c de l'article 19 de la Convention de Vienne sur le droit des traités³. C'est pourquoi le Gouvernement suédois fait objection à ces réserves. La présente objection ne fait pas obstacle à l'entrée en vigueur de la Convention entre la Suède et le Chili, et ne peut à aucun égard avoir pour effet de porter atteinte ou de modifier les obligations résultant de la Convention.

Enregistré d'office le 25 septembre 1989.

26 septembre 1989

ESPAGNE

[SPANISH TEXT — TEXTE ESPAGNOL]

“El Gobierno del Reino de España declara que objeta las reservas formuladas por Chile al párrafo 3 del Artículo 2 y al Artículo 3 de la Convención contra la tortura y otros tratos o penas crueles, inhumanos o degradantes de 10 de diciembre de 1984, porque las mencionadas reservas son contrarias al objeto y fin de la Convención.

La presente objeción no constituye obstáculo a la entrada en vigor de la Convención entre España y Chile”.

¹ United Nations, *Treaty Series*, vol. 1465, p. 85, and annex A in volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543 and 1545.

² *Ibid.*, vol. 1514, p. 355.

³ *Ibid.*, vol. 1155, p. 331.

¹ Nations Unies, *Recueil des Traités*, vol. 1465, p. 85, et annexe A des volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543 et 1545.

² *Ibid.*, vol. 1514, p. 355.

³ *Ibid.*, vol. 1155, p. 331.

[TRANSLATION]

The Government of the Kingdom of Spain declares that it objects to the reservations made by Chile to article 2, paragraph 3, and article 3 of the Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment of 10 December 1984, because the aforementioned reservations are contrary to the purposes and aims of the Convention.

The present objection does not constitute an obstacle to the entry into force of the Convention between Spain and Chile.

Registered ex officio on 26 September 1989.

RATIFICATION

Instrument deposited on:

28 September 1989

BRAZIL

(With effect from 28 October 1989.)

Registered ex officio on 28 September 1989.

OBJECTIONS to the reservations made by Chile upon ratification¹

Received on:

28 September 1989

NORWAY

“The Government of Norway hereby objects to the reservations to Article 2, paragraph 3, and Article 3 of the Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment, made by the Government of Chile upon ratification of the Convention on 30 September 1988. The Government of Norway considers the said reservations as being incompatible with the object and purpose of the Convention and therefore invalid.

“This objection is not an obstacle to the entry into force of the said Convention between Norway and Chile.”

Registered ex officio on 28 September 1989.

[TRADUCTION]

Le Gouvernement du Royaume de l'Espagne déclare qu'il fait objection aux réserves formulées par le Chili à l'égard du paragraphe 3 de l'article 2 et de l'article 3 de la Convention contre la torture et autres peines ou traitements cruels, inhumains ou dégradants du 10 décembre 1984, car les réserves susmentionnées sont contraires à l'objet et au but de la Convention.

La présente objection ne constitue pas un obstacle à l'entrée en vigueur de la Convention entre l'Espagne et le Chili.

Enregistré d'office le 26 septembre 1989.

RATIFICATION

Instrument déposé le :

28 septembre 1989

BRÉSIL

(Avec effet au 28 octobre 1989.)

Enregistré d'office le 28 septembre 1989.

OBJECTIONS aux réserves formulées par le Chili lors de la ratification¹

Reçues le :

28 septembre 1989

NORVÈGE

[TRADUCTION — TRANSLATION]

Le Gouvernement norvégien fait, par les présentes, formellement objection aux réserves au paragraphe 3 de l'article 2, et à l'article 3 de la Convention contre la torture et autres peines ou traitements cruels, inhumains ou dégradants, formulées par le Gouvernement chilien lors de la ratification de la Convention le 30 septembre 1988. Le Gouvernement norvégien estime que lesdites réserves sont incompatibles avec l'objet et le but de la Convention et qu'elles sont, en conséquence, non valides.

La présente objection ne fait pas obstacle à l'entrée en vigueur de ladite Convention entre la Norvège et le Chili.

Enregistré d'office le 28 septembre 1989.

¹ United Nations, *Treaty Series*, vol. 1514, p. 355.

¹ Nations Unies, *Recueil des Traités*, vol. 1514, p. 355.

6 October 1989

PORTUGAL

“The Government of Portugal hereby presents its formal objection to the reservations to article two, paragraph three and article three of the Convention Against Torture and other Cruel, Inhuman or Degrading Treatment or Punishment, made by the Government of Chile upon ratification of the said Convention.

“The Government of Portugal considers such reservations to be incompatible with the object and purpose of this Convention and therefore invalid.

“This objection does not constitute an obstacle to the entry into force of the Convention between Portugal and Chile.”

Registered ex officio on 6 October 1989.

6 octobre 1989

PORTUGAL

[TRADUCTION — TRANSLATION]

Le Gouvernement du Portugal émet une objection formelle à l'égard des réserves que le Gouvernement du Chili, en ratifiant la Convention contre la torture et autres peines ou traitements cruels, inhumains ou dégradants, a faites au sujet du paragraphe 3 de l'article 2 et de l'article 3 de cette Convention.

Le Gouvernement du Portugal considère que ces réserves sont incompatibles avec l'objet et les fins de la Convention et sont par conséquent non valides.

La présente objection ne constitue pas un obstacle à l'entrée en vigueur de la Convention entre le Portugal et le Chili.

Enregistré d'office le 6 octobre 1989.

[TRADUCTION — TRANSLATION]

No. 25256. DEVELOPMENT CREDIT AGREEMENT (*INDUSTRIAL SECTOR PROJECT*) BETWEEN THE PEOPLE'S REPUBLIC OF BANGLADESH AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION, SIGNED AT WASHINGTON ON 22 JUNE 1987¹

N° 25256. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT (*PROJET RELATIF AU SECTEUR INDUSTRIEL*) ENTRE LA RÉPUBLIQUE POPULAIRE DU BANGLADESH ET L'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT. SIGNÉ À WASHINGTON LE 22 JUIN 1987¹

AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT WASHINGTON ON 29 MARCH 1989

ACCORD² MODIFIANT LE CONTRAT SUSMENTIONNÉ. SIGNÉ À WASHINGTON LE 29 MARS 1989

Authentic text: English.

Texte authentique : anglais.

Registered by the International Development Association on 25 September 1989.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ United Nations, *Treaty Series*, vol. 1480, p. 249.

² Came into force on 25 April 1989, upon notification by the Association to the Government of Bangladesh, in accordance with section 2.03.

¹ Nations Unies, *Recueil des Traités*, vol. 1480, p. 249.

² Entré en vigueur le 25 avril 1989, dès notification par l'Association au Gouvernement du Bangladesh, conformément à la section 2.03.

[TRADUCTION — TRANSLATION]

No. 25428. DEVELOPMENT CREDIT AGREEMENT (*THIRD STRUCTURAL ADJUSTMENT CREDIT*) BETWEEN THE REPUBLIC OF SENEGAL AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION. SIGNED AT WASHINGTON ON 5 JUNE 1987¹

N° 25428. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT (*TROISIÈME CRÉDIT D'AJUSTEMENT STRUCTUREL*) ENTRE LA RÉPUBLIQUE DU SÉNÉGAL ET L'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT. SIGNÉ À WASHINGTON LE 5 JUIN 1987¹

AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT WASHINGTON ON 3 APRIL 1989

ACCORD² MODIFIANT LE CONTRAT SUSMENTIONNÉ. SIGNÉ À WASHINGTON LE 3 AVRIL 1989

Authentic text: English.

Texte authentique : anglais.

Registered by the International Development Association on 25 September 1989.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ United Nations, *Treaty Series*, vol. 1485, No. 1-25428.

¹ Nations Unies, *Recueil des Traités* vol. 1485, n° 1-25428.

² Came into force on 17 May 1989, upon notification by the Association to the Government of Senegal.

² Entré en vigueur le 17 mai 1989, dès notification par l'Association au Gouvernement sénégalais.

No. 25637. DEVELOPMENT CREDIT AGREEMENT (*ECONOMIC RECOVERY PROGRAM*) BETWEEN THE REPUBLIC OF UGANDA AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION. SIGNED AT WASHINGTON ON 30 SEPTEMBER 1987¹

N° 25637. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT (*PROGRAMME DE RELANCE ÉCONOMIQUE*) ENTRE LA RÉPUBLIQUE DE L'OUGANDA ET L'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT. SIGNÉ À WASHINGTON LE 30 SEPTEMBRE 1987¹

AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT WASHINGTON ON 31 MARCH 1989

ACCORD² MODIFIANT LE CONTRAT SUSMENTIONNÉ. SIGNÉ À WASHINGTON LE 31 MARS 1989

Authentic text: English.

Texte authentique : anglais.

Registered by the International Development Association on 25 September 1989.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ United Nations, *Treaty Series*, vol. 1491, p. 165.

² Came into force on 11 May 1989, upon notification by the Association to the Government of Uganda.

¹ Nations Unies, *Recueil des Traités* vol. 1491, p. 165.

² Entré en vigueur le 11 mai 1989, dès notification par l'Association au Gouvernement ougandais.

No. 25822. INTERNATIONAL CONVENTION AGAINST *APARTHEID* IN SPORTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1985¹

N° 25822. CONVENTION INTERNATIONALE CONTRE L'*APARTHEID* DANS LES SPORTS. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 10 DÉCEMBRE 1985¹

RATIFICATIONS

Instruments deposited on:

25 September 1989

TUNISIA

(With effect from 25 October 1989.)

Registered ex officio on 25 September 1989.

3 October 1989

VENEZUELA

(With effect from 2 November 1989.)

Registered ex officio on 3 October 1989.

RATIFICATIONS

Instruments déposés le :

25 septembre 1989

TUNISIE

(Avec effet au 25 octobre 1989.)

Enregistré d'office le 25 septembre 1989.

3 octobre 1989

VENEZUELA

(Avec effet au 2 novembre 1989.)

Enregistré d'office le 3 octobre 1989.

¹ United Nations, *Treaty Series*, vol. 1500, No. I-25822, and annex A in volumes 1502, 1509, 1516, 1519, 1520, 1522, 1523 and 1525.

¹ Nations Unies, *Recueil des Traités*, vol. 1500, n° I-25822, et annexe A des volumes 1502, 1509, 1516, 1519, 1520, 1522, 1523 et 1525.

No. 26164. VIENNA CONVENTION
FOR THE PROTECTION OF THE
OZONE LAYER. CONCLUDED AT
VIENNA ON 22 MARCH 1985¹

N° 26164. CONVENTION DE VIENNE
POUR LA PROTECTION DE LA
COUCHE D'OZONE. CONCLUE À
VIENNE LE 22 MARS 1985¹

ACCESSION

Instrument deposited on:

25 September 1989

TUNISIA

(With effect from 24 December 1989.)

Registered ex officio on 25 September 1989.

ADHÉSION

Instrument déposé le :

25 septembre 1989

TUNISIE

(Avec effet au 24 décembre 1989.)

Enregistré d'office le 25 septembre 1989.

¹ United Nations, *Treaty Series*, vol. 1513, No. I-26164, and annex A in volumes 1514, 1515, 1516, 1518, 1521, 1522, 1523, 1524, 1527, 1530, 1535, 1540, 1541, 1543 and 1545.

¹ Nations Unies, *Recueil des Traités*, vol. 1513, n° I-26164, et annexe A des volumes 1514, 1515, 1516, 1518, 1521, 1522, 1523, 1524, 1527, 1530, 1535, 1540, 1541, 1543 et 1545.

No. 26196. DEVELOPMENT CREDIT AGREEMENT (*NATIONAL AGRICULTURAL RESEARCH PROJECT*) BETWEEN THE REPUBLIC OF KENYA AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION. SIGNED AT WASHINGTON ON 13 MAY 1988¹

N° 26196. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT (*PROJET NATIONAL DE RECHERCHE AGRICOLE*) ENTRE LA RÉPUBLIQUE DU KENYA ET L'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT. SIGNÉ À WASHINGTON LE 13 MAI 1988¹

AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT WASHINGTON ON 17 MARCH 1989

ACCORD² MODIFIANT LE CONTRAT SUSMENTIONNÉ. SIGNÉ À WASHINGTON LE 17 MARS 1989

Authentic text: English.

Texte authentique : anglais.

Registered by the International Development Association on 25 September 1989.

Enregistré par l'Association internationale de développement le 25 septembre 1989.

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ United Nations, *Treaty Series*, vol. 1514, p. 285.

² Came into force on 23 March 1989, upon notification by the Association to the Government of Kenya, in accordance with section 2.03.

¹ Nations Unies, *Recueil des Traités* vol. 1514, p. 285.

² Entré en vigueur le 23 mars 1989, dès notification par l'Association au Gouvernement kényen, conformément à la section 2.03.

No. 26369. MONTREAL PROTOCOL ON
SUBSTANCES THAT DEplete THE
OZONE LAYER. CONCLUDED AT
MONTREAL ON 16 SEPTEMBER 1987¹

N^o 26369. PROTOCOLE DE MONT-
RÉAL RELATIF À DES SUBSTANCES
QUI APPAUVRISSENT LA COUCHE
D'OZONE. CONCLU À MONTRÉAL
LE 16 SEPTEMBRE 1987¹

ACCESSION

Instrument deposited on:

25 September 1989

TUNISIA

(With effect from 24 December 1989.)

Registered ex officio on 25 September 1989.

ADHÉSION

Instrument déposé le :

25 septembre 1989

TUNISIE

(Avec effet au 24 décembre 1989.)

Enregistré d'office le 25 septembre 1989.

¹ United Nations, *Treaty Series*, vol. 1522, p. 3, and annex A in volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541 and 1543.

¹ Nations Unies, *Recueil des Traités*, vol. 1522, p. 3, et annexe A des volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541 et 1543.